JUSTICE V.K. MOHANAN (Rtd) COMMITTEE

# REPORT
# ON
# REVISION OF COURT FEES
# &
# SUIT VALUATION
# IN
# KERALA

Dated this the 16th day of January 2025

# Report on Revision of Court Fees & Suit Valuation in Kerala


| Sl. No. | Index | Page Nos. |
|---|---|---|
| 1 | Report | 1 - 181 |
| 2 | **Annexure 1** - G.O.(Rt). No.46/2024/LAW (Opinion G) dtd.10/01/2024 | 182 - 183 |
| 3 | **Annexure 2** - G.O.(Rt). No.63/2024/LAW (Opinion G) dtd.10/01/2024 | 184 – 185 |
| 4 | **Annexure 3** - G.O.(Rt). No.1093/2024/LAW/ Thiruvananthapuram dtd.16/10/2024 | 186 – 187 |
| 5 | **Annexure 4** - Minutes of the Committee Meetings | 188 – 207 |
| 6 | **Annexure 5** - Letter No.HCKL/329/2023-E6 (A) dtd.09/03/2024 of the Registrar, District Judiciary, High Court of Kerala | 208 – 209 |
| 7 | **Annexure 6** - U.O. Note No.EXP-A4/236/2024-Fin (E2749702) Fin (Expenditure -A Department), Thiruvananthapuram dtd.19/04/2024 | 210 – 211 |
| 8 | **Annexure 7** - Gmail letter received from dsimthiro@rbi.org.in of the Assistant Advisor, Department of Statistics and Information Management, Reserve Bank of India, Thiruvananthapuram, Kerala | 212 – 213 |
| 9 | **Annexure 8** - Page 1 to 3 extracted from the Appendix of Economic Survey Report of the year 2023-24 published by Ministry of Finance, Govt. of India dated 22/07/2024. | 214 – 216 |
| 10 | **Annexure 9** - List of stakeholders approved by the Committee as per its meeting dtd.29/04/2024 | 217 – 240 |
| 11 | **Annexure 10**- Letter dtd.02/05/2024 approved by the Committee as per its meeting dtd.29/04/2024 | 241 – 244 |
| 12 | **Annexure 11** - Copy of Deshabhimani Daily dated 01.06.2024 | 245 |
| 13 | **Annexure 12** - Copy of MalayalaManorama Daily dated 01.06.2024 | 246 |

| | | |
|---|---|---|
| 14 | **Annexure 13** - List of Participants and other details, who attended the public hearing, at a glance | 247 – 274 |
| 15 | **Annexure 14** - Letter No.HCKL/2529/2023-E1 dtd. 24/06/2024 of the Registry of the Hon'ble High Court of Kerala | 275 – 276 |
| 16 | **Annexure 15** – The list of 9 stakeholders and their views, objections and statement submitted and received before 31/05/2024. | 277 – 296 |
| 17 | **Annexure 16** - The list of persons and their written views and documents submitted in person at the time of zonal hearing and received through post after 31/05/2024 and before 19/06/2024. | 297 – 372 |
| 18 | **Annexure 17** - Minutes of the zonal wise public hearing | 373 – 430 |

**Dated this the 16th day of January 2025**

# Report on Revision of Court Fees & Suit Valuation in Kerala


| Sl. No. | Contents | Page Nos. |
|---|---|---|
| I | Introduction | 1 – 3 |
| II | Court fees system in India and the relevant constitutional provisions | 3 – 5 |
| III | 189th Law Commission Report and its main conclusions and recommendations | 5 – 6 |
| IV | The right of Access to Justice – A brief global legal Scenario | 7 – 8 |
| V | National Social Structure and Indian Litigants | 8 – 9 |
| VI | Court fee in Kerala – Statutory Backgrounds | 9 – 11 |
| VII | About the Committee | 11 – 13 |
| VIII | Analysis of the materials collected and relied | 13 – 31 |
| IX | A recital of important and relevant portion of the Interim Report dated 27/01/2024. | 32 – 60 |
| X | About the letters and representations containing the views, suggestions and objections received from the stakeholders upto 31/05/2024. | 61 – 67 |
| XI | About the representations and letters containing views, suggestions and objections received after 31/05/2024 till 19/06/2024. | 68 – 91 |
| XII | Public hearing | 92 – 118 |
| XIII | Summary of proposals and suggestions derived out of the letters, representations and public hearing. | 118- 134 |
| XIV | Elimination of unacceptable proposals and suggestions. | 134 – 152 |
| XV | A retrospection by the Hon'ble Supreme Court, Law Commission and Shetty Commission on the question of Administration of Justice & Revision of Court Fees & of Suit Valuation. | 152 – 157 |
| XVI | The approach and criteria in deciding the question related to fixing and enhancing the fixed rate of court fees in Kerala. | 158 – 160 |
| XVII | Recommendations, Proposals and Conclusions | 160 – 181 |
| XVIII | Recommendations | 160 – 165 |
| XIX | Proposals | 165 – 180 |
| XX | Conclusion | 181 |


**Dated this the 16th day of January 2025**

# Report on Revision of Court Fees & Suit Valuation in Kerala

## Introduction

Sri. K.N. Balagopal, Hon'ble Minister of Finance, Government of Kerala on 03rd February, 2023 during his speech while presenting the budget for the year 2023-2024, submitted on the floor of Kerala Legislative Assembly that for the last 20 years, there was no revision and no enhancement in the rate of Court Fees and Suit Valuation ***(for the sake of brevity hereinafter referred as CF only)*** with respect to the litigation items covered by the Kerala Court Fees and Suits Valuation Act, 1959, hence, the same need urgent revision and enhancement, besides it is required to limit the Court Fees claim in defamation suits and suits against infringement of Civil laws to one per cent and to levy one percentage of additional Court Fees for other litigation in the courts, for which it is absolutely necessary to amend Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) (hereinafter referred for short as "Act 10 of 1960" only).

1.2. The extract of the above budget speech related to judicial Court Fees and Suit Valuation particularly, at Paragraphs 531, 532 & 533 are extracted here under for ready reference:

"**531. The Court Fee stamp charges have not been revised for the past few decades. The Kerala Court Fees and Suits Valuation Act,**

**1959 and the rules thereunder will be amended to enhance the Court Fee stamp charges.**

**532. The Court Fee charges will be limited to 1% of the claim amount to Suit for compensation for defamation and Suit for compensation for negligent and tortious act.**

**533. The Kerala Court Fees and Suits Valuation Act, 1959 will be amended extending the collection of 1% additional court fee to more areas. The Court Fee will be introduced within the ambit of e-stamping to facilitate ease of use of citizens".**

1.3. In order to materialize the above budget proposal vide G.O.No.46/2024/LAW dated 10/01/2024 the government have appointed an expert committee to examine the scope of revision and enhancement of court fee and to submit proposal for the requisite amendment of the above Act. The Committee consists of; (As on today)

| | | | |
|---|---|---|---|
| 1. | Justice V.K. Mohanan (Rtd.) | - | Chairman |
| 2. | Secretary Law Department | - | Member/ Convener |
| 3. | Dr. N.K. Jayakumar | - | Member |
| 4. | Adv. C.P. Premod | - | Member |
| 5. | Secretary, Tax Department / Additional Chief Secretary Finance | - | Member |

1.4. The Government have subsequently amended the said order as per G.O.No.63/2024/LAW dtd.16-01-2024 by which, while restructuring the

committee, the Secretary, Law Department shown as 2nd instead of 4 and his status in the Committee designated as "Convener" instead of "Member". The above government orders are attached to this report as **Annexure 1** and **2** respectively.

1.5. Thus, the State Government are pleased to refer the above mentioned budget proposal to this Committee for it's examination, study and report to the Government, with it's proposals so as to suitably amend the Act 10 of 1960.

1.6. At the outset, we would state that in discharging our responsibilities, we are mainly guided by relevant provisions of the Constitution of India, Judicial precedents on the above subject and the guidelines laid down by the Law Commission of India, on revision of Court Fees structure, in it's 189th Report.

## II. Court fees system in India and the relevant constitutional provisions

2.1. By virtue of Article 246(1) of the Constitution of India, the powers referred to in 7th schedule have been categorically distributed among the Parliament and State legislatures. Thus, the Parliament has the exclusive power to make laws in all the matters covered by List – I (Union List). The Parliament has also power to make laws with respect to any matter in List III (Concurrent List). Similarly, in view of Article 246(3), the State legislature has got exclusive power to enact laws in respect of any matter enumerated in List II (State List). It can be seen that the Parliament can

enact a law on a subject mentioned in the State List (List II) only under the circumstances mentioned below:-

1. Law, which is applicable to any part of the territory of India not included in state i.e., Union territories.
2. When it is necessary in national interest.
3. When proclamation of emergency is in operation.
4. When two or more states desire and pass resolution.
5. For giving effect to international agreements.

2.2. So, the Parliament's power to enact laws upon any subject included in the State list attracted only in exceptional circumstances and those circumstances will act as effective "riders" against Central legislation in trespassing into the powers of state legislation with respect to the subject covered by State list.

2.3. Now, let's examine the scope and powers of the State legislature to make laws on the basis of the entries in the State List and the category of relevant entries.

> Entry 3 – "Officers and servants of the High Court, procedure in rent and revenue courts, **fees taken in all court except the Supreme Court".**
>
> Entry 66 – **"Fees in respect of any of the matters in this list, but not including the fees taken in any Court."**(Emphasis supplied)

Now let us consider the entries in concurrent list.

Entry 11-A – "Administration of Justice; Constitution and Organisation of all Courts, except the Supreme Court and the High Courts."

Entry 47 - "Fees in respect of any of the matters in this List, **but not including fees taken in any Court".** (Emphasis supplied)

2.4. Thus, therefore the subject namely Court Fees in High Courts and other Subordinate Courts fall under entry 3 of List II (State List), and accordingly, the State legislature is competent to make laws and amend existing State laws with respect to the above mentioned category of Court Fees. Consequently, in terms of the above understanding, this Committee has got absolute authority and competency to submit proposals for the revision of Court Fees under the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) as this Committee is appointed in terms of the mandate of the State Legislative Assembly.

## III. 189th Law Commission Report and its main conclusions and recommendations

3.1. The conclusions and recommendations of the Law Commission of India in its 189th report, 2004 contain in its Chapter IX. Altogether 12 conclusions are arrived and as such 12 recommendations are incorporated in the said report. All those conclusions and recommendations which are general in nature are not relevant as far as the task entrusted with this Committee is concerned. Therefore, we are inclined to extract and quote the important and appropriate conclusions and recommendations which

can be pressed into service while, preparing this report. The Law Commission approves and recognize the principles in connection with the right to justice as a human right as spelled out from the extracted portion of the report as given below;

**"Right to access to courts is now recognized as a basic human right and its origin can be traced to Article 8 of the Universal Declaration of Human Rights passed by the United Nations".**

3.2. It is pertinent to note that in Chapter VIII of the above report of the Law Commission, after having considered the Law Commission's 127th report, the Commission has clearly observed and promptly recommended that the amount of fixed Court Fees, prescribed under schedule II of the Court Fees Act 1870, may be enhanced in proportion to the extent of devaluation of rupee.

3.3. Thus, in view of the discussions and conclusions arrived and after reference to the 127th Law Commission report, the resultant conclusion of the Law Commission contained in Chapter IX of its 189th report. Hence as per one of the conclusions and recommendations, this Committee will not be justified in submitting a report to enhance ad valorem Court Fees. But, on the basis of the above authorities and positive recommendation and conclusion of the Law Commission the State legislature can revise and enhance the fixed court fees mentioned in second schedule of the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960).

## IV. The right of Access to Justice – A brief global legal scenario

4.1. From the foregone paragraph, the legal position in India with regard to the court fee is more or less clear. Now, let us examine in brief the global legal scenario in connection with the right to access to justice and court fee. Justice Lewis Powell Junior in a speech advocating for legal service for the poor said; ***'equal justice under law is not merely a caption on the facade of the Supreme Court building; it is perhaps the most inspiring ideal of our society….. It is fundamental that justice should be the same in substance and availability, with regard to economic statuses'.***

4.2. Even when legal systems are technically available, the poor often pursue them as biased, corrupt or unsympathetic to their needs. The United Nations in their "Pathways to Justice" report (2023) finds that marginalized groups often pursue the legal system as corrupt, biased and out of reach. This, perception which encourages them from seeking legal redressal and tries a cycle of exclusion. Class-based bias within judiciary is evident in an international case, namely Socio-capitalized and Economic Rights Actions Vs Nigeria (2001), wherein, the failure to address corporate exploitations in poor Indians highlighted and also stated the judiciary's disconnection from the realities faced by the lower classes. The global discourse on access to justice often overlooks the class based barrier that defines how and where individual engage with the legal system. Despite international commitments, the reality is that

access to justice remains deeply unequal, structured around socio-economic class. Without addressing underlying class disparities through measures like extended legal aid, simplified legal processes and strengthen public legal education, the goal of 'Justice for all' will remain out of reach for those who really need it.

## V. National Social Structure and Indian Litigants

5.1. Keeping in mind the above observation of United Nations, let us examine, the Indian social scenario. On such examination we can see that the current Indian population is 1.28 Billion, the growth of population is @1.3% (from 2010 to 2015). Out of the above total population 6.9% of Indian people are living below national poverty line. 63% of the total population is living in extreme poverty. On the backdrops of the above socio-economic and pathetic conditions of majority of the people among Indian Society, let's consider the statistics of Indian litigants. Out of total litigants 20-25% of Indian litigants belong to BPL, whose annual income is less than Rs.1,00,000/-. Whereas, 30-40% of the total litigants are coming under the low income group, whose annual income is between Rs.1,00,000 – 3,00,000/-. 25 - 30% of the litigants coming under middle income group, whose annual income is between Rs.3,00,000 – 10,00,000/-. The litigants, whose annual income in between Rs.10,00,000 - 15,00,000/- are 10-15% who falls upper middle income groups. High income group litigants are only 5% whose annual income is above Rs.50,00,000/-. On the basis of the above data, it can be

easily concluded that only a meager percentage of the Indian population approach judiciary to redress their grievances and the majority are finding it difficult to meet both ends and for that sole reason they are keeping away from the doors of justice. So, whatever concessions or reformations are brought under the caption of right of access to justice or equal justice, really deserving are outside the purview and comparatively well off persons are the actual beneficiaries.

## VI. Court fee in the State of Kerala – Statutory Background

6.1 During the British regime, the court fee system is governed in India including erstwhile regional parts in Kerala by the provisions of The Court Fees Act, 1870 (Act VII of 1870) of which Act XXXVI of 1860 was the Parent Act. As discernible from 189$^{th}$ report of the Law Commission, 11 Indian States including the State of Kerala enacted their own statute to govern the field of court fees and suit valuation. Apart from Act VII of 1870, in Kerala certain local laws were also in force namely, Madras Court Fees and Suit Valuation Act, 1955, Travancore Cochin Court Fees Act, 1125 and the Travancore Kochin Suit Valuation Act, 1125.

6.2. Thus, to have an independent and separate Act to consolidate and to make a uniform law, adopting the provisions of the Madras Court Fees and Suit Valuation Act, 1955 and the rates of fees fixed and payable under the said Act, the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) was enacted which got the assent of the President of India on 27/07/1960.

6.3 Act 10 of 1960 had undergone various changes through the amendment thereafter brought to the main Act. The following are the main amendments brought to the parent Act.

1. Act No.8 of 1966
2. Act No. 12 of 1969
3. Act No. 7 of 1972
4. Act No. 38 of 1976
5. Act No. 39 of 1976
6. Act No. 6 of 1991
7. Act No. 2 of 2003
8. Act No. 29 of 2013
9. Act No. 18 of 2016
10. Act No.20 of 2016
11. Act No.5 of 2018

6.4 The Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) received the assent of the President of India on 27/07/1960 and thereafter as per the Notification No.10463/C2/601/LAW dtd.19/01/1962 the said Act came into force w.e.f. 1st Day of February, 1962. Hence, from the 1st day of February, 1962 onwards the court fees and suit valuation system in the State of Kerala are governed by the provisions of Act 10 of 1960, and also in accordance with the amendments brought from time to time. There was no complete and effective revision of court fee rates and suit valuation in Kerala after Act 2 of 2003.

6.5 Altogether 87 Sections are containing in the Act 10 of 1960 which design the mode and mechanism for levying Court Fees and Suit Valuation in Kerala. The Schedule I of Act 10 of 1960 deals with the rate of Ad valorem Fees, whereas Schedule II about the Fixed Court Fees.

## VII. About the Committee

7.1 Immediately, after Annexure 1 and 2, orders, considering the urgency of the matter, the Committee assumed charge by holding a meeting on 24/01/2024 and thereafter, the Committee met 8 times including the one through online. Besides the above meetings, the Committee members attended the public hearing arranged on zonal basis. Dr. N.K. Jayakumar, upon his request and considering his ailment, was allowed to attend the public hearing through online except the hearing at Thiruvananthapuram where he attended the same physically. Dr. A. Jayathilak IAS had attended the public hearing at all centres except at Thiruvananthapuram on 22/06/2024, on which date he had to attend a meeting at the instance of the Union Minister of Finance at New Delhi, but he had attended the hearing at Thiruvananthapuram through online. When the Committee was constituted as per Annexure 1 order, Dr. A. Jayathilak IAS included in the Committee as an ex-officio member, being the then Tax Secretary, and in all the Committee meetings as well as in the public hearing he attended personally on his capacity as an ex-officio member as the then Tax Secretary. However subsequently, he was transferred and posted as Addl. Chief Secretary (Finance) that too,

after the public hearing. Therefore, to ensure propriety and fairness, we thought of his personal presence in the Committee is indispensable and thus as evident by Letter No.6123/2024/LAW dtd.11.06.2024 we requested the Government to retain him in the Committee. Accordingly, it has been ordered to maintain his personal presence as a member in the Committee as per Government order No.1093/2024/LAW dtd.16.10.2024 and a copy of the said order is appended to this report as **Annexure 3**. The minutes of the committee meetings is annexed to this report as **Annexure 4**.

7.2. The Committee is unanimous in its opinion that while discharging the responsibilities entrusted with the Committee, the Committee must be aware of the above indicated global and national legal scenario as well as the above referred data with respect to the Indian population as well as Indian litigants as the Committee believes that those factors have bearing and relevance in the social order of the State of Kerala.

7.3. Thus, the first meeting of the Committee was convened within 14 days from the date of the first GO, i.e. on 24-01-2024 and in that meeting after a detailed discussion, the Committee has adopted a general guideline and procedure to be followed in discharging it's responsibilities in an efficacious manner to achieve the task studiously. The urgency of court fee revision is discernible from the budget speech of the Hon'ble Finance Minister. He said that after the amendment of Act 10 of 1960 in 2003, for the past 20 years, no effective revision had been made so as to restructure the Kerala Court Fees and Suits Valuation Act, 1959 and the

Government expect a report of this Committee within six months of it's appointment.

## VIII. Analysis of the materials collected and relied

8.1. The Committee has found that in order to prepare a comprehensive and effective report, the Committee has to collect data, statistics and other materials from various agencies and sources. A close scrutiny, rather a comparative study, of identical enactments in other States is also inevitable. It is the definite opinion of the Committee that in the matter of revision of existing Court Fees the Committee is bound to ensure the transparency and fairness of the proceedings of this Committee by adhering to the principles of natural justice by ensuring reasonable opportunities of being heard to all stakeholders and such proceedings, though a time consuming process, is indispensable. However, it is the prerogative of the State, as in the matter of taxation, the State is competent and free to introduce Court Fees in the Act 10 of 1960 in new areas of litigation as well as litigations covered by the provisions of new enactments.

8.2. The Committee has considered the urgency expressed by the Government upon the subject matter for which the Committee, has been appointed and accordingly, as per the decision taken in it's first meeting held on 24-01-2024, it has resolved to submit an interim report to the Government and thus, the interim report was approved on 27-01-2024 and has been submitted before the Government on 28-01-2024. The content

of the same may be treated as part of this report. We are proposed to make some observations and remarks on the subsequent development after the submission of the above interim report, which will be dealt with separately in the coming paragraphs.

8.3. As indicated in the introductory paragraph, the committee was of the firm opinion, that before considering the question of revising the existing rate of court fees, the Committee has to collect various data, statistics and materials from different agencies and an opportunity must be provided to all stakeholders to ensure natural justice.

8.4. As we mentioned in the beginning, the Hon'ble Minister, Sri. K.N. Balagopal during his budget speech 2023 – 2024, stated that in the State of Kerala for the last twenty years, there was no revision of court fee under Act 10 of 1960. Therefore, anxiously, on behalf of the Committee vide letter No.OPN-G2/57/2023–LAW dated 12.03.2024 requested the Registrar General of the Hon'ble High Court of Kerala to furnish certain vital materials to which the Registrar, District Judiciary responded vide letter No. HCKL/329/2023-E6(A) dated 09.03.2024, a copy of which annexed to this report as **Annexure 5** by which he had furnished certain details and the relevant portion of the above reply letter is extracted, hereunder which read;

"Inviting attention to the reference cited, the following details are furnished herewith as requested.

Q.No.1. total number of cases filed in the Hon'ble High Court during the year 2000, 2005, 2010, 2015, 2020 and 2023.

| Year | Total Number of cases Filed |
|---|---|
| 2000 | 61107 |
| 2005 | 74693 |
| 2010 | 81848 |
| 2015 | 92915 |
| 2020 | 66282 |
| 2023 | 99884 |

Considering the reply given from the Registry of the High Court of Kerala and on the basis of the telephonic discussion of the Chairman with the officers of the Registry, it can be correctly concluded that in order to handle the above huge number of cases in the Hon'ble High Court, only 45 judges are appointed and serving as on 11/11/2024 though the allotted strength/ number of judges in the Kerala High Court is 47.

Q.No.2 Total number of cases filed in the District Judiciary during the year 2000, 2005, 2010, 2015, 2020 and 2023.

| Year | Total Number of cases Filed |
|---|---|
| 2000 | 901774 |
| 2005 | 1127962 |
| 2010 | 1130273 |

| | |
|---|---|
| 2015 | 1352012 |
| 2020 | 840970 |
| 2023 | 1071039 |

Q.No.3 Total Number of District and Sessions Courts, Family Courts, Sub Courts, CJM Courts, Munsiff Courts and Magistrate Courts existing in the state.

| | |
|---|---|
| Prl. District & Sessions Courts | 14 |
| Addl. District & Sessions Courts | 84 (Out of 84, 04 are Addl. Sessions Courts only) |
| Family Courts | 35 |
| Addl. Family Courts | 2 (Addl. District Court designated as Addl. Family Courts) |
| Sub Courts | 40 |
| Addl. Sub Courts | 16 |
| CJM Courts | 14 |
| Addl. CJM Courts | 6 |
| Munsiff's Courts | 57 |
| Addl. Munsiff's Courts | 24 |
| Munsiff – Magistrate Courts (MMCS) | 21 |
| Judicial First Class Magistrate Courts | 135 (Excluding Crl. Wings of 21 MMCS) |

| | |
|---|---|
| Honorary Spl. Judicial Magistrate Courts of Second Class | 10 |

Q.No.4. Name and number of Tribunals and similar Judicial or Quasi-Judicial Authority functioning in the State

1. University Appellate Tribunal/Additional District & Sessions Court – III (Food Safety Appellate Tribunal), Thiruvananthapuram.

2. Motor Accidents Claims Tribunals (MACTS): 27 (Among which 10 are designated as Addl. District & Sessions Courts also)

3. Addl. MACTs/Addl. District & Sessions Courts: 52

4. Forest Tribunal/Additional District & Sessions Court-II, Kozhikode.

Thus, the District Judiciary consists of, on its judicial side, 537 subordinate courts and its presiding officers.

8.5. Similarly, vide U.O. note no.: EXP-A4/236/2024-FIN (E-2749702) Fin (Expenditure–A) Department dated 19.04.2024, the Finance Department replied to the Law (Opinion –G) Department to its letter dated 20.03.2024 and furnished the following details. The above communication of the Finance Department is attached as **Annexure 6.**

| | |
|---|---|
| Total Court Fee (Excluding the fee refunded) collected from the District Judiciary during the Financial Year 2002 – 2003 & 2022 – 2023 | 2002 – 2003 Rs. 40.89 Cr.<br>2022 – 2023 Rs. 126.85 Cr. |

| | |
|---|---|
| respectively. | |
| Details of the total amount set apart towards meeting the expenses of the administration of justice as per the budget provision during the Financial Year 2002 – 2003. | Rs. 97.11 Cr. |
| Details of the total amount set apart towards meeting the expenses of administration of justice as per the budget provision during the F/Y 2023 – 2024. | Rs. 1248.70 Cr. |

8.6. A comparison of the income derived from the judiciary and the expenses incurred towards administration of justice would show that, the state had to divert its revenue from other sources to meet the expenses towards the administration of Justice. Of course, it is the unshifted constitutional mandate of the State to maintain administration of justice at any cost. The judicial precedents and the approach of the Law Commission especially in it's 189$^{th}$ report promote the salutary principle that "Access to Justice" is the right of the people of this country and the structure of court fee and its realization shall not amount to a barrier to Access of Justice. The Committee is fully aware of the above factual position and also the global and national legal scenario.

8.7. However, the 189th report of the Law Commission, as indicated supra, permits the States to increase the existing fixed court fee so as to make up the diminution in the value of rupees.

8.8. The last court fee revision was effected during the year 2003 and thereafter no complete revision took place for the last 20 years. So let us consider what was the value of Indian Rupee in the year 2003 and that in the year 2023. In reply to the letter dated 04.04.2024 of the Law Opinion (G) Department towards collecting materials, the Assistant Advisor, Department of Statistics and Information Management Reserve Bank of India, Thiruvananthapuram, Kerala, in their Gmail letter received from dsimthiro@rbi.org.in, a copy of which is attached to this report as **Annexure 7,** it is informed the Committee that the Consumer Price Index (CPI) for the Industrial Workers (IW) may be used for the revision of court fees and the same index is used for the formulation of General Economic Policy of the Government particularly with reference to wages, prices and taxation. It is also informed that a study of inflation rate of Indian rupee revealed that the inflation rate in India between 2003 and 2023 was 265.78%, which translate into a total increase of Rs. 265.78 that means 100 rupees in 2003 are equivalent to 365.78 rupees in 2023. Thus according to them, the purchasing power of Rs. 100 in 2003 equals to Rs. 365.78 in 2023. Therefore the average annual inflation rate between the above 2 periods i.e., 2003 & 2023 is 6.7%. They arrived into the above figures by using the following formula i.e.

$Value_t = Value_0 \times \frac{CPI_1}{CPI_0}$. The following table contains the indicators.

| Indicators | Value |
|---|---|
| Cumulative inflation from 2003 to 2023 | 265.78% |
| Average annual inflation from 2003 to 2023 | 6.7% |
| CPI 2003 | 41.09% |
| CPI 2023 | 150.28% |

Using the above Consumer Price Index (CPI) the time value of money can be calculated with inflation.

Thus the time value of Indian rupee will be

$$Value2003 \times \frac{CPI2023}{CPI2003} = Rs.100 \times \frac{150.28}{41.09} = Rs.365.78$$

Therefore, it can be seen that as shown above the average annual inflation rate between the period 2003 and 2023 is 6.7%.

8.9. We have to consider the fact that, there was no increase in the court fees during 2003-2023, and during such period the value of Rupee went down considerably. The exchange rate of Indian Rupee against the US Dollar is Rs.85.10/- in December, 2024. The Indian currency showed a decrease of 2.14% during the year 2024. We have noticed that in the year 2002, the value of one Dollar was Rs.44.94/- and in the year 2000, it was Rs.47.19/-. In 2010, it was Rs. 45.73/- and sharply increased to Rs.76.38/- in 2020. This data shows the weakening of Indian currency and its

depreciation against the US Dollar. Hence, Indian currency depreciated substantially in the local and overseas markets.

8.10. It is equally important and relevant to note that in the year 1998 the average wage of the non-agricultural worker in Kerala was Rs.437/-. It increased to Rs.1002/- in September, 2024. Across all sectors (agriculture and non-agriculture), the average daily wages in Kerala is Rs.893/-. But the annual average all over India is only Rs.470/-. So, there is substantial increase in the per capita income as well as average daily wages in Kerala. According to us, considering the factors like per capita income, devaluation of Rupee, inflation, retail market prices of the commodities and the average wage, it is absolutely inevitable an increase in court fees structure.

8.11. We can also consider the price of gold which is showing the strength of an economy. In 2003, the average price of 10 gm of 24 Carat gold was Rs.5,600/- and in 2024 this is Rs.71,510/- The price of a commodity like gold alone had edged up more than 12 times during the last 20 years. Likewise, the prices of almost all commodities including food items have increased 2 to 10 times during the period. Hence, a meaningful increase in the structure of court fee is warranted.

8.12. The cumulative inflation for the period of 2003-2023 is 265.78%. The Consumer Price Index (CPI) in 2003 is 41.09 and it increased to 150.28 in 2023. That means it records 3.75 times increase in CPI. The per capita income of Kerala in 2011-12 was Rs.97,912/- and it is Rs.2,81,001/- in 2023-24.

Kerala's per capita income increased consistently since 2001. According to Economic Survey Report 2023-24, the all India per capita income during the year 2000-01 is Rs.38,515/-. Page 1-3 extracted from Appendix of Economic Survey Report of the year 2023-2024 published by Ministry of Finance Government of India Dated 22.07.2024 is produced and attached to this report as **Annexure 8**. This establishes more than 7 times increase in the average per capita income of Kerala during 2003-2023 and the average annual inflation rate during the above period is 6.7%.

8.13. The Committee in its 3rd Meeting held on 06/04/2024, on the basis of then available materials and after an elaborate discussion, especially in the backdrop of the aforesaid national and international situation with respect to the administration of justice has considered the question of revision of court fees in Kerala. Thus, on the basis of discussion in the said meeting of the Committee, the Committee has prima facie arrived at a conclusion that the court fees structure which exists as on today needs periodical revision. As mentioned earlier, the Committee has identified two enactments wherein new court fees can be imposed without resorting to time consuming process. In the light of the discussions and decisions in the first meeting of the Committee held on 29/01/2024 and as indicated earlier in the said meeting itself the Committee has decided that the existing court fees could not be revised without collecting materials and without affording opportunities of being heard to all the stakeholders and also to the general public. The materials so collected

were analysed and discussed and also identified certain category of stakeholders in the 4th meeting of the committee held on 29/04/2024 as discussed above.

8.14. Accordingly, after an elaborate discussion, the Committee has identified and fixed 125 stakeholders, which includes Registry of the Hon'ble High Court of Kerala/ Bar Council of Kerala/ Registry of Administrative Tribunals/ Judicial and Quasi-judicial authorities/ Representatives of all Bar Associations/ Editors of Law Journals, Editors and publishers of law books and lawyer's organizations. The Committee was of the bonafide impression that those stakeholders can make valuable contribution so as to enable the Committee to discharge its duty in an effective and fruitful manner. The detailed list of those stakeholders are appended to this report as **Annexure 9**.

8.15. The Committee has also decided to send the approved letter inviting views and suggestions on the subject matter from the stakeholders. The said letter dated 02/05/2024 sent to the above referred stakeholders is appended to this report as **Annexure 10.** While, soliciting the views and suggestions of the stakeholders, the Committee has decided to fix a cutoff date and accordingly requested them to send their views, statements or objections on or before 31/05/2024.

8.16. In the very same meeting of the Committee held on 29/04/2024, the Committee had adopted two important decisions. Accordingly, it is resolved that apart from giving an opportunity for filing statements,

objections or affidavit to share the views of the stakeholders concerned on the above subject matter, a further opportunity is also to be provided to them if they are so interested, to present their views in person and of being heard. It is also decided by the Committee to ensure the participation of the interested persons among the general public by offering opportunity to the general public as well by issuing a public notice. Further, the Committee has decided that on expiry of the time fixed for filing views by the stakeholders, all the stakeholders and the general public shall be given an opportunity of being heard in person providing at least 15 days advance notice by publishing the same in 2 vernacular Malayalam dailies having circulation all over Kerala.

8.17. As informed vide letter dated 02/05/2024 and addressed to the 125 Stakeholders and as per the Public Notice issued on 01-06-2024, the Committee has conducted Zonal sittings and heard the representatives of stakeholders and the persons appeared among the general public and also received their representations during the time of such zonal hearing. The schedule of Zonal wise public hearing fixed is given below:

| Sl.No. | Name of Region | District | Time | Date | Venues of sitting |
|---|---|---|---|---|---|
| 1 | Northern Region | Kannur | 10 am to 12 pm | Wednesday 19-06-2024 | Government Guest House, Kannur |
| | | Kasaragod | 02 pm to 04 pm | | |
| | | Kozhikode | 10 am to 01 pm | Thursday 20-06-2024 | Government Guest House, Kozhikode |
| | | Malappuram | | | |
| | | Wayanad | 02 pm to 04 pm | | |
| 2 | Middle Region | Palakkad | 10 am to 01 pm | Friday 21-06-2024 | Government Guest House, Ernakulam |
| | | Idukki | | | |
| | | Kottayam | | | |
| | | Ernakulam | 02 pm to 05 pm | | |
| | | Thrissur | | | |
| | | Alappuzha | | | |

| | | | | | |
|---|---|---|---|---|---|
| 3 | Southern Region | Thiruvananthapuram | 10 am to 01 pm | Saturday 22-06-2024 | Government Guest House, Thiruvananthapuram |
| | | Kollam | | | |
| | | Pathanamthitta | 03 pm to 05 pm | | |

8.18. By issuing separate letters addressing the individual Stakeholders, whereby their views and objections were called for, they were also informed about the schedule fixed for zonal hearing. The General Public were informed, through the notifications published in the two vernacular dailies namely 'Deshabhimani' and 'Malayala Manorama', about the zonal wise hearing and copy of those newspapers are appended to this report respectively as **Annexures 11 and 12.** The details of the participants attended the public hearing at a glance would show that large number of Stakeholders and General Public responded to the letter dated 02.05.2024 as well as to the public notice published. The details of the participants who attended the public hearing is given in a list attached to this report as **Annexure 13**.

8.19. However, except few Stakeholders like the Registry of the Hon'ble High Court of Kerala, State Election Commission, Kerala State Farmers Debt Relief Commission, Human Rights Commission and Vigilance Tribunal, Thiruvananthapuram, some Lawyers Organisation, certain Bar

Associations and some Private Persons, no other stakeholders have effectively responded to the core issue. Therefore, though large number of Stakeholders and Private Persons were involved and participated in the procedure as well as in the zonal hearing, it cannot be said that except the few mentioned above, their participations were effective or constructive. Of course, the lawyers, their organizations and the Bar Associations have every right to protest and to raise objections with respect to the revision of court fee and also against the introduction of court fees on the new field of litigation and against corresponding amendment of law for the above purpose.

8.20. On a close scrutiny and analysis of the approach of the lawyers organizations as well as the Bar Associations, generally it can be seen that their conduct, approach and concern are confined only in raising objection and protest against the introduction of court fee for the litigations covered by Family Courts Act and Negotiable Instrument Act, 1881 and many of them have miserably failed to address the core issues which were specifically brought to their attention through Annexure 10 notice dtd.02/05/2024.

8.21. We are constrained, in spite of the risk of repetition, to extract and reproduce certain relevant and important paragraph i.e. numbered as 3, 4,5,6 and 7 from our letter dated 02.05.2024 which read as: ***"In the light of the budget speech of the Finance Minister of Kerala for the budget 2023-2024 vide paragraphs 531, 532, 533, the Government is of the opinion that***

*for the last twenty years, the court fees have not been revised despite the increase in the expenses towards administration of Justice and the Government is constrained to set apart substantial amount from its revenue from other sources to meet such expenses connected with administration of justice.*

*It is also to be noted that though the Law Commission of India in its 189th report dated 25-02-2004 had arrived at a conclusion that the enhancement of Court Fee to recover cost of administration of Justice will amount to an impediment to access to justice, in the very same report the Law Commission had recommended the necessity of revising Court Fees, in view of the depreciation of the value of rupee, so as to meet the increasing expenditure towards the administration of justice. The judicial precedents are also a matter to be considered and taken note of while considering the question of revision of Court Fees.*

*Thus, in response to the request of the expert committee, the Registrar General of the Hon'ble High Court of Kerala has furnished a report, which shows that the total number of cases filed respectively in the District Judiciary and in the High Court in 2000-2001 were 901774 and 61,107 and whereas the same had been increased respectively to 10711039 and 99884 in the year 2023. It is also informed by the Registry of the High Court of Kerala that though the allotted strength/number of Judges for the Kerala High Court is47, presently only 42 judges are appointed and serving*

*and the District Judiciary consists of 537 Subordinate Courts, and its presiding officers.*

*The Finance (Expenditure-A) Department of Kerala has also furnished a detailed report to the expert committee in pursuance of the request sent to them, by which it is informed that the revenue from the judicial establishment in the year 2002-2003 was Rs.97. 11 Cr.In the budget for the year 2023 the amount set apart to meet the expenditure towards dispensation of justice was Rs. 1248.70 Cr., whereas, the very same budget figures disclose the income form the judicial establishment is Rs.126.85 Cr.*

*As per the report obtained from Assistant Adviser, Department of Statistics and Information Management, Reserve Bank of India, Thiruvananthapuram, Kerala, it is revealed that all India inflation based on Consumer Price Index for industrial workers as on March 2023 is 264.9% which means 100 Rupees in 2003 is equivalent to 364.9 Rupees in 2023, i.e., 1 Rupee in 2003 is equivalent to 3.649 Rupees in 2023. In other words, purchasing power of 100 Rupees in 2003 is equal to 364.9 Rupees in 2023. These figures or indicate the depreciation of the value of Indian Rupee in between 2003 and 2023.*

*Having regard to the above factual and legal inputs and in strict compliance of the guidelines adopted, the expert committee as per the proceedings cited 3rd and 4th identified certain important stake holders and resolved to invite views and suggestions on the subject matter from the stake holders so identified. Accordingly, the committee is of the*

***opinion that the views of the Registry of the Hon'ble High Court of Kerala / Bar Council of Kerala / Registry of Administrative Tribunal / Judicial and Quasi-Judicial Authorities / Representatives of all Bar Associations Editors of law journal and Editors and publishers of law books/ Lawyers Organisations be solicited and considered. Therefore, being one of the stake holders, you are requested to furnish your views and suggestions in writing, in the above mentioned subject matter, so as to reach the same in the office of the Convener, Expert Committee, Secretariat, Thiruvananthapuram, PIN - 695001 or in our e-mail address i.e.secy.law@kerala.gov.in on or before 31.05.2024".***

8.22. The factual input and legal position highlighted in Annexure 10 letter, according to this Committee, are very vital and required due consideration in order to discharge the duty of this committee. All the above factual and legal aspects were brought to the notice of the Stakeholders and General Public and thereafter sought their views and objections, if any. Though, the majority of stakeholders ignored the main issues and had not responded effectively, we got some constructive proposals and suggestions from some important official Stakeholders and also from certain Lawyers' Organisations, Bar Associations and Private Individuals.

8.23. As indicated above, except the few stakeholders mentioned above and private individuals, no other stakeholders made any suggestions or expressed their views in the matter of revision of court fees under the above mentioned factual and legal scenario. However, the main concern

of the majority of the Stakeholders is the increase brought in the court fee under the Family Courts Act and Negotiable Instrument Act.

8.24. We do concede that the Government have by amending the provisions of the Act 10 of 1960 introduced court fees in certain type of litigations under the Family Courts Act as well as the matter related to the complaint filed under section 138 of NI Act, based upon our interim report.

8.25. Considering the subsequent developments, after the submission of the interim report, we thought that the circumstances and the data on the basis of which the interim report was prepared need not be repeated in the final report. However, during the public hearing, certain lawyers' organizations, Bar Associations and some individuals raised severe objections and staged agitations including protest processions. Such objections and protests were raised without proper understanding and appreciation of the legal and factual issues which are mentioned supra. In fact we had no opportunities to explain our stand especially the legal and factual aspects on the basis of which the interim report was prepared and the procedure adopted for the same. It is this final report brings to us an opportunity to clear our stand. Therefore, the relevant portions of the above mentioned interim report extracted and quoted hereunder for convenience and for ready reference:

## IX. A recital of important and relevant portion of the Interim Report dated 27/01/2024.

9.1.

**"While so, a meeting of the expert committee held on 24-01-2024 has decided to submit an interim report to the Government with respect to the litigations and matters identified by the Committee. Accordingly, the Committee has found that no court fees being levied for the complaint filed u/s 138 of Negotiable Instruments Act, 1881 (Act 26 of 1881), and certain types of original petitions filed under the provisions of the Family Courts Act, 1984 (Act 66 of 1984).**

**4. At the outset it is made clear that to discharge the task of the Committee, the Committee is mainly guided by the discussions, deliberations and certain recommendations of the Law Commission containing in its 189th report and also certain judicial precedents.**

**<u>Negotiable Instruments Act, 1881 (26 of 1881) :</u>**

**5. It is indisputable that a large number of cases are reported to be pending u/s 138 of the Negotiable Instruments Act. Hence the Chairman of the Committee vide his letter dated 19-01-2024 requested the Registrar (District Judiciary), High Court of Kerala for furnishing the details of the number of cases filed u/s. 138 of NI Act from the year 2000 to 2023 and the rate of pendency and for other relevant inputs. The Registrar (District Judiciary) accordingly vide letter No. HCKL/741/2014-E7(B) dated 20-01-2024 forwarded the details as shown below:**

| Name of the Court | Number of cases filed u/s 138 of NI Act during the year | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| | 2014 | 2015 | 2016 | 2017 | 2018 | 2019 | 2020 | 2021 | 2022 | 2023 |
| District Courts | 3060 | 1842 | 1335 | 1361 | 1270 | 1525 | 934 | 901 | 1382 | 1868 |
| Magistrate Courts | 75988 | 57980 | 60863 | 59392 | 47534 | 58688 | 34262 | 40766 | 46340 | 54245 |
| Total | 79048 | 59822 | 62198 | 60753 | 48804 | 60213 | 35196 | 41667 | 47722 | 56113 |

**The Registrar (District Judiciary) has also reported that in the State of Kerala, there are 155 Judicial First Class Magistrate Courts, including Criminal wings of 20 Munsiff's-Magistrate Courts, and 3 Special Courts, exclusively, for the trial of cases u/s. 138 of NI Act. The above said 3 Special Courts, one each at Thiruvananthapuram, Ernakulam and Kozhikode, were established during the period 2000-2023. In addition to this, considering hike in filing the complaints u/s 138 of NI Act, the High Court had conferred Magisterial powers to all the existing Munsiff's Courts (81 Courts) also to try offences u/s. 138 of NI Act.**

**6. At this juncture, the Committee has also noticed that the State Cabinet has taken a decision recently to establish one more Special Court for the trial of cases u/s. 138 of NI Act at Kollam, in Kollam District.**

**7. The Negotiable Instruments Act 1881 was amended by the Banking, Public Financial Institutions and Negotiable Instruments Laws (amendment) Act, 1988, to speed up the commercial transactions and with the above object, a new Chapter XVII was incorporated in the said Act for penalties in cases of dishonour of cheques due to insufficiency of funds in the account of the drawer of the cheques, treating such failure as a criminal offence. These provisions were incorporated with a view to encourage the culture of use of cheques and enhancing the credibility of the instrument. The committee has also found that prior to the amendment of the Negotiable Instruments Act, 1881, the only remedy which was available to the payee was to approach the Civil Court for realization of the cheque amount by filing a civil suit by paying necessary Court fees as envisaged under Article 1 of the schedule 1 of the Kerala Court Fees and Suit Valuation Act, 1959. Hence the Hon'ble Supreme Court held that the cases under the NI Act is a quasi criminal nature. The specific sentence used by the Hon'ble Supreme Court is that Sec.138 of NI Act proceedings is a civil sheep in a criminal wolf's clothing. (P.Mohanraj v. Shah Brother Ispat Pvt. Ltd., 2021 SCC online SC 152). Therefore, it is a quasi-criminal nature proceedings. So, the committee has taken into consideration the above said observation of the Hon'ble Supreme Court, for fixing court fee in the proceedings u/s. 138 of the NI Act. The committee feels that the introduction of court fee is necessary in NI Act proceedings.**

**8. The Committee has found that eventhough a criminal flavour is brought by introducing Chapter XVII of the NI Act, for the civil liability, the ultimate object sought to be achieved is the speedy transactions and realisation of the cheque amount in question. So, according to the Committee, transformation of civil liability into the form of a criminal liability will not stand in the way of State Government in levying a reasonable Court Fees upon the complaints filed u/s. 138 of Negotiable Instruments Act (Act 26 of 1881).**

**9. Under the above back drops, the Committee is of the opinion that suitable court fees can be levied for the cases filed u/s 138 of NI Act. It is equally important to note that in case of civil appeal filed against the judgment and decree passed in Original Suit with respect to dishonour of cheques, the appellant also need to pay necessary court fee as envisaged in Article I of Schedule I of the Kerala Court Fees & Suits Valuation Act, 1959 (Act 10 of 1960).**

**10. The appeals or Revision filed by either of the parties to a complaint u/s. 138 of Negotiable Instruments Act, are the continuation of criminal proceedings dissatisfied with the judgment in trial or at any stage of further proceedings. Therefore, the committee resolved to recommend for levying court fees also on appeal and revision arising out of the judgment upon a complaint filed u/s. 138 of NI Act. The committee is further desire to explain the pattern of the rate of court fee to be fixed upon such appeal or revision. The committee is of the**

**view that in the matter of appeal or revision preferred either at the instance of the complainant or the accused are to be treated differently and accordingly the court fees also to be levied differently as shown separately below.**

**11. In these contexts, the committee has noticed that suitable provisions were incorporated, much earlier, by the state Government of Tamil Nadu, Maharashtra and Madhya Pradesh in their respective Court Fees and Suit Valuation Act, for the realization of an ad valorem Court Fees on the cases namely filed u/s 138 of NI Act.**

**12. The State of Tamil Nadu has prescribed an ad valorem rate and again it has been enhanced to half percent ad valorem, subject to a maximum of rupees ten thousand by way of amendment in 2017.**

**13. The State Government of Maharashtra, by Maharashtra Court Fees (Amendment) Act, 2017 amended its parental act thereby enhanced the rate of court fees by inserting the same in Article 18 as given below**

| | | |
|---|---|---|
| *Application or petition containing complaint or charge of an offence u/s 138 NI Act* | *(A) When the amount of cheque does not exceed ten thousand rupees* | *Four hundred rupees* |
| | *(B) When the amount of* | *Three hundred rupees* |

| | | |
|---|---|---|
| | *cheque exceeds ten thousand rupees* | *for every ten thousand rupees or part thereof subject to the maximum of rupees three lakhs* |

**14. The State of Madhya Pradesh by amending Schedule II of their Court Fees Act, incorporated the Court Fees at the rate as given below:**

*In 2011, the Schedule II to the principal Act, in Article 1, in clause (b), for items (i), (ii) and (iii) and entries relating thereto are revised and substituted by inserting the following entries:-*

| | | |
|---|---|---|
| *(i)* | *When the amount of dishonoured cheque involved in the complaint is upto one lakh.* | *Five percent of the amount of dishonoured cheque subject to the maximum of two hundred rupees* |
| *(ii)* | *When the amount of dishonoured cheque involved in the complaint is more than one lakh rupees but upto five lakh rupees.* | *Minimum five thousand rupees, plus four percent on the amount in excess of one lakh rupees.* |
| *(iii)* | *When the amount of dishonoured cheque involved in the complaint is more than* | *Minimum twenty one thousand rupees, plus three percent on the amount in excess of five* |

| | |
|---|---|
| *five lakh rupees.* | *lakh rupees subject to maximum one lakh fifty thousand rupees.* |

**15. The conclusion arrived by this committee is fully justified by the judgment of the Hon'ble Supreme Court reported in 2012 (1) SCC 455 (Sanjeev Kumar Jain V. Raghubir Saran Charitable Trust and Others). In paragraph 16 wherein it is observed and found *that 'The fixed fees that are payable prescribed decades ago have not undergone a change and in many cases, the fixed fee is not worth the cost of collection thereof. There is therefore a need for a periodical revision of fixed court fees, that is payable in regard to suits/ petitions/ appeals filed in Civil Courts, High Courts, Tribunal and Supreme Court for example, in Supreme Court, the maximum court fee payable is only 250/- whether it is a suit or special leave petition or appeal'. It* is further found by the Hon'ble Supreme Court in the very same decision in Paragraph 17, that "A time has come when at least in certain type of litigations, like commercial litigations, the costs should be commensurate with the time spent by the courts. Arbitration matters, company matter, tax matters, for example, may involve huge amounts. There is no reason why a nominal fixed fee should be collected in regard to such cases. While we are not advocating an ad valorem fee with reference to value in such matters, at least the**

**fixed fee should be sufficiently high to have some kind of quid- pro-quo to the cost involved be that as it may"**

**16. The Committee has also noticed the recommendations made by the Law Commission for the enhancement of fixed Court Fees provided under the schedule II of the Court fees and Suit valuation Act. Administration of Justice falls under the concurrent list (Entry IIA of List III of Seventh Schedule to the Constitution of India). High Courts and other Subordinate Courts should not only deal with the cases relating to laws made by the states under the state lists and concurrent list, but also all the bulk of cases relating to laws made through Central legislation made by the Parliament under Union list.**

**17. The Negotiable Instruments Act, (Act 26 of 1881) is referable to list 1 and is a Central Act. The cases arising out of these Central Laws are now being disposed of by the subordinate courts established by the states. It is to be noted that cases u/s 138 of NI Act, are alarmingly on increase in every court and because of the judicial time consumed, Criminal Courts are not getting sufficient time to concentrate on other criminal cases. So also, the Munsiff's Court (81 courts) on which magisterial powers are conferred are also not in a position to pay full attention to the civil matters. Huge number of cases u/s 138 of NI Act, are pending in almost in all courts of Kerala even without taking the same on file as regular cases and government is therefore constrained to establish special courts for speedy disposal of**

**the cases u/s 138 of NI Act. So, the State Government is compelled to spent huge amount from the general revenue of the state towards the administration of justice, especially connected with complaint filed u/s. 138 of NI Act.**

**18. However, absolutely there is no provision incorporated under the Kerala Court Fees and Suits Valuation Act, 1959, for realization of court fees proportionate for meeting the expenses incurred for the administration of justice connected with the complaint filed u/s. 138 of NI Act. At this juncture, it is relevant to refer, though the risk of repetition involved that suitable amendments were brought by the states like Maharashtra, Madhya Pradesh and Tamil Nadu for introduction of Court Fees upon the complaints u/s. 138 of NI Act and its periodical revision. For an easy reference at a glance see the table given below :**

| Sl. No. | Name of State | Year of | Rate of Court Fees | Year on which amendment of Court Fees introduced | Rate of enhanced Court Fees. |
|---|---|---|---|---|---|
| 1 | Maharashtra | 2008 | A) Cheque for Rs.10,000 : CF | 2018 | A) Cheque for Rs.10,000 : CF |

| | | | | | |
|---|---|---|---|---|---|
| | | | Rs.200.<br>B) Rs.10000 and above : CF Rs.200 of every 10000 rupees subject max 1.5 lakhs. | | Rs.400.<br>B) Rs.10000 and above : CF Rs.300 of every 10000 rupees subject max of 3 lakhs. |
| 2 | Madhya Pradesh | | | 2011 | i) For cheque amount Rs.1 lakh – CF 5% of subject to minimum 200 rupees.<br>ii) 1 lakh – 5 lakhs : Min 5000 rupees + 4% on the excess amount of Rs.1.Lakh.<br>iii) More than |

| | | | | | |
|---|---|---|---|---|---|
| | | | | | **Rs. 5 Lakhs : Min. 21,000 + 3% on the amount in excess of 5 lakhs subject max. 1.5 lakhs.** |
| **3** | **Tamil Nadu** | | | **2017** | **½ % of ad valorem subject of maximum of Rs.10000/-** |

**19. Thus, going by the above table, it can be seen that after the introduction of the above item of Court Fees and its revision by the above mentioned State Governments, several years are over and in the mean while the value of Indian Rupee eroded substantially and the expenditure of the State of Kerala for administration of justice, especially in connection with the cases covered by the NI Act, which is a Central Act, are met by the State Government from the general revenue. In this context it is relevant to note that the observations and criticism of the Law Commission in its 189$^{th}$ report that the Central Government is bound to assist the State Governments by providing requisite fund assume importance.**

**20. In view of the above discussions, the Committee is of the considered opinion that a reasonable Court Fees be levied on the complaint filed u/s. 138 of NI Act, and upon the Appeals or Revision arising out of any judgment or order at any stage of the proceedings by inserting appropriate provisions in Schedule II of Kerala Court Fees and Suits Valuation Act, 1959 (Act 10/1960) by suitably amending the said Act.**

**21. Thus the Committee is the opinion that Court Fee can be levied upon the complaint filed u/s. 138 of NI Act, 1881 (Act 26 of 1881) and upon the appeals or revision filed there to at the rate suggested below:**

***<u>For Complaints filed u/s. 138 of Negotiable Instruments Act.</u>***

| | | |
|---|---|---|
| *(i)* | *When the amount of dishonoured cheque involved in the complaint is upto ten thousand.* | *Rupees two hundred and fifty as Court Fee.* |
| *(ii)* | *When the amount of dishonoured cheque involved in the complaint is above rupees ten thousand.* | *Five percent of the entire cheque amount subject to maximum rupees 3 lakhs as Court Fee.* |

***<u>Appeal / Revision filed against the judgment in 138 of Negotiable Instruments Act.</u>***

***Appeal***

| | | |
|---|---|---|
| *(i)* | *When an appeal at the instance of the complainant before the High Court u/s. 378(4) of Cr.PC.* | *An amount equivalent to one half of Court Fees paid in the trial court.* |
| *(ii)* | *When filed at the instance of accused against conviction before the Sessions Court* | *Rs.1000/- (rupees one thousand only)* |

***Revision***

| | | |
|---|---|---|
| *(i)* | *At the instance of complainant, challenging insufficiency of sentence before the High Court.* | *1/10$^{th}$ of the cheque amount.* |
| *(ii)* | *If filed by the accused before the High Court against conviction.* | *Rs.1500/- (rupees one thousand five hundred only)* |

**Family Courts Act, 1984 (Act 66 of 1984)**

**22. The Committee has noticed that the Family Courts Act, 1984 (Act 66 of 1984) came into force on 14th September 1984 to provide for establishment of family courts with a view to promote conciliation and secure speedy settlement of disputes relating to marriage and family affairs. The main object sought to be achieved through Family Courts is to settle matrimonial disputes speedily and amicably by adopting simplified procedures. Those disputes are enumerated in the explanation to Section 7(1) of the Act, 1984. It is also to be noticed that the Law Commission in its 59th report (1974) had also stressed that in dealing with disputes concerning family, the court ought to adopt and approach radical steps which differ from the existing ordinary civil proceedings and these courts should make reasonable efforts for settlement of dispute before the commencement of the trial.**

**23. In the light of the aforesaid recommendations of the Law Commission, the Parliament unified the forum for adjudication of the matrimonial disputes. Accordingly, the Family Courts Act, 1984 (Act 66 of 1984) was enacted. The Committee has specifically noticed that prior to the commencement of the Family Courts Act, 1984, litigations arising out of matrimonial disputes were originally filed before the Sub Courts and District Courts as Civil suits, by paying appropriate court fees as envisaged under the Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) So by the establishment of Family Courts, as envisaged by the**

**Family Courts Act, 1984 and by virtue of Section 7(1) of the said Act, such Family Courts are vested with all the jurisdiction exercisable by any District Court or any Subordinate Civil Courts. The Family Courts are also vested with the jurisdiction to adjudicate upon the claim as contemplated in sub clause (a) & (b) of the Sub Section 2 of Section 7 of the Family Courts Act, 1984.**

**24. The Committee further noticed that only in terms of Rule 3 of the Family Courts (Kerala) Rules 1989, all proceedings instituted before the Family Courts have the nomenclature of "Petition" though, the Family Courts established under the Act 66 of 1984 are vested with the jurisdiction, to entertain all disputes and claims arising between the parties to the marriage, in par with the jurisdiction of the District Courts and Sub Courts as it then was.**

**25. The Committee, on a detailed examination of the Family Courts Act, 1984 noticed that u/s.7 of the said Act the Family Courts are given all the jurisdiction exercisable by any District Court or any Subordinate Civil Courts under any law for the time being in force in respect of suits and proceedings of the nature referred to in the explanation and be deemed for the purpose of exercising such jurisdiction under such law, to be a District Court or as the case may be, such Subordinate Civil Courts for the area to which the jurisdiction of Family Courts extend. The explanation to Section 7(1) reads as follows:**

(a) a suit or proceedings between the parties to a marriage for a decree of nullity of marriage (declaring the marriage to be null and void or, as the case may be, annulling the marriage) or restitution of conjugal rights or judicial separation or dissolution of marriage;

(b) a suit or proceedings for a declaration as to the validity of a marriage or as to the matrimonial status of any person;

(c) a suit or proceeding between the parties to a marriage with respect to the property of the parties or of either of them;

(d) a suit or proceeding for an order or injunction in circumstances arising out of a marital relationship;

(e) a suit or proceedings for a declaration as to the legitimacy of any person;

(f) a suit or proceedings for maintenance;

(g) a suit or proceeding in relation to the guardianship of the person or the custody of, or access to, any minor.

26. On a careful scrutiny of all the relevant inputs, the Committee is of the considered view that on divesting the jurisdiction of District and Subordinate Courts to deal with family and matrimonial disputes, huge number of cases are filed in all the Family Courts across the state. A report was obtained from the Registrar (District Judiciary), High Court of Kerala, about the rate of pendency of cases and the

**number of Family Courts now functioning in the State. A table is given below, as received from the High Court, showing the pendency rate:**

| Year | Filing | Disposal | Pendency |
|---|---|---|---|
| 2006 | 32462 | 30347 | 37804 |
| 2007 | 31377 | 37953 | 31228 |
| 2008 | 33396 | 35659 | 28965 |
| 2009 | 34401 | 33237 | 30129 |
| 2010 | 37544 | 31364 | 36309 |
| 2011 | 42436 | 34914 | 43831 |
| 2012 | 44982 | 40499 | 48314 |
| 2013 | 56474 | 54215 | 50573 |
| 2014 | 49730 | 47762 | 52541 |
| 2015 | 51153 | 48968 | 54726 |
| 2016 | 53208 | 50013 | 57921 |
| 2017 | 56200 | 52151 | 61970 |
| 2018 | 60137 | 51937 | 70170 |
| 2019 | 60475 | 53318 | 77327 |
| 2020 | 47839 | 24687 | 100479 |
| 2021 | 58558 | 45017 | 114020 |
| 2022 | 67980 | 68244 | 113756 |
| 2023 | 81917 | 83406 | 112267 |

**The above table shows that after the enactment of the Family Court Act (Act 66 of 1984), and its enforcement which brought with a view to promote conciliation and secure speedy settlement of dispute relating to marriage and family matters, but to the contrary and against the expectation the backlog within 20 years, i.e., during the year 2014 was 52541 and the same was again shoot up into a total number of 1,312, 267 cases within another ten years, ie, on 2023. Thus the figures shown in the above table itself substantiate the seriousness and correctness of the observations made by the committee on the above issue.**

**27. The present social scenario is also a triggering factor against the cordial family ambience and harmonious togetherness in a matrimonial life. Thus, there is no decrease in the number of family disputes despite the increase in the number of Family Courts. In order to handle those huge numbers of cases 35 Family Court and two additional District Courts are established in the State. Apart from the above, mentioned courts the 1st Additional District & Sessions Court, Thiruvananthapuram and the 8th Additional District & Sessions Court, Ernakulam, are also notified vide as Additional Family Courts without filing powers and with concurrent jurisdiction over the local areas of jurisdiction of the Family Court, Thiruvananthapuram & the Family Court, Ernakulam respectively. These Additional Family Courts are trying only the cases of five year and older cases, which are ripe for trial that are transferred to them from the Family courts concerned. In effect**

**37 courts are busy with family matters. In order to dispose of these petitions expeditiously, as per the mandate of law, already an extensive establishment is maintained from 1984 and it is ever expanding, and, the infrastructure to be further strengthened, and therefore the state is compelled to spend enormous fund using from the general revenue of the state.**

**28. However it is to be noted that no specific provision is incorporated in the Kerala Court Fees and Suits Valuation Act, 1959 to levy Court Fees on adjudication of disputes covered by Sub-section (1) of Section 7 of the Family Courts Act, 1984. It is also relevant to note that the word "Property" referred to in Clause (c) of the Section 7(1) of the Family Courts Act, 1984 (Act 66 of 1984) includes money, gold ornaments and also immovable property of spouses and their relatives. It is also relevant to note that inspite of the fact that the disputes and litigations are civil disputes of serious nature no specific provisions are incorporated either in the Family Courts Act, 1984 (Act 66 of 1984) or in the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) for realization of court fees upon such litigations. However none of the above Acts contemplate exemption from paying court fees or no specific statutory provisions are incorporated barring realization of court fees connected with any litigations covered by Section 7(1) of the Family Courts Act, 1984 (Act 66 of 1984).**

**29. The committee is of the definite and clear view that the clauses other than clause (C) contained in Section 7(1), mainly meant for salvation and protection of women as a welfare measure and therefore this committee is not inclined to impose court fees upon those type of litigations. But in the matter of disputes covered by clause (c) of Section 7(1) of the Act the Committee is of firm opinion that reasonable court fees can be imposed subject to an exception. Considering the social and pathetic aspect and by adopting a lenient and humanitarian approach, the committee has found that court fees can be exempted in case the petition or litigation is with respect to the claim for dwelling house, even though the same is coming under clause (c) of Section 7(1) and to the extent of the valuation amount of the dwelling house alone and to ensure gender justice, such a benefit can be made applicable to the petition filed either at the instance of the wife or the husband.**

**30. Had the parties to the matrimonial disputes covered by Clause (c) Section (1) of the Family Courts Act, 1984 approached the civil courts they should have been paid Court Fees for such disputes in terms of Act 10 of 1960. In the absence of any specific statutory bar or special provision for exemption from paying court fees, the committee is of the view that appropriate Court Fees can be levied with respect to the disputes covered by Clause (c) of Section 7(1) of the said Act but subject to the above exception. All the reasoning, discussions and observations of the Committee in the former part of this report with the identical**

**issues pertained to NI Act, 1881 may be treated as supplemental and supporting for the conclusions arrived by the Committee with respect to the levying of Court Fees upon the above referred litigations under the Family Courts Act, 1984 (Act 66 of 1984) as well. Accordingly, the committee is of the opinion that a reasonable court fees can be levied with respect to the original petitions filed in Family Courts u/s. 7(1)(c) and appeals filed u/s.19 of the Family Courts Act, 1984 subject to the above exception. This committee suggest for levying court fees upon such a petitions and appeals at the rate given below :**

***<u>For petition u/s.7(1)(c) & Appeal Memorandum u/s.19 of the Family Courts Act, 1984</u>***

| | | |
|---|---|---|
| ***(i)*** | ***When the claim amount in the petitions/counter claim amount valued, after deduction of the amount valued for the dwelling house, rupees upto 1 lakh.*** | ***Rupees 200/-.*** |
| ***(ii)*** | ***When the claim amount in the petitions/counter claim amount valued, after deduction of the amount valued for the dwelling house,*** | ***Half percent of the claim amount.*** |

| | | |
|---|---|---|
| | *above 1 lakh upto 5 lakh.* | |
| *(iii)* | *When the claim amount in the petitions/counter claim amount valued, after deduction of the amount valued for the dwelling house, above 5 lakhs.* | *One percent of the claim amount, subject to maximum rupees 2 lakhs.* |
| *(iv)* | *Appeals filed u/s.19 of the Act, 66 of 1984.* | *At the above rate is applicable.* |

**31. Having regard to all relevant inputs and aforesaid discussions and reasoning this Committee recommends the Government of Kerala to amend Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) suitably so as to introduce Court Fees on the complaints filed u/s. 138 of NI Act, 1881 (Act 26 of 1881) as stands amended as on today, and appeals and revisions there from and for the petitions arising and covering Clause (c) of sub section 1 of Section 7 but subject to the exception and exemption indicated above and appeals u/s. 19 of the Family Courts Act, 1984, by inserting appropriate provisions in the schedule II of the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) for a Court Fees at the rate as suggested below:**

***For Complaints filed u/s. 138 of Negotiable Instruments Act.***

| | | |
|---|---|---|
| *(i)* | *When the amount of dishonoured cheque involved in the complaint is upto ten thousand.* | *Rupees two hundred and fifty as Court Fee.* |
| *(ii)* | *When the amount of dishonoured cheque involved in the complaint is above rupees ten thousand.* | *Five percent of the entire cheque amount subject to maximum rupees 3 lakhs as Court Fee.* |

***Appeal / Revision filed against the judgment in 138 of Negotiable Instruments Act.***

***APPEAL***

| | | |
|---|---|---|
| *(i)* | *When an appeal at the instance of the complainant before the High Court u/s. 378(4) of Cr.PC* | *An amount equivalent to one half of Court Fees paid in the trial court.* |
| *(ii)* | *When filed at the instance of accused against conviction before the Sessions Court* | *Rs.1000/- (rupees one thousand only)* |

***REVISION***

| | | |
|---|---|---|
| *(i)* | *At the instance of complainant, challenging insufficiency of sentence before the High Court.* | *1/10$^{th}$ of the cheque amount.* |

| | | |
|---|---|---|
| *(ii)* | *If filed by the accused before the High Court against conviction.* | *Rs.1500/- (rupees one thousand five hundred only)* |

***For petition u/s.7(1)(c) & Appeal Memorandum u/s.19of the Family Courts Act, 1984 (Act 66 of 1984)***

| | | |
|---|---|---|
| *(i)* | *When the total claim amount in the petitions/counter claim amount valued, after deduction of the amount valued for the dwelling house, rupees upto 1 lakh.* | *Rupees 200/-.* |
| *(ii)* | *When the total claim amount in the petitions/counter claim amount valued, after deduction of the amount valued for the dwelling house, above 1 lakh upto 5 lakh.* | *Half percent of the claim amount.* |
| *(iii)* | *When the total claim amount in the petitions/counter claim amount valued, after deduction of the amount valued for the dwelling house, above 5 lakhs.* | *One percent of the claim amount, subject to maximum rupees 2 lakhs.* |
| *(iv)* | *Appeals filed u/s.19 of the Act, 66 of 1984.* | *The above rates are applicable.* |

**This report is submitted for an active consideration and appropriate action.**

**Dated this the 27th day of January 2024".**

9.2. One of the main contentions raised against fresh charging, introduction and realization of the court fee for the complaints filed under section 138 of the NI Act and related appeal etc. is that the rate of court fee suggested and implemented are exorbitant and in no other States court fees are realized upon any proceedings related to section 138 of the Act. In fact we have considered the revision brought by certain States and the table containing in the interim report, indicate the nature and result of comparative study undertaken. The result shows that nearby States have introduced court fees for the 138 of NI Act matters years back and revised thereafter. We suggested the rate of court fees equivalent to an amount coming between the rate fixed by Tamil Nadu and Maharashtra. Another contention was that genuine complainant will be reluctant to approach court to redress their grievances. Certain other immaterial and untenable objections were also raised. On a consideration of the data and grounds incorporated in the interim report it can be seen that the above objections are unrealistic and without properly understanding the factual and legal position.

9.3. Same is the position with respect to the objections raised against the introduction of court fees with regard to the litigations under section 7 (1) (c) of the Family Courts Act. On a reading of the extract of the Tamil Nadu

Court Fees and Suit Valuation Act produced by Sultan Bathery Bar Association it can be noted that the State of Tamil Nadu has already introduced court fee for the litigations under the Family Courts Act.

9.4. The Registry of the Hon'ble High Court has furnished a detailed report with respect to the mediation statistics in the year 2023 related to the Family Court matters in our state. According to such report, the cases pending during the year 2023 were 3,514. Altogether 15,365 cases were referred for mediation and settlement, and out of that referred cases, 4,717 cases were settled which means the rate of performance of the mediation is 28.2%. The beneficial consequences of the settlement through mediation process are that the parties are entitled to get court fee refunded. In response to the letter dated 14.06.2024 of the Chairman of this Committee, on behalf of the Registry of the Hon'ble High Court of Kerala, the Registrar (District Judiciary) by his letter no. HCKL/2529/2023-E1 dated 24.06.2024, which is attached herewith as **Annexure 14,** furnished certain information through two tables shown therein. The relevant portion of the above letter is extracted and quoted below for ready reference;

"The data requested as per the letter cited, are furnished below;

Split up details of petitions filed under Rule 3 of the Family Courts (Kerala) Rule. 1989 r/w Section 7(1)(c) of the Family Courts Act, 1984;

| | |
|---|---|
| Filed during 2021 | 8183 |
| Filed during 2022 | 9192 |
| Filed during 2023 | 11983 |

Split up details of petitions under Rule 3 of the Family Courts (Kerala) Rule, 1989 r/w Sec. 7(1)(c) of the Family Courts Act, 1984 that were disposed of in 2021, 2022 & 2023;

| Nature of disposal | During 2021 | | During 2022 | | During 2023 | |
|---|---|---|---|---|---|---|
| | No. of cases | % | No. of cases | % | No. of cases | % |
| Disposed of on merits | 768 | 15.97 | 977 | 12.96 | 1182 | 10.19 |
| Settled | 1075 | 22.36 | 1551 | 20.58 | 1968 | 16.97 |
| Withdrawn | 317 | 6.59 | 380 | 5.04 | 545 | 4.70 |
| Dismissed as not pressed | 812 | 16.89 | 1262 | 16.75 | 1719 | 14.82 |
| Other disposals | 1836 | 38.19 | 3366 | 44.67 | 6185 | 53.32 |
| Total disposal | 4808 | | 7536 | | 11599 | |

The above data clearly indicates that only a meagre number of cases are disposed on merits and other cases are disposed otherwise without contesting.

9.5. Though the Family Courts Act is enacted with the purpose of the speedy settlement of family disputes and to simplify the procedures in the family courts, on a comparison of the cases filed during the year 2021, 2022 and 2023 it can be seen that the filing rate increased and the total number

of cases filed during the year 2023 is 11,983 whereas, in the year 2021 it was only 8,183, resultantly the State is over burdened with the establishment of more family courts.

9.6. As per the second table shown in the above letter only 1,182 cases out of 11,983 cases were disposed of on merits and 1,968 cases were settled and, in that cases, parties are entitled for refund of court fees. When 545 cases were withdrawn 1,719 cases were dismissed as not pressed and 6,185 cases were disposed of otherwise. Thus, the above table would show that only 10.19% of cases disposed of on merit and a good percentage of cases i.e.,16.97% of were settled and 53.32% of cases disposed of otherwise. So we are of the view that the apprehension of the lawyer's community as well as the advocates' clerk have no basis under the above factual scenario since, the bonafide litigants will get refund of court fees, the rate of disposal of cases on merit being very few.

9.7. Though the Government of Kerala, on the basis of our interim report, brought amendments to the Act 10 of 1960 and imposed court fees with respect to the matters covered by Negotiable Instrument Act as well as the Family Courts Act and implemented the same vide Notification No. 2787/Legn-1/2024/Leg. dated 14/02/2024, by a subsequent Notification No.8/LEG.A2/2024/LAW dated 28/07/2024 issued by the Law (Legislation-A) Department Govt. of Kerala, the State Government have revised, reduced and refixed the court fees with respect to the above matters.

9.8. Thus, as on today as per the Government decision and on the basis of subsequent amendments brought to Act 10 of 1960, the litigants under section 138 of the NI Act and under section 7(1)(c) and appeal under section 19 of the Family Courts Act 1984 (Act 66 of 1984) need to pay court fees as per the amendment brought by vide notification No. 8/LEG.A2/2024/LAW dated 28/07/2024.

9.9. As the Government of Kerala have fixed the court fee with respect of the NI Act and Family Courts Act, by suitable amendment to Act 10/1960, we are of the view that we need not make any further report on the above matter; especially when there is no hue and cry related to the above subject.

9.10. Though, the letter dated 02/05/2024 have been sent to 125 stakeholders requesting them to submit their views and suggestions to the Law Department, Secretariat, Thiruvananthapuram on or before 31/05/2024, we received response only from 9 stakeholders by 31/05/2024. The list containing the name and the views, objections and statements received from the above 9 stakeholders are attached herewith and the same is appended as **Annexure 15.**

## X. About the letters and representations containing the views, suggestions and objections received from the stakeholders upto 31/05/2024

The details of them are given below;

1. State Election Commission.
2. Kerala State Farmers' Debt Relief Commission.
3. Kerala State Human Rights Commission.
4. Vigilance Tribunal, Thiruvananthapuram.
5. District Bar Association, Manjeri.
6. Malappuram Chamber of Commerce.
7. BharathiyaAbhibhashakaParishath.
8. Adv.Sri.George Johnson, Advocate and Editor, Complete Kerala High Court Cases.
9. Adv.Sri.George Johnson, Advocate, Ernakulam.

10.1. The State Election Commission by its letter No. B5/24/2024-SEC dated 14.05.2024, which received in the Law Department on 16/05/2024, after describing the details of court fees being collected under various heads in their Commission, it is stated that considering the devaluation of Rupee, it is reasonable to enhance the rate of court fees upon the petitions filed u/s 4 (1) of Kerala Local Authorities (Prohibition of defection) Act, 1999, Section 36 of Kerala Panchayath Raj Act or Section 93 of Kerala Municipality Act for disqualification of elected member/

councilor etc. The present rate of CF is Rs.10/- under Article 10 (j) (i), Interlocutory applications - Rs.5/- - under Article 10 (k) and for vakkalat – Rs.5/- - under Article 16 of the Act 10 of 1960 etc. being filed before the Commission. The Commission therefore, suggested that the above structure of the court fees can be enhanced without adversely affect the right of access to justice.

10.2. By letter No. A/1026/2024/KSFDRC dtd.21/05/2024, the Kerala State Farmers' Debt Relief Commission informed the Committee that the said Commission has no objection for revision of court fees with respect to the matters dealt with by that Commission. Since the subject dealt with by the said Commission is the farmers' debt, we will not be justified in introducing CF.

10.3. Kerala State Human Rights Commission as per their letter No.666/A3/2024/HRC dtd.29/05/2024, after referring to various provisions containing in the relevant Acts, it is informed that only a sum of Rs.5/- is being realized on filing Vakkalat alone and no other court fees is being levied. Therefore, according to the Human Rights Commission the question of increasing court fees including fees fixed under Article 16 of Schedule II of the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) may be considered positively.

10.4. Mr.B.Premnath, Vigilance Tribunal has responded to the letter sent by the Committee. As per his letter No.E.199/2024/VT dated 31.05.2024, wherein through a table, he had furnished the details of

court fees chargeable for Vakkalat from Rs.5/-, for absent petition from Rs.2/-, other petitions from Rs.5/- and for copy application from Rs.1.5/- may be revised.

10.5. The District Bar Association, Manjeri, by their letter dated 20/04/2024 addressed to Sri.P.Rajeeve, Hon'ble Minister for Law and Justice, Kerala forwarded a resolution adopted by the said Bar Association expressing their concern and objection against the amendment brought to the Act 10 of 1960 by which the rate of court fees enhanced and introduced for the litigations coming under the Negotiable Instruments Act as well as Family Courts Act.

10.6. Through an email dated 27/04/2024 of the Malappuram Chamber of Commerce addressed to Sri.P.Rajeeve, Hon'ble Minister for Law and Justice, Kerala, stated that the rate of court fees introduced and enhanced by way of amendment to the provisions of the Act 10 of 1960 with respect to the litigation namely the complaint u/s 138 of the Negotiable Instruments Act is highly arbitrary and illegal as the same adversely affects the merchants. It is discernible from the above message that their association is under the bonafide impression that the enhancement of court fees in connection with the 138 matters are brought with a view to find out income for the State Government and in no other State such court fees are being collected.

10.7. By letter dated 17/04/2024 of Mr.B Ashok, General Secretary, State General Council, Bharatheeya Abhibhashaka Parishath, addressed to

Sri.P.Rajeeve, Hon'ble Minister for Law and Justice, Kerala, a resolution adopted in the said council meeting of Bharatheeya Abhibhashaka Parishath held at Mavelikkara on 07/04/2024 has been forwarded to the Minister in which, they expressed their strong protest against the amendment brought in the Act 10 of 1960 by which court fees are enhanced in connection with the litigations under the NI Act as well as Family Courts Act and in support of their protest, several factual allegations are raised and pointed out the miserable conditions of women and the beneficiaries of Section 138 of NI Act.

10.8. Mr. George Johnson, on his dual capacity as an advocate as well as the Editor, Complete Kerala High Court Cases responded to the letter sent by the Committee by sending 2 separate letters to the Law department. Both the letters are dated 27/05/2024 wherein he had expressed his serious concern with respect to the revision of court fees.

We appreciate Mr. George Johnson in responding to our letter and sharing his views with us on the subject of revision of court fees. According to him there can be no connection or link with the administration of justice with the expenses incurred by the State. According to him the present amendments are brought out with a view to ease the financial situation by increasing court fees. Another contention is that imposition of proposed court fees in judicial establishment will seriously hamper access to justice especially, the amendment brought with respect to Family Courts Act. Mr. George

Johnson has raised 3 objections; first contention is that it is totally illogical to impose court fees on Family Court matters and it will adversely affect the women at large. The second contention is that because of the enhancement of the rate of court fees, the aggrieved person will be reluctant to initiate legal procedures or give up their legal right to contest and seek legal remedies. The third contention is that the law makers have purposefully excluded Family Courts from the purview of court fees. With respect to the imposition of court fees on litigation u/s 138 of NI Act, his objection is that, imposition of court fees will deter parties to clear the debt by payments and the same will adversely affect the business transaction and trading community especially when cheques are acceptable as a vital instrument. According to him, the nature of complaint u/s 138 of the NI Act is purely a criminal matter and no court fees can be imposed when criminal justice is dispensed with and the said move will go against the criminal jurisprudence.

Sri. George Johnson raised more or less similar objections and views in the second letter as well. In the first letter though, his objections confined to against the hike in CF under the Family Courts Act as well as NI Act, in his second letter, he had raised contentions which are beyond the subject matter.

In the letter sent to him, the Committee has mentioned the conclusion and recommendations of 189$^{th}$ report of the Law Commission whereby, it is made clear that to compensate the depreciation or

devaluation of Rupee, the rate of fixed court fees can be enhanced. Sri. George Johnson in his response, no mention has made to the above recommendation of the Law Commission. The Supreme Court has observed in the decision in **P. Mohanraj v. Shah Brother Ispat Pvt. Ltd., (2021 SCC online SC 152)** the proceedings u/s 138 NI Act is a "civil sheep in a criminal wolf's clothing". Before making protest against enhancement of court fees u/s 138 NI Act, he ought to have realized the position with respect to the subject in the other States. Though, in his letter he had pointed out that the law makers have purposefully excluded Family Courts from the purview of court fees and the imposition of court fees goes against the said purpose. However, Sri. George Johnson miserably failed to point out the relevant provision in the Family Court Act in support of his claim and contention. All other plausible objections were dealt with in the interim report. So, all the objections and protest raised by Sri. George Johnson are unsustainable.

10.9. As indicated earlier, only 9 stakeholders have submitted their views and suggestions within the time prescribed for the same. However, after the cut-off date for filing views and suggestions that on 31/05/2024, several stakeholders including the Registry of the Hon'ble High Court of Kerala, certain Bar Associations, Advocate's Clerks Associations, lawyers' associations, individual organizations, advocates as well as members of the general public, including some private individuals and social activists, submitted their views and objections in

person at the time of Zonal hearing and few of them sent the same by post to the Law Department. As the Committee is very particular to ensure fairness and to offer opportunities for the interested persons, by adopting a liberal approach, the Committee has decided to receive and consider the views and objections filed even after 31/05/2024 but till 19/06/2024, the date on which zonal hearing commenced. Thus, really all the views and suggestions received within 2 months from 02/05/2024 have been considered for preparing this report. The list containing the name of the stakeholders, their written views and documents produced after the cutoff date is attached to this report as **Annexure 16.**

10.10. The Registry of the Hon'ble High Court of Kerala in their wisdom, instead of directly furnishing any views, opinion or statement, has chosen to forward the views, opinions and statements, after having sent the copy of notice dated 02/05/2024, they collected from Sri. Sujith K.N., Director, Kerala Judicial Academy and the three senior most District Judges namely Sri. P.V. Balakrishnan, District Judge, Thiruvananthapuram, Sri. Murali Krishna District Judge, Kozhikode and Smt. Honey M. Varghese, District Judge, Ernakulam.

Now, let's consider their main views and opinion and reserve our remarks and observations upon such opinions, towards the last part of this report.

## XI. About the representations and letters containing views, suggestions and objections received after 31/05/2024 till 19/06/2024

**(1). Kerala Judicial Academy**

The following are the main suggestions received from Kerala Judicial Academy;

i. CF for plaint, written statement, pleading set off, counter or memorandum of appeal covered by Schedule I Article 1, Sub Clause (vi) of the KCF&SV Act can be enhanced and fixed as Rs.4/- for every Rs.100/-. In the alternative, fix a new slab.

ii. Increase the CF for the matters coming under Article 3 to 7 and 10 in Schedule II on the basis of the rate of inflation.

iii. CF with respect to the matters covered by Article 15 of Schedule II can be enhanced.

iv. CF for Vakkalathnama mentioned in Article 16 of Schedule II need enhancement.

v. CF for caveat covered by Article 16 of Schedule II be increased.

vi. Separate fee can be introduced with respect to the anticipatory bail applications.

vii. Increase the CF covered by Section 50.

viii. Enhance the CF for the suit covered by Section 37 (2) of Act 10 of 1960.

ix. Hike in court fee required corresponding to inflation rate for the matters covered by Section 25 D and Section 27 (C) of Act 10 of 1960.

**(2). Sri. S. Muraleekrishna, District Judge, Kozhikode**

Sri. S. Muraleekrishna, (DJ) Kozhikode is of the opinion that CF can be increased as suggested below;

i. Increase the CF in partition suit at the rate given below:

| | | |
|---|---|---|
| Munsiff Court | - | From Rs.50/- to Rs.500/- |
| Sub Court | - | from Rs.500/- to Rs.1000/- |

ii. He proposes amendment for fixing court fee with respect to the injunction suit on the basis of the valuation of property and also fixe a minimum CF of Rs.1,000/-.

**(3). Sri. P.V. Balakrishnan, District Judge, Thiruvananthapuram**

Sri. P.V. Balakrishnan, (DJ), Thiruvananthapuram has suggested that increase in the existing court fee can be effected at the rate in accordance with the rate suggested and given in the table below as forwarded by him.

Application Types & its Court Fees

| Sl.No. | Application Type | Court Fee suggested |
|---|---|---|
| 1 | Taking Adjournment | 10 |
| 2 | Withdrawal of suit with a liberty to institute a fresh suit | 25 |
| 3 | Appointment of Commissioner | 25 |
| 4 | Stay of the execution of decree pending Appeal | 25 |
| 5 | Miscellaneous Application like condonation of delay | 25 |
| 6 | Exemption from appearance of accused | 10 |
| 7 | Extension of time for filing W.S | 10 |
| 8 | Issue Attachment Warrant (Before Judgement) | 50 |
| 9 | Issue Attachment Warrant (After Judgement) | 50 |
| 10 | Permission to deposit deficit C F | 10 |
| 11 | Stay of Order till Appeal | 25 |
| 12 | Copy Application - Certified Copy | 10 |
| 13 | Attachment petition before trial | 50 |
| 14 | Delay Condonation | 10 |
| 15 | Restoration | 25 |

| | | |
|---|---|---|
| 16 | Advance Application | 10 |
| 17 | Bail Application each accused | 10 |
| 18 | Adjournment Application | 10 |
| 19 | Absent Petition | 10 |
| 20 | application to recall warrant | 10 |
| 21 | Application for return of document | 10 |
| 22 | Petition to implead party | 10 |
| 23 | Copy Application | 10 |
| 24 | Petition to lift attachment | 25 |
| 25 | Copy of Power of Attorney | 25 |
| 26 | Exemption petition | 10 |
| 27 | Compounding Petition | 50 |
| 28 | Application for accepting Power of Attorney | 10 |
| 29 | Impleading Petition | 10 |
| 30 | Amendment Application | 10 |
| 31 | Application to receive documents | 10 |
| 32 | Petition to modify bail condition | 10 |
| 33 | Crl Rev Petition filed u/s 397 of Cr.PC. | 50 |
| 34 | Petition filed u/s 5 of limitation Act | 25 |
| 35 | Caveat Petition | 200 |
| 36 | Interlocutory Application | 10 for each prayer |

(4). **Smt. Honey M. Varghese, District Judge, Ernakulam**

Smt. Honey M. Varghese, (DJ) Ernakulam has shared her views and suggestions. Besides, the remarks and views, she has suggested the following rate of increase in the CF with respect to the matters mentioned below;

Proportional Fees- Scale of court fee based on the arbitration award amount;

| | | |
|---|---|---|
| Upto Rs.10,000/- | : | 1% |
| Rs.1,00,000/- to Rs10,00,000/- | : | 0.75% |
| Rs.10,00,000/- to Rs.1,00,00,000/- | : | 0.50% |
| Above Rs.1,00,00,000/- | : | 0.25% |

Or set a minimum or maximum court fee;

| | |
|---|---|
| Minimum Court fee | : Rs.1,000/- |
| Maximum Court fee | : Rs.10,000/- |

i. Increase CF with respect to the arbitration matters filed u/s 34, 37, 9 and 17 (2) of Arbitration and Conciliation Act, as suggested below;

   a. Enhance the rate of court fee for OP (Arb) Rs.400/- and for MA (Arb) Rs.50/-.

ii. Fix CF for the post arbitration cases filed in the commercial courts (Sub Courts and District Courts).

11.1 Now, let us consider the representations containing the views and suggestions received from certain Bar Associations. Generally, it can be seen that almost all the Bar Associations, deviating from the main subject for which the opinions are called for, raised protest and objections against the introduction of court fees with respect to the litigations under the Family Courts Act as well as NI Act. All the Bar Associations adopted more or less same stand against the imposition of court fees for those litigations covered by such Acts. By producing the copy of the amendment with respect to the court fees and suit valuation prevailing in the states of Tamil Nadu as well as Karnataka, Sulthan Bathery Bar Association demands that while revising court fees in Kerala, it must be at par with the rate of court fees of those States.

11.2. The Secretary of the Bar Association, Ernakulam while raising objection against the fixed court fees for the litigation under NI Act as well as Family Courts Act, invited our attention to certain other laws such as the Administrative Tribunal Act, National Company Law Tribunal, Consumer Disputes Redressal Forum, Legal Services Authorities Act, 1987 etc. and submitted that court fees can be imposed in connection with those litigations. All those contentions are separately dealt with in the coming paragraphs of this report.

Against the court fees brought with respect to Family Courts Act, a decision in **Rupali Devi Vs. State of Utter Pradesh and Others reported in (2019) 5 SCC 384** cited and submitted that in view of the above extracted

portion of the judgment of the Supreme Court cited supra, no court fees can be realized from the litigants approaching the Family Courts. However, the Secretary of the Bar Association miserably failed to point out any decision or observation of the Supreme Court in the above decision against imposing court fees with respect to the litigations covered by the Family courts Act. Malappuram, Chavara, Kannur and Paravoor Bar Associations also raised serious protest against court fees brought with respect to the litigations covered by NI Act as well as Family Courts Acts.

11.3. Thus, it can be seen that none of the above Bar Associations, except their protest against court fees imposed with respect to the litigation under NI Act as well as Family Courts Act, have any suggestions or proposals through their representations.

11.4. The Advocate's Clerks' Associations, whose details are given in the list, submitted their representations including a mass petition signed by 146 Advocate's Clerks attached to the office of advocates practicing in various courts in Thrissur. Almost all the representations submitted by the Clerks Associations, their main concern is against court fees brought with respect to the litigations coming under NI Act and Family Courts Act. In the mass petition they have also referred to the decision of the Supreme Court reported in (2019) 5 SCC 384, which has no relevance on the subject matter under the consideration of this Committee.

11.5. From the field of legal profession, 5 representations were received such as BJP Legal Cell, Kozhikode, IAL Punaloor Unit Committee, AILU State Women Sub Committee, Kerala Federation of Women Lawyers and DYFI High Court Advocates' Committee.

11.6. In the letter dated 21/06/2024 sent by Adv.Syam Ashok, Calicut BJP Legal Cell, his main concern is about the proposed hike in the court fees. He suggested that for the realization of decree debt, effective provisions can be brought into the Revenue Recovery Act and the plaintiff must be exempted from depositing court fees proportionate to the decree amount till the decree amount is realized. He has also raised his objection and protest against court fee enhancement brought with respect to the litigations covered by NI Act as well as Family Courts Act.

11.7. IAL Punaloor Unit Committee submitted a mass memorandum signed by 107 lawyers practicing at the Punaloor court centre in which their main objection is against the increase in the court fees related to family court matters and cheque cases. It is also pointed out that as far as they are concerned, it is painful for them to note that the Government have not enhanced advocates welfare amount to Rs.25,00,000/-. So, they requested in their representation that after reviewing court fees proposal containing in the budget, regularise the same as accessible to general public.

11.8. In the representation filed on behalf of AILU State Women Sub Committee, their main protest is against the introduction of court fees

with respect to the litigations covered by Family Courts Act. According to them, out of the total strength of lawyers practicing in Kerala, 1/3rd are women lawyers and the women litigants are entrusting the brief with women lawyers and therefore, the women lawyers are fully aware of the pathetic situation of the women litigants approaching the Family Courts. So, according to them, the imposition of court fees as per the amendment brought to the Act 10 of 1960 will deter the poor women litigants from approaching the family courts to redress their grievances and accordingly, it is their demand to withdraw the enhanced court fees brought through the amendment to the Act 10 of 1960. It is also their view that the court fees imposed on litigations u/s 138 of NI Act is also to be withdrawn. It is their further demand that the corporate companies and banking institutions are squeezing money from ordinary people by misusing provisions contained in the Legal Services Authorities Act and that too without paying any court fees. So they suggested that necessary court fees can be realized for the above type of litigations. It is also their suggestion that by amending the provisions of Act 10 of 1960, court fees can be revised on the civil matter where there is no revisions for the last several years. It is the further request of the said organization that this Committee may consider to realize proportionate share, towards advocate's welfare fund, at the time of remittance of the court fees in courts.

11.9. The Kerala Federation of Women Lawyers in the letter dated 21/06/2024, after having narrated the social status of women among the Kerala society, urged that the victims who are approaching family courts are generally women, who practically unable to pay huge court fees and therefore they must be excluded from paying court fees on humanitarian consideration and if at all necessary to collect court fees from the litigants that should be done after the conclusion of the case and the court fees must be taken from the decretal amount. The following reasons and grounds are stated in support of their above submission.

1. The persons approach the courts when their rights are infringed.

2. Compelling to generate money to pay court fees, for filing cheque cases or money suits or suits for recovery of gold and money will amount to punishment of such persons/ litigants.

3. Like in motor accident cases, court fees should be taken after conclusion of the proceedings.

So, it is their further demand that in cases with respect to Family Courts matter, fees should be reduced, as the women who are deprived of their assets and livelihood, are coming to the court for justice hence, they cannot be burdened again. It is also suggested that upon cases filing before family courts, with respect to property, court fees should not be imposed or enhanced on the scale proportionate to the claim amount.

11.10. DYFI High Court Advocates Committee, in their representation dated 21/06/2024, after highlighting the rate of enhancement of court fees for the litigations covered by the Family Courts Act as well as NI Act, stated that such hike in the court fees is highly exorbitant. As the above representation is form part of this report, we don't want to reproduce those contentions here. So, on the basis of the above contentions they requested the Committee that;

1. Roll back the recent increase in court fees to the previous levels to ensure that the path to justice remains accessible to everyone.

2. It is their suggestion that introduce subsidies or waivers for individuals belongs to poor ensuring that they are not traced out of seeking justice.

3. According to them, before implementing any changes in court fees, a comprehensive public consultation involving Bar Association, Bar Council of Kerala, legal experts, civil society organization and the general public are to be conducted.

11.11. CCRRA claims that it is a non-profit organization and it's aim is to use the legal system for the advantages of the society. They submitted a detailed representation wherein, though, no date indicated, it is seen that the same received in the office of the Law Secretary on 24/06/2024. Quoting Article 21 of the Constitution of India, serious contentions are advanced in their representation and also highlighted the role of various

organizations both national and international which are formed for the welfare of the women at large. According to them, the court fees brought and enhanced with respect to litigations covered by the Family Courts Act is a barrier for the poor women to approach the family court to redress their grievances and the same will amount to denial of access to justice. So, their request is to reconsider the recent court fees hike for family court cases. It is also their submission that increase in the court fees proportionate to value of the relief sought would amount to the denial of access to justice which is equal to denial of right to life as envisaged in Article 21 and such discrimination is arbitrary in view of Article 14 of the Constitution of India.

11.12. Now, let us examine the representations and petitions filed by private persons and individuals.

11.13. Adv. Smt. C.S. Sujatha, by her letter dated.02/07/2024 requested this Committee that the enhancement of court fees in the family court be withdrawn. In support of the above demand, various reasons including social status of women in Kerala and their financial draw back etc. are pointed out. According to her, it is highly arbitrary in arguing destitute woman to pay court fees for the purpose of filing litigations to redress her grievance especially when she is ousted from her matrimonial house without any property or money etc. So, on behalf of All India Democratic Women's Association, Adv. Smt. C.S. Sujatha, being the Secretary of the said Association strongly demanded to withdraw

the hike in the court fees with respect to the matters covered by the Family Courts Act.

11.14. In response to the public notice issued by this Committee, Mr. T.G.N. Kumar by his representation dtd.04/07/2024 submitted the following suggestions;

1. The court fees on complaint filed u/s 138 of NI Act should be increased to 50% of the cheque amount.

2. The person who files private complaints before the Judicial Magistrate Court should be made liable to pay a fixed court fees or a minimum of Rs.1,000/-.

11.15. Adv. Mathew Kattikkana, State General secretary, Kerala Bar Federation, after having attended the public hearing at Calicut on 20/06/02024, sent a representation dated 26/06/2024, in which, after highlighting certain constitutional and legal obligations of the State it is pointed that, it is the primary duty of the Government to arrange facilities to solve the disputes of citizens, whether civil or criminal and therefore while discharging such duty, the Government, on any ground, cannot look into the financial loss or profit and the same cannot be linked with the above constitutional and legal obligation of the Government. According to them, the present rate of court fees is unbearable for the common people. It is also pointed out that for resolution of the disputes and realization of debt many people are depending "quotation team" and such an approach will result only in the

loss of confidence of the people in the judicial system. Therefore, according to him, present rate of court fees need not be revised and the recent hike particularly in court fees with respect to the litigations under the Family Courts Act as well as NI Act should be withdrawn.

11.16. Mr. Pookaitha Sreekumar, an Advocate's Clerk by his representation dated 05/06/2024, raised his objection against the hike in the court fees with respect to litigations under Family Courts Act as well as NI Act. He had narrated his personal experience with respect to certain cases. He had also pointed out that the Advocate's Clerks are facing financial challenges because of the prohibition against filing matters in writing and arranging DTP and e-filing system. So, it is requested to take steps to simplify the filing procedure instead of DTP and e-filing and also to review the revised and enhanced court fees.

11.17. Smt. Shailaja Kumari T, in her representation dated 18/06/2024 in response to the public notice issued by this Committee, stated that absolutely there is no mistake in enhancing the court fees legally, but, according to her, while enhancing the court fees, the disposal rate of the cases must be increased and ensured that step has taken in this regard. According to her, a civil case must be disposed of within 5 years and criminal case within 3 years. She further, suggested that a petition filed in the family court must be disposed of within 2 years instead of the present practice of 8 or 10 years. Considering the difficulties faced by the litigants in the family courts, it is her suggestion that the judges also

must be realized the said facts and every attempt shall be made to dispose of the cases at the earliest. Those suggestions are not coming within the scope of the subject matter of this Committee.

11.18. Smt. Beena Abraham, as per her online communication dated 05/06/2024, made certain suggestions with respect to the roll call system, determination of cases, submission of evidence, paperless courts, proceedings in court, judgement format, issue of petitions, use of Artificial Intelligence, court timings in cases, amendment to the Constitution, selection of judges and introduction of All India Judicial Service etc. According to her, instead of increasing court fees, priority must be on resolving the backlog of cases and hence she made the above suggestions. However, no protest or objection raised by her against the revision of court fees. Almost all the above proposals are not within the ambit of the subject matter referred to this Committee.

11.19. Sri. Sasidharan C., by his representation dated 06/06/2024, suggested that imposing same rate of court fees for the litigants who are economically backward and financially well-to-do persons should be withdrawn. It is also his suggestion that, court fees as on today must be maintained with respect to the cases of women and children. As far as gentlemen are concerned, their court fees must be fixed on the basis and in proportionate to their income as per their income certificate.

11.20. By representation dated 12/06/2024, Ms. Ronitha, Calicut after pointing out her personal experience and her pathetic situation,

requested to take appropriate proceedings in the matter of fixation of court fees.

11.21. Mr. Rajesh Nambiar, by his representation dated 19/06/2024 requested this Committee to withdraw the recent increase in the court fee brought through recent amendment to Act 10/1960 with respect to the cheque cases filed u/s 138 of NI Act. In his letter he had pointed out his personal experience in connection with the money transactions.

11.22. Sri. Y. Sam, Thiruvananthapuram by his letter dated 02/06/2024, had pointed out his experience connected with a partition suit filed by him. His grievance is that when he claimed for compensation in the said case by amending the plaint he was asked to deposit a sum of Rs.8,400/- as court fees and when the case decreed against him, he preferred an appeal and at that stage also he was again asked to deposit the court fees in the appellate court which is equivalent to the court fees deposited in the trial court. So, his contention is that it is arbitrary and illegal to ask plaintiff to deposit court fees again in the appellate court on filing an appeal at his instance. So, he requested us to make arrangements to bring amendments in the concerned law against compelling to deposit court fees again in the appellate court. His suggestion on the basis of his personal experience in order to prevent filing frivolous complaint or cases, it is better to ask such a person to deposit a sum of Rs.5,00,000/-. His another grievance is against the long pendency of the cases without any result.

11.23. The grievances highlighted by Sri. Prakash in his representation dated 24/06/2024 is about the long pendency of the Family Court cases filed by his daughter. According to him, the matter is pending for the last 10 years in the High Court as well as in the family court. His objection is that, inspite of several incidental expenses, imposing of court fees is arbitrary and illegal.

11.24. Adv. Punjakkary G. Raveendran Nair claimed that he is an advocate practicing in Thiruvananthapuram district and Convener of FRAT, an apex body of resident's associations. In his letter dated 13/06/2024 he had highlighted 13 points. Through the above points, he placed his strong objection against the recent hike with respect to the court fees in family court matter as well as 138 complaints. According to him, presently enhanced court fees rate is implemented with a view to generate revenue for the Government and as a result of such arbitrary policy decision of the State Government, poor people especially women find it difficult to approach family court to redress their grievances. It is his apprehension that if the decision to impose court fees connected with 138 complaints is implemented there is every likelihood of imposing court fees on filing criminal complaint with respect to the other offences. It is his suggestion that the Government can get over the financial crisis by collecting the amount due from the KSEB and Water Authority etc. According to him, the court is the last resorts of the common people and the court cannot be treated as an agency to

generate income with profit motive for the Government. According to him, the fact that no court fees revision during the previous 20 years is not a ground to enhance court fees at these stage and authorities must see that because of the hike in court fees, the citizens are driven out from the judicial proceedings. It is his suggestion that in the cases related to money matter, the court fees must be fixed at 2% and on the litigations to set aside documents minimum court fees @Rs.50/- shall be fixed. According to him, judiciary must be considered as a service field and not as a mission for making profit. It is also his suggestion that it is absolutely necessary to have an assessment about fine that reaches in the state exchequer through courts. So, according to him, enhancement of court fees is absolutely incorrect, illegal and unwarranted which is against the interest of general public.

11.25. Adv. Smt. P.C. Smitha, by her letter dated 05/06/2024, claimed that she is an advocate practicing for the last 20 years in Thrissur court centre. Being an advocate and as a social worker, she has raised her objection against the hike in the court fees upon the family court cases. Her version is that a destitute woman approach the court either for maintenance or for property. If she is compelled to remit court fees, the impression would be that she had sufficient money and the same will go against her grievances and the relief sought. So, she demands that the recent hike in the court fees should be withdrawn immediately. It is also her concern about court fees which deposited on the basis of enhanced

rate of court fees. Further, her request is that litigations in the family courts may be exempted from paying court fees.

11.26. Sri. Ashiq K. Muhammed Ali by his letter dated nil, addressed the Principal(?) Secretary, Law Department claimed that he is a lawyer practicing in the High Court. The subject matter of the letter is shown as opinion/ objection to the present hike in court fees. By highlighting Section 4 (1) (C) and (D) of the Right to Information Act, 2005, his submission is that it is a statutory mandate that the interim report prepared by this Committee shall be published, which is the right of the public. But same is not complied with. It is also his grievance that the request of Bar Association, Ernakulam to give a copy of the interim report was also turned down. In the said letter the question paused by him is that, after having increased the court fees, in the State on the basis of an unpublished interim report that too without hearing anybody, is there any purpose of the present hearing conducted by the Committee. According to him, as the interim report has finalized or submitted without hearing anybody, the principles of natural justice and procedure of fairness have been violated. It is pointed out that this Committee had adopted a reverse process in this matter since the Committee has first recommended a hike and thereafter, sought the opinion of the public and such practice is unknown to law and practice. According to Sri. Ashiq K. Muhammed Ali, by the imposition of court fees, on the basis of interim report of this Committee, denied the right of

common people 'access to justice'. It is seen quoted a portion from the 189th report of the Law Commission in his letter. Though, Sri. Ashiq K. Muhammed Ali claimed that he is an advocate practicing at High Court of Kerala, he did not make any mention or answer about the matters put by the Committee through its letter dated 02/05/2024. The State Government have got absolute power in the matter of introducing court fees with respect to the any matter which are covered in existing law or any new enactments and the same are within the constitutional power of the State Government. Except the petition fees or complaint fees, no court fees are mentioned in the Act 10 of 1960 with respect to the Family Courts Act as well as Negotiable Instruments Act. On a survey of the amendment brought with respect to the Act 10 of 1960, it can be seen that the court fees were enhanced through the Government's executive orders. But, in the present case, a Committee is constituted and appointed to study and report, and this Committee took a view that the stakeholders must be heard with respect to the revision of existing court fees alone. Whereas, with respect to the introduction of court fees on new area of litigation or with respect to the new enactments are within the domain of the State Government. The allegation raised by Sri. Ashiq K. Muhammed Ali is that the request of the Bar Association of Ernakulam for the copy of the interim report has turned down but the same is not fully correct. As we have already stated supra with respect to the hike in

the court fees of family court matters and 138 of NI Act specifically, at this stage, we are not proposed to deal with the matter again.

11.27. Sri. B. Antony, Advocate, Perumbavoor by his letter dated 10/06/2024, stated that there is no clarity given for the return of the amount upon a complaint u/s 138 of NI Act in case the dispute is settled or for realisation of money in the event of the accused is convicted. According to him on the conviction of accused, the complainant should not be penalized for the court fees and it should be realized from the accused and be paid to the complainant. So, according to him, there is no justification for the above state of affairs.

11.28. Adv. Sri. Priyan P.G., in his letter dated 04/06/02024, after having highlighted poor situations of women, pointed out that it is injustice and arbitrary in directing such destitute to deposit court fees while approaching court for justice. It is also his demand that arrangement may be made or ordered that the court fees with respect to the family court matters remitted within the interregnum period, be returned.

11.29. Sri. Mohan Kumar, advocate from Kadakkal raised his objection against the proposed amendment to Act 10 of 1960 and the proposal to introduce court fees under NI Act. According to the said advocate, the Family Courts Act is a welfare legislation and no court fees can be realized connected with any litigation covered by such special Act. According to him, the imposition of court fees in family court will have grave impact and injustice to the women community, when women

empowerment activities are going on effectively in the State of Kerala. According to him, it is highly arbitrary and illegal in imposing court fees with respect to the petition u/s 138 of NI Act, as the complaints are being filed u/s 190 of Cr.PC for the adjudication of criminal dispute to render criminal justice. While raising his objection against the above hike in court fees, he had made certain suggestions and proposals. The following are his suggestions;

1. A minimum court fees @ Rs.200/- can be fixed with respect to the suit for injunction purpose (prohibitory/ mandatory).

2. The present rate of court fees that Rs.50/- can be increased to Rs.200/- on the matters covered by Section 50 of the Act 10 of 1960.

3. On all interlocutory applications, court fees can be fixed @ Rs.10 to 20/- respectively with the Subordinate courts as well as in the High Court.

According to him, the existing fees of Rs.50/- in the family court can be enhanced to Rs.200/- which according to him is comfortable for the parties.

11.30. Adv. Sri. Paulson P.J., by his 9 pages representation, after having stated shortly about historical and social background of Indian laws and after quoting paragraph 568, 569,570 and 571 in part 4 of the 2024-25 budget, had pointed out that by virtue of the interim report submitted by this Committee the court fees stands enhanced drastically. According to Adv. Sri. Paulson P.J., the rate fixed on the basis of the interim report

of this Committee with respect to the matters covered by the Family Courts Act as well as NI Act are highly arbitrary and illegal. It is also his version that this Committee recommended for the hike of court fees so as to prevent flow of frivolous litigations both civil and criminal. In fact, the Committee has no such approach since the same is against the conclusion and recommendation of 189th Law Commission report. Another opinion of the learned counsel is that present court fees enhancement brought as an alternative to generate income for the State Government so as to overcome its financial crisis. Financial shortage of the State is for various reasons. However, it is the fact that there is no proportion of the income from the judiciary and the expenses incurred by the State Government for the administration of justice. The above mentioned Law Commission has recommended, in order to compensate devaluation of Rupee, fixed court fees can be raised. But, the counsel maintaining silence on that aspect and thereafter, he has pointed out the disadvantages as well as defects connected with the increase and enhancement of court fees. So, the learned counsel is strenuously raised his strong objection against enhancing court fees in Family Courts Act as well as NI Act and also expressed strong protest against revision of court fees on any other matter covered by Act 10 of 1960.

11.31. As indicated supra, the Committee has already decided to offer personal opportunities for hearing for all the stakeholders as well as general public and accordingly fixed schedule for zonal sittings and

hearing. Such schedule and procedure of the Committee has already been informed to the stakeholders through the notice dated 02/05/2024. Apart from that in terms of the decision of the Committee, the above schedule of sitting and hearing published in 2 local newspapers. Thus, the earnest steps taken by the Committee towards ensuring fairness and compliance of natural justice, especially through Annexures 10, 11 and 12 brought positive result as evidenced by Annexure 13.

11.32. As done in forgone paragraph we are not proposed to enter into an elaborate discussion with respect to the submission made through the representations received at the Camp sittings and points urged before us during such hearing, since a list showing the names of the stakeholders who submitted the representation and the representations itself are already attached as Annexure 13. The content of the representations received at the spot as well the substance of the arguments, designation of the parties appeared at the time of hearing etc. are approximately recorded in the Annexure 17 minutes as well as in Annexure 13. Further, it is made clear that the merits and demerits of the points raised in representations as well as during the hearing time will be made in the later part of this report especially when those are absolutely necessary and indispensable.

## XII. Public hearing

12.1. Now, let's consider and evaluate the points raised during the public hearing and also points raised in the representations given at the time of the zonal hearing.

12.2. We feel that in the beginning itself, it is appropriate to mention that, as per the discussions, containing in the foregone paragraphs, we have already considered the protest and objections raised against the hike in the court fees with respect to the matters u/s 138 of the NI Act as well as Section 7(1) (C) of the Family Courts Act. During the zonal hearing, most of the time were taken by the participants to raise objections against those matters on the basis of the reason raised by them. We are not inclined to consider and to state anything with respect to the objections and contentions raised against the hike in the court fees for those type of litigations as those objections were already considered and clarified the position with reasons and particularly when the issues are settled at the instance of the Government by issuing appropriate notification fixing the court fees for those kind of litigations at a reduced rate.

12.3. It is also relevant to note that, district level as well as unit level faction of all the lawyers' organizations appeared and put forwarded their objections and also filed representations. The objections so raised and the representations filed are containing almost all the same contentions as that of the state level or district level of such lawyer's

organizations and therefore, in this part of this report we have tried, subject to exceptions to avoid repetitions of their submission containing similar points. Kerala Lawyers Forum, Indian Lawyers Congress, All India Lawyers Union, Bharatheeya Abhibhashaka Parishath, BJP Legal Cell, Kerala are the main lawyer's organizations participated in the hearing proceedings. Besides, the lawyer's organizations, several Bar Associations who are important category among the stakeholders were also actively participated in the public hearing.

12.4. The officials of Kannur Bar Association have fairly submitted that the court fees with respect to the CMP, IA can be revised periodically and fixed amount system can be introduced with regard to the court fees in family court matters. It is their alternative suggestion that in the matter of cheque cases, fixed court fees can be implemented irrespective of cheque amount involved. It is also their view that while exempting court fees for the family court as well as 138 cheque case, court fee can be enhanced reasonably and periodically with respect to the private complaint, copy application, copy sheet, absent petition, rent control petition and partition suit. Besides the above submission, Adv. Sri. Viswan, a learned lawyer practicing in Thalassery Bar, who appeared along with the President, Secretary and Executive Member of Kannur Bar Association demanded that the rate of realization of court fees which now fixed as 1/10, u/s 4 (A) of Court Fees Act can be raised.

12.5. The officials of Payyannur Bar Association submitted that the existing insufficient court fees can be enhanced nominally and also suggested that the notary stamp must be fixed as only one and also suggested to improve basic and technical facilities of the court such as servers, Wi-Fi, etc.

12.6. Advocates appeared for and on behalf of AILU, Kannur Unit while raising their objection against the hike in the court fees, suggested that a slab system can be introduced for the court fees related to cases filed u/s 138 of NI Act. They have also suggested that the existing court fees with respect to the injunction suit, various petitions in Magistrate courts, arbitration cases, rent control petition, and copy applications can be periodically enhanced. It is submitted by Adv. Sri. Jagada Bhai that the enhancement of court fees in family court is against the concept of legal welfare. Adv. Sri. G.P. Gopalakrishnan opined that the corporates, banking institutions and chitty companies are not coming u/s 12 of LSA Act, however, without paying any money, they are misusing such a facility and getting orders upon claims involving crores of Rupees. According to Adv. Sri. G.P. Gopalakrishnan, that it is an area where appropriate court fees can be imposed and the same will not affect the common people.

12.7. The representatives of Kerala Lawyers Forum, apart from raising objections against the recent hike in court fees, submitted that such

enhancement of rate of court fee was introduced without any proper study.

12.8. On behalf of BJP Legal Cell, Kannur, Adv. Sri. Sreekant Ravivarman, while raising objections against the hike in court fees for the family court matter and 138 matters, suggested that the court fees of other matters at present, are insufficient and the same can be enhanced but the illegal hike in court fees will prevent the common people from approaching courts.

12.9. While raising protest against recent hike in court fees, Adv. Sri. Manikandan Nambiar, President, Bar Association, Kasaragod suggested that a fixed fees system can be implemented in the family court matters. He had also expressed his no-objection in raising court fees with respect to the injunction suit, bail application, absent petition, copy application, rent control petition. It is also his suggestion that the court fees in the appeals u/s 52 can be fixed as 1/3. He had also pointed out that as per Section 74 of Act 10 of 1960, the maximum limit is very low and the same can be enhanced, which will be beneficial to the persons belong to Scheduled Caste and Scheduled Tribe as well as co-operative movements.

12.10. Adv. Sri. K.C. Saseendran, President and Adv. Sri. P.K. Satheesan, Secretary of Bar Association of Hosdurg pointed out that since the court fees with respect to the 138 NI Act, is enhanced the filing rate of such complaints in Kasaragod has considerably gone down. According to him,

the parties have preferred to launch complaints in the courts situating near to the Kerala boarder but in the state of Karnataka. He has also suggested that a fixed court fees system is suitable. It is also his demand that the court fees with respect to the suits filed u/s 25 must be reduced. Adv. Sri. Ambikasuthan, on behalf of BJP Legal Cell, Kasaragod has submitted that the recent hike in court fees will amount to violation of citizen's right for access to justice, protected by the Constitution.

12.11. The officials of Calicut Bar Association raised 5 points during the hearing and almost all the points are against the recent hike in court fees with respect to the family court as well as 138 matters. According to them, the hike is unwarranted, since the state Government is getting the fees as bata as well as court fees stamp, legal benefit stamp for the service rendered by the state Government.

12.12. According to the officials of Kerala Bar Federation, the recent hike in the court fees must be withdrawn unconditionally, especially, when the banking institutions, chitty companies and other corporates settling their claim without paying any money towards court fees through the pre-litigation petitions in Adalat.

12.13. The Kerala State Committee of Indian Association of Lawyers while raising their protest against the recent hike in court fees, suggested that appropriate court fees can be imposed with respect to the company matters in Lok Adalats, arbitration petitions at the instance of the company. Litigation under SARFAESI Act must be stopped and

such a proceedings should be enrouted through courts. It is also their suggestion that the excessive expenses can be prevented by stopping the proceedings of KELSA, Defense Counsel, Adalat and mediation etc.

12.14. On behalf of All India Lawyers Union, District Committee, Kozhikode, Adv. Sri. K. Sathyan and Adv. Sri. Jayarajan have suggested that the ceiling must be fixed for court fees with respect to the property dispute under the Family Courts Act and arrangements be made to deposit 1% of the claim amount at the time of filing of cases and also make arrangements to realize court fees at the conclusion of trial from the decree amount. With respect to the 138 matters, they also suggested that the ceiling must be fixed with respect to the court fees for that category of litigations. It is also suggested that fixed court fees shall be imposed upon the review petitions, appeals and execution petitions against the award under the Arbitration and Conciliation Act. It is also their suggestion to realize court fees upon the proceedings in the legal services authorities, especially those who are not coming u/s 12 of the said Act. It is also their suggestion that the court fees can be enhanced with respect to the adjudications before the income tax authority. They suggested that 1%of the increased court fees shall be credited to the Advocate's Welfare Fund Board and also demanded that while implementing enhancement of court fees, the Advocate's Welfare Fund amount must be enhanced from Rs.10,00,000/- to Rs.20,00,000/- .

12.15.Smt. Ajitha and Smt. Vasantha P, who are respectively the President and Joint Secretary of 'Anweshi', an NGO, participated in the hearing and raised their objection against the hike in the court fees with respect to the family court matters. They have submitted that their organization rendering the service free of cost and without realizing any fees from its clients, since 'Anweshi' is not a profit motivated organization. According to Smt. Ajitha, generally they are handling cases involving 25 to 100 sovereign ornaments, but the parties to such litigations are ordinary women and therefore, no court fees shall be realized from the destitute women and children. On behalf of 'Brings Kerala' Adv. Smt. Sudha Haridas appeared and she suggested that in the family court matters and court fee exemption shall be implemented. According to her, such exemption is available only in the cases settled in the Lok Adalats.

12.16. Smt. Prabhavathi and Sri. Parameswaran, the officer bearers of Kerala Stamp Vendors Association attended the hearing and submitted that on the implementation of e-stamping, the stamp vendors are losing their job. Further, they demanded e-stamping project must be implemented through stamp vendors.

12.17. On behalf of Karassery Co-operative Bank, the Secretary, Sri.Dhaneesh M, attended the hearing and raised his objection against recent hike in the court fees with respect to the 138 matters and also demanded that no court fees shall be realized upon the complaints u/s 138 NI Act filed by the Co-operative Banks.

12.18. On behalf of Bar Association, Manjeri, its office bearers attended the hearing and while raising objections against the recent hike in court fees with respect to the NI Act and Family Courts Act, they suggested that court fees can be enhanced with respect to the SARFAESI, RCP, arbitration cases and also absent petitions and copy applications.

12.19. Representing the Bar Association, Ernakulam, its President, Adv. Sri. Mathai Muthirenthi, Adv. Sri. Ashik Muhammed Ali, Adv. Sri. John Mokeri are appeared. While, raising their strong protest against the recent hike in court fees, they suggested that court fees can be imposed with respect to the cases coming under Kerala Administrative Tribunal. However, Kerala Administrative Tribunal is established and functioning under the Central Act in which, the requisite fees have already been prescribed. So the above suggestion is not realistic and legal. Quoting the decision in **2018 SCC (17) 585,** it is demanded that infrastructure facilities of the courts must be improved. On behalf of the Cochin Bar Association, its President, Adv. Sri. Asif Muhammed A, and Secretary, Adv. Sri. Pramod Prabhakaran have pointed out that the banking institutions, chitty companies and other corporate managements are misusing the provisions of Legal Services Act and court fees can be imposed with respect to those proceedings especially, when the same are at their instances. It is also their suggestion that appropriate court fees can be imposed with respect to the post-award proceedings connected with the arbitration cases. They also suggested that court

fees with respect to the 138 matters, which are filed at the instance of the corporate institutions, can be enhanced and in the case of 138 proceedings initiated by private parties, they may be exempted from paying court fees. It is also their suggestion that appropriate court fees can be realized with respect to the other petitions.

12.20. The office bearers of the Indian Association of Lawyers, Kerala State Committee and High Court Committee jointly attended the hearing proceedings. According to them the fact that there was no increase in the court fees rate for the last 20 years is not a reason to enhance the court fees at present. According to them, in every field there is increase in the expenses and it is a general phenomenon and it cannot be considered as existing only in the matter of administration of justice. According to them, the data and the figures shown by the Committee with respect to the year 2002-03 are not relevant in the year 2024 to enhance the court fee. It is their suggestion that in order to find out income from the judiciary, reduce the expenses towards administration of justice and the Committee has to find out some other source. They submitted that ordinary fees can be imposed with respect to the proceedings at the instance of companies in the Lok Adalat and impose fees upon the arbitration proceedings, at the instance of the companies and to stop the proceedings under the SARFAESI Act and enroute the same through the court. They also suggested to stop the facilities such as KELSA, Defence Counsel, Adalat and Mediation and thereby save the

additional expenses. It is also suggested that court fees can be imposed with respect to the various other petitions, corporate arbitration and proceedings in the Quasi-judicial authorities etc.

12.21. Adv. Sri. Nasar, on behalf of AILU, District Committee, Ernakulam has pointed out that through DLSAs, the corporate companies, by misusing the provisions therein are realizing huge amount even on the time barred claim and that too without paying any court fees. It is their suggestion that no court fee shall be imposed for the litigants belong to BPL sections, SC & ST, women and transgenders upon their proceedings in DLSAs. It is also suggested that it is good to impose a slab system in the matter of court fees with respect to the Family Courts Act and 138 matters. Besides the above, it is also suggested that the existing fixed court fees with respect to the partition suit can be increased.

12.22. Adv. Smt. P.K. Santhamma, President, Adv. Smt. Rajitha Jaison, Secretary and Adv. Smt. N.N. Girija, Treasurer of Kerala Federation of Women Lawyers participated in the hearing. Smt. P.K. Santhamma on behalf of the Federation it is pointed out that because of the implementation of the increased court fees, the women are find it difficult to approach family courts seeking justice and hence demanded that court fees with respect to the family court cases must be withdrawn or exempted completely in favour of women. It is also their alternative suggestion that in case the hike in court fees in the family court matters is not withdrawn, like MACT, the parties may be permitted to pay the

court fees at the terminal stage of the trial or realize from the decree amount.

12.23. The President of the Kerala High Court Advocate's Association reached in the hearing hall belatedly, though they were informed in advance that the hearing is scheduled at Ernakulam from the very morning of 21/06/2024 and their time slot was fixed at 02.00 p.m. onwards. Though, a representation submitted by the President, the contents of the representation are not substantiated before us. Without effectively participating in the hearing proceedings, he left the venue of the hearing saying that on that day evening he had to attend a meeting with the Chief justice of the Hon'ble High Court of Kerala. When this Committee had sent notice on 02/05/2024, we were under the bonafide impression that we will be enlightened the legal and social issues connected with the revision of court fees by the High Court Bar Association. Any problem connected with the court fee, if any, being experienced by the lawyers practicing in the High Court has also not highlighted. Even about the existing court fee structure in the Hon'ble High Court of Kerala, the High Court Bar Association has no remarks or comment. In the written representation also no reference to the core issues and their remarks.

12.24. A group of advocates under the leadership of Adv. Rajkumar, Secretary, Bar Council, Kerala appeared before us and submitted that by the implementation of increased court fees, the rate of filing of cases

considerably went down and thus, it is a threat to the very existence of the lawyers' community. According to them, because of the hike in the court fees, people are forced to keep away from filing cases in court and therefore, they demanded a complete withdrawal of the increase in the court fees.

Though, the Bar Council is a statutory body from whom we expected constructive proposals regarding the revision of court fees and their comments or stand especially with respect to the input conveyed to them through the letter dated 02/05/2024 of the Committee. But, they have totally ignored the said letter and they expressed their concern only with respect to the hike in court fees for Family Courts matters as well as Section 138 of NI Act cases.

12.25. Officials of Kerala Advocates' Clerks Association attended the hearing and submitted that they have already submitted a representation.

12.26. On behalf of Indian Railway Infrastructure Providers' Association, its Vice President Mr. Alex P. Syriac appeared and submitted that in connection with the cases of the contractors, huge amounts are involved and therefore they have to find out huge amount towards remitting court fees in 138 cases. So, according them, the enhanced court fee is an additional financial burden to them and hence it needs reconsideration.

12.27. Mr. Alex P. Syriac, Sri. Najeeb Mannayil and Sri. Anilkumar K.V. who are office bearers of Southern Railways Contractors Association

attended the hearing and submitted that as they are forced to remit huge amount towards court fees, they are not in a position to complete contract works in a time bound manner. They suggested that it is advisable to fix a slab system with respect to the cases involving huge amount in 138 cases.

12.28. Office bearers of KIFBI Contractors' Association, Sri. Nissam Thoppil, Sri. Paul T. Mathew and Sri. P.K. Kammadakkutty while, participating in the public hearing submitted that huge amounts are involved in the cases covered by the contracts awarded to them and the court fee now fixed stand in the way to conduct the cases effectively. It is their further case that as they are compelled to find out huge amounts towards court fee, contract work undertaken by them cannot be executed and completed in a time bound manner. Therefore, it is their suggestion that a fixed slab system must be established with respect to their cases especially, 138 matters.

12.29. On behalf of Adv. N.Y. Venkat, Editor, Kerala Law Journal, Sri. N.V. Yagnaraman (Swamy Law House) father of Adv. N.Y. Venkat attended the hearing and handed over the representation. According to the Editor of Kerala Law Journal the court fees cannot be enhanced. However, his suggestion is that court fees can be imposed with respect to the appeals under Kerala Minor Mineral Concession Rules.

12.30. Adv. Smt. Lekha Suresh, while attending the hearing it is submitted that introduction of court fees with respect to the family

court matter is against Article 21 of the Constitution of India and it will adversely affect the women at large. However, she submitted that lawful hike in the court fees by way of revision is admissible.

12.31. Adv. Sri. Shyjon Joseph when raising objection against the hike in family court matters, suggested that as in the MACT cases court fees can be realized at the time of judgment/ order and the petitioners can be exempted from remitting court fees at the time of filing of the petition. The same suggestion also put forwarded with respect to the 138 matters.

12.32. Adv. Sri. P. Venugopal submitted that no court fees shall be realized with respect to the NI Act matters and advisable to bring slab system and also demanded to exclude family court matters from the purview of Act 10 of 1960.

12.33. The response of Adv. Sri. Ashik K. Muhammed Ali has already dealt with while considering the representation of the Ernakulam Bar Association, and also mentioned supra about his letter as well the steps taken by the Law Secretary upon his letter. Similarly, upon the letter submitted by Adv. Sri. John Nambeli, the Law Secretary issued a written reply with respect to the written notice submitted by Adv. Sri. Paulson P. K., we have already referred the same in the foregone paragraph.

12.34. The representatives of Kerala Lawyers Forum, Palakkad District Committee raised objection against the hike in court fee with respect to the Family Courts Act as well as NI Act matters. They suggested that

court fee can be realized with respect to the proceedings before the Adalat.

12.35. Indian Lawyers Congress, Palakkad District Committee has also raised similar objections and according to them, due to the hike in the court fee with respect to the NI Act complaints, compelled the real aggrieved persons from approaching the court for filing complaints and thus the filing rate of cases are reduced substantially.

12.36. The representatives of Bar Association, Thrissur attended the hearing and they have submitted a mass memorandum signed by about 560 lawyers. According to them, the recently brought court fees under Family Courts Act and NI Act are against the idea of beneficial legislation and they have alleged that the approach of Government will amount to compelling the citizens to purchase justice after paying money for the same and such approach of the Government will amount to the denial of the salutary principle of 'access to justice' especially when such approach hit the salient provisions contained in Article 39 A of the Constitution of India.

12.37. The representatives of Bar Association, Chalakkudy, Irinjalakkuda and Kodungallur had taken more or less same contentions. Iringalakkuda Bar Association has pointed out that there are certain fields of litigation where the court fee is very low and the same can be revised periodically. Kodungallur Bar Association has suggested that 2% of court fee can be raised in rent control petition. They also suggested that Grama

Nyayalaya must be given the power and jurisdiction of Addl. Munsiff and its jurisdiction must also be enhanced.

12.38. Kerala Lawyers Forum, Thrissur District Committee suggested that court fee can be realized with respect to the LAR cases.

12.39. Indian Lawyers Congress, Idukki District Committee raised similar protest. According to them, many of the cases in the family courts at Idukki and surrounding courts are coming from plantation area and the hike in the court fee with respect to the family court matters adversely affected them and resultantly denying justice to those deserved due to lack of money to be paid as court fees. It is also their suggestion that in the family court matters court fee can be realized following the procedure as in the MACT cases.

12.40. The officials of Mavelikkara Bar Association while raising their protest against the recent hike in court fee suggested that with respect to the family court matters, a fixed fee amount system can be implemented.

12.41. The Kerala Lawyers Forum, Alappuzha District Committee raised similar objection.

12.42. The office bearers of Thiruvananthapuram Bar Association while raising strong objection against the hike in court fee with respect to the NI Act and Family Courts Act have pointed out that the people without money are not likely to get justice from the court because of the recent hike in the court fees. According to the said Bar Association, they too

agree that reasonable hike in the court fee is the demand of the time, but the Government have to find out certain other litigation field instead of imposing court fees upon the common people. They suggested that court fee can be imposed with respect to the cases at the instance of the corporate and insurance companies. It is their definite view that this corporate management, insurance companies and banking institutions are misusing pre-litigation proceedings and they are getting substantial relief with respect to the huge amount without paying any single Rupee towards court fees. It is also their suggestion that litigations covered by KAT, LSGD, arbitration, Air, water appellate authorities must be brought under the purview of court fees. It is also their suggestion that upon miscellaneous petition, court fees can be fixed @ Rs.100/-.

12.43. The representatives of Neyyattinkara Bar Association attended the hearing and raised similar objections and submitted similar suggestions. Attingal Bar Association has also attended the hearing and raised their protest against the recent hike in the court fees. However, they submitted that if it is absolutely necessary a reasonable hike in the court fees can be brought and implemented.

12.44. The office bearers of Senior Advocates' Forum, Vanchiyoor attended the hearing and they raised their objections against the recent hike in court fees. It is their case that it is the duty of the State to ensure legal welfare in terms of Article 39 A of the Constitution of India and the present approach of the Government is against such salutary principle.

12.45. The officials of Advocate's Integrity and Welfare Association, Thiruvananthapuram apart from raising objection against the hike in court fees submitted that the complaint under the provisions of Section 138 NI Act is basically part of criminal justice and therefore it is unconstitutional to realize court fee upon such complaints towards dispensation of criminal justice. It is also their suggestion that in the matter of 138 cases as in the case of civil cases, the complainant shall be permitted to deposit 1/10$^{th}$ of court fees and the remaining court fees can be realized at the time of termination of the proceedings.

12.46. On behalf of Bharatheeya Abhibhashaka Parishath, Thiruvananthapuram District Committee, Adv. Sri. Jobin attended the hearing and submitted that due to the enhancement of court fees with respect to the 138 matters, aggrieved parties are compelled to file the complaint in the courts beyond the territory of the State of Kerala and it is adversely affecting the welfare of the advocates in Kerala. It is also his concern that because of the hike in the court fees especially in 138 matters, parties will be driven out from the court proceedings and to invoke anti-social means to realize the cheque amount.

12.47. Officials of BJP Legal Cell, Thiruvananthapurm District Committee while attending the public hearing submitted that they will not approve the hike in the court fee as the Government approach is against the constitutional provision. It is also submitted that because of the hike in

the court fees particularly in 138 matters, most people are not likely to get loan from the banking or non-banking institutions.

12.48. The office bearers of Indian Association of Lawyers, Thiruvananthapuram District Committee while attending public hearing pointed out that the hike in the court fees should not be implemented. It is also their contention that since the complaint u/s 138 matters are basically a criminal proceedings it is unconstitutional to impose court fees for criminal justice. According to the office bearers, in a proceedings initiated u/s 138 of NI Act, the accused need to pay only a nominal amount towards the conduct of the case, whereas the complainants are compelled to pay court fees heavily and also to pay huge amount towards conducting the cases. They have pointed out that the facilities provided under Lok Adalat are being misused by corporate management and without paying a single Rupee towards court fees, they are securing awards through those mechanisms and therefore, it is just and proper to think of imposing court fees on those proceedings.

12.49. The Office bearers of Indian Lawyers Congress, District Committee, Thiruvananthapuram raised more or less same objections. They have further submitted that this Committee must recommend to the Government to arrange pension for the lawyers' community and to bring an Act offering safety to the advocates and implement the same strictly.

12.50. The office bearers of All India Lawyers Union, Thiruvananthapuram District Committee attended the hearing. While raising the objections against the recent hike in the court fees, they suggested that court fees can be enhanced and imposed upon the writ petitions filed before the High Court of Kerala in proportionate to the relief sought therein especially in the writ petitions filed by multi-national companies. It is also the submission of AILU that a complaint u/s 138 of NI Act being a criminal proceedings, no court fees can be imposed upon such complaints since the administration of criminal justice must be free of cost. They have also pointed out that the multi-national companies and corporate managements are misusing the facilities under Prelitigation matter organized at various level of legal services authorities. They have specifically pointed out that corporate management, banking institutions etc. are not coming within the purview of Section 12 of the Legal Services Authorities Act and therefore, sufficient court fees can be realized upon the litigations initiated by the corporate or banking institutions. They also suggested that court fees must be exempted in the matter of complaints u/s 138 of NI Act where the cheque amount is below Rs.5,00,000/-. They suggested that Rs.50/- can be levied as court fees upon interlocutory applications. It is also their suggestion that court fees can be realised connected with the litigations in KAT, LSGD Tribunals, RERA and upon execution proceedings connected with Arbitration Awards.

12.51.Office bearers of Kerala Lawyers Forum, Thiruvananthapuram District Committee apart from raising their objections against the recent hike in court fees, pointed out that no court fees revision periodically or during the previous years is not a ground to revise and implement court fees at this stage.

12.52. Smt. Mary Alexander on behalf of SAKHI, Thiruvananthapuram attended the hearing and raised her objection against the hike in the court fees with respect to the family court matters.

12.53. Office bearers of Kerala Lawyers' Clerks Association, District Committee, Thiruvananthapuram while raising protest against the hike in the recent court fees, pointed out that court fees can be imposed with respect to the matters in Kerala Administrative Tribunals and similar Tribunals and Quasi-judicial authorities and it will be a great relief to the general public who are no way connected or interested with such proceedings. Another association of Advocate's clerks viz. Kerala Advocate's Clerks Association, District Committee, Thiruvananthapuram through their officials raised similar contentions and according to them if the hike in the court fee brought recently are not withdrawn, it will adversely affect the very existence of advocates as well as their clerks.

12.54. Adv. Smt. Anitha during her interaction with the Committee, pointed out that the court fees with respect to the family court matters must be withdrawn since the same adversely affect such classes of cases and the same is likely to affect the women also. She suggested that the

pre-litigation system must be stopped. While she is agreeing for a nominal hike in the court fees in general, she strenuously reiterated that family court matters must be exempted from paying court fees.

12.55. Adv. Smt. Sandhya K. Nair while demanding for withdrawal of the recent hike in court fees suggested that a slab system from Rs.50/- to 2,000/- would be suitable in the matter of family court cases.

12.56. Adv. Sri. Anayara Shaji while attending the enquiry submitted that recent hike in court fees are threat to the very existence of the lawyers' community and litigants are forced to keep away from the court proceedings. It is his demand that in case of settlement of the brief filed u/s 138 of NI Act arrangements may be made to repay the court fees at the time of termination of proceedings. It is also his suggestion that in civil cases connected with the cheque, plaintiff therein is permitted to remit only 1/10$^{th}$ of the court fees and the same procedure must be made applicable in a proceedings u/s 138 of NI Act. He also pointed out that the Finance Bill adopted by the Kerala Legislative Assembly towards the implementation of the hike in the court fees, the said enhanced rate can be withdrawn for which there is no legal bar at all especially when the finance bill itself declared that the arrangement is only temporary in nature.

12.57. Mr. Pookaitha Sreekumar, an Advocate's Clerk from Neyyattinkara while attending the hearing, apart from raising objection against the recent hike in the court fees, has pointed out that the modernization

brought with respect to the e-filing and e-stamping resulting in heavy financial expenses towards the conduct of cases and it is unbearable for the ordinary litigants. He has pointed out that in 138 matters, the accused has no much expenses to defend a case whereas, the complainant has to incur heavy expenses towards the conduct of the complaint and imposition of new court fee be an additional financial burden for such complainants.

12.58. Sri. Y. Sam, an ordinary citizen appeared before us and he had emphatically pointed out an issue which according to him an illegality that occurred in the filing of an appeal against the judgement and decree at the instance of a defeated plaintiff, since such plaintiff has to pay again court fees in the appellate court as well. So, according to him, if once court fees remitted by the plaintiff, it is sufficient in case of appeal preferred by the very same plaintiff. Accordingly, he demanded for suitable amendment in the Act 10 of 1960.

12.59. The Secretary, State Police Complaints Authority, Thiruvananthapuram attended the hearing and submitted that imposing court fees upon the petitions seeking relief from police torturing will amount to denial of justice and therefore, court fees must be exempted with respect to those category litigations.

12.60. The office bearers of Kollam Bar Association while participating in the hearing pointed out that the recent hike in the court fees must be

withdrawn and suggested to introduce a slab system for realizing court fees.

12.61. The officials of Paravoor Bar Association, while raising objection against the recent hike in court fees, pointed out that if the hike in the court fees is not withdrawn, litigants will be reluctant to approach the courts.

12.62. The office bearers of Kottarakkara Bar Association on various grounds, while raising their objections against recent hike in the court fees have pointed out that a complaint u/s 138 of NI Act being filed by invoking Section 190 of Cr.PC. and hence it is clearly a criminal proceedings and therefore, it is unfair to realize court fees in order to maintain criminal justice.

12.63. Officials of Punaloor Bar Association have raised similar objections.

12.64. Office bearers of Indian Association of Lawyers, Kollam Unit have pointed out that appropriate court fees can be realized with respect to the miscellaneous petitions such as CMPs, IAs. It is also their suggestion that in the matter of family court cases, court fee can be realized by prescribing fixed amount pattern. They have also suggested that in 138 cases, fixed court fees can be implemented irrespective of the cheque amount. It is their further suggestion that court fees can be realized with respect to the arbitration matters.

12.65. On behalf of BJP Legal Cell, Kollam District Committee, similar objections were raised as that of their other factions.

12.66. Adv. Sri. P. Sajeev Babu, member of Kerala Bar Council from Kollam has also raised his objection against recent hike in court fees on similar grounds raised by others.

12.67. For and on behalf of Pathanamthitta Bar Association, Adv. Sri. Ajith Prabhakar and Adv. Sri. Aravind are appeared during the hearing. Firstly, they have raised their serious objection against the recent hike brought with respect to the court fees for the litigations under Family Courts Act as well as NI Act.

Adv. Sri. Ajith Prabhakar has pointed out that existing court fees for the matters covered by Travancore- Cochin Charitable Societies Act is very meager and the same can be enhanced and also pressed for a uniform Law and Act on the above subject.

According to Adv. Sri. Ajith Prabhakar, common people are no way affected in case of either enhancing the court fees or imposing new court fees for the matter namely rent control petitions, rent control appeals, suit for fixation of boundary, arbitration, litigation before the court and partition suits u/s 37, suits related to Trust property.

It is also his suggestion that the existing court fees u/s 52 of the Act 10 of 1960 must be reduced to half. He had suggested that in LAR cases, court fees can be introduced. It is his further suggestion that the court fees for victim compensation must be reduced and special provision shall

be enacted for such purposes. He is also suggested that in the matter of arbitration cases implementation of slab system for CF is advisable. It is his proposal that at least 5% of court fees can be realized with respect to the petitions filed under the Indian Electricity Act, Indian Telegraph Act and Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962. Similarly, court fees can be enhanced with respect to the matters covered by SARFAESI Act. It is his opinion that in case of more than one cheque involved in a case, the court fees shall be calculated after considering the entire cheque amount together. It is his demand that the court fees in connection with the defamation cases, both civil and criminal must be reduced.

12.68. Adv. Sri. Aravind submitted that by bringing appropriate provisions in the Act 10/1960 an additional stamp can be ordered to be affixed on the pending cases thereby a substantial income can be raised. It is also his suggestion that after conducting a study, court fees can be imposed with respect to the matters wherein no hike in court fees brought. Similarly, court fees can be imposed on new items of litigations.

12.69. Office bearers of Thiruvalla Bar Association participated in the hearing and demanded to withdraw the hike brought in the court fees recently. It is also their suggestion that as in the matter of MACT cases, court fees can be realized at the time of judgement. It is their further suggestion that in other litigation field, fixed court fees can be

enhanced. They also demanded to withdraw the enhanced court fees consequent to the modernization of e-filing and e-stamping.

12.70. After having gone through by the materials mentioned above and after careful scrutiny of the minutes of the public hearing, which are part of this report, we have elaborately discussed and evaluated the proposals and suggestions, objections, views and opinions. Those suggestions and proposals are summarized below for convenience;

## XIII. Summary of proposals and suggestions derived out of the letters, representations and public hearing

**Summary of Proposals and Suggestions**

1. In the case of plaint or written statement pleading a set off or claim, counter claim or memorandum of appeal as mentioned in Schedule II Article 1 Sub Clause (vi) of the Kerala Court Fees and Suit Valuation Act, the rate of court fees can be enhanced and fixed as Rs.4/- for every Rs.100/- or else a new slab can be introduced therein based on the rate of inflation.
2. In Schedule II, Article 3, 7, and 10 increase of court fees can be considered based on the rate of inflation.
3. Enhancement of court fees can be considered with respect to the items under Clauses (m) and (n) coming under Schedule II, Article 11.

4. Alluding to Article 15 of Schedule II, since the rich users are beneficiaries of the same in most of the cases, a separate slab is to be introduced regarding the individual users and other corporate users. In the case of corporate users, substantial increase can be introduced for the fees made applicable.
5. Keeping alive the interest of the lawyers' community, it is possible to consider the increase of court fees pertained to Vakalatnama mentioned in the Article 16 of Schedule II.
6. Increase of court fees can be considered for Caveat mentioned in Article 16 of Schedule II of Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960).
7. A separate court fee can be introduced for filing anticipatory bail applications.
8. Reduce the court fee for the suit coming u/s 25 of Act 10/1960.
9. Exemptions envisaged u/s 72 to be reviewed.
10. The exemptions mandate to litigants under Clauses (XVII), (XVIII), (XIX), (XXI), (XXII), (XXIV) to (XXX) u/s 72 is also to be reviewed.
11. Impose court fee with respect to the matters related to LSGD, Air, Water Appellate Authority.
12. Court fees fixed u/s 50 of the Act can be increased.

13. Hike in the court fees can be brought with respect to suits coming u/s 37 (2) of the Act 10 of 1960.
14. Court fees in suit u/s 27 (C) and 25 (D) of the Act can be increased at the rate as corresponding to inflation rate.
15. Amend Section 40 of Act 10 of 1960 and introduced new section for determination of CF on the basis of market value of the property involved in the Suit for cancellation of document.
16. Refund of court fees paid for the complaint filed u/s 138 of NI Act shall be considered.
17. Impose court fee for the appeal under Minor Mineral Concession Rules.
18. Section 69, 69 (A) of Kerala Court Fees and Suit Valuation Act, 1959 (Act 10 of 1960) be considered to make applicable in cases 138 complaints are settled or compromised so as to refund the CF.
19. The present rate of court fees of Rs.5/- for the Interlocutory applications can be increased to Rs.25/-
20. Present rate of court fees for partition suit in Munsiff's Court and Sub Court or District Court are respectively Rs.50/- and Rs.150/- and the same can be increased respectively to the tune of Rs.500/- and Rs.1,000/-.

21. In injunction suit, at present fair value of property is not considered for the purpose of jurisdiction and court fees and the same need change and the fair value of suit property may be taken into account for calculation of court fees and also a minimum of Rs.1,000/- may be insisted on court fees for every suit.
22. Considering the change of circumstances, enhancement of court fees is absolutely necessary. A portion of the additional court fees collected has to be utilized towards court's infrastructure.
23. Court fees can be enhanced for the cases filed in various courts following arbitration awards, cases filed u/s 34, 37, 39 and 17 (2) of Arbitration and Conciliation Act.
24. The following rates of court fees suggested for post arbitration cases;

Upto Rs.1,00,000/- : 1%

Rs.1,00,000/- to Rs.10,00,000/- : 0.75%

Rs.10,00,000/- to Rs,1,00,00,000/-: 0.5%

Above Rs.1,00,00,000/- : 0.25%

Or set a minimum or maximum court fees;

Minimum court fees : Rs.1,000/-

Maximum court fees : Rs.10,000/-

25. Enhance court fees upon complaint fees, copy application fees, copy sheet fees, absent application.
26. Fix a reasonable court fees upon the proceedings filed u/s 12 of the Legal Services Authorities Act preferred by the corporate management, multi-national companies, banking institutions and insurance companies.
27. Fix court fees u/s 52 in appeals as 1/3rd court fees.
28. Enhance exemption limit of court fees u/s 74 of the Act.
29. By adopting legal measures, put an end to the proceedings under SARFAESI Act and also proceedings under KeLSA, Defense Counsel, Adalat and mediations.
30. Make provisions enabling the petitioners in Family Courts to deposit 1% of the claim amount and thereafter for realizing the remaining CF amount from the decree amount.
31. Consider to enhance the rate of court fees for adjudications before the income tax authorities.
32. Consider setting apart 1% of the court fees to the Advocate's Welfare Fund Trust out of the enhanced court fees towards advocate's welfare.
33. Consider the question of a separate legislation for exemption of court fees for the matters covered by the Family Courts Act.

34. Review the modernization, court fees connected with the e-filing and e-stamping.
35. Court fees can be introduced in LAR cases.
36. Court fees on miscellaneous petitions can be increased and fixed as Rs.100/-.
37. It is suggested that the court fees on Interlocutory applications can be fixed as a sum of Rs.50/-.
38. Court fees on IA and CMP can be enhanced.
39. Enhancement of court fee with respect to the matters coming under State Election Commission.
40. Imposition of court fee upon the matters related to Human Rights Commission.
41. Hike in the present rate of court fee with respect to the matters related to Vigilance Tribunal.
42. Imposition/ hike in the present rate of court fee in Agricultural Debt Relief Commission.
43. The low rate of court fees for the litigations under Travancore – Cochin Charitable Societies Act shall be reviewed and enhanced.
44. Court fees can be enhanced and fixed for the rent control petitions, rent control appeals, suit for fixation of boundary, arbitration matters, partition suit u/s 37, suits related to Trust property u/s 28 or new fees can be introduced.

45. The court fees of the appeals u/s 52 shall be reduced into half.
46. Court fees for the victim compensation shall also be reduced by making a special provision.
47. By imposing a fixed slab system, court fees can be realized for arbitration cases.
48. At least, 5% court fees can be realized out of the amount allowed upon the petition filed under the Indian Electricity Act, Indian Telegraph Act and Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.
49. In a case where more than one cheque is involved, court fees can be calculated on the basis of the total cheque amount.
50. Enhance the stamp rate in the pending cases.

13.1. On an evaluation of the suggestions and proposals, the Committee has found that some of the above proposals are constructive, reasonable and as such the same are acceptable. However, the Committee is of the opinion that some of the proposals/ suggestions need restructuring or modification. The Committee is also of the opinion that some suggestions for the increase in court fee with respect to certain categories of petitions are exorbitant or arbitrary in nature which can be restructured to remove its arbitrariness by adopting a reasonable pattern and criteria. But, many of the suggestions deserve no consideration at all and are liable to be rejected. Some suggestions and

demands are unacceptable and untenable as the same are beyond the jurisdiction of this Committee and liable to be discarded.

13.2. The suggestions and proposals which are acceptable to this Committee with certain modifications or restructuring have been identified and the reasons for the same are given below separately on each count. Such refined suggestion forms part of the proposals and recommendations suggested by this Committee towards the end of this report.

13.3. Chapter VIII of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act 30/2013), deals with the Establishment of Land Acquisition, Rehabilitation and Resettlement Authority

13.4. Section 64 of the Act, is the enabling provision authorising the revenue authority to refer the written objection preferred by the interested parties, who dissatisfied with the amount of compensation sanctioned by the acquisitioning authority.

13.5. On an evaluation of the present scenario of the land acquisition cases, Committee noticed that large number of land acquisition references are made by the revenue authorities on written application filed by the interested persons, who dissatisfied with the compensation amount sanctioned by the acquisition authority. On such protest being made it is obligatory on the part of such authority to refer the matter to the court for adjudication and determination upon such protest.

Committee noticed that in the event the claimant is dissatisfied with the amount awarded by the court, claimant has further option to prefer an appeal before the High Court. In such situation, court fee is realised as per Section 51 of Act 10 of 1960.

13.6. So the Committee is of the considered view that court fee can be levied upon land acquisition reference made at the instance of the interested parties who dissatisfied with the amount of compensation fixed by competent officer.

Therefore, in the light of the aforesaid reasons the Committee is of the considered view that reasonable court fee can be levied in tune with Section 51 of Act 10 of 1960 w.r.t excess amount of compensation awarded by the reference court. Committee further decided that persons who are securing award amount up to the tune of Rs.25,000/- can be fully exempted from paying court fee upon the excess amount of compensation awarded by the reference court.

13.7. Therefore, it is the considered opinion of this Committee that by incorporating appropriate provision in the Kerala Court Fees and Suit Valuation Act 1959 (Act 10 of 1960) reasonable Court Fee can be realized for the enhanced compensation on reference in connection with the Land Acquisition cases at the rate proposed.

13.8. During the public hearing, the Advocates representing important stakeholders who are having rich practical experience suggested that, a new provision is absolutely necessary to be incorporated in Schedule 1 of

the Act 10/ 1960, since according to them, an ordinary person approaching the Court of Law for compensation in connection with libel or civil wrong has to pay heavy amount towards court fee in the light of Article 1 of schedule 1 of Act 10 of 1960 and resultantly, the people are likely to be driven away from the court of law denying right of access to justice.

13.9. We find some force in the above contention and it appears that such apprehensions are reasonable. We hope that we need not elaborate the issue involved.

In this connection it is pertinent to note that during the budget speech of the Hon'ble Finance Minister he has also declared that the Government is also of the opinion that the Court Fees related to the above matter has to be limited to one percent (1%).

13.10. Having regard to the concern expressed by the lawyers and the stand of the State Government we are of the view that the rate of Court Fee with respect to those matters be fixed and limited to one percentage (1%) of the total amount of compensation claimed in such proceedings.

13.11. In order to bring the above suggestions into reality appropriate amendment has to be brought in Article 1 of the first schedule of the Act 10 of 1960.

13.12. The Committee has noticed as pointed out by the one of the stakeholders that no specific Court Fee is fixed with respect to the

Compensation related to the orders under Section 3, 9 and 10 of Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 and under Section 10 (d) of Indian Telegraph Act, 1885 (Act 13 of 1885) r/w Section 164 of the Indian Electricity Act, 2003 (Act 36 of 2003). By virtue of Article 11 which is a miscellaneous provision under Schedule II of the Kerala Court Fees and Suit Valuation Act, 1959 (Act 10 of 1960) only a sum of Rs.10/- being realised as petition fee. The owner of the property, through which the Electrical or Telephone lines are drawn or pipeline are laid is given compensation for the consequent damages and diminishing of land value. Therefore, as in the matter of land reference cases connected with land acquisition, the committee is the opinion that reasonable Court Fees can be realized from the Claimant out of the enhanced award amount.

13.13. It has come to our notice that present rate of Court Fees is only Rs.200/- with respect to the litigation in connection with the properties of Charitable Trust, Societies and Institutions. The above rate requires, revision and enhancement. At present there is no uniform law in the State of Kerala to govern Charitable Trusts, Societies and Institution. Unfortunately, two separate Acts namely Act 12/1955 (State Act) and Act 21/1860 (Central Act) are the relevant Acts in force at present for the above purpose.

13.14. As per Section 25 of the Travancore-Cochin Literary, Scientific and Charitable Societies Act, 1955, Registration Act 1955, (Act 12/1955) the

provisions of the said Act are applicable only to the districts of, Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam, Alappuzha, Ernakulam, Thrissur and Idukki. For the districts of Palakkad, Malappuram, Wayand, Kozhikode, Kannur and Kasaragode provisions of the Societies Registration Act, 1860 (Act 21 of 1860) which is a Central Act made applicable. We have quiet surprisingly noted that even after the re-organisation of the State of Kerala and after the 77$^{th}$ years of independence, in the matter of Charitable trusts, societies and Institutions there is no uniform law available and applicable across the State.

13.15.During the public hearing it is pointed out that large number of litigations and transactions are taking place in the Tribunal established u/R 3 of the Tribunal for the Kerala Local Self Government Institutions Rules, 1999 wherein only a meager amount of fees fixed for the petitions filed therein. Therefore, it is pointed out that instead of increasing the court fee with respect to NI Act as well as Family Courts Act, sufficient fee can be imposed u/R 10 of the above Rules.

13.16. We have considered the above suggestions. Rule 10 which read as follows;

> 10. ***"Fees – The petitioner shall remit Fifty Rupees as fee in the Office of the Tribunal or enclose along with the petition, a bank draft for the same amount payable at any bank at the headquarters of the Tribunal".***

It is relevant to note that the above Rule published vide KGEX No.526 dated 23/03/2003 as G.O.(P)No.55533/NI/2002/LSGD dated 14/03/2003 came into force on the above date itself. Thereafter, 21 years are over. However, fee fixed in the year 2003 remains as such. As the above fee is fixed as per the above Rules, the same is not covered by the provisions of the Act 10 of 1960. So it is for the State Government to take appropriate steps to amend the said rule so as to enhance the above fees. In this regard also we propose to submit a recommendation to the Government.

13.17. During the public hearing many of the representatives of the stakeholders participated from the legal profession suggested that this Committee can report for enhancement of court fee, with respect to the arbitration cases coming under the provisions of the Kerala Co-operative Societies Act, 1969 and the Kerala State Co-operative Societies, Rules, 1969. On a study of the above Act and Rules, the Committee has noticed that the Kerala Co-operative Societies Act and Rules contain provisions for resolving disputes involving monetary disputes and non-monetary disputes. As per Section 69 of the Kerala Co-operative Societies Act, 1969, the disputes between the stakeholders in connection with the transactions of a co-operative society has to be decided by the co-operative arbitrator and as per Section 70 (3), the co-operative arbitration court shall have the same powers as are vested in a civil court

under the CPC. After the conclusion of the proceedings co-operative arbitration court has to pass an award on disputes.

For the purpose of deciding the disputes as aforesaid the concerned government department has to constitute co-operative arbitration courts as are necessary to exercise the powers and functions of the co-operative arbitration courts. The government is given power u/s 70 A of the Kerala Co-operative Societies Act to make rules for regulating the procedure and disposal of business of the co-operative arbitration courts. Officers can also be appointed to assist the Co-operative Arbitration Courts.

As per the powers to make Rules, the state government have promulgated Kerala Co-operative Societies Rules 1969 and Chapter 9 of the said Rules deals with settlement of disputes. As per Rule 67 (10), fees for deciding the disputes by the Co-operative Registrar have been fixed as follows:

1). Monetary disputes – Fifty Paise for every claim for Rupees 10 or part thereof subject to a minimum or Rs.200/- and maximum of Rs.2000/- upto Rs.1,00,000/- and Rs.5,000/- for value above Rs.1,00,000/-.

2). Monetary disputes –

a) For petitions filed by employees of societies -Rs.1,000/-

b) For election petition -Rs.5,000/-

c) For other petition - Rs.3,000/-

Provided that co-operative societies having a majority of members belonging to SC/ST and School co-operative societies are exempted from payment of fees. Fee has to be paid in the government treasury. All petitions and applications presented under the rules shall bear court fee stamps as required under the Kerala Court Fees and Suit Valuation Act, 1959.

The Committee noticed that there are several petitions filed before several co-operative arbitration courts involving monetary and non-monetary claims of different values and fee paid for such adjudicating petitions under Rule 67 (10) of Kerala Co-operative Societies Rules 1969 is not sufficient. The Government is spending considerable amount for the establishment and working of Co-operative Arbitration Courts.

In view of the above discussions, the Committee is of the considered opinion that a reasonable increase in the levy of fees prescribed under Rule 67 (10) of the Kerala Co-operative Societies Rules and Schedule II (10) (k) of the Kerala Court Fees and Suit Valuation Act, 1959 (Act 10 of 1960) is necessary by suitably amending the said provisions. Accordingly, we propose to recommend to the State Government to consider and enhance the fee fixed as per Rule 67 (10) of Kerala Co-operative Societies Rules 1969.

13.18. During the course of public hearing several women activists, representation of women's organizations including lady lawyers and representatives of several lawyers' organizations vehemently urged

before us that in the matter of judicial proceedings initiated at the instance of women, they may be exempted from paying court fee. On the strength of Article 39 A of the Constitution of India, they have pointed out that the court fee system especially upon the litigations initiated by the women at large stand in the way of legal welfare and women are entitled to get exemption from paying court fee and accordingly, it is requested before us that this Committee may take action and report to the Government to bring appropriate amendment to Act 10 of 1960 so as to relieve women from paying court fee especially considering the pathetic situation of the women who are not having independent income of their own. Of course the transgenders are also a new group to be considered along with the issues of women. We have carefully and sympathetically considered the above request and according to us, we will not be justified in suggesting proposal to amend Act 10 of 1960 to exempt women or transgender from paying court fee, since such an issue is related to policy matter of the Government and it is for the Government to consider such issue and to take a policy decision in this regard. Under the above circumstances, though, we are not proposed to suggest for amendment of Act 10 of 1960 so as to incorporate provision to give statutory recognition of such demand, however, fully understanding the above demand, and its spirit and genuineness and the social back ground of the women and transgenders in Kerala, we would like to submit a recommendation to the Government to consider the demand.

13.19. During the public hearing some of the Lawyers has pointed out that an amendment is absolutely necessary with respect of Section 40 of Act 10 of 1960. Unfortunately, we didn't mention the above submission of the Lawyers in the minutes of the public hearing. It is pointed out that in the matter of Suit related to setting aside of document now court fee have been paid on the basis of the value of the property shown in such document and the market value of such property are not considered. We find that there is some substance in grievance raised in the submission. Therefore, we are inclined to recommend the Government to amend and incorporate a new sub clause after Clause (1) of Section 40 as Section 40 (1)(a) to fix the court fee on the basis of the market value of the property estimated.

## XIV. Elimination of unacceptable proposals and suggestions

14.1. Now, we will consider and discuss certain suggestions which are unacceptable to us and the reasons and objections for the same are given against each count.

14.2. As we have already discussed and mentioned in the foregone paragraphs, the main concerns of the important stakeholders from the legal profession were against the introduction of court fees related to the matters covered by Section 138 of NI Act, 1881 (Act 26 of 1881) and certain litigations covered by Section 7 (1)(C) of Family Courts Act, 1984 (Act 66 of 1984) and therefore, the lawyers organisations, Bar Associations, certain private individuals and other organisations agitated

the said issue with rigour and vigour. Though, initially the state Government of Kerala have imposed court fees with respect to the above matters based upon the Interim Report of this Committee, the State Government have subsequently, modified the rate of court fees with respect to the litigations u/s 138 of NI Act and u/s 7 (1) (c) and appeal u/s 19 of the Family Courts Act, 1984 and the litigants of those categories need to pay court fees only at the reduced rate as fixed as on today, as per the amendment brought and notified vide Notification No.8/LEG.A2/2024/LAW dtd.28/07/2024. Thus the matter is settled and therefore, there is no hue and cry upon such issues. Therefore, no report is warranted on the above subject.

14.3. It is suggested that the court fees collected must be utilized to modernize court facilities particularly to enhance the technology and judicial structure, to increase accessibility, to expand legal resources, improve security measures and support legal aid services. Though, this suggestion seems to be good, we are not expected to report how the income generated from the judiciary be utilised. The suggestion to increase court fees so as to prevent frivolous litigations and to reduce the number of litigations, are not acceptable to us, since, such suggestion goes against the very observations and recommendations of the 189$^{th}$ Law Commission Report.

14.4. Some of the stakeholders have suggested that the Committee has to hear general public before taking any decision towards the

enhancement of court fees. The above suggestions, according to us, came up out of the ignorance of such stakeholders about the individual letter sent to the stakeholders as well as the public notice published in 2 vernacular dailies inviting objections and views and requesting them to attend the public hearing arranged as per the schedule fixed in the said individual letter as well as in the public notice. The Committee is of the firm opinion that it is within the prerogative of the State to consider the hike in the existing court fees or to introduce court fee on the new field of litigations. However, in spite of such constitutional and executive power, respecting and complying with the democratic norms, the State Government of Kerala have chosen to appoint a Committee to study and report the requisite proposal to suitably amend the Act 10/1960. Therefore, this Committee's main concern is about the matter of revision of existing court fees and to find out new area of litigations where suitable court fees can be fixed in a democratic manner and accordingly, all stakeholders as well as general public who are interested must be heard and that is why we have decided to send individual letters to the stakeholders as well as to publish the notification in dailies to brought the matter to the attention of the general public. We solicited the views and opinion of the stakeholders and general public in the matter of revision of court fees not only on the existing court fees, but also on the new field of litigations as well. As discernable from the foregone discussions and the materials cited and considered, many of the

important official stakeholders and others have put forwarded several constructive suggestions. At this juncture, it is relevant to note that it is for the first time in our State, the State Government appointing a committee to study court fee structure and recommend proposals to suitably amend the Act 10 of 1960 and till this time the existing court fees as well as court fees on the new fields of litigations were introduced and implemented basically on the executive orders and consequent amendment of the provision of the Act 10/1960. So, the stakeholders and lawyers community and the citizens believing in the judicial system and good govern must applause and appreciate the noble decision of the State Government to appoint an Expert Committee to study matters related to revision of court fees and submit a report. So, the concern and suggestion of the stakeholders to hold public hearing has already been considered and complied with and there is no meaning and any basis for the apprehension or allegation raised by them.

14.5. Some lawyers and representatives of the lawyers' association as well as bar associations suggested and demanded before this Committee that the amount fixed under the Lawyers' Welfare Fund Scheme, must be increased to the tune of Rs.25,00,000/-. However, that suggestion and demands are beyond the subject for which this Committee is appointed.

14.6. Some clerks' associations and its representatives as well as individuals working as advocates clerks appeared during our public

hearing and demanded that the e-filing system must be abolished and the system of filing petitions, appeals etc. in writing must be rolled back. It knows to everybody that such system is introduced at the instance of the Registry of the Hon'ble High Court of Kerala and therefore, on that matter this Committee has no role and it is beyond our business.

14.7. The stamp vendors and the representatives of stamp vendors' association attended the public hearing and submitted before us that due to the implementation of e-stamping the stamp vendors are losing their job. So, they demanded to abolish such system and however in the alternative they suggested that e-stamping project must be implemented through stamp vendors. We are unable to consider their objections or suggestions as this Committee has no jurisdiction to deal with such issues.

14.8. As we have already indicated, we have received response expressing views and objections in writing in pursuance to the individual letters issued to the stakeholders. Apart from that, we have also received written representations from various stakeholders during our public hearing. Besides the suggestion and the objection raised in writing, the stakeholders who appeared and participated in the public hearing, right from Kannur to Thiruvananthapuram, particularly the representatives of the bar associations as well as lawyers' organizations emphatically pointed out before us that in spite of enhancing the court fees which affect the general public, the Committee can suggest

imposition of court fees upon the petitions filed by the corporate managements, banking institutions, insurance companies and chitty companies as they are not covered by Section 12 as well as Section 19 coming under the Legal Services Authorities Act, 1987. In support of their vociferous suggestion they have unanimously pointed out that by misusing the provisions of the said Act, corporate managements, banking institutions, insurance companies and chitty companies are getting awards through alternative disputes redressal forum even upon the claims which are barred by limitation and that too without paying a single Rupee towards court fees. It is also pointed out that as a result of exploiting or misusing such facilities State revenue expected to credit to the State exchequer is drained out. So, they forcefully suggested that court fees can be imposed with respect to the petitions filed by persons who are not coming u/s 12 of the Legal Services Authorities Act. Since such suggestions were raised in all the written representations and verbally at the time of public hearing from Kannur to Thiruvananthapuram, we have considered such suggestions in detail.

14.9. On a scrutiny of the various provision contained in the Legal Service Authorities Act 1987, it can be seen that the main function of the authorities established at various level are to provide legal service and to organize "Lok Adalat" to promote settlement of disputes through the Lok Adalat, which are mainly being organized intermittently U/s19 and through permanent Lok Adalat established U/s 22-B of the above Act.

Section 2(1) clause (a) of the Act defines "Case" that include a suit or any proceedings before a court. "Court" is defined under S.2(1) clause (aaa) which means a civil, Criminal or Revenue Court and includes any Tribunal or any other authority constituted under any law for the time being in force, to exercise judicial or Quasi-judicial functions. In view of the definition contained in section 2 (1) (c) of the Act "Legal Service" means and include the rendering of any service in the conduct of any case or other legal proceedings before any court or other authority or Tribunal and giving of advice on any legal matter. (Emphasis supplied)

14.10. Now let us examine Section 12 of the above Act-

***"12. Criteria for giving legal services.-***

***Every person who has to file or defend a case shall be entitled to legal services under this Act if that person, is—(a)a member of a Scheduled Caste or Scheduled Tribe;(b)a victim of trafficking in human beings or beggar as referred to in Article 23 of the Constitution;(c)a women or a child;(d)a person with disability as defined in clause (i) of section 2 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (1 of 1996);(e)a person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or(f)an industrial workman; or(g)in custody, including custody in a protective home within the meaning of clause (g) of section 2 of the Immoral Traffic (Prevention) Act, 1956 (104 of 1956) or in a juvenile home***

***within the meaning of clause (j) of section 2 of the Juvenile Justice Act, 1986 (53 of 1986) or in a psychiatric hospital or psychiatric nursing home within the meaning of clause (g) of section 2 of the Mental Health Act, 1987 (14 of 1987); or(h)in receipt of annual income less than rupees nine thousand or such other higher amount as may be prescribed by the State Government, if the case is before a court other than the Supreme Court, and less than rupees twelve thousand or such other higher amount as may be prescribed by the Central Government, if the case is before the Supreme Court".***

14.11. It is crystal clear that the above benevolent provisions are designed for the benefits of the category of persons mentioned therein. But Section 12 of the Act unequivocally declare that the legal aid service is essentially for filing or defending a case in the court of law. Of course the legal services so contemplated cannot be extended to the persons not belonged to the categories mentioned therein and especially to the corporate management or Banking institutions or Chitty Companies as they are financially sound and need no free legal service. So they are not coming under the purview of Section 12 of the Act to get free legal service. However, that does not mean that they are not entitled to invoke the jurisdiction of Lok Adalat or Permanent Lok Adalat.

14.12. Chapter VI of Legal Services Authorities Act, 1987 deals with Lok Adalat. Section 19 therein deals with the hierarchy of Lok Adalat, constitution of the Lok Adalat, qualification of the Presiding Officers to

put in charge of the Lok Adalat and the jurisdiction of the Lok Adalat, etc. Sub Section 5 of Section 19 says that ***"A Lok Adalat shall have jurisdiction to determine and to arrive at a compromise or settlement between the parties to a dispute in respect of— (i) any case pending before; or (ii) any matter which is falling within the jurisdiction of, and is not brought before, any Court for which the Lok Adalat is organised: Provided that the Lok Adalat shall have no jurisdiction in respect of any case or matter relating to an offence not compoundable under any law".*** Similarly, Section 20 of the Act deals with cognizance of case by Lok Adalats.

14.13. Section 21 is more important as far as we are concerned and therefore the same is quoted hereunder for convenience; ***"Award of Lok Adalat.—1 [(1) Every award of the Lok Adalat shall be deemed to be a decree of a civil court or, as the case may be, an order of any other court and where a compromise or settlement has been arrived at, by a Lok Adalat in a case referred to it under sub-section(1) of section 20, the court-fee paid in such case shall be refunded in the manner provided under the Court-fees Act, 1870 (7 of 1870).] (2) Every award made by a Lok Adalat shall be final and binding on all the parties to the dispute, and no appeal shall lie to any court against the award".***

A reading of Section 21 would show that in case of settlement of disputes which referred to Lok Adalat on the strength of Section 19 (5) Clause (i), court fees shall be refunded in the manner provided under Court Fees Act, 1870 (Act 7 of 1870) so, the settlement, either at pre-

litigation stage or after reference from the courts, contemplates totally free of cost.

14.14. Section 22-B deals with establishment of Permanent Lok Adalat.

Section 22-C says about cognizance of cases by Permanent Lok Adalat. Relevant part of the said section is extracted and quoted hereunder.

"22-C. Cognizance of cases by Permanent Lok Adalat :- (1) Any party to a dispute may, before the dispute brought before the court, make an application to the Permanent Lok Adalat for the settlement of dispute……." (emphasis supplied)

14.15. In the above Act chapter V deals with FINANCE, ACCOUNTS AND AUDIT and it deals with the legal aid fund and accordingly Section 16 of the Act says about State Legal Aid Fund and Section 17 says about District Legal Aid Fund. Thus it can be seen that the funds for various level of authorities are derived from all sums of money, sanctioned by the Central or State authority and the donation made to such authorities as grant. Nowhere in any of the section contemplates accruel of funds for of such Authorities received out of court fee, if any, in connection with any of the proceedings of such authorities. It means no authorities have its own income. Thus the above scheme with respect to the fund of the various level authorities designed in terms of the object of the Act to give free legal service and settlement of disputes and no court fee is intended to

be collected from the parties approaching the Lok Adalat or Permanent Lok Adalat.

14.16. It is equally important and relevant to note that in section 19(5) as well as in section 22-C mentioned as "Party to a Dispute" and such phrase denote any persons irrespective of their social, financial or legal status. Therefore, at any rate it cannot be said that the benefits contemplated under chapter VI namely the Lok Adalat and Chapter VI A through Permanent Lok Adalat are indented only for the persons belong to the category mentioned in section 12 of the above Act. For that reason also the contentions and suggestions of the representatives of main stake holder namely the legal professions are untenable.

14.17. It appears to us that the suggestions and contentions raised by the representatives of legal professions on a misunderstanding or misconception of the implications of the sections 12 and 19 or 22-C of the above Act. There is no provision for filing petitions U/s 12 of the above Act. Scope for filing petitions coming only U/s 19 or Section 22-C of the above Act. In fact there is no connection between section 12 and section 19 or section 22-C. Therefore "any party or person" outside the categories of persons mentioned in section 12 of the Act can also approach the Lok Adalat u/s 19 as well as the Permanent Lok Adalat established U/s 22-B of the Act. Certainly, the person coming under any of the categories enumerated in section 12 of the Act can approach the Lok Adalat or Permanent Lok Adalat. So, the parties approaching the Lok Adalat or

Permanent Lok Adalat cannot be singled out especially the corporate management, Banking Institutions, Chitty Companies, etc. and impose court fees on their petitions, since it will amount to an arbitrary exercise of powers especially when the object of the act is, to give free legal service to the weaker sections to ensure opportunities for securing justice and not to deny the same to any citizen by reason of economic or other disabilities and also to secure that the operation of the legal system promotes justice on a basis of equal opportunity. (Emphasis supplied)

14.18. The very objectives sought to be achieved through the Legal Services Authorities Act, 1987 (Act 39 of 1987) is to secure operation of the legal system promotes justice on the basis of equal opportunity and to provide free legal aid. Thus, the Act 39 of 1987 is a great legislation to ensure that opportunities for securing justice are not denied to any citizens by reason of economic or other disabilities and such humanitarian objects are in par with the principles enshrined in Article 39 A of the Constitution of India. The above objective and legislative intentions are crystal clear from the provisions made in Section 20 of the Legal Services Authorities Act and even if in case where court fees is deposited upon settlement of the dispute on reference to the Adalat, the party is entitled to get refund of the court fees. Therefore, this Committee is not inclined to make any report against legislative intention however, strong the objection and demand raised by the stakeholders form the field of the profession. It is also a fact that, backlog of the

cases heaping in all the courts and the Indian Courts are fed up with such arrears and find it difficult to reduce the pendency of cases resulting delay in justice delivery system and one of the objectives behind the scheme of settlement of dispute through alternative disputes redressal forum is to reduce the backlog. If that be so, this Committee will not be justified in reporting to the State Government to impose court fees for the matters upon cognizance taken by the Lok Adalat u/s 20 or the Permanent Lok Adalat u/s 22C of the Legal Services Authorities Act.

14.19. However, the lawyers among the stakeholders and their organizations and the bar associations have pointed out strenuously that by exploiting the above provisions, Corporate managements, institutions both banking and non-banking, Insurance companies, Chitty companies etc. are securing awards from the Lok Adalat for huge amount and that too without paying any single Rupee towards court fees even upon claims barred by limitations resulting heavy loss to the State's revenue and the income expected to credit to the State exchequer are drained out. We cannot dispute the above factual assertion. In that case it is for the competent legislative authorities to consider the above aspects and to take requisite decision and to make appropriate provisions in the above Act if they think positively. We would like to add one thing at this juncture. The main beneficiaries of the existing system in a country where rule of law prevails, always the have's and not the have not's. It is an eye open instance and bitter experience which goes against the

present Indian system and the helplessness of Article 14 of the Constitution of India. Thus, as of today and as far as this Committee is concerned, we cannot accept the suggestions put forwarded by the stakeholders from the legal professions based upon the provisions contained in Section 12 and 19 of the Legal Services Authorities Act, 1987 and hence, the same cannot be agreed with. However, on the basis of the foregoing discussions though we are against the above suggestion we are inclined to recommend the State Government to take appropriate steps to address the issue and remedial measure related to the alleged misuse of Lok Adalat system and the corresponding loss of revenue to the State at the instance of the Corporate Managements, Banking Institutions, Chitty Companies, Insurance companies, etc.

14.20. Another suggestion received especially from the stakeholders from the legal profession and Advocate Clerks is that if court fee is imposed with respect to the matters covered by the Administrative Tribunals Act, 1985, it will not affect the general public and the persons approaching such Tribunals have the capacity to pay court fees fixed by the State Government and this Committee can make a report accordingly. We are unable to accept such suggestion. Rule 6 of the Kerala Administrative Tribunals (Procedure) Rules, 2010, which is a Central Rule promulgated by the Central Government by virtue of Clause (d), (e) and (f) of Sub Section 2 of Section 35 and Clause (c) of Section 36 of the Administrative Tribunals Act, 1985 (Act 13 of 1985) read as;

**"6:- Application fee -**

***- Every application filed with the Registrar shall be accompanied by a fee of rupees fifty which shall be paid in the form of court fee stamps affixed on the application or remitted in the form of crossed demand draft on a nationalised bank in favour of the Registrar, payable at the main branch of the Bank at the station where the Tribunal is situated or remitted through a crossed Indian Postal order drawn in favour of the Registrar payable at the Post Office of the station where the Tribunal is situate:***

***Provided that where the Tribunal permits a single application to be filed, either by more than one person or by an Association, the fee payable shall be rupees fifty:***

***Provided further that when the Tribunal is satisfied that an applicant is unable to pay the fee on ground of indigence, it may exempt such an applicant from the payment of fee".***

On a plain reading of the above rules, one can simply understand that the power for fixing or to increase the court fees with respect to the matters covered under the above Act are vested with the Central Government and by the said rule a sum of Rs.50/- has already been fixed as fees for the above matters. Therefore, this Committee has no jurisdiction to make a report recommending the State Government of Kerala to enhance fees for the matters covered by the Administrative Tribunal Act, 1985.

However, it is seen that the above rule was framed during the year 2010 and thereafter, 14 years are over. So, the State Government can approach the Central Government for a periodical revision and enhancement of fees fixed as per Rule 6 of the above Rules.

14.21. During the public hearing as well as in the representations received, the representatives of the legal profession the main stakeholders suggested that in the matters covered by the Consumer Protection Act, 2019 (Act 35 of 2019), huge amounts are involved and this Committee can suggest imposition of court fees with respect to those matters.

We have considered the above suggestion. On a reading of Section 30 and 44 of the above Act, though it is a Central Act, it can be seen that the salary of the Presiding Officers of the District Forum as well as the State Forum are borne by the State Government. However, in view of Section 35 (2), every complaint filed under Sub Section (1) shall be accompanied with such fees as may be prescribed.

From the authoritative legal pronouncement in connection with the Act 35 of 2019, it can be seen that the remedy provided under the said Act is an addition to the other statutory remedy and other alternative remedies and the Forum constituted under the various provisions of the said Act are conferred with all the powers and authority of a civil court and thus it is a quasi-judicial authority/ Forum. The various forums are established for a speedy remedy with respect to the disputes

enumerated under the said Act. It is also settled position of law that there is no bar for referring matter to civil court. So, the entire jurisdiction of a civil court is not divested with the Forums and always opens to the litigants to approach the civil court by paying court fee in accordance with the law.

Section 47 prescribed the pecuniary jurisdiction for various forum established under the provisions of the above Act. By virtue of the Section 35 (2) of the above Act, as indicated above, complaint shall be accompanied with such fees as may be prescribed. Under the Consumer Protection Act also the power is vested with the Central Government in fixing the fee for the complaints filed under the above Act. In the present case the Central Government have already fixed the fee payable upon such complaint as per Rule 7 of the Consumer Protection Act (Consumer Disputes Redressal Commissions) Rules, 2020. If that be so, the State Government have no jurisdiction to decide or to fix fee upon the disputes coming under the provisions of the said Act. However, no provision is incorporated either in the Act or in the Rules enabling the State Government to realize any amount under any head towards court fees though, salary of the Presiding Officers of the State Forum as well as the District Forum are borne by the State Government.

Thus, a cursory examination of various provisions of the Act 35/2019 would show that this Committee is not right in recommending to the State Government of Kerala to introduce fee with respect to any matter

under the provisions of the above Central Act. Therefore, the above suggestion is rejected.

14.22. A suggestion has come up from an important official stakeholder that in the case of plaint, or written statements pleading a set off or counter claim or memorandum of appeal as mentioned in Schedule I Article I Sub Clause (VI) of the Act 10 of 1960, the rate of court fee can be enhanced and fixed as Rs.4/- for every Rs.100/- or a new slab can be introduced therein based on the rate of inflation.

We are unable to accept the above proposal. The 12th recommendation in the 189th report of the Law Commission is that since ad valorem court fees is levied as percentage of the value of the claim, it may not be necessary to enhance the percentages consequent upon the devaluation of the Rupee. Consequently, the court fee paid will be proportionate to the claim which in any event would be enhanced to reflect the changed value of the Rupee. However, in the context of fixed court fees there may be a need to revise the charges to reflect the present value of the Rupee.

In view of the above findings and recommendations of the 189th Report of Law Commission and in the light of the Supreme Court decision in 2012 (1) SCC page 455, this Committee is not inclined to make any suggestion to revise the ad valorem court fee covered by Schedule I of the Act 10 of 1960. Thus, accepting the conclusion arrived on by the Law

Commission and in view of the Supreme Court decision, we reject the above proposal.

14.23. Now the elimination is over. Then, the questions to be considered is what must be the approach and criteria to be adopted in revising and restructuring court fees especially with respect to the acceptable suggestions and proposals and the rates to be fixed and incorporated in the Act 10 of 1960 and also whether there is any need to introduce court fees in new field of litigations which are not mentioned in the Act 10 of 1960 etc.

## XV. A retrospection by the Honourable Supreme Court, Law Commission and Shetty Commission on the question of Administration of Justice and Revision of Court Fees & Suit Valuation.

15.1. As indicated at the very outset of this report, the Hon'ble Minister for Finance through his budget speech categorically emphasized that for the last 20 years there was no revision or increase in the court fees structure in our State. We are of the opinion that nobody will controvert the above factual assertion and during our public hearing, nobody has raised any challenge against such observation and conclusion. Therefore, that particular factual scenario demands periodical revision of court fees. Considering such factual aspects and other relevant data and materials referred and discussed in the foregone paragraphs reasonable

hike in the rate of court fees and thus we are inclined to enhance the existing rates of court fee.

15.2. The authoritative precedents justify the decision of this Committee to revise and enhance the existing rates of court fees.

The observations and findings contained in paragraph 17 of the above quoted Supreme Court judgement (2012(1) SCC 455(Sanjeev Kumar Jain Vs. Raghuvir Singh Saran)) are our legal guidance to explore the possibilities of imposing court fees in the new arena of litigation especially when there were no enactments connected with the commercial transaction at the time when Act 10 of 1960 came into existence. It is the conclusion of the Hon'ble Supreme Court that it is only just and reasonable to fix and collect court fees related to the matters under the claim of commercial transactions. But the Hon'ble Supreme Court does not advocate enhancement of ad valorem fees with reference to the value in such matters. The Supreme Court was of the opinion that fixed court fees should be sufficiently high to have some kind of quid-pro-quo to the best involved as the case may be. The Law Commission in its 189$^{th}$ report has also recommended for a periodical hike in the rate of fixed court fees by considering the depreciation of value of Indian Rupee or on the basis of fall in the value of Indian currency.

15.3. However, many of the representatives of the lawyer's organization and Bar Associations strenuously raised objections before us that the

hike in the court fees will definitely prevent the ordinary people to approach the court of law seeking their legal remedies and such people would be driven out from the legal forum and the same amount to denial of access to justice. Such contention and apprehensions are untenable and unrealistic for the reasons we have already elaborated and especially in the light of the above Supreme Court decision and recommendations of the Law Commission.

15.4. On a close analysis of the above dictum of the Hon'ble Supreme Court, one can clearly understand that reasonable court fees can be realized from the litigants at least to meet the expenses incurred for the infrastructure for administration of justice. As discussed, Article 246 (1) of the Constitution of India refers to the power of the Parliament and the State legislature in respect of matters referred to in the seventh Schedule. It is the financial burden of the State Government to meet the expenses towards administration of justice not only with respect to the matters included in the State list but also certain matters included in the concurrent list as well. At this juncture, we are forced to refer again and again the income and expenditure of the State in connection with the administration of justice. In the year 2002-03, revenue from the judiciary was Rs.40.89 Crores whereas the expenditure was just more than double of the amount. But, it is relevant to note that in the year 2023 the revenue from the judiciary is only 126.85 Crores whereas we surprisingly realized that the expense towards administration of justice for the same

financial year is 1248.70 Crores. It means that the expenses are more or less 10 times higher than revenue from the judiciary. Obliging the constitutional mandate, the State is bound to make up that deficit by diverting money from its general revenue. The issue between the Union Government of India and the State Government of Kerala related to the finance management appears to be strained.

15.5. In this connection, we would like to quote one passage from the decision of the Supreme Court in **'All India Judges' Association Vs. Union of India, AIR 1992 SC 164'** after analysis the concept of court fees and quoting from a judgement of constitution bench reported in AIR 1973 SC 724 in Para 51 in All India Judges' Association Vs. Union of India case, the Supreme Court has observed and held that ***"We adverted to these authorities and the views of this Court to bring support for the view that what is collected as Court fees at least be spent on the administration of Justice instead of being utilised as a source of general revenue of the States.*** *Undoubtedly, the income from court fees is more than the expenditure on the administration of Justice. This is conspicuously noticeable from the figures available in the publication in the Ministry of Law and Justice".* We have just quoted the above paragraph to show how affairs in the State of Kerala are different from the rest of the country. As stated above here the expenditure towards administration of justice is more than 10 times of the income derived from the judiciary and to meet the financial need other revenue of the State being diverted.

15.6. Under Chapter IV in Page 81 of the 189th Report of Law Commission, it is stated that ***"The first National Judicial Pay Commission 80 chaired by Mr. Justice K.J. Shetty, in its Report dated 11.11.1999 has stated that the expenditure on the judiciary in India in terms of Gross National Product (GNP) is relatively low. It is not more than 0.2%. The Justice Shetty Commission also recommended that as the administration of justice is the joint responsibility of the Centre and the State Governments, the Central Govt. must, in every State share half on the annual expenditure on subordinate Courts. The Supreme Court in All India Judge's Association case (2002) 4 SCC 247, has stated that no doubt whenever the State Govt. will approach to the Central Govt. or Planning Commission for more funds, such request shall be considered favourably".*** (emphasis supplied).

15.7. Under the same Chapter at Page 82, the Law Commission in its 189th Report has observed as follows; "*Even otherwise, there is no proper planning and adequate financial support for administration of justice in our country. In this regard, National Commission to Review the Working of Constitution in its Report (Vol. I) has observed as follows (at para 7.6.1):* ***"Judicial administration in the country suffers from deficiencies due to lack of proper planning and adequate financial support for establishing more courts and providing them with adequate infrastructure.For several decades the courts have not been provided with any funds under the Five Year plans nor has the Finance Commission been making any separate***

***provision to serve the financial needs of the courts.""***(emphasis supplied). No doubt, in the state of Kerala, the state of affairs are more better than other states even though there are some minor deficit.

15.8. The 189th Law Commission Report quoted the observation of NCRWC in its report emphasizing the need for providing financial support by the Central Government in administration of justice. It has recommended that (para 7.8.2): 82 ***"Government of India should not throw the entire burden of establishing the subordinate Courts and maintaining the subordinate judiciary on the State Governments. There is a concurrent obligation on the Union Government to meet the expenditure on subordinate Courts. Therefore, the Planning Commission and the Finance Commission must allocate sufficient funds from national resources to meet the demand of the State judiciary in every of the States."*** Though, we addressed the Finance Department of the State Government seeking their response on the above aspect, no reply received.

15.9. In the passages quoted from the 189th Report of the Law Commission, it is obvious that the fiscal burden towards administration of justice not only on the State Government alone but also on the Union Government which is bound to share the same. The statement given supra with respect to the income and expenditure connected with the administration of justice shows that the State Government find it difficult to generate income to meet the expenditure towards administration of justice.

## XVI. The approach and criteria in deciding the question related to fixing and enhancing the fixed rate of court fees in Kerala

16.1. Keeping in mind, the principles laid down by the Hon'ble Supreme Court in the decision in 2012 (1) SCC 455 (Sanjeev Kumar Jain V. Raghubir Singh Saran Charitable Trust and Others) with regard to the increase in the fixed court fees and the recommendation of the 189th Report of the Law Commission for periodical revision of fixed court fees, we have approached the issue in a different angle. We are of the view that the administration of justice and administration of social justice cannot be put in two separate straight jacket since, the same are intrinsically inter connected. Good govern by using State's own income may reduce the rate of litigation and hence the expenses towards administration of justice also may be on a lesser rate. It is the order of the day that for every transaction, the beneficiary has to pay market value or service charge. Therefore, as rightly suggested by the Law Commission in its 189th Report and as observed by the Hon'ble Supreme Court in the decision cited supra, necessity of increase in the rate of fixed court fees and to introduce court fees in new field of litigation are the demand of time. It is pertinent to note that while, the Law Commission has sanctioned to increase fixed court fees for the reason namely to compensate the fall of value of currency, the Hon'ble Supreme Court has not fixed such rider but, encouraging to fix court fee sufficiently high to have some kind of quid-pro-quo. So, we are inclined to enhance existing

rate of fixed court fees covered by Act 10 of 1960 and also to introduce court fees in certain new fields of litigation.

16.2. As there has been no revision or enhancement of court fees for the last 20 years, the revision of court fees is absolutely necessary. The materials cited supra and the discussion thereon especially in Para 8.7, 8.8, 8.9, 8.10 and 8.11 shows that within the last 20 years, the cumulative inflation is 265.78% and the per capita income in Kerala has shown an increase of more than 7 times and the annual average inflation rate is 6.7%. The Law Commissions in its 189$^{th}$ report has specifically recommended that in order to compensate the devaluation of the Indian currency as far as the court fees is concerned, the fixed court fees can be increased. If, that be so, adopting a lenient view and by using a multiplier of 5, which according to us is quite reasonable though the average annual rate of inflation is 6.5%, the existing fixed court fees can be enhanced 5 times, however, subject to certain exceptions noted below. We are also of the opinion that new court fees can be introduced with respect to the certain type of applications or petitions where the court fee is very meager and nominal. Further, it is the considered opinion of the Committee that court fees can be freshly introduced with respect to the new field of litigation and also certain field of litigations, wherein court fees fixed are not reasonable and not in accordance with the need of time.

16.3. Accordingly, this Committee submits the following recommendations and proposals to amend the Act 10 of 1960 so as to revise the rates of court fees in the matter of both existing fixed court fees and also for introducing court fees on certain other field of litigation and on applications and petitions including miscellaneous petitions.

## XVII. Recommendations, Proposals and Conclusions

Accordingly, the above, report is concluded with the following recommendations and proposals.

**A. <u>Recommendations</u>**

(a). In view of the foregoing discussions and considering the depreciation of the value of Indian Rupee and the inflation rate during the last 20 years the Committee recommends to the Government to revise and increase five times the rate of all the existing fixed court fees covered by Schedule II of Act 10/1960 and at the rate proposed for the category of the litigations, petition, application, etc specifically mentioned in the proposals.

(b). In view of the discussions and the reasons stated in paragraphs 13.3 to 13.7, we recommend the State Government to amend Act 10/1960 and to incorporate suitable provisions to levy court fees from the claimant on land acquisition references on enhanced compensation amount as that of in Section 51 of Act 10 of 1960.

(c). In the light of the discussions and reasons stated in paragraph 13.8 to 13.11 the Committee recommends the Government to

amend Article I and Add Article I (A) after Article I for limiting and realization of 1% as fee chargeable on the claim amount in respect of plaint or written statements or set off or counter claim, claiming compensation of bodily injury or death caused by any criminal act or for defamation and malicious prosecution.

(d). In view of the discussions and reasons stated in paragraph 13.12, we suggest and recommend the State Government to incorporate a special provision under Article 11 of the Schedule II of Act 10 of 1960 to realise 2% of court fee out of the additional compensation awarded under Section 10 (d) of Indian Telegraph Act, 1885 r/w Section 164 of the Indian Electricity Act, 2003 and the Section 10 (2) of Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act,1962 (Act 50 of 1962).

(e). In view of the reasons and discussions contained in paragraph 13.17 we recommend to the State Government to take steps to enhance the fees fixed for the arbitration matters covered by Section 70 (3) of the Kerala Cooperative Societies Act and Rule 67 (10) of the Cooperative Societies Rules, 2002. In the above matters, the fee is fixed as per Rule 67 (10) of the Kerala Cooperative Societies Rules, for both the monetary and non-monetary disputes coming u/s 70 (3) of the Kerala Cooperative Societies Act and but the same are not covered by the provisions of the Act 10 of 1960. Therefore, in order to enhance the rate of court

fees for the above matters, amendment of Rule 67 (10) contained in Chapter 9 of the Kerala Cooperative Societies Rules, 2002 is absolutely necessary and accordingly, we recommend to the Government to consider the question of amending the above Rules to enhance the fee fixed by the said Rules.

(f). We also recommend to the State Government to approach the Central Government so as to revise the rate of fees fixed years back as per the Rule 6 of the Kerala Administrative Tribunal (Procedure) Rules, 2010 which is a central Rule issued by the Central Government, by virtue of the Clause (d), (e) and (f) of Sub Section 2 of Section 35 and Clause (c) of Section 36 of the Administrative Tribunals Act, 1985.

(g). We further recommend the State Government to approach the Central Government to get revised the rate of fee fixed as per Rule 7 of the Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020 which is a Rule promulgated by the Central Government in exercise of the powers conferred by the Sub Section (1) and Clauses (a), (p), (q), (s), (u), (v), (y), (z), (zd), (ze), and (zj) of Sub Section 2 of Section 101 of the Consumer Protection Act, 2019.

(h). The Committee recommend the State Government to appoint a Committee at the officers level of the Law Department, headed by the Law Secretary, to study and report on codification and

specification of provisions of the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960) on subject wise so as to remove any difficulties and doubt regarding the subject and the court fees fixed for the same.

(i). We, further recommend the State Government to take steps to ensure periodical revision of court fees at least once in every 10 years.

(j). As discussed in Para 13.18 and considering the persistent demand from the stakeholders such as women activists, representatives of women associations and organizations including women lawyers also, we recommend the State Government, since such a demand attract the policy of the State Government, to consider the issue of exempting women and transgenders from paying the court fee or realizing half of the court fee, in litigations initiated by women / transgender by invoking the statutory provisions enacted for the welfare of the women like the provisions contained in the Family Courts Act, Protection of Women from Domestic Violence Act and Section 144 and 146 of Bharatiya Nagarik Suraksha Sanhita, 2023 etc.

(k). The Committee recommend the Government to suitably amend Section 69 and 69 (A) of the Act 10 of 1960 so as to extend the benefit of the above Sections which are applicable to all proceedings related to Section 138 of NI Act and the Mediation Act,

2023 (Act 32 of 2023) and compromise decrees passed under Order XXIII Rule 3 of CPC.

(l). In the light of the discussions in para 13.15 and 13.16, we recommend the Government to suitably amend Rule 10 of the Rules of the Tribunal for the Kerala Local Self Government Institutions Rules, 1999 and fix the fee as proposed below.

(m) According to this committee in the light of the reasons stated in para 13.13 and 13.14 it is the demand of the time to make a uniform law applicable throughout Kerala to deals with and manage the Charitable Trusts, Societies and Institutions. Accordingly, we recommend the State Government to bring a new Act incorporating the relevant provisions of Travancore-Kochi Literary Scientific and Charitable Societies Act, 1955. We also suggest that while bringing a uniform law related to the Charitable Trust, Societies and Institution, the Court Fees also may be revised as proposed.

(n) For the reasons stated in para 13.15 and 13.16, we are of the opinion that this Committee can recommend the State Government to enhance the fee fixed as per Rule 10 of Kerala Local Self Government Institution Rules 1999, periodically and we suggest to revise and enhance the fee and re-fix the same as Rs.500/-.

(o) In the light of the deliberations and conclusions arrived and the reason stated in para 14.8 to 14.19 though we are against the

suggestion of the lawyers who are the main stakeholders to impose court fees upon the petitions filed allegedly misusing of Section 12 and Adalat conducted under Section 19 and 22 C of the Act 39 of 1987 by the Corporate management Corporate Managements, Banking Institutions, Insurance Companies, Chitty Companies, etc., we recommend the State Government to take appropriate steps to address the above issue and the consequent drainage of State revenue.

(p) In the light of the discussion contained in para 13.2, 13.3, 13.4, 13.5 and 13.6 of the report we recommend the Government to bring amendment in Article 1 of Schedule 1 of the Act 10 of 1960 as proposal.

**B. <u>Proposals</u>**

1. Thus, the Committee, taking into account that the cumulative rate of inflation during the last 20 years is 265.78%, by adopting a lenient view, proposes that by adopting the multiplier of 5, the existing fixed court fees of all items can be enhanced 5 times so as to compensate the devaluation of Rupee, except, upon the items mentioned below specifically for which separate court fees are recommended.
2. Amend Rule 7 (4) of the Kerala Building (Lease and Rent Control) Rules, 1979 and enhance court fee on Rent Control Petition, petition for taking possession of any secured assets u/s

14 of SARFAESI Act, 2002, Anticipatory Bail Applications and Bail Applications filed u/s 480, 482 and 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, as suggested below;

**I.** **<u>Rent Control Petition/ Appeal/ Revision</u>**

Introduce new court fees on rent control petition/ appeal/ revision;

| | | |
|---|---|---|
| Rent Control Petition | : | Rs.1,000/- |
| Rent Control Appeal | : | Rs.1,000/- |
| Rent Control Revision | : | Rs.1,000/- |

**II.** **<u>Anticipatory Bail Applications filed u/s 482 of Bharatiya Nagarik Suraksha Sanhita, 2023;</u>**

i. Application for anticipatory bail before High Court :Rs.500/- per petitioner and for each subsequent petition half of the above fixed court fees.

ii. Application for anticipatory bail before Court of Sessions :Rs.250/- per petitioner and for each subsequent petition half of the above fixed court fees.

**III.** **<u>Application for bail u/s 483 of Bharatiya Nagarik Suraksha Sanhita, 2023;</u>**

i. Application for bail filed before High Court, otherwise than in custody: Rs.500/- per petitioner

and half of the above fixed CF for each subsequent application.

ii. Application for bail filed before Court of Sessions, otherwise than in custody : Rs.200/- per petitioner and half of the above fixed CF for each subsequent application.

IV. **Application for bail filed when a person appears before a court other than High Court or Court of Sessions u/s 480 of Bharatiya Nagarik Suraksha Sanhita, 2023; :** Rs.50/- per petitioner subject to maximum of Rs. 250/-.

3. Amend Article 11 of Schedule II of Act 10 of 1960 and incorporate the new provision on petition for taking possession of any secured assets u/s 14 of the SARFAESI Act, 2002 as new clause Article 11 (ga) after Article 11(g) – Rs. 1000/- per petition.

4. Article 11 (g) – Court fee for Application or petition presented to any court, except Sub court or District court, or to any Magistrate court in his executive capacity and not otherwise provided in the Act 10 of 1960 shall be : Rs.20/- per petitioner

   In case such petition or application filed in the sub court or district court the CF shall be : Rs.30/- per petitioner

5. Section 25 of Act 10 of 1960

Revise and enhance the market value for realization of court fees at the rate given below;

| | **Existing valuation** | **Revised valuation** |
|---|---|---|
| 25 (a) | Rs.1,000/- - | Rs.5,000/- |
| 25 (b) | Rs.1,000/- | Rs.5,000/- |
| 25 (c) | Rs.1,000/- | Rs.5,000/- |
| 25 (d)(ii) | Rs.1,000/- | Rs.5,000/- |

6. Section 27 of Act 10 of 1960- Suit for Injunction

Revise and enhance the market value for realization of fee at the rate given below;

27 (a)

(ii) where an issue is framed regarding the plaintiff's title to the property, fee shall be computed on half of the market value of the property or on (Rupees Five Hundred), whichever is higher;

Rs.500/- (existing) Rs.2500/- (Revised)

27 (b) where the prayer relates to the plaintiff's exclusive right to use, sell, print or exhibit any mark, name, book, picture, design or other thing and is based on an infringement of such exclusive right, fee shall be computed on the amount at which the relief sought is valued in the plaint or on (Rupees Five Hundred), whichever is higher;

Rs.500/- (existing) Rs.2500/- (Revised)

27 (c) in any other case, whether the subject-matter of the suit has a market value or not, fee shall be computed on the amount at which the relief sought is valued in the plaint or on (Rupees Five Hundred), whichever is higher;

Rs.500/- (existing) Rs.2500/- (Revised)

7. Section 28 of Act 10 of 1960 -Suits relating to Trust property – Amend and incorporate the following rates;

   In a suit for possession or joint possession of trust property or for a declaratory decree, whether with or without consequential relief in respect of it, between trustees or rival claimants to the office of trustee or between a trustee and a person who has ceased to be trustee, fee shall be computed on $1/5^{th}$ of the market value of property subject to a minimum fee of Rs.5,000/- or where the property has no market value on Rs.10,000/-.

   Add following amendment and incorporation to the explanatory portion after the word of Charitable Endowment "and any institution registered under Act 12 of 1955 and The Societies Registration Act, (Act 21 of 1860) till the next sentence starting i.e. shall be deemed ending up to the word thereof".

8. Section 29 of Act 10 of 1960 - Suits for possession under the Specific Relief Act, 1877 – Amend and incorporate the following rates;

In a suit for possession of immovable property u/s 6 of the Specific Relief Act, 1963, fee shall be computed on 1/3 of the market value of the property or on Rs.10,000/-, whichever is higher.

9. Section 30 of Act 10 of 1960 - Suits for possession not otherwise provided for;

   In a suit for possession of immovable property not otherwise provided for, fee shall be computed on the market value of the property or on (Rs.1,000/-), whichever is higher (Existing)

   In a suit for possession of immovable property not otherwise provided for, fee shall be computed on the market value of the property or on (Rs.20,000/-), whichever is higher (Revised)

10. Section 31 of Act 10 of 1960 - Suits relating to easements –

    In a suit relating to an easement, whether by the dominant or the servient owner, or to a licence as defined in the law relating to easements for the time being in force, fee shall be computed on the amount at which the relief sought is valued in the plaint, or on (Rs.1,000/-), whichever is higher (Existing)

    In a suit relating to an easement, whether by the dominant or the servient owner, or to a licence as defined in the law relating to easements for the time being in force, fee shall be computed on the amount at which the relief sought is valued on the plaint, or on (Rs.5,000/-), whichever is higher (Revised)

11. Section 35 of Act 10 of 1960 - Suits for accounts - (1) In a suit for accounts, fee shall be computed on the amount sued for as estimated in the plaint or on (Rs.1,000/-), whichever is higher (Existing)

    In a suit for accounts, fee shall be computed on the amount sued for as estimated in the plaint or on (Rs.5,000/-), whichever is higher (Revised)

12. Section 37 ( 2) of Act 10 of 1960 (Clause 2)

    When the plaint is presented to -

| | **Existing** | **Revised** |
|---|---|---|
| (i)a Munsiff Court | Rs.50/- | Rs.500/- |
| (ii)a Sub Court or District Court | Rs.300/- | Rs.2,000/- |

13. Section 40 of Act 10/1960 – Suits for cancellation of decrees – Amend and incorporate the new Sub Clause after Clause (1) of Section 40 as 40 (1)(a).

    "Notwithstanding anything stated above, for setting aside a gift deed, settlement deed and release deed if filed by the settlor, donor or any person who can claim under him in present or future, the fees liable to be computed on the market value of the property estimated, and also to add this provision i.e., Section 40 (1) (a) in Section 7 (2) of the Act 10/1960 in appropriate place and also to make a consequential amendment

in Section 7 by incorporating the newly added Section 40 (1) (a) of Act 10/1960.

14. Section 45 of Act 10 of 1960 – Suits under the Survey and Boundaries Act,1960 (Act 37 of 1961), fee shall be computed on one half of the market value of the property affected by the determination of the boundary or on (Rs.1,000/-), whichever is higher (Existing)

    Suits under the Survey and Boundaries Act,1960 (Act 37 of 1961), fee shall be computed on one half of the market value of the property affected by the determination of the boundary or on (Rs.5,000/-), whichever is higher (Revised).

15. Section 46 of Act 10 of 1960 – Suits to alter or cancel entry in a register.- In a suit to alter or cancel any entry in a revenue register of the names of proprietors of the land or others interested in such land, the fee payable shall be (Rs.15/-) (Existing)

    Suits to alter or cancel entry in a register.- In a suit to alter or cancel any entry in a revenue register of the names of proprietors of the land or others interested in such land, the fee payable shall be (Rs.75) (Revised).

16. Section 47 of Act 10 of 1960 – Suits relating to public matters.- In a suit for relief under section 14 of the Religious Endowments Act, 1863 (Central Act XX of 1863) or under section 91 or section

92 of the Code of Civil Procedure, 1908 (Central Act V of 1908), fee payable shall be (Rs.10/-) (Existing)

In case a suit filed in Munsiff's Court, fee payable shall be (Rs.500/-) (Revised)

In case a suit filed in Sub Court/ District Court, fee payable shall be (Rs.1,000/-) (Revised).

17. U/s 50 of Act 10 of 1960–In suits not otherwise provided for,

Fee shall be payable at the following rate;

| | | | **Existing** | **Revised** |
|---|---|---|---|---|
| i. | In a Revenue Court | : | Rs.25/- | Rs.125/- |
| ii. | In a Munsiff Court | : | Rs.50/- | Rs.250/-. |
| iii. | In a Sub Court/District Court : | | | |
| | i. If the value of the subject matter is Rs.25,000/- or less : | | Rs.200/- | Rs.1000/- |
| | ii. If the value of the subject matter is above Rs.25,000/-: | | Rs.400/- | Rs.2000/- |

18. U/s 74 of Act 10 of 1960 -Special provision regarding suits by registered trade union, member of Scheduled Castes etc.

Amend and incorporate the annual income and the claim amount as provided under 74 (1) (ii) –

Suits instituted by a member of Scheduled Caste or a Scheduled Tribe whose annual income does not exceed Rs.12,000/- and the amount of the claim does not exceed Rs.15,000/- (Existing).

Suits instituted by a member of Scheduled Caste or a Scheduled Tribe whose annual income does not exceed Rs.3,00,000/- and the amount of the claim does not exceed Rs.10,00,000/- (Revised).

19. U/s 76 of Act 10 of 1960 - Legal Benefit Fund –

Legal Benefit Fund is leviable on petitions u/s 34 of the Arbitration &Conciliation Act,1996 at the rate of 0.5% of the award amount and on original petitions filed before the High Court and petition filed under the SARFAESI Act at the rate of Rs:100/- per petition.

20. Schedule I

Article 1 (A)

| **Particulars** | **Proper Fees** |
|---|---|
| Plaint or written statement, pleading a set-off or counter claim or memorandum of appeal claiming Compensation of bodily injury, or death caused by any criminal act, civil wrong, negligence or Compensation or damages for libel, slander, defamation or malicious prosecution, fee shall be chargeable @ 1% of the total claim amount | : 1% as fee |

**<u>Arbitration</u>**

21. Amend and incorporate the provision as to realization of fee chargeable on arbitration request before the High Court as Sub

Clause (v) under Article 11 (l) Schedule II of the Kerala Court Fees and Suits Valuation Act, 1959. Realize court fee as Rs.1,000/- on arbitration request before the High Court

22. Amend and insert the following new provision instead of the three Clauses mentioned under Article 11 (m) of Schedule II of the Act 10 of 1960.

"Levy 1% as the fee chargeable on the principal amount of the award covered by Section 34 of Act 26 of 1996."

23. Schedule II

Article 4 – The present Article 4 (i) & (ii) be substituted as follows :-

Article 4 (i) - Memorandum of Appeal against an order u/s 34 of the Arbitration & Conciliation Act, 1996, setting aside or refusing to set aside an award - 1% of the award amount as court fee

Article 4 (ii) - Appeals against orders passed u/s 8, 9, 16 (2), 16 (3) and 17, covered by Section 37 (1)(a)&(b), Section 37 (2)(a)&(b) of the Arbitration and Conciliation Act, 1996 fee shall be chargeable as follows:-

(a) If the value of the claim extends upto Rs:10,00,000/- : Rs:500/- as CF

(b) If the value of the claim exceeds Rs:10,00,000/- and upto Rs 50,00,000/- : Rs:2000/- as CF

(c) If the value of the claim exceeds above Rs:50,00,000/-:

Rs:5000/- as CF

24. Article 11

(n) Application for enforcing awards including foreign awards.

i. If the value of the subject matter of the award doesn't exceed Rs. 1,00,000/- - 1%

ii. Rs.1,00,000/- to Rs.10,00,000/- - 0.75%

iii. Rs.10,00,000/- to Rs.1 Crore - 0.50%

iv. Above Rs.1 Crore - 0.25%

(Subject to a maximum of Rs.50,000/-)

**25. <u>LAR matter</u>**

Schedule II -Article 11 - Incorporate new clause as (w). The court fee shall be computed on the difference of the amount awarded by LA officer/ Competent Authority and reference court in the following manner;

No fee shall be chargeable to an award as referred to above court which does not exceed Rs.25, 000/-.

i. Award in excess ofRs.25,000/-, but does not exceed to Rs.1,00,000/- : Rs.500/- as court fee

ii. Award in excess of Rs.1,00,000/-, but does not exceed Rs.5,00,000/- for every Rs.100/- : Rs. 4/- as court fee.

iii. Award in excess of Rs.5,00,000/- but does not exceed Rs.10,00,000/- for every Rs.100/- : Rs. 1/- as court fee.

iv. Award in excess of Rs.10,00,000/- but does not exceed Rs.20,00,000/- for every Rs.100/- : Rs.0.75 as court fee

v. Award in excess of Rs.20,00,000/- but does not exceed Rs.50,00,000/- for every Rs.100/- : Rs.0.50 as court fee

vi. Award in excess of Rs.50,00,000/- but does not exceed Rs.75,00,000/- for every Rs.100/- : Rs.0.25 as court fee

vii. Award in excess of Rs.75,00,000/- but does not exceed Rs.1 Crore for every Rs.100/- : Rs.0.10 as court fee

viii. Award in excess of Rs.1 Crore for every Rs.100/- :Rs.0.01 as court fee

(Suitable provisions shall be incorporated to realize the above rates of court fees at the time of disbursal of the LAR Award amount or at the time of the execution of the same)

26. Schedule II

Article 11

(l) Amend Sub Clause (iii)

Nothing contained in this Act shall render the following writ petitions chargeable with fee.

- (i) Habeas Corpus.
- (ii) Writ petition preferred as public interest litigation as long as the same entertained and disposed as PILS.

27. Schedule II -

In Article 11 Sub Clause (u) – the existing clauses be substituted with the following clauses.

(i) Election petition questioning the election of a person in respect of member of Grama Panchayath: Rs:250/-

(ii) Election petition questioning the election of a person in respect of President or Vice- President of Grama Panchayath: Rs.500/-

(iii)Election petition questioning the election of a person in respect of member of Block Panchayath: Rs.1000/-

(iii) Election petition questioning the election of a person in respect of President or Vice- President of Block Panchayath: Rs. 2000/-

(v) Election petition questioning the election of a person in respect of member of District Panchayath: Rs. 1500/-

(vi) Election petition questioning the election of a person in respect of President or Vice-President of District Panchayath: Rs. 2500/-

(vii) Election petition questioning the election of a person in respect of member of Municipal Council /Municipal Corporation: Rs. 1500/-

(viii)Election petition questioning the election of a person to the post of Mayor/Deputy Mayor of Municipal Corporation or Chairman /Vice-Chairman of Muncipal Council: Rs. 3000/-

(ix) Election Petition presented to the High Court under Section 80A of the Representations of People Act, 1951 to the post of member of legislative assembly: Rs. 1,250/-

(x) Election Petition presented to the High Court under Section 80A of the Representations of People Act, 1951 to the post of member of parliament: Rs. 1,250/-

28. Schedule II Article 19

Amend & enhance CF

| | (Existing) From | | (New) To |
|---|---|---|---|
| (i) | 2% | - | 5% |

29. Schedule II Article 11

Amend and incorporate new provisions for realization of court fee on original petition preferred claiming compensation under the Electricity Act 36 of 2003 r/w IndianTelegraph Act 13 of 1855 and Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (Act 50 of 1962) as Clause (x).

Article 11 Clause (x)

Fee shall be chargeable @ 2% on the amount ordered as additional compensation which shall be realized at the time of disbursal of the compensation amount.

30. Amend and insert following new provision as Article 11 (y) – An application under Order XXI Rule 58 filed before the Trial Court or Executing Court or an application under Order XXI Rule 97 of the Civil Procedure Code,1908

(1) (a) Before a Munsiff's Court - Rs. 500/-

(b) Before a Sub Court/ District Court - Rs. 1000/-

(2) Appeals / Revision arising under Order XXI Rule 58 and Order XXI Rule 97: Rs. 1000/-

## C. Conclusion

We acknowledge the valuable assistance and extensive contributions from the Registry of the Hon'ble High Court of Kerala especially it's District Judiciary Wing, the Judicial and Quasi-Judicial authorities, various Bar Associations, Lawyers' Organizations, Social Services Organizations, Editors of Law Journals, members of general public, Law Department, Government of Kerala, Finance Department, Government of Kerala, Assistant Advisor, Department of Statistics and Information Management, Reserve Bank of India, Thiruvananthapuram, Kerala etc. in discharging our task in preparing this report. We are thankful to them.

Thus, this report containing the above proposals, suggestions and recommendations is submitted before the Government of Kerala for their active consideration and appropriate steps towards revision of court fees and suit valuation in Kerala and for suitable amendment of the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960).

Dated this the 16th day of January 2025

**Justice V.K.Mohanan (Rtd)**
Chairman

**Sri.K.G.Sanal Kumar**
(Law Secretary)
Convener

**Dr. N.K. Jayakumar**
Member

**Adv.C.P.Pramod**
Member

**Dr.Sri.A.Jayathilak, IAS**
(Addl. Chief Secretary, Finance)
Member

സ.ഉ.(സാധാ) നം.46/2024/LAW

"ഭരണഭാഷ- മാതൃഭാഷ"

കേരള സർക്കാർ

സംഗ്രഹം

നിയമ വകുപ്പ് - ബഹു ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023 - 24 ലെ ബഡ്ജറ്റ് പ്രസംഗത്തിലെ പ്രഖ്യാപനങ്ങൾ നടപ്പിലാക്കുന്നതിനായി പഠനം നടത്തി നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിന് അഞ്ചംഗ വിദഗ്ധ സമിതി രൂപീകരിച്ച് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

നിയമ(ഉപദേശ ജി) വകുപ്പ്

സ.ഉ.(സാധാ) നം.46/2024/LAW തീയതി,തിരുവനന്തപുരം, 10-01-2024

പരാമർശം:- 1. ബഹു. ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023- 24 ലെ ബഡ്ജറ്റ് പ്രസംഗം ഖണ്ഡിക 531,532,533

2. 1959 - ലെ കേരള കോടതി ഫീസും വ്യവഹാരസലയും ആക്ട് ( 1960 - ലെ 10)

ഉത്തരവ്

ബഹു. ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023 - 24 ലെ ബഡ്ജറ്റ് പ്രസംഗം 531, 532, 533 ഖണ്ഡികകളിലായി കഴിഞ്ഞ രണ്ട് പതിറ്റാണ്ടായി ജുഡീഷ്യൽ കോർട്ട് ഫീസ് സ്റ്റാമ്പുകളുടെ നിരക്കുകൾ പരിഷ്കരിച്ചിട്ടില്ലാത്തതിനാൽ ആയത് വർദ്ധിപ്പിക്കുന്നതിനും മാനനഷ്ടം, സിവിൽ നിയമ ലംഘനം എന്നിവയുമായി ബന്ധപ്പെട്ട കേസുകൾക്കുള്ള കോടതി ഫീസ് ക്ലെയിം ചെയ്യുടെ 1% ആയി നിജപ്പെടുത്തുന്നതിനും മറ്റ് കോടതി വ്യവഹാരങ്ങൾക്ക് 1% അധികമായി കോർട്ട് ഫീ ഈടാക്കുന്നതിനുമായി 1959 -ലെ കേരള കോടതി ഫീസും വ്യവഹാരസലയും ആക്ടിൽ ആവശ്യമായ ഭേദഗതി വരുത്തുന്നതിന് നിർദ്ദേശിച്ചിട്ടുള്ളതാണ്.

2).മേൽ നിർദ്ദേശങ്ങൾ നടപ്പിൽ വരുത്തുന്നതിനായി 1959 - ലെ കേരള കോടതി ഫീസും വ്യവഹാരസലയും ആക്ടിൽ ഭേദഗതി വരുത്തുന്നത സംബന്ധിച്ച് പരിശോധിക്കുന്നതിനും ആവശ്യമായ നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിനുമായി സർക്കാർ ചുവടെ ചേർക്കുന്ന അംഗങ്ങളെ ഉൾപ്പെടുത്തി ഒരു അഞ്ചംഗ വിദഗ്ധ സമിതി രൂപീകരിച്ച് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

| | |
|---|---|
| 1. ജസ്റ്റിസ് (മുൻ) വി. കെ. മോഹനൻ | അദ്ധ്യക്ഷൻ |

സ.ഉ.(സാധാ) നം.46/2024/LAW

| | |
|---|---|
| 2. ഡോ. എൻ. കെ. ജയകുമാർ | അംഗം |
| 3. അഡ്വ. സി. പി. പ്രമോദ് | അംഗം |
| 4. സെക്രട്ടറി, നിയമ വകുപ്പ് | അംഗം |
| 5. സെക്രട്ടറി, നികുതി വകുപ്പ് | അംഗം |

3).വിദഗ്ധ സമിതി 2 മാസത്തിനകം സർക്കാർ മുമ്പാകെ റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതാണ്.

(ഗവർണറുടെ ഉത്തരവിൻ പ്രകാരം)

K.G SANALKUMAR

നിയമ സെക്രട്ടറി

പകർപ്പ്

1. ജസ്റ്റിസ് (മുൻ) വി. കെ. മോഹനൻ, വലിയ പറമ്പിൽ വീട്, H.No.VII/252- C (തിരുവാതിര) , അമ്പാടിമുല, കാക്കനാട് ,കൊച്ചി-682030.
2. ഡോ. എൻ. കെ. ജയകുമാർ , ജയപദ്മം, കണ്ണങ്കര എസ്റ്റേറ്റ്, ശാന്തിഗിരി പി.ഒ , തിരുവനന്തപുരം-695 589.
3. അഡ്വ. സി. പി. പ്രമോദ്, ശ്രീ പൗർണ്ണമി ,സ്റ്റേഡിയം ബൈപാസ്സ് റോഡ്, പാലക്കാട് -678001 .
4. സെക്രട്ടറി, നിയമ വകുപ്പ് .
5. സെക്രട്ടറി, നികുതി വകുപ്പ്.
6. ധനകാര്യ വകുപ്പ്.
7. ബഹു നിയമവും വ്യവസായവും കയറും വകുപ്പ് മന്ത്രിയുടെ പി.എസ്.
8. ബഹു നിയമവും വ്യവസായവും കയറും വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ പി.എ.
9. കരുതൽ ഫയൽ/ഓഫീസ് കോപ്പി.

സ.ഉ.(സാധാ) നം.63/2024/LAW

184

"ഭരണഭാഷ- മാതൃഭാഷ"

കേരള സർക്കാർ

സംഗ്രഹം

ബഹു ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023-24 ലെ ബഡ്ജറ്റ് പ്രസംഗത്തിലെ പ്രഖ്യാപനങ്ങൾ നടപ്പിലാക്കുന്നതിനായി പഠനം നടത്തി നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിന് വിദഗ്ധസമിതി രൂപീകരിച്ച ഉത്തരവ് ഭേദഗതി വരുത്തി ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

---

**നിയമ(ഉപദേശ ജി)വകുപ്പ്**

സ.ഉ.(സാധാ) നം.63/2024/LAW തീയതി,തിരുവനന്തപുരം, 16-01-2024

---

പരാമർശം:- 1. 10.01.2024 തീയതിയിലെ സ.ഉ (സാധാ) നം .46/2024/LAW നമ്പർ സർക്കാർ ഉത്തരവ്

ഉത്തരവ്

മേൽ പരാമർശ സർക്കാർ ഉത്തരവ് പ്രകാരം ബഹു ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023-24 ലെ ബഡ്ജറ്റ് പ്രസംഗം ഖണ്ഡിക 531,532,533 ലെ പ്രഖ്യാപനങ്ങൾ നടപ്പിലാക്കുന്നതിനായി പഠനം നടത്തി നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിന് അഞ്ചംഗ വിദഗ്ധ സമിതി രൂപീകരിച്ച് ഉത്തരവ് പുറപ്പെടുവിച്ചിരുന്നു. പ്രസ്തുത ഉത്തരവിലെ ഖണ്ഡിക 2 ലെ 'ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു' എന്നതിന് ശേഷം 'സമിതിയുടെ യോഗം കൺവീനർ വിളിച്ചു ചേർക്കേണ്ടതാണ് ' എന്നും കൂടാതെ കമ്മിറ്റിയുടെ ഘടന പ്രതിപാദിച്ചിട്ടുള്ള പട്ടികയിൽ ക്രമ നമ്പർ '2' എന്നത് '4' ഉം '4'എന്നത് '2' ഉം ആയി പുനരക്കം ചെയ്യും കൂടാതെ പട്ടികയിലെ 'സെക്രട്ടറി, നിയമ വകുപ്പ്' എന്നതിൽ ചേർത്തിട്ടുള്ള 'അംഗം' എന്നതിന് പകരം 'കൺവീനർ' എന്നും ഭേദഗതി ചെയ്ത് ഇതിനാൽ ഉത്തരവാകുന്നു.

2). മേൽ ഭേദഗതികളോട് കൂടി പരാമർശ ഉത്തരവ് നിലനിൽക്കുന്നതാണ്.

(ഗവർണറുടെ ഉത്തരവിൻ പ്രകാരം)
K.G SANAL KUMAR
നിയമ സെക്രട്ടറി

പകർപ്പ്

1. ജസ്റ്റിസ് (മുൻ) വി.കെ മോഹനൻ, വലിയ പറമ്പിൽ വീട്, H No. VII/252-C (തിരുവാതിര), അമ്പാടിമൂല, കാക്കനാട്, കൊച്ചി -682030
2. ഡോ. എൻ. കെ ജയകുമാർ, ജയപദ്മം, കണ്ണങ്കര എസ്റ്റേറ്റ്, ശാന്തിഗിരി പി ഒ, തിരുവനന്തപുരം -695589.
3. അഡ്വ. സി. പി. പ്രമോദ്, ശ്രീ പൌർണ്ണമി, സ്റ്റേഡിയം ബൈപ്പാസ് റോഡ്, പാലക്കാട് - 678001
4. സെക്രട്ടറി, നിയമ വകുപ്പ്
5. സെക്രട്ടറി, നികുതി വകുപ്പ്
6. ധനകാര്യ വകുപ്പ്

സ.ഉ.(സാധാ) നം.63/2024/LAW

7. ബഹു. നിയമവും വ്യവസായവും കയറും വകുപ്പ് മന്ത്രിയുടെ പി. എസ്

8 ബഹു. നിയമവും വ്യവസായവും കയറും വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ പി എ

9. കരുതൽ ഫയൽ/ ഓഫീസ് കോപ്പി

ഉത്തരവിൻ പ്രകാരം

Signed by
Sindhu V S
Date: 16-01-2024 12:16:16

186

"ഭരണഭാഷ- മാതൃഭാഷ"

**കേരള സർക്കാർ**

**സംഗ്രഹം**

നിയമ വകുപ്പ് - ബഹു. ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023-24 -ലെ ബജറ്റ് പ്രസംഗത്തിലെ പ്രഖ്യാപനങ്ങൾ നടപ്പിലാക്കുന്നതിനായി പഠനം നടത്തി നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിന് രൂപീകരിച്ച അഞ്ചംഗ വിദഗ്ധ സമിതി - ഡോ.എ.ജയതിലക് ഐ എ എസ് -നെ കമ്മിറ്റി അംഗമായി നിലനിർത്തി ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

---

**നിയമ (ഉപദേശ -ജി) വകുപ്പ്**

സ.ഉ.(സാധാ) നം.1093/2024/LAW തീയതി,തിരുവനന്തപുരം, 16-10-2024

---

പരാമർശം:- 1. സ.ഉ.(സാധാ) നം.46/2024/LAW തീയതി, 10.01.2024.

2. സ.ഉ.(സാധാ) നം.63/2024/LAW തീയതി, 16.01.2024.

3. സ.ഉ.(സാധാ) നം.623/2024/LAW തീയതി, 11.06.2024.

**ഉത്തരവ്**

ബഹു. ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023-24 -ലെ ബജറ്റ് പ്രസംഗത്തിലെ പ്രഖ്യാപനങ്ങൾ നടപ്പിലാക്കുന്നതിനായി പഠനം നടത്തി നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിന് അഞ്ചംഗ വിദഗ്ധ സമിതി രൂപീകരിച്ച് പരാമർശം (1), (2) പ്രകാരം സർക്കാർ ഉത്തരവായിരുന്നു. പ്രസ്തുത സമിതി 27.01.2024 ന് ഇടക്കാല റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതും ടി സമിതി സജീവമായി പ്രവർത്തനങ്ങൾ തുടർന്നുവരുന്നതുമായ സാഹചര്യത്തിൽ അന്തിമ റിപ്പോർട്ട് സമർപ്പിക്കുന്നതു വരെ പ്രസ്തുത സമിതിയുടെ കാലാവധി ദീർഘിപ്പിച്ചുകൊണ്ട് പരാമർശം (3) പ്രകാരം ഉത്തരവായിരുന്നു. പ്രസ്തുത സമിതി അംഗമായിരുന്ന ഡോ.എ.ജയതിലക് ഐ എ എസ് (മുൻ നികുതി വകുപ്പ് സെക്രട്ടറി) സ്ഥലം മാറ്റം ലഭിച്ച് നിലവിൽ ധനകാര്യ വകുപ്പ് അഡീഷണൽ ചീഫ് സെക്രട്ടറിയുടെ ചുമതല വഹിക്കുകയാണ്. പ്രസ്തുത സാഹചര്യത്തിൽ സമിതിയുടെ സുഗമമായ തുടർപ്രവർത്തനത്തിന് ഡോ.എ.ജയതിലക് ഐ എ എസ് -ന്റെ വ്യക്തിപരമായ സാന്നിധ്യം അനിവാര്യമായതിനാൽ അദ്ദേഹത്തെ പ്രസ്തുത സമിതിയിൽ നിലനിർത്തി ഉത്തരവാകുന്നു.

(ഗവർണറുടെ ഉത്തരവിൻ പ്രകാരം)

K G SANAL KUMAR
നിയമ സെക്രട്ടറി

പകർപ്പ്

1. ജസ്റ്റിസ് (മുൻ) വി. കെ മോഹനൻ, വലിയ പറമ്പിൽ വീട് H.No. VII/252-C (തിരുവാതിര), അമ്പാടിമൂല, കാക്കനാട്, കൊച്ചി-682030
2. ഡോ. എൻ .കെ ജയകുമാർ, ജയപദ്മം, കണ്ണങ്കര എസ്റ്റേറ്റ്, ശാന്തിഗിരി പി

ഒ, തിരുവനന്തപുരം-695589.

3.അഡ്വ. സി പി . പ്രമോദ്, ശ്രീ പൌർണ്ണമി, സ്റ്റേഡിയം ബൈപ്പാസ് റോഡ്,
പാലക്കാട്-678001.

4. സെക്രട്ടറി, നിയമ വകുപ്പ്

5. സെക്രട്ടറി, നികുതി വകുപ്പ്

6. സെക്രട്ടറി, ധനകാര്യ വകുപ്പ്

7. ധനകാര്യ വകുപ്പ്.

8. ബഹു. നിയമവും വ്യവസായവുംകയറും വകുപ്പ് മന്ത്രിയുടെ പി. എസ്

9.ബഹു. നിയമവും വ്യവസായവും കയറും വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ പി എസ്.

10. കരുതൽ ഫയൽ/ ഓഫീസ് കോപ്പി.

ഉത്തരവിൻ പ്രകാരം

Signed by
Sindhu V S
സെക്ഷൻ ഓഫീസർ
Date: 17-10-2024 10:33:38

I/6043877/202

2023- 24 ലെ ബഡ്ജറ്റ് പ്രസംഗത്തിലെ ഖണ്ഡിക 531, 532, 533 എന്നിവയിലെ പ്രഖ്യാപനങ്ങൾ നടപ്പിലാക്കുന്നതിന് നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിനായി സ.ഉ(സാധാ)നം.46/2024/LAW dtd 10.01.2024 & സ.ഉ(സാധാ)നം.63/2024/LAW dtd 16.01.2024 ഉത്തരവുകൾ പ്രകാരം രൂപീകരിച്ച വിദഗ്ധ സമിതി (കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി) യുടെ പ്രഥമ യോഗത്തിന്റെ നടപടിക്കുറിപ്പ്.

2024 ജനുവരി, 24-ാം തീയതി, തിരുവനന്തപുരം ഗവൺമെന്റ് ഗസ്റ്റ്ഹൗസ്

യോഗം 3 pm ന് ആരംഭിച്ചു.

റിപ്പോർട്ട്ഃ കൺവീനർ (നിയമ സെക്രട്ടറി)

കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി രൂപീകരിച്ചത് എന്തിനു വേണ്ടിയാണ് എന്ന അജണ്ട പ്രകാരമുള്ള ചോദ്യം ചെയർമാൻ ഉന്നയിച്ചതിന് മറുപടിയായി ബഹു ധനകാര്യ വകുപ്പ് മന്ത്രി അവതരിപ്പിച്ച 2023 - 24 ലെ ബഡ്ജറ്റ് പ്രസംഗത്തിലെ 531, 532, 533 എന്നീ ഖണ്ഡികകളിൽ കഴിഞ്ഞ രണ്ട് പതിറ്റാണ്ടായി ജുഡീഷ്യൽ കോർട്ട് ഫീസ് സ്റ്റാമ്പുകളുടെ നിരക്കുകൾ പരിഷ്കരിച്ചിട്ടില്ലാത്തതിനാൽ ആയത് വർദ്ധിപ്പിക്കുന്നതിനും മാന നഷ്ടം, സിവിൽ നിയമ ലംഘനം എന്നിവയുമായി ബന്ധപ്പെട്ട കേസുകൾക്കുള്ള കോടതി ഫീസ് ക്ളെയിം തുകയുടെ 1% ആയി നിജപ്പെടുത്തുന്നതിനും മറ്റു കോടതി വ്യവഹാരങ്ങൾക്കു 1% അധികമായി കോർട്ട് ഫീ ഈടാക്കുന്നതിനുമായി 1959 -ലെ കേരള കോർട്ട് ഫീസ് ആൻഡ് സ്യൂട്ട് വാല്യുവേഷൻ ആക്ടിൽ ഭേദഗതി വരുത്തുന്നതിന് നിർദ്ദേശിച്ചിട്ടുള്ളതാണ് എന്നും

2003- ലെ Amendment Act (2 of 2003) മുഖേന 1959- ലെ കേരള കോർട്ട് ഫീസ് ആൻഡ് സ്യൂട്ട് വാല്യുവേഷൻ ആക്ടിൽ വരുത്തിയ ഭേദഗതിയിലൂടെയാണ് ഏറ്റവുമൊടുവിലായി ജുഡീഷ്യൽ കോർട്ട് ഫീസ് നിരക്ക് സമഗ്രമായി പരിഷ്കരിച്ചിട്ടുള്ളത് എന്നും പ്രസ്തുത ബിൽ പാസ്സാക്കിയിട്ടുള്ള 11 -ാം കേരള നിയമസഭയുടെ നടപടിക്രമത്തിൽ ഉയർന്നു വന്നിട്ടുള്ള ഏറ്റവും വലിയ വിമർശനം ആയത് യാതൊരു പഠനത്തിന്റെയും അടിസ്ഥാനത്തിലായിരുന്നില്ല എന്നതാണ് എന്നും

2003 -ൽ കോടതി ഫീ പരിഷ്കരിക്കുന്നതിനു മുൻപ് 1991- ൽ (Act 6 of 1991) കോടതി ഫീ പരിഷ്കരിച്ചിട്ടുള്ളത് ജസ്റ്റിസ് സുബ്രമണ്യൻ പോറ്റി അദ്ധ്യക്ഷനായി രൂപീകരിച്ച കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റിയുടെ നിർദ്ദേശങ്ങളുടെ അടിസ്ഥാനത്തിലായിരുന്നു എന്നും പ്രസ്തുത കമ്മിറ്റിയിൽ

കേരളത്തിലെ നീതിന്യായ മേഖലയിലെ പ്രഗൽഭരും അഭിഭാഷകരും ജനാധിപത്യ നേതാക്കളും ഉൾപ്പെട്ടിരുന്നുവെന്നാണ് മനസിലാക്കാൻ സാധിച്ചിട്ടുള്ളത് എന്നും സമഗ്രമായ കോർട്ട് ഫീ പരിഷ്കരണം ആവശ്യമാണ് എന്ന് സർക്കാരിന് ബോധ്യപ്പെട്ടതിന്റെ അടിസ്ഥാനത്തിലാണ് ടി കമ്മിറ്റി രൂപീകരിച്ചിട്ടുള്ളത് എന്നും നിയമ സെക്രട്ടറി അഭിപ്രായപ്പെട്ടു. ഒപ്പം തന്നെ നാളിതുവരെ കോർട്ട് ഫീ ബാധകമാക്കിയിട്ടില്ലാത്ത മേഖലകളിൽ ടി നിയമപ്രകാരമുള്ള കോടതി ഫീ ബാധകമാക്കുന്നതിന്റെ ആവശ്യകതയും ബഹു നിയമ സെക്രട്ടറി ചൂണ്ടിക്കാട്ടി.

**കോടതി ഫീസ് നിശ്ചയിക്കുന്നതിൽ കമ്മിറ്റി സ്വീകരിക്കേണ്ട മാനദണ്ഡങ്ങൾ, ഇടക്കാല റിപ്പോർട്ട്**

2 മാസത്തിനകം റിപ്പോർട്ട് സമർപ്പിക്കണമെന്നാണ് കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി ഉത്തരവിൽ പരാമർശിച്ചിട്ടുള്ളത്. എന്നാൽ മുൻപ് കോർട്ട് ഫീ സംബന്ധിച്ച് പഠനം നടത്തിയ ജസ്റ്റിസ് സുബ്രമണ്യൻ പോറ്റി കമ്മിറ്റി ബാർ കൗൺസിൽ , കേരളത്തിലെ വിവിധ കോടതികളിൽ പ്രവർത്തിക്കുന്ന ബാർ അസോസിയേഷനുകൾ, വിവിധ മേഖലകളിൽ പ്രവർത്തിക്കുന്ന സംഘടനകളും സ്ഥാപനങ്ങളുമായും നിയമജ്ഞരുമായും (stake holders) കൂടിക്കാഴ്ച്ച ശേഷമാണ റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളത് എന്നത് പരിഗണിക്കുമ്പോൾ പ്രസ്തുത നടപടി പിന്തുടർന്ന് മാത്രമേ നമുക്ക് തുടർ നടപടികൾ സ്വീകരിക്കുവാൻ സാധിക്കുകയുള്ളു. മാത്രമല്ല പ്രധാനമായും നികുതി വകുപ്പുമായി ബന്ധപ്പെട്ട വിവരങ്ങൾ ശേഖരിക്കേണ്ടതുമുണ്ട്. 2 മാസമെന്ന ചുരുങ്ങിയ കാലയളവിൽ ആയത് സാധ്യമല്ല. അതിനാൽ കോർട്ട്ഫീ ഈടാക്കുവാൻ കഴിയുന്നതും എന്നാൽ stake ഹോൾഡേഴ്സിനെ കേൾക്കൽ warrant ചെയ്യാത്തതുമായ പുതിയ മേഖലകളിൽ കോർട്ട്ഫീ കൊണ്ട് വരുന്നതിന് ശുപാർശ ചെയ്യ കൊണ്ട് ഒരു ഇടക്കാല റിപ്പോർട്ട് സമർപ്പിക്കുന്നത് സംബന്ധിച്ച് തീരുമാനമെടുക്കേണ്ടതുണ്ട് എന്ന് ചെയർമാൻ അഭിപ്രായപ്പെട്ടു.

(1) NI act പ്രകാരമുള്ള പ്രോസിക്യൂഷൻ കേസുകൾ

Negotiable Instrument Act പ്രകാരമുള്ള പ്രോസിക്യൂഷൻ കേസുകളുടെ കാര്യത്തിൽ കോർട്ട്ഫീ add ചെയ്യാം എന്നത് സംബന്ധിച്ച ബഹു സുപ്രീം കോടതി തന്നെ നിരീക്ഷിച്ചിട്ടുള്ളതാണ്. മഹാരാഷ്ട്ര, തമിഴ്നാട്, മധ്യപ്രദേശ് പോലുള്ള സംസ്ഥാനങ്ങൾ ഇത്തരത്തിൽ 138 NI act പ്രകാരമുള്ള കേസുകൾക്ക് കോർട്ട്ഫീ ഈടാക്കുന്നതിനുള്ള വ്യവസ്ഥകൾ കൊണ്ട് വന്നിട്ടുമുണ്ട്. 189-ാമത് നിയമ പരിഷ്കരണ കമ്മീഷൻ റിപ്പോർട്ടിലും കോർട്ട് ഫീ റിവൈസ് ചെയ്യുന്നത്

സംബന്ധിച്ച് പ്രതിപാദിച്ചിട്ടുണ്ട്. മേൽ വസ്തുതകൾ പരിശോധിക്കുമ്പോൾ Negotiable Instrument Act പ്രകാരമുള്ള ഒറിജിനൽ പെറ്റീഷൻ, അപ്പീൽ ഹർജികളിൽ കോർട്ട് ഫീ പരിഷ്കരിക്കുന്നതിന് സർക്കാരിനോട് ശിപാർശ ചെയ്യാവുന്നതാണ് .

**(2) sec7(1) (c) of Family Courts Act ,1984 പ്രകാരം ഫയൽ ചെയ്യുന്ന കേസുകൾ**

sec7(1) (c) - a suit or proceeding between the parties to a marriage with respect to the property of the parties or of either of them;

മറ്റൊരു മേഖല ഫാമിലി കോർട്ട് മുൻപാകെ ഫയൽ ചെയ്യുന്ന sec7(1) (c) പ്രകാരമുള്ള പെറ്റീഷൻസ് ആണ്. കുടുംബകോടതികളിൽ കേസുകൾ കൂടുന്ന സാഹചര്യത്തിൽ പ്രോപ്പർട്ടിയുമായി ബന്ധപ്പെട്ട കേസുകളിൽ അതായത് പണവുമായി ബന്ധപ്പെട്ടവ, സ്വർണ്ണവുമായി ബന്ധപ്പെട്ടവ, വീട്, സ്വത്ത് തുടങ്ങിയവയുമായി ബന്ധപ്പെട്ട കേസുകൾ, പങ്കാളിയുടെ സ്വത്തുക്കളുമായി ബന്ധപ്പെട്ട കേസുകൾ എന്നിവ കോർട്ട് ഫീസിന്റെ പരിധിയിൽ വരുത്താവുന്നതാണെന്ന് ചെയർമാൻ അഭിപ്രായപ്പെട്ടു. നിലവിൽ ഒരു നിശ്ചിത കോർട്ട് ഫീസ് കുടുംബ കോടതികളിൽ ഇല്ല. ആയതിനാൽ പ്രോപ്പർട്ടി ക്ലെയിമുകളിൽ കോർട്ട് ഫീ നിശ്ചയിക്കുന്നത് ഗുണകരമാണെന്ന് കുടുംബകോടതികളിലെ കേസുകളുടെ എണ്ണം ചൂണ്ടിക്കാണിച്ച് മെമ്പർ അഡ്വ. പ്രസാദ് അഭിപ്രായപ്പെട്ടു. കുടുംബകോടതി കേസുകളിൽ ദമ്പതിമാർ താമസിച്ചിരുന്നതും അവരുടെ ഉടമസ്ഥതയിലായിരുന്നതുമായ വീടുമായി ബന്ധപ്പെട്ട കേസുകളിൽ കോർട്ട് ഫീ നിശ്ചയിക്കുമ്പോൾ മറ്റു പ്രോപ്പർട്ടി കേസുകളുടേതിനേക്കാൾ സ്ലാബ് കുറഞ്ഞ നിരക്കിലുള്ള കോർട്ട് ഫീ നിശ്ചയിക്കേണ്ടതാണെന്നും അതല്ലെങ്കിൽ അത്തരം കേസുകളിൽ കോർട്ട് ഫീയിൽ ഇളവ് അനുവദിക്കാവുന്നതാണെന്നും മെമ്പർ അഭിപ്രായപ്പെട്ടു.

**3) Co-operative arbitration കേസുകൾ .**

Kerala cooperative Societies Act 1969 ലെ വ്യവസ്ഥകൾ പ്രകാരം രൂപീകരിച്ചിട്ടുള്ള അധികാരി/കോടതി മുമ്പാകെ ഫയൽ ചെയ്യുന്ന കേസുകളിൽ നിലവിൽ സ്വീകരിച്ചു വരുന്ന 1959 ലെ കോർട്ട് ഫീസ് ആൻഡ് സ്യൂട്ട് വാലേഷൻ ആക്ട് പ്രാകരമുള്ള കോടതി ഫീസ് വളരെ ചെറിയ തുകയാണ്. ആയത് വർദ്ധിപ്പിക്കുന്നതിനുള്ള പ്രൊപ്പോസൽ ഇടക്കാല റിപ്പോർട്ടിൽ ഉൾപ്പെടുത്താവുന്നതാണെന്ന് ശ്രീ.പ്രമോദ് അഭിപ്രായപ്പെട്ടു. ഇത് നടപ്പിലാക്കുന്നതിനായി മുന്നിൽ നിലവിലുള്ള കണക്കുകൾ പരിശോധിക്കേണ്ടതിന് നിയമ സെക്രട്ടറിയെ കമ്മിറ്റി ചുമതലപ്പെടുത്തി.

കോടതി ഫീ വർദ്ധിപ്പിക്കുന്നത് ജനറൽ ആർബിട്രേഷൻ, മോട്ടോർ ആക്സ്ഡിഡൻറ് ക്ലെയിം ട്രീബ്യൂണലുകളിലെ കേസുകൾ, വ്യാപിപ്പിക്കാവുന്ന മറ്റു മേഖലകൾ എന്നിവ സംബന്ധിച്ച് stake holders നെ കേട്ട ശേഷം തീരുമാനം കൈക്കൊള്ളാവുന്നതാണെന്നും ആയതിന് 3 റീജിയനുകളായി തിരിച്ച് തീയതി നിശ്ചയിക്കാവുന്നതാണെന്നും NI act പ്രകാരമുള്ള പ്രോസിക്യൂഷൻ കേസുകൾ,sec7(1) (c)of Family Courts Act ,1984 പ്രകാരം ഫയൽ ചെയ്യുന്ന കേസുകൾ, Co-operative arbitration കേസുകൾ എന്നിവയിൽ കേരള കോർട്ട് ഫീ ഈടാക്കുന്നത് പരിഷ്കരിക്കുന്നതിന് ശിപാർശ ചെയ്യ കൊണ്ട് ഇടക്കാല റിപ്പോർട്ട് സമർപ്പിക്കാവുന്നതാണെന്നും തീരുമാനിച്ചു.

ഇടക്കാല റിപ്പോർട്ടിന്റെ കരട് കോപ്പി മെമ്പർമാർക്ക് ഇമെയിൽ മുഖേന 25-ാം തീയ്യതിക്കകം അയയ്ക്കേണ്ടതാണെന്നും ആയതിൽ എന്തെങ്കിലും തിരുത്തലുകൾ ആവശ്യമുണ്ടെങ്കിൽ ആയത് ഉടൻ തന്നെ ഇമെയിൽ മുഖേന അറിയിച്ച് 26-ാം തീയതി മെമ്പർമാർ തിരികെ ലഭ്യമാക്കുവാനും 27-ാം തിയതി അന്തിമ റിപ്പോർട്ട് തയ്യാറാക്കേണ്ടതാണെന്നും ചെയർമാൻ മെമ്പർമാരെ അറിയിച്ചു.

തീരുമാനങ്ങൾ

(1) NI act പ്രകാരമുള്ള പ്രോസിക്യൂഷൻ കേസുകൾ,sec7(1) (c)of Family Courts Act ,1984 പ്രകാരം ഫയൽ ചെയ്യുന്ന കേസുകൾ, Co-operative arbitration കേസുകൾ എന്നിവയിൽ ഈടാക്കുന്ന കോടതി ഫീ പരിഷ്കരിക്കുന്നതിന് നിർദ്ദേശിച്ചുകൊണ്ട് 28.01.2024 നകം ഇടക്കാല റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതാണ്

(2) Stake ഹോൾഡേഴ്സ് നെ കേൾക്കുന്നതിനായി സംസ്ഥാനത്തെ 3 റീജിയനുകളായി തിരിച്ചു കാസർഗോഡ്, കണ്ണൂർ, വയനാട്. കോഴിക്കോട്, മലപ്പുറം ജില്ലകൾ ക്കായി കോഴിക്കോട് പ്രദേശത്തിന്റെ പരിധിയിലും പാലക്കാട്, തൃശ്ശൂർ, എറണാകുളം, ഇടുക്കി, കോട്ടയം, ആലപ്പുഴ ജില്ലകൾക്കായി എറണാകുളം പരിധിയിലും തിരുവനന്തപുരം, കൊല്ലം, പത്തനംതിട്ട ജില്ലകൾക്കായി തിരുവനന്തപുരം പരിധിയിലും ക്യാമ്പ് സിറ്റിംഗ് സംഘടിപ്പിക്കേണ്ടതാണ്. വിവരം ഒരു മാസം മുൻപ് ബന്ധപ്പെട്ടവരെ അറിയിക്കേണ്ടതാണ്.

യോഗം 4.30 pm ന് അവസാനിച്ചു.

യോഗത്തിൽ പങ്കെടുത്തവർ:

1. ശ്രീ. വി.കെ. മോഹനൻ, ചെയർമാൻ

2. ശ്രീ.കെ.ജി. സനൽ കുമാർ, നിയമ സെക്രട്ടറി, കൺവീനർ

3. ഡോ.എൻ.കെ.ജയകുമാർ, മെംബർ

4. അഡ്വ. സി.പി.പ്രമോദ്, മെംബർ

5. ഡോ. എ ജയതിലക് , എസിഎസ്(ടാക്സസ്), മെംബർ

194

സ.ഉ(സാധാ)നം.46/2024/LAW dt.10.01.2024, സ.ഉ(സാധാ)നം 63/2024/LAW dt.16.01.2024 എന്നീ ഉത്തരവുകൾ പ്രകാരം രൂപീകരിച്ച വിദഗ്ധ സമിതി (കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി) യുടെ 27.01.2024, 1.30pm ന് ഓൺലൈനായി ചേർന്ന യോഗത്തിന്റെ നടപടിക്കുറിപ്പ്.

1.30pm ന് യോഗം ആരംഭിച്ചു.

24.01.2024, 3pm ന് തിരുവനന്തപുരം ഗവൺമെന്റ് ഗസ്റ്റ് ഹൗസിൽ വെച്ച് കൂടിയകോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റിയുടെ പ്രഥമ യോഗത്തിലെ ചർച്ചകളുടെ അടിസ്ഥാനത്തിൽ രൂപപ്പെടുത്തിയതും 28.01.2024 ന് ബഹു നിയമവും വ്യവസായവും കയറും വകുപ്പ് മന്ത്രിക്ക് സമർപ്പിക്കണമെന്ന് പ്രസ്തുത യോഗത്തിൽ തീരുമാനമെടുത്തിട്ടുള്ളതുമായ INTERIM REPORT ON REVISION OF COURT FEE യുടെ കരട് ബഹു ചെയർമാൻ അംഗങ്ങളുടെ പരിഗണനക്കായി സമർപ്പിക്കുകയും കമ്മിറ്റി അംഗങ്ങളായ ഡോ.എൻ കെ ജയകുമാർ (family courts Act 1894, Section 7(1)(c) പ്രകാരമുള്ള ഹർജികളിലെ കോർട്ട് ഫീ) , അഡ്വ.സി.പി പ്രമോദ് (dlt sentence on para 2, Add observation of Honorable SC on para 7) എന്നിവർ അവതരിപ്പിച്ച ഭേദഗതി നിർദ്ദേശങ്ങൾ കൂടി ഉൾപ്പെടുത്തി ഇടക്കാല റിപ്പോർട്ട് കമ്മിറ്റി അംഗീകരിച്ചു.

2pm ന് യോഗം അവസാനിച്ചു

യോഗത്തിൽ പങ്കെടുത്തവർ

1.ശ്രീ.വി.കെ മോഹനൻ, ചെയർമാൻ
2.ശ്രീ.കെ.ജി.സനൽ കുമാർ ,നിയമ സെക്രട്ടറി, കൺവീനർ
3. ഡോ.എൻ .കെ ജയകുമാർ , അംഗം
4. അഡ്വ. സി.പി.പ്രമോദ്, അംഗം
5. ഡോ .എ. ജയതിലക്, എസിഎസ് (ടാക്സസ്), അംഗം

**സ.ഉ (സാധാ) നം. 46/2024/LAW dtd.10.01.2024, സ.ഉ (സാധാ) നം. 63/2024/LAW dt. 16.01.2024 ഉത്തരവുകൾ പ്രകാരം രൂപീകരിച്ച വിദഗ്ധ സമിതി ( കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി) യുടെ 06.04.2024 ന് ലയം ഹാൾ, അനക്സ് 2 സെക്രട്ടേറിയറ്റിൽ വച്ച് കൂടിയ യോഗത്തിന്റെ നടപടിക്കുറിപ്പ്.**

മുൻകൂട്ടി അറിയിച്ച പ്രകാരമുള്ള അജണ്ട 1 പ്രവർത്തന റിപ്പോർട്ട് 2 അന്തിമ റിപ്പോർട്ട് തയ്യാറാക്കുന്നതിനുള്ള തുടർനടപടികൾ അംഗീകരിച്ചുകൊണ്ട് ചെയർമാന്റെ അദ്ധ്യക്ഷതയിൽ 11 am ന് യോഗം ആരംഭിച്ചു.

**റിപ്പോർട്ട് കൺവീനർ** (നിയമ സെക്രട്ടറി)

കോർട്ട് ഫീ റിവിഷൻ സംബന്ധിച്ച് സ്റ്റഡി കമ്മിറ്റി സമർപ്പിച്ച ഇടക്കാല റിപ്പോർട്ടിലെ 1881-ലെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ്സ് ആക്ട് 138-ാം വകുപ്പിൻ കീഴിൽ ഫയൽ ചെയ്യുന്ന പെറ്റീഷൻ, അപ്പീൽ, റിവിഷൻ ഹർജികൾ 1984-ലെ ഫാമിലി കോർട്ട് ആക്ടിൻ കീഴിൽ സംസ്ഥാനത്തെ കുടുംബ കോടതികളിൽ 7(1) വിശദീകരണം (സി) വകുപ്പ് പ്രകാരമുള്ള വസ്തു സംബന്ധമായ കേസുകൾ, അതിന്മേലുള്ള അപ്പീലുകൾ, എന്നിവ ഫയൽ ചെയ്യുമ്പോൾ നിലവിൽ ഈടാക്കി വരുന്ന കോടതി ഫീസുകളിൽ മാറ്റം വരുത്തി 1959 ലെ കേരള കോർട്ട് ഫീസും വ്യവഹാരസലയു ആക്ടിന്റെ പട്ടിക 2 ൽ ഭേദഗതി വരുത്തുന്നതിനുള്ള

നിർദ്ദേശങ്ങൾ 15-ാം കേരള നിയമസഭ ബിൽ നം 193 ആയി പ്രസിദ്ധീകരിച്ചിട്ടുള്ള കേരള ഫിനാൻസ് ബിൽ 2024 ൽ ഉൾപ്പെട്ട് വന്നിട്ടുള്ളതായും ആയതിൽ പ്രകാരം 01.04.2024 മുതൽ പ്രാബല്യത്തിൽ കോർട്ട് ഫീ ഈടാക്കാൻ ആരഭിച്ചിട്ടുള്ളതായും ബഹു. ചെയർമാൻ ആവശ്യപ്പെട്ടതനുസരിച്ച് അന്തിമ റിപ്പോർട്ട് തയ്യാറാക്കുന്നതിലേയ്ക്ക് ആവശ്യമായ വിവരം ശേഖരിക്കുന്നതിനുള്ള നടപടികൾ നിയമവകുപ്പിൽ സ്വീകരിച്ചു വരുന്നതായും കൺവീനർ റിപ്പോർട്ട് ചെയ്തു.

**<u>അന്തിമ റിപ്പോർട്ട് തയ്യാറാക്കുന്നതിനുള്ള തുടർനടപടികൾ</u>**

കോർട്ട് ഫീ റിവിഷൻ സബന്ധിച്ച് അന്തിമ റിപ്പോർട്ട് തയ്യാറാക്കുന്നതിനായി സമയബന്ധിതമായി തുടർനടപടികൾ സ്വീകരിക്കേണ്ടതാണെന്നും ആയതിലേയ്ക്കായി ഇതുമായി ബന്ധപ്പെട്ടവരുടെ അഭിപ്രായം ആരായുന്നത് ഉചിതമായിരിക്കുമെന്നും ആയതിലേയ്ക്കായി നോട്ടീസ് അയയ്ക്കേണ്ടുന്നവരുടെ പട്ടിക തയ്യാറാക്കി നോട്ടീസ് അയച്ചശേഷം പൊതുജനങ്ങൾക്ക് ഉൾപ്പെടെ അഭിപ്രായം രേഖപ്പെടുത്തുന്നതിന് അവസരം നൽകിക്കൊണ്ട് സംഘടിപ്പിക്കേണ്ടതായ സോണൽ സിറ്റിംഗ്, സിറ്റിംഗ് നടത്തേണ്ട സ്ഥലം, തീയതി, സമയം തുടങ്ങിയ വിഷയങ്ങൾ സംബന്ധിച്ച് കമ്മിറ്റി വിശദമായി ചർച്ച ചെയ്തു. അപ്രകാരം നോട്ടീസ് അയയ്ക്കേണ്ടവരുടെ പട്ടികയിൽ ഹൈക്കോടതി രജിസ്ട്രാർ, സംസ്ഥാനത്തെ ട്രിബ്യൂണലുകൾ,

മനുഷ്യാവകാശ കമ്മീഷൻ. ലോകായുക്ത, കൺസ്യൂമർ പ്രൊട്ടക്ഷൻ കൗൺസിൽ, ബാർ കൗൺസിൽ, ബാർ അസോസിയേഷനുകൾ, ലോയേഴ്സ് ഓർഗനൈസേഷനുകൾ, (പോലീസ് കംപ്ലയിൻസ് അതോറിറ്റി മറ്റു ജുഡീഷ്യൽ അർദ്ധ ജുഡീഷ്യൽ സ്ഥാപനങ്ങളുടെ അധികാരപ്പെടുത്തിയ മേധാവികൾ) Law Books editors/authors എന്നിവരെയൊക്കെ ഉൾപ്പെടുത്താവുന്നതാണ് എന്ന അഭിപ്രായം ഉയരുകയും അഭിപ്രായം അറിയിക്കുന്നതിന് ഒരു മാസം സമയം നൽകുവാനും അതിനു ശേഷം പൊതുജനങ്ങളെക്കൂടി ഉൾപ്പെടുത്തിക്കൊണ്ടുള്ള സോണൽ മീറ്റിംഗ് സംഘടിപ്പിക്കുന്നതിന് 15 ദിവസത്തിൽ കുറയാതെ മുൻകൂർ സമയം നൽകി പത്ര പരസ്യം പ്രസിദ്ധീകരിക്കുവാനും യോഗത്തിൽ ധാരണയായിട്ടുള്ളതാണ്.

**തീരുമാനങ്ങൾ**

- കോർട്ട് ഫീ റിവിഷൻ സബന്ധിച്ച അഭിപ്രായം ആരാഞ്ഞുകൊണ്ട് stake holders ന് മെയ് 2 നു തന്നെ നോട്ടീസ് അയക്കേണ്ടതാണ്. പ്രസ്തുത നോട്ടീസ് തയ്യാറാക്കുന്നതിനായി ബഹു.ചെയർമാൻ, കൺവീനർ (നിയമ സെക്രട്ടറി) എന്നിവരെ യോഗം ചുമതലപ്പെടുത്തി.
- സോണൽ സിറ്റിംഗ് നടത്തുന്നതിനുള്ള പൊതു വിജ്ഞാപനം ജൂൺ 1 ന് സംസ്ഥാനത്തിലെ പ്രചാരമുള്ള രണ്ടു പ്രധാന പത്രങ്ങളിൽ പ്രസിദ്ധീകരിക്കേണ്ടതാണ്.
- Stake holders ന്റെ ലിസ്റ്റ്, അവർക്ക് നൽകുന്നതിനുള്ള നോട്ടീസ് എന്നിവ അംഗീകരിക്കുന്നതിനും സോണൽ സിറ്റിംഗ് നടത്തുന്നതിനുള്ള സ്ഥല, തീയതി, സമയം എന്നിവ സംബന്ധിച്ച് അന്തിമ തീരുമാനം

കൈക്കൊള്ളുന്നതിനുമായി 29/04/2024 ന് കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി വീണ്ടും യോഗം ചേരേണ്ടതാണ്.

യോഗം 12.15 ന് അവസാനിച്ചു

യോഗത്തിൽ പങ്കെടുത്തവർ

ശ്രീ.വി.കെ. മോഹനൻ, ചെയർമാൻ

ശ്രീ.കെ.ജി. സനൽകുമാർ, നിയമസെക്രട്ടറി, കൺവീനർ

ഡോ.എൻ.കെ. ജയകുമാർ, അംഗം.

**29.04.2024 തീയതി 11am ന് ഗവൺമെന്റ് സെക്രട്ടറിയേറ്റ് അനക്സ് 2 ലെ ശ്രുതി ഹാളിൽ വച്ച് നടന്നിട്ടുള്ള കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റിയുടെ മീറ്റിംഗ് മിനിട്ട്സ്**

മുൻകൂട്ടി അറിയിച്ച പ്രകാരമുള്ള അജണ്ട, റിപ്പോർട്ട്,stake holders നുള്ള നോട്ടീസ് , സോണൽ സിറ്റിംഗ് നടത്തുന്ന തിയതി,സ്ഥലം,സമയം എന്നിവ സംബന്ധിച്ച് അന്തിമ തീരുമാനം കൈക്കൊള്ളുന്നത് അംഗീകരിച്ചുകൊണ്ട് ചെയർമാന്റെ അദ്ധ്യക്ഷതയിൽ 11am ന് യോഗം ആരംഭിച്ചു.

റിപ്പോർട്ട് (കൺവീനർ)

27.01.2024 ലെ യോഗം അംഗീകരിച്ച കോർട്ട് ഫീ റിവിഷൻ സംബന്ധിച്ച ഇടക്കാല റിപ്പോർട്ട് 28.01.2024 തീയതി ബഹു. ചെയർമാൻ ബഹു. നിയമവും വ്യവസായവും കയറും വകുപ്പ് മന്ത്രി മുമ്പാകെ സമർപ്പിച്ചിരുന്നതും , 1881 – ലെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ്സ് ആക്ട് 138-ാം വകുപ്പിൻ കീഴിൽ ഫയൽ ചെയ്യുന്ന പെറ്റീഷൻ , അപ്പീൽ, റിവിഷൻ ഹർജികൾ,1984 ലെ ഫാമിലി കോർട്ട് ആക്ടിൻ കീഴിൽ സംസ്ഥാനത്തെ കുടുംബ കോടതികളിൽ 7(1) വിശദീകരണം (സി) വകുപ്പ് പ്രകാരമുള്ള വസ്തു സംബന്ധമായ കേസുകൾ , അതിന്മേലുള്ള അപ്പീലുകൾ എന്നിവ ഫയൽ ചെയ്യുമ്പോൾ നിലവിൽ ഈടാക്കി വരുന്ന കോടതി ഫീസുകളിൽ മാറ്റം വരുത്തുന്നതിനുള്ള പ്രസ്തുത റിപ്പോർട്ടിലെ ശിപാർശകൾക്കനുസൃതമായി 1959 -ലെ കേരള കോടതി ഫീസും വ്യവഹാരസലയും ആക്ടിന്റെ പട്ടിക 2 -ൽ ആവശ്യമായ ഭേദഗതി വരുത്തുന്നതിന് നിർദ്ദേശം നല്കിയിരുന്നതും 15-ാം

കേരള നിയമ സഭ ബിൽ നം. 193 ആയി പ്രസിദ്ധീകരിച്ചിട്ടുള്ള കേരള ഫിനാൻസ് ബിൽ 2024 ൽ പ്രസ്തുത നിർദ്ദേശങ്ങൾ ഉൾപ്പെട്ട് വന്നിട്ടുള്ളതുമാണ്. കേരള പ്രൊവിഷണൽ കളക്ഷൻ ഓഫ് റവന്യൂ ആക്ട്,1985 – ലെ വ്യവസ്ഥ അനുസരിച്ച് 01.04.2024 മുതൽ പ്രാബല്യത്തിൽ ഫിനാൻസ് ബിൽ 2024 - ലെ വ്യവസ്ഥകൾ പ്രകാരം കോർട്ട് ഫീ ഈടാക്കുവാൻ ആരംഭിച്ചിട്ടുള്ളതുമാണ്.

ബഹു. ചെയർമാൻ ആവശ്യപ്പെട്ടതനുസരിച്ച് അന്തിമ റിപ്പോർട്ട് തയ്യാറാക്കുന്നതിലേയ്ക്ക് ആവശ്യമായ വിവരം ശേഖരിക്കുന്നതിനായി ബഹു. ഹൈക്കോടതി രജിസ്ട്രാർക്കും നികുതി ധനകാര്യ വകുപ്പുകൾക്കും റിസർവ്വ് ബാങ്ക് ഓഫ് ഇൻഡ്യയ്ക്കും കത്ത് നല്കിയിരുന്നതിൽ മറുപടി ലഭ്യമാക്കുവാനുണ്ടായിരുന്ന നികുതി, ധനകാര്യ വകുപ്പുകൾ മറുപടി ലഭ്യമാക്കിയിട്ടുള്ളതുമാണ്. ഹൈക്കോടതി ജഡ്ജിമാരുടെ sanctioned strength , ഹൈക്കോടതിയിൽ നിലവിൽ സർവ്വീസിലുള്ള ജഡ്ജിമാരുടെ strength എന്നിവ അറിയുന്നതിന് ബഹു. ഹൈക്കോടതി രജിസ്ട്രാർക്ക് കത്ത് നല്കിയിട്ടുള്ളതും ആയതിന്റെ മറുപടി ലഭ്യമായിട്ടുള്ളതുമാണ്.

<u>stake holders നുള്ള നോട്ടീസ്, സോണൽ സിറ്റിംഗ്</u>

ഹൈക്കോടതി രജിസ്ട്രാർ,ജൂഡീഷ്യൽ അർദ്ധ ജൂഡീഷ്യൽ സ്ഥാപനങ്ങൾ,ബാർ കൗൺസിൽ,ബാർ അസോസിയേഷനുകൾ,ലോയേഴ്സ് ഓർഗനൈസേഷനുകൾ,Editors of Law Books/Law Journals ഉൾപ്പടെയുള്ള stake holders ന്റെ പട്ടിക അംഗീകരിച്ച സ്റ്റഡി കമ്മിറ്റി 06-04-2024 ന് ചേർന്ന യോഗം ചുമതലപ്പെടുത്തിയനുസരിച്ച്

ചെയർമാൻ അവതരിപ്പിച്ച stake holders ന് വിതരണം ചെയ്യുന്നതിനുള്ള നോട്ടീസിന്റെ കരട് ഐക്യ ഖണ്ഡേന അംഗീകരിക്കുകയും ചെയ്തിട്ടുള്ളതാണ്. പ്രസ്തുത നോട്ടീസ് മെയ് 2 ന് തന്നെ despatch ചെയ്യേണ്ടതാണ്. stake holders നെ കൂടാതെ ടി വിഷയത്തിൽ താൽപര്യമുള്ള പൊതു ജനങ്ങൾക്കും അഭിപ്രായം രേഖപ്പെടുത്തുന്നതിന് അവസരം നൽകണമെന്ന കമ്മിറ്റിയുടെ മുൻ തീരുമാനത്തിന്റെ അടിസ്ഥാനത്തിൽ സംസ്ഥാനത്തെ ഉത്തര മേഖല ,മധ്യ മേഖല ,ദക്ഷിണ മേഖല എന്നിങ്ങനെ 3 മേഖലകളായി തിരിച്ച് നടത്തുവാൻ നിശ്ചയിച്ചിരുന്ന സോണൽ ഹിയറിംഗ് ജൂൺ 19 മുതൽ 22 വരെ തീയതികളിലായി കണ്ണൂർ,കോഴിക്കോട്, എറണാകുളം , തിരുവനന്തപുരം ഗവൺമെന്റ് ഗസ്റ്റ് ഹൗസുകളിൽ വച്ച് നടത്തുവാനും ആയതിലേക്ക് വേണ്ടി സംസ്ഥാനത്ത് പ്രചാരമുള്ള രണ്ട് പ്രധാന പത്രങ്ങളിൽ (ദേശാഭിമാനി, മലയാള മനോരമ) ഹിയറിംഗ് നിശ്ചയിച്ചിട്ടുള്ള തീയതികൾക്ക് 15 ദിവസം മുൻകൂറായെങ്കിലും വിജ്ഞാപനം പ്രസിദ്ധീകരിക്കണമെന്നും തീരുമാനം കൈക്കൊണ്ടിട്ടുള്ളതാണ്. stake holders ന്റെ പട്ടിക അനുബന്ധമായി ചേർത്തിട്ടുള്ളതാണ്.

തീരുമാനങ്ങൾ

കമ്മിറ്റി അംഗീകരിച്ച stake holders നുള്ള നോട്ടീസ് മെയ് 2 ന തന്നെ അയക്കേണ്ടതാണ്.

സോണൽ സിറ്റിംഗ് നടത്തുന്നതിനുള്ള പൊതു വിജ്ഞാപനം ജൂൺ 1 ന മുൻപായി ദേശാഭിമാനി, മലയാള മനോരമ എന്നീ പത്രങ്ങളിൽ പ്രസിദ്ധീകരിക്കേണ്ടതാണ്.

സംസ്ഥാനത്തെ വിവിധ മേഖലകളായി തിരിച്ചതിൻപ്രകാരമുള്ള ഹിയറിംഗ് സ്ഥലം,തിയതി,സമയം ഉൾപ്പടെയുള്ള വിവരം ചുവടെ ചേർക്കും പ്രകാരമാണ്.

| നം | മേഖലയുടെ പേര് | ജില്ലകൾ | സമയം | തീയതി | വിചാരണ വേദി |
|---|---|---|---|---|---|
| 1. | ഉത്തര മേഖല | കണ്ണൂർ | 10 am to 12 pm | 19.06.2024 (ബുധൻ) | ഗവ.ഗസ്റ്റ് ഹൗസ്, കണ്ണൂർ |
| | | കാസറഗോഡ് | 2pm to 4pm | | |
| | | കോഴിക്കോട് ,മലപ്പുറം | 10 am to 1 pm | 20.06.2024 (വ്യാഴം) | ഗവ.ഗസ്റ്റ് ഹൗസ്, കോഴിക്കോട് |
| | | വയനാട് | 2pm to 4pm | | |
| 2. | മധ്യ മേഖല | പാലക്കാട്, ഇടുക്കി, കോട്ടയം | 10am to 1pm | 21.06.2024 (വെള്ളി) | ഗവ.ഗസ്റ്റ് ഹൗസ്, എറണാകുളം |
| | | എറണാകുളം , തൃശ്ശൂർ ,ആലപ്പുഴ | 2pm to 5pm | | |
| | | തിരുവനന്തപുരം | 10am to 1pm | | ഗവ.ഗസ്റ്റ് ഹൗസ് , |

| | | | | | |
|---|---|---|---|---|---|
| 5. | ദക്ഷിണ മേഖല | ,കൊല്ലം<br>പത്തനം തിട്ട | 3pm to 5pm | 22.06.2024 (ശനി) | തിരുവനന്തപുരം |

അനുബന്ധം

list of stake holders

**സ.ഉ (സാധാ) നം. 46/2024/LAW dtd.10.01.2024, സ.ഉ (സാധാ) നം. 63/2024/LAW dt. 16.01.2024 ഉത്തരവുകൾ പ്രകാരം രൂപീകരിച്ച വിദഗ്ധ സമിതി (കോർട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി) യുടെ 30.08.2024 ന് സെക്രട്ടേറിയറ്റിലെ അനക്സ് 2 ലെ നവകൈരളി ഹാളിൽ വച്ച് കൂടിയ 6-ാമത് യോഗത്തിന്റെ നടപടിക്കുറിപ്പ്.**

മുൻകൂട്ടി നിശ്ചയിച്ച അജണ്ട പ്രകാരമുള്ള യോഗനടപടികൾ ചെയർമാന്റെ അദ്ധ്യക്ഷതയിൽ 2 pm ന് ആരംഭിച്ചു.

**റിപ്പോർട്ട് - കൺവീനർ (നിയമ സെക്രട്ടറി)**

കൺവീനർ (നിയമ സെക്രട്ടറി) കമ്മിറ്റിയുടെ ഇതുവരെയുള്ള പ്രവർത്തന റിപ്പോർട്ട് അവതരിപ്പിച്ചു. എന്നാൽ അത് അപൂർണ്ണമാകയാൽ ആയത് ഭേദഗതി ചെയ്ത് അവതരിപ്പിക്കുവാൻ ചെയർമാൻ നിർദ്ദേശിച്ചു

**തീരുമാനങ്ങൾ**

1) കമ്മിറ്റിയുടെ 30/08/2024 വരെയുള്ള പ്രവർത്തനങ്ങളും ആയതിനു ശേഷം അടുത്ത കമ്മിറ്റി മീറ്റിംഗ് വരെയുള്ള പ്രവർത്തനങ്ങൾ ഉൾക്കൊള്ളുന്ന സമഗ്ര റിപ്പോർട്ട് അവതരിപ്പിക്കുന്നതിന് കൺവീനറെ ചുമതലപ്പെടുത്തി.

2) മേഖലാ ഹീയറിംഗിൽ പങ്കെടുത്തവരുടെ പേരുവിവരങ്ങൾ ഉൾപ്പെടുത്തി Index തയ്യാറാക്കാൻ തീരുമാനിച്ചു.

3) മറ്റു സംസ്ഥാനങ്ങളിലെ പ്രത്യേകിച്ച് തമിഴ് നാട്, കർണ്ണാടക, ആന്ധ്രപ്രദേശ്, മഹാരാഷ്ട്ര, ബീഹാർ, ഉത്തർപ്രദേശ് എന്നീ സംസ്ഥാനങ്ങളിലെ കോടതി ഫീസ്

വർദ്ധന സംബന്ധിച്ച് പരിശോധിക്കുന്നതിനും, നമ്മുടെ സംസ്ഥാനത്തെ ഫീസുമായി ഒരു താരതമ്യപഠനം നടത്തുന്നതിനും തീരുമാനിച്ചു.

4) കമ്മിറ്റി അംഗമായിരുന്ന ഡോ. എ.ജയതിലക് ഐ.എ.എസ് (മുൻ നികുതി വകുപ്പ് സെക്രട്ടറി) നിലവിൽ ധനകാര്യ വകുപ്പ് അഡീഷണൽ ചീഫ് സെക്രട്ടറിയായി ചുമതലയേറ്റ സാഹചര്യത്തിൽ, കമ്മിറ്റിയുടെ സുഗമമായ തുടർ പ്രവർത്തനത്തിന് അദ്ദേഹത്തിന്റെ വ്യക്തിപരമായ സാന്നിധ്യം അനിവാര്യമാണെന്നും, ആയതിനാൽ ഡോ. എ.ജയതിലക് ഐ.എ.എസ് -നെ പ്രസ്തുത കമ്മിറ്റി അംഗമായി നിലനിർത്തുന്നതിനാവശ്യമായ നടപടികൾ സ്വീകരിക്കുന്നതിനായി പ്രസ്തുത വിവരം സർക്കാരിനെ അറിയിക്കുവാൻ തീരുമാനിച്ചു.

ഡോ. എ.ജയതിലകും ഡോ.ജയകുമാറും ഹാജരില്ലാത്തതിനാലും അവരുടെ സാന്നിധ്യം ഒഴിച്ചുകൂടാനാവാത്തതിനാലും മറ്റു അജണ്ടകളിലേക്ക് കടക്കാതെ യോഗം 3.30 pm ന് അവസാനിച്ചു.

**<u>യോഗത്തിൽ പങ്കെടുത്തവർ</u>**

ജസ്റ്റിസ് വി.കെ. മോഹനൻ (റിട്ട), ചെയർമാൻ

ശ്രീ.കെ.ജി. സനൽകുമാർ, നിയമ സെക്രട്ടറി, കൺവീനർ

അഡ്വ. സി.പി.പ്രമോദ്, (അംഗം)

I/48909/2024

Opn-G 208

23 MAR 2024

THE HIGH COURT OF KERALA

Ernakulam -682031
Email: e.hc-ker@nicin
Phone: 04842562968
Fax:04842562451
Date: 19-03-2024

**HCKL/329/2023-E6(A)**

From
**THE REGISTRAR,DISTRICT JUDICIARY**

To
The Secretary,
Law (Opinion G) Department,
Thiruvananthapuram

22/3/24

Sir,

Sub:- Law (Opinion -G) Department-Expert Committee on Court Fee Revision - reply furnishing of - Reg.

Ref:- Your Letter No.OPN-G2/57/2023-LAW dated 12.03.2024

Inviting attention to the reference cited, the following details are furnished herewith as requested.

**Q.No.1. Total number of cases filed in the Hon'ble High Court during the year 2000, 2005, 2010, 2015, 2020 and 2023.**

| Year | Total Number of cases Filed |
|---|---|
| 2000 | 61107 |
| 2005 | 74693 |
| 2010 | 81848 |
| 2015 | 92915 |
| 2020 | 66282 |
| 2023 | 99884 |

**Q.No.2. Total number of cases filed in the District Judiciary during the year 2000, 2005, 2010, 2015, 2020 and 2023.**

| Year | Total Number of cases Filed |
|---|---|
| 2000 | 901774 |
| 2005 | 1127962 |
| 2010 | 1130273 |
| 2015 | 1352012 |
| 2020 | 840970 |
| 2023 | 1071039 |

**Q.No.3. Total Number of District and Sessions Courts, Family Courts, Sub Courts, CJM Courts, Munsiff Courts and Magistrate Courts existing in the state.**

| | |
|---|---|
| Prl. District & Sessions Courts | 14 |
| Addl. District & Sessions Courts | 84(Out of 84, 04 are Addl. Sessions Courts only) |
| Family Courts | 35 |
| Addl. Family Courts | 2(Addl District Court designated as Addl.Family Courts) |
| Sub Courts | 40 |
| Addi Sub Courts | 16 |
| CJM Courts | 14 |
| Addl. CJM Courts | 6 |
| Munsiff's Court | 57 |
| Addl.Munsiff's Courts | 24 |
| Munsiff-Magistrate Courts(MMCS) | 21 |
| Judicial First Class Magistrate Courts | 135 (Excluding Crl. Wings of 21 MMCS) |
| Honorary Spl Judicial Magistrate Courts of Second Class | 10 |

**Q.No.4. Name and number of Tribunals, and similar Judicial or Quasi Judicial Authority functioning in the State**

1. University Appellate Tribunal/Additional District & Sessions Court-III/(Food Safety Appellate Tribunal), Thiruvananthapuram.

2. Motor Accidents Claims Tribunals(MACTS) : 27 (Among which 10 are designated as Addl District & Sessions Courts also)

3. Addl.MACTs/Addl District & Sessions Courts : 52

4. Forest Tribunal/Additional District & Sessions Court-II, Kozhikode.

Yours faithfully,

**Signed by P J Vincent**
**Date: 19-03-2024 11:20:39**

P J Vincent
REGISTRAR (DISTRICT JUDICIARY)

210

GOVERNMENT OF KERALA

No:EXP-A4/236/2024-FIN(F:2749702)
Finance (Expenditure- A) Department
Thiruvananthapuram.
Dated:19-04-2024

## U.O NOTE

Sub: Finance Department- Expert committee on Court Fee Revision – Data collection -Details made available-reg.

Ref: UO Note No.OPN-G2/57/2023-LAW, Dtd.20/03/2024 from Law (Opinion-G) Department.

Attention of Law (Opinion-G) Department may be invited to the reference cited and following details may be furnished to that Department as requested under reference .

| Sl.No. | Details requested | Reply |
|---|---|---|
| 1(a) | Value of Indian Rupee during the F/Y 2002-2003 | Not available in Finance Department |
| (b) | Value of Indian Rupee during the F/Y 2022-23 | Not available in Finance Department |
| 2(a) | Total Court fee (excluding the fee refunded) collected from the High Court during the Financial Years 2002-2003 and 2022-23 respectively | Receipt from District Judiciary or High court cannot be segregated. The total receipt with regard to Court fee realized in stamps, Judicial - sale of Stamps and Court fee realized in cash are; 2002-2003 - Rs. 40.89 cr 2022-2023 - Rs. 126.85 cr. |
| (b) | Total Court fee (excluding the fee refunded) collected from the District Judiciary during the Financial Years 2002-2003 and 2022-23 respectively | |
| | Details of the total amount set apart towards meeting the expenses of administration of | Total Budget provision-14741.57 Cr |

| | | |
|---|---|---|
| 3 (a) | justice as per the Budget provision during the financial year 2002-2003 and its percent out of the total budget | Provision for Administration of Justice - Rs.97.11 Cr<br>Percentage out of the total budget 0.66% |
| (b) | Amount details of the total amount set apart towards meeting the expenses of administration of justice as per the Budget Provision during the F/Y 2023-24 and its percentage out of the total Budget Amount | Total Budget provision-176088.95 Cr<br>Provision for Administration of Justice - Rs.1248.70Cr<br>Percentage out of the total budget 0.71% |

BINU K
UNDER SECRETARY

To:

Law (Opinion-G) Department

Forwarded / By order,

Section Officer.

# Fwd: Reply: Law (opinion G) Department-Expert Committee on Court Fee Revision- preparation of report – data collection

1 message

**LAW G** <lawopiniong@gmail.com> Thu, Apr 4, 2024 at 3:58 PM
To: Riyasudeen Riyas <rizou777@gmail.com>, spcakerala@gmail.com, vkmvku@gmail.com

---------- Forwarded message ---------
From: **LAW G** <lawopiniong@gmail.com>
Date: Thu, 4 Apr 2024 at 14:46
Subject: Fwd: Reply: Law (opinion G) Department-Expert Committee on Court Fee Revision- preparation of report – data collection
To: <secy.law@kerala.gov.in>

---------- Forwarded message ---------
From: **DSIM, Thiruvananthapuram** <dsimthiro@rbi.org.in>
Date: Thu, 4 Apr 2024 at 13:18
Subject: Reply: Law (opinion G) Department-Expert Committee on Court Fee Revision- preparation of report – data collection
To: lawopiniong@gmail.com <lawopiniong@gmail.com>
Cc: Regional Director, Thiruvananthapuram <rdthiruvananthapuram@rbi.org.in>, Issue, Thiruvananthapuram <issuethiro@rbi.org.in>

To,

Convenor (Law Secretary to Government of Kerala)

Court Fee Revision Committee, Kerala

Dear Sir,

Sub: Law (opinion G) Department-Expert Committee on Court Fee Revision- preparation of report – data collection -reg

Please refer to you letter dated April 01, 2024 addressed to General Manager, Issue Department, Reserve Bank of India, seeking the data for revision of court fee. In this connection, we may state as follows:

(i) The Consumer Price Index (CPI) number for Industrial Workers (IW) may be used for the revision of Court Fee. The same index is used for the formulation of general economic policy of the Government particularly with reference to wages, prices and taxation.

All India CPI-IW as on March 2003: 487 (Base year: 1982=100)

All India CPI-IW as on March 2023: 133.3 (Base year: 2016=100)

(Source: Labour Bureau, Government of India; https://www.labourbureau.gov.in/allindiageneralindex-1 )

(ii) As the above index numbers are with different base years, we need to convert it into same base before computing the inflation. As there is one base year change in 2001 also, we need to incorporate the following link factors:

Linking factors between new series of CPI-IW on base 2001 = 100 and the previous series on base 1982=100 (General Index) is 4.63

Linking factors between new series of CPI-IW on base 2016 = 100 and the previous series on base 2001=100 (General Index) is 2.88

(Source: Labour Bureau, Government of India; https://labourbureau.gov.in/uploads/pdf/Linking_factor_CPI_IW.pdf )

CPI-IW as on March 2023: 1777 (Base year: 1982=100) [133.3*2.88*4.63=1777]

The All India inflation based on CPI-IW as on March 2023 over March 2003 is 264.9%.

Please acknowledge the receipt of email.

सादर/ regards,

डॉ राहुल टी / Dr. Rahul T

सहायक परामर्शदाता / Assistant Adviser

सांख्यिकी और सूचना प्रबंध विभाग / Department of Statistics and Information Management

भारतीय रिज़र्व बैंक / Reserve Bank of India

तिरुवनंतपुरम, केरल / Thiruvananthapuram, Kerala

भारत / India

फोन /Phone: 0471-2783026

Caution: The Reserve Bank of India never sends mails, SMSs or makes calls asking for personal information such as your bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers, however official or attractive they may look.

Notice: This email and any files transmitted with it are confidential and intended solely for the use of the individual or entity to whom they are addressed. If you are not the intended recipient, any dissemination, use, review, distribution, printing or copying of the information contained in this e-mail message and/or attachments to it are strictly prohibited. If you have received this email by error, please notify us by return e-mail or telephone and immediately and permanently delete the message and any attachments. The recipient should check this email and any attachments for the presence of viruses. The Reserve Bank of India accepts no liability for any damage caused by any virus transmitted by this email.

| Year | Gross national income (₹ crore) | | Net national income (₹ crore) | | Per capita net national income (₹) | |
|---|---|---|---|---|---|---|
| | Current prices | Constant prices | Current prices | Constant prices | Current prices | Constant prices |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | 2011-12 Series | | | |
| 1950-51 | 10181 | 495274 | 9531 | 448483 | 265 | 12493 |
| 1951-52 | 10828 | 510505 | 10136 | 465486 | 278 | 12753 |
| 1952-53 | 10638 | 524122 | 9949 | 480731 | 267 | 12923 |
| 1953-54 | 11588 | 556545 | 10941 | 514489 | 289 | 13575 |
| 1954-55 | 10948 | 583005 | 10382 | 548393 | 269 | 14207 |
| 1955-56 | 11165 | 602537 | 10560 | 567499 | 269 | 14440 |
| 1956-57 | 13297 | 635962 | 12647 | 599736 | 315 | 14956 |
| 1957-58 | 13690 | 633039 | 12968 | 595941 | 317 | 14571 |
| 1958-59 | 15248 | 679555 | 14462 | 640433 | 346 | 15321 |
| 1959-60 | 16045 | 696488 | 15212 | 656423 | 357 | 15409 |
| 1960-61 | 17561 | 734466 | 16680 | 694569 | 384 | 16004 |
| 1961-62 | 18584 | 761038 | 17608 | 719592 | 397 | 16207 |
| 1962-63 | 19969 | 782931 | 18917 | 739509 | 417 | 16289 |
| 1963-64 | 22946 | 830072 | 21777 | 784625 | 469 | 16910 |
| 1964-65 | 26750 | 891111 | 25423 | 842755 | 536 | 17780 |
| 1965-66 | 28196 | 867165 | 26714 | 816540 | 551 | 16836 |
| 1966-67 | 31876 | 866818 | 30145 | 812952 | 609 | 16423 |
| 1967-68 | 37343 | 933850 | 35367 | 876628 | 699 | 17325 |
| 1968-69 | 39559 | 966014 | 37441 | 905884 | 723 | 17488 |
| 1969-70 | 43565 | 1029151 | 41125 | 965200 | 777 | 18246 |
| 1970-71 | 46533 | 1082340 | 43598 | 1011757 | 806 | 18702 |
| 1971-72 | 49829 | 1100363 | 46611 | 1026822 | 841 | 18535 |
| 1972-73 | 54943 | 1094795 | 51353 | 1018453 | 906 | 17962 |
| 1973-74 | 66916 | 1131633 | 62592 | 1052122 | 1079 | 18140 |
| 1974-75 | 79087 | 1146339 | 73533 | 1062259 | 1240 | 17913 |
| 1975-76 | 84957 | 1252240 | 78414 | 1164066 | 1292 | 19177 |
| 1976-77 | 91579 | 1273436 | 84489 | 1179925 | 1363 | 19031 |
| 1977-78 | 103791 | 1366655 | 96177 | 1269352 | 1517 | 20021 |
| 1978-79 | 112515 | 1445029 | 104071 | 1343841 | 1606 | 20738 |

*Contd....*

| Year | Gross national income (₹ crore) | | Net national income (₹ crore) | | Per capita net national income (₹) | |
|---|---|---|---|---|---|---|
| | Current prices | Constant prices | Current prices | Constant prices | Current prices | Constant prices |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | 2011-12 Series | | | |
| 1979-80 | 123715 | 1371460 | 113397 | 1265522 | 1708 | 19059 |
| 1980-81 | 147408 | 1464390 | 135470 | 1352931 | 1995 | 19925 |
| 1981-82 | 172816 | 1550504 | 158235 | 1433659 | 2287 | 20718 |
| 1982-83 | 192621 | 1599940 | 175717 | 1476733 | 2482 | 20858 |
| 1983-84 | 224130 | 1716327 | 205347 | 1587882 | 2840 | 21962 |
| 1984-85 | 250764 | 1779406 | 228840 | 1642628 | 3097 | 22228 |
| 1985-86 | 283105 | 1873425 | 256851 | 1728209 | 3402 | 22890 |
| 1986-87 | 316561 | 1962251 | 286935 | 1808778 | 3722 | 23460 |
| 1987-88 | 359246 | 2036744 | 324539 | 1872727 | 4119 | 23766 |
| 1988-89 | 424867 | 2227956 | 384410 | 2055937 | 4775 | 25540 |
| 1989-90 | 487547 | 2360178 | 440563 | 2178379 | 5360 | 26501 |
| 1990-91 | 568564 | 2486353 | 513966 | 2292078 | 6126 | 27319 |
| 1991-92 | 652183 | 2511622 | 585053 | 2303954 | 6835 | 26915 |
| 1992-93 | 749551 | 2650632 | 672722 | 2431154 | 7715 | 27880 |
| 1993-94 | 863912 | 2780663 | 777894 | 2551800 | 8721 | 28608 |
| 1994-95 | 1014487 | 2967254 | 914377 | 2723964 | 10048 | 29934 |
| 1995-96 | 1192099 | 3192013 | 1075501 | 2934298 | 11589 | 31620 |
| 1996-97 | 1381734 | 3436436 | 1247350 | 3163037 | 13186 | 33436 |
| 1997-98 | 1532089 | 3581984 | 1379581 | 3287915 | 14311 | 34107 |
| 1998-99 | 1757329 | 3803495 | 1587676 | 3489318 | 16151 | 35497 |
| 1999-00 | 1972831 | 4139292 | 1779304 | 3800560 | 17775 | 37968 |
| 2000-01 | 2117153 | 4286910 | 1902148 | 3924698 | 18667 | 38515 |
| 2001-02 | 2295175 | 4499695 | 2057006 | 4112858 | 19779 | 39547 |
| 2002-03 | 2475924 | 4676257 | 2219107 | 4268230 | 21014 | 40419 |
| 2003-04 | 2771822 | 5043422 | 2487363 | 4609081 | 23203 | 42995 |
| 2004-05 | 3163957 | 5442938 | 2829998 | 4967090 | 25987 | 45611 |
| 2005-06 | 3606009 | 5872936 | 3226040 | 5351624 | 29169 | 48387 |
| 2006-07 | 4221395 | 6342389 | 3783068 | 5770565 | 33717 | 51431 |
| 2007-08 | 4878150 | 6852740 | 4369214 | 6219065 | 38394 | 54649 |
| 2008-09 | 5481229 | 7052191 | 4887836 | 6358644 | 42356 | 55101 |

*Contd....*

| Year | Gross national income (₹ crore) | | Net national income (₹ crore) | | Per capita net national income (₹) | |
|---|---|---|---|---|---|---|
| | Current prices | Constant prices | Current prices | Constant prices | Current prices | Constant prices |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| | | | 2011-12 Series | | | |
| 2009-10 | 6328407 | 7606319 | 5638126 | 6837719 | 48189 | 58442 |
| 2010-11 | 7552665 | 8211816 | 6756720 | 7373384 | 56971 | 62170 |
| 2011-12 | 8659505 | 8659505 | 7742330 | 7742330 | 63462 | 63462 |
| 2012-13 | 9827250 | 9104662 | 8766345 | 8094001 | 70983 | 65538 |
| 2013-14 | 11093638 | 9679027 | 9897663 | 8578417 | 79118 | 68572 |
| 2014-15 | 12320529 | 10402987 | 10978238 | 9224343 | 86647 | 72805 |
| 2015-16 | 13612095 | 11234571 | 12162398 | 9963681 | 94797 | 77659 |
| 2016-17 | 15215268 | 12163619 | 13623936 | 10782092 | 104880 | 83003 |
| 2017-18 | 16905230 | 12998695 | 15140418 | 11508774 | 115224 | 87586 |
| 2018-19 | 18697344 | 13840474 | 16713054 | 12226019 | 125946 | 92133 |
| 2019-20 | 19910479 | 14392900 | 17746868 | 12661722 | 132341 | 94420 |
| 2020-21 | 19587409 | 13493976 | 17246821 | 11661217 | 127244 | 86034 |
| 2021-22 | 23319590 | 14827920 | 20652786 | 12872132 | 150906 | 94054 |
| 2022-23 (1st RE) | 26579339 | 15831133 | 23439442 | 13746502 | 169496 | 99404 |
| 2023-24 (PE) | 29104354 | 17125892 | 25696663 | 14890760 | 184205 | 106744 |

Source : National Statistical Office
Notes :
PE : Provisional Estimates, RE: Revised Estimates

## STAKE HOLDERS

### Lawyers Associations (Groups)

Adv. Rajendran Pillai
Bharateeya Abhibhashaka Parishath
Kacheri Road, Punalur,
Kollam District 691 305.

Adv. C.B Swaminathan
General Secretary,
Indian Association of Lawyers,
Ammini Nivas, Meladoor P.0.,
Thrissur-680 741.

Adv. James Kadavan
Kerala Lawyers Congress
Kallarakkal, Kadavil,
Udayanapuram P.0.,
Vaikom- 686 143.

Adv. John Mathew
John Mathew & Associates

Empire Building

Near High Court

Kochi-682 018

State Secretary,

All India Lawyers' Union

Stadium Bypass Road,

Palakkad - 678 001.

Adv. Mohammed Sha.

President,

Kerala Lawyers Forum,

Attorneys' Alliance,

2nd Floor, Chundanal Monarch,

K.K. Padmanabhan Road,

Cochin -682018

Adv. Ashok.B

Bharatheeya Abhibhashaka Parishat

Park view building

Collectorate.P.O

Kottayam -686002

Adv. Asaf Ali

President

Indian Lawyers Congress C – 1-407,

Marina Majestic, Gosree Bridge Road,

Ernakulam, Kochi - 682018

**Editors of Law Journals**

Adv. Philip J Vettikattu,

Editor, Kerala Law Times,

Opp. High Court, Ernakulam,

Kochi – 682031.

Shri. Mohammed Shiraz,

Editor, ILR,

Editor Indian Law Reports,

Kerala High Court,

Kochi – 682031, Phone. 9037940110.

George Johnson,

Advocate,

Vimala Buildings,

Banerjee Road, Market Road JN,

Ernakulan – 682035,

Mob: 9497400000.

George Johnson,

Editor,

Kerala High Court.

**Editors of Law Books**

Sri.K.G Rajmohan,

Advocate

Shonima, Thrikkakkara.P.O.,

Kochi – 682021 Mob. 9447396504.

NY Venkat,

Swamy Law House,

Doraiswamy Iyer Road,

Near Kavitha Theatre,

Kochi – 682035,

Mob: 08589-076217.

R.P. Remesan,

Advocate

Trade Center Yogasala Road,

Kannur – 670001,

Mob: 9447237573.

Sri. George Johnson,

Editor

Em Tee En publications

Vimala Buildings,

Banerjee Road, Market Road JN,

Ernakulan – 682035,

Mob: 9497400000.

**Officers of Judicial & Quasi Judicial Authorities**

The Registrar General

High Court of Kerala

Ernakulam.

Registrar

Kerala Lok Ayukta,

Legislative Complex, Vikas Bhavan

Thiruvananthapuram

Registrar

Kerala Administrative Tribunal (KAT), Vanchiyoor,

Thiruvananthapuram.

Commissioner,

Additional Bench

Kerala Value Added Tax/Agricultural Income Tax and

Sales Tax Appellate Tribunal, Jawahar nagar,

Sasthamangalam, Thiruvananthapuram-695010

Secretary

Tribunal for Local Self Government Institutions,

Sreemoolam Buildings, Court Complex Vanchiyoor.

Vigilance Tribunal,

T.C. 28/508 (1) Near Sastha Temple,

Thycadu, Thiruvananthapuram – 695 014.

Secretary,

Kerala State Human Rights Commission,

4th floor Turbo play toner, PMG Road Junction,

Near PMG, Thiruvananthapuram 695033.

Secretary and Registrar,

Kerala State Consumer Disputes Redressal Commission,

Sisuvihar Lane, Vazhuthacaudu, Sasthamangalam P.O.,

Thiruvananthapuram – 695010.

Secretary,

Kerala State Farmers' Debt Relief Commission,

Agricultural Urban Wholesale Market Compound,

Venpalavattom, Anayara.P.O, Thiruvananthapuram-695029.

Secretary

State Election Commission Kerala,

Vikas Bhavan P.O,Thiruvananthapuram

Commissioner

Land Revenue Commissionrate,

Public Office Building, Museum Road,

Opposite Zoo, Vikas Bhavan P.O.,

Thiruvananthapuram, Kerala -695033

**Bar Council of Kerala and Bar Associations**

The Secretary

Bar Council of Kerala,

Bar Council Bhavan, High Court campus

N N Sugunapalan

President

Kerala High Court Senior Advocates Association

Nedungayil (H)

Kumbalanghi, Kochi-682007

Ph: 0484 2240237

adv_sugunapalan@rediffmail.com

Mob : 9846050237

SUGUNAPALAN NN

Chandrasekharan &

Chandrasekhara Menon Advocates,

Near ESI Hospital, E.S.I. Hospital

Road, Ernakulam North Kochi – 18

Ph: 0484 2396202

Seemanthini.VP

Secretary

Kerala High Court Senior Advocates Association

2nd Floor, Kerala High Court Buildings,

Ernakulam-31

Adv. Smt. P.K Santhamma,

President,

Kerala Federation of Women Lawyers,

Justice Janaki Amma Hall,

High Court Building,

Ernakulam-682031

The President/Secretary

Alleppey Bar Association

Alleppey- 688013

The President/Secretary

Calicut Bar Association

Calicut 673 001

The President/Secretary

Kerala High Court Advocates Assn.

High Court Building

Ernakulam - 682 031

The President/Secretary

Ernakulam Dist.. Court Bar Assn.

Dist. Court, Ernakulam-682011

The President/Secretary

Bar Association, Kottayam

The President/Secrctary

Manjeri Bar Association

Manjeri, Malappuram

The President/Secrctary

Bar Association

Mavelikkara P O

Mavelikkara 690101

|

The President/Sccrctary

Bar Association

Muvattupuzha 686661

The President /Secretary

Paravur Dist.Court Bar Association

N.Paravur 683513

The President/Secretary

Palakkad Bar Association

Palakkad

President /Secretary

Bar Association, Quilon 6910/3

The President/Secretary

Bar Association, T'halasserry

The President/Secretary

Bar Association

Thrissur 680 003

The President/Secretary

Trivandrum Bar Association

Vanchiyoor, Trivandrum

The President/Secretary

Adoor Bar Association 691523

Adoor

President/Secretary

Alathur Bar Association

Alathur

The President/Secretary

Alwayc Bar Association

Alwaye -- 683 112

The President/Secretary

Bar Association, Attingal 695101

The President/Secretary

Bar Association, Badagara 673104

The President/Secretary

Bar Association, Kannur

The President/Secretary

Bar Association,

Chalakudy - 680 307

The President/Secretary

Bar Association

Changanacherry

The President/Secretary

Bar Association, Chengannur 689121

The President/Secretary

Bar Association

Chittur, Palakkad

The President/Secretary

Bar Association

Chavakkad, Thrissur

The President/Secretary

Cochin Bar Association

Cochin 682 002

The President/Secretary

Bar Association, Devikulam

The President/Secretary

Ettumanoor Bar Association.

The President/Secretary

Bar Association, Harippad 690 514

The President/Secretary

Bar Association

Hosdurg, Kanhangad 670 315

The President/Secretary

Irinjalakuda Bar Association

Irinjalakuda 680 121

The President/Secretary

Bar Association, Kalpetta

The President/Secretary

Bar Association

Ponkunnam P 0, Kanjirappally

The President/Secretary

Bar Association

Karunagappally

The President/Secretary

Bar Association

Kasaragod 670 121

The President/Secretary

Bar Association

Kayamkulam 690 502.

The President/Secretary

Bar Association

Kodungallur 680 664

The President / Secretary

Bar Association

Kottarakkara 691532

The President/Secretary

Kunnamkulam Bar Association

Kunnamkulam, Thrissur -680503

The President /Secretary

Bar Association, Mannarghat

The President /Secretary

Mannanthody Bar Association

Mannanthody, Wayanad 670645

The President/Secretary

Bar Association

Nadapuranm, Kallachi 673504

President/Secrctary

Bar Association

Nedumangad, Trivandrum 695561

The President/Secretary

Bar Association

Nedumkandam, Idukki

The President/Secretary

Bar Association

Neyyattinkara

The President/Secretary

Bar Association

Ottappalam, Palakkad 679101

The President/Secretary

Bar Association

Parappanangadi 676303

The President/Secretary

Bar Association, Pala 686575

The President/Secretary

Bar Association

Pathanamthitta -689645

The President/Secretary

Bar Association, Pattàmbi

The President/Secretary

Bar Association, Payyannur

The President/Secretary

Bar Association, Payyoli 6735 22

The President/Secretary

Peerumedu Bar Association

Peerumedu

The President/Secretary

Bar Association, Perambra

The President/Secretary

Bar Association

Perinthalmanna 679322

The President/Secretary

Bar Association

Perumbavoor - 683 542

The President/Secrctary

Bar Association, Ponnani 679577

The President/Secretary

Bar Association, Punalur

The President/Secretary

Bar Association, Cherthala

The President/Secretary

Bar Association, Taliparamba

The President/Secretary

Bar Association, Thiruvalla 689101

The President/Secretary

Bar Association

Thodupuzha

The President/Secretary

Bar Association Tirur

Malappuram 676101

The President/Secretary

Bar Association, Vaikom

The President/Sccretary

Bar Association, Varkala

The President/Secretary

Bar Association Wadakkancherry

Thrissur 680582

The President/Secretary

Quilandy Bar Association

Quilandy

The President/Secretary

Bar Association

Kuthuparamba, Kannur 670643

The President/ Secretary

Bar Association

Thamarasserry P O 673573

The President/Secretary

Bar Association, Adimaly

The President/Secretary

Bar Association

Kolencherry P O, Kolencherry 682311

The President/Secretary

Bar Association, Ranni

President/Secretary

Bar Association

Erattupetta PO-686122

The President/Secretary

Bar Association

S.Bathery, Wayanad 673572

Thc President/Secretary

Bar Association

Painavu P 0, Idukki

The President/Secretary

Bar Association

Kattakkada, Trivandrum 695572

The President/Secretary

Sasthamcotta Bar Association

Kollam

The President/Secretary

Kunnamangalam Bar Association

Kozhikode 67357

The President/Secretary

Bar Association

S.Paravoor, Kollam

The President /Secretary

Kattappana Bar Association

Kattappana, ldukki 686550

The President/Secretary

Nilambur Bar Association

Nilambur 677329

The President/Secretary

Bar Association, Malappuram

The President/Secretary

Bar Association, Mattannur

Kannur 670 702

The President/Secretary

Bar Association,

Kothamangalam

The President/Secretary

Chavara Bar Association

Vadakkumthala PO

Ponmana, Chavara

Kollam - 690536

241

**EXPERT COMMITTEE**
**FOR REVISION OF COURT FEE**
**(G.O.(Rt) No.46/2024/LAW dtd. 10-01-2024 &G.O.(Rt) No.63/2024/LAW dtd. 16-01-2024)**Law (Opinion-G)Department , Government Secretariat,
Thiruvananthapuram695 001.

---

Dated : 02-05-2024

From

K.G. Sanal Kumar,
Member Secretary (Law Secretary),
Secretariat, Thiruvnanthapuram – 695 001.

To

The Secretary
Bar Council of Kerala, Bar Council Bhavan
High Court Campus, Kochi

Sir,

Sub:- Expert Committee on Court Fees revision – Preparation of Report – Collection of views suggestions and materials from stakeholders and other official sources – reg.
Ref:- 1) GO(Rt)No.46/2024/LAW dated 10-01-2024 &G.O.(Rt) No.63/2024/LAW dtd. 16-01-2024
2)Proceeding of the Expert Committee dated, 24-01-2024.
3)Proceeding of the Expert Committee dated, 06-04-2024.
4)Proceeding of the Expert Committee dated, 29-04-2024.

The Government of Kerala vide the Government order under reference 1st cited, have constituted a Five members expert committee with Justice V.K. Mohanan as its Chairman, to study and suggest proposals for revision of Court fees, so as to suitably amend the Kerala Court Fees and Suits Valuation Act, 1959 (Act 10 of 1960).

Accordingly, in the first meeting of the Expert Committee held on 24-01-2024 had adopted a general guideline and procedures to be followed in discharging its functions in an efficacious manner to achieve the target effectively. The Committee is of the definite opinion that, in the matter of revision of existing Court fees, views and suggestions, statistics and other materials are necessarily to be obtained from various stakeholders and other official sources including the Registry of the Hon'ble High Court of Kerala, Statutory bodies, Judicial & Quasi-judicial Authorities, Representatives of Bar Associations and various Lawyers organizations etc. So also, to ensure transparency and fairness of the proceedings by vouching the principles of

natural justice, affording a reasonable opportunity of being heard to all the stakeholders and general public are indispensable, though it is a time consuming process.

In the light of the budget speech of the Finance Minister of Kerala for the budget 2023-2024 vide paragraphs 531, 532, 533, the Government is of the opinion that, for the last twenty years, the court fees have not been revised despite the increase in the expenses towards administration of Justice and the Government is constrained to set apart substantial amount from its revenue from other sources to meet such expenses connected with administration of justice.

It is also to be noted that, though the Law Commission of India in it's 189th report dated 25-02-2004 had arrived at a conclusion that the enhancement of Court Fee to recover cost of administration of Justice will amount to impediment to access of justice, in the very same report the Law Commission had recommended the necessity of revising Court Fees, in view of the depreciation of the value of rupee, so as to meet the increasing expenditure towards the administration of justice. The judicial precedents are also a matter to be considered and taken note of while considering the question of revision of Court Fees.

Thus, in response to the request of the expert committee, the Registrar General of the Hon'ble High Court of Kerala has furnished a report, which shows that the total number of cases filed respectively in the District Judiciary and in the High Court in 2000-2001 were 901774 and 61,107 and whereas the same had been increased respectively to 10711039 and 99884 in the year 2023. It is informed by the Registry of the High Court of Kerala that though the allotted strength/number of Judges for the Kerala High Court is 47, presently only 42 judges are appointed and serving and the District Judiciary consists of 537 Subordinate Courts, and its presiding officers.

The Finance (Expenditure-A) Department of Kerala has also furnished a detailed report, to the expert committee in pursuance of the request sent to them, by which it is informed that the revenue from the Judicial establishment in the year 2002-2003 was Rs.40.89 Cr., but the expenditure towards the dispensation of justice was Rs. 97.11 Cr . In the budget for the year 2023 the amount set apart to meet the expenditure towards dispensation of justice was Rs.1248.70 Cr. whereas the very same budget figures disclose that income from the judicial establishment is Rs.126.85 Cr.

As per the report obtained from Assistant Adviser, Department of Statistics and Information Management, Reserve Bank of India, Thiruvananthapuram, Kerala, it is

revealed that all India Inflation based on Consumer Price Index for Industrial workers as on March 2023 over 2003 is 264.9% which means 100 rupees in 2003 is equivalent to 364.9 rupees in 2023, ie., 1 rupee in 2003 is equalent to 3.649 rupees in 2023. In other words, purchasing power of 100 rupees in 2003 is equal to 364.9 rupees in 2023. These figures or data indicate the depreciation of the value of Indian rupees in between 2003 and 2023.

Having regard to the above factual and legal inputs and in strict compliance of the guidelines adopted, the expert committee as per the proceedings cited 3rd and 4th identified certain important stake holders and resolved to invite views and suggestions on the subject matter from the stake holders so identified. Accordingly, the committee is of the opinion that the views of the Registry of the Hon'ble High Court of Kerala / Bar Council of Kerala / Registry of Administrative Tribunal / Judicial and Quasi Judicial Authorities / Representatives of all Bar Associations Editors of law journel and Editors and publishers of law books/ Lawyers Organisations be solicited and considered. Therefore, being one of the stake holders, you are requested to furnish your views and suggestions in writing, in the above mentioned subject matter, so as to reach the same in the office of the **Convenor, Expert Committee, Secretariat, Thiruvananthapuram, PIN - 695001 or** in our e-mail address ie **secy.law@kerala.gov.in** on or **before 31.05.2024.**

In the very same meeting of the Expert Committee held on 06-04-2024 it is also decided that, apart from giving an opportunity for filing statements, objections or affidavit to share the views of the stake holders concerned on the above subject matter, a further opportunity is also to be provided, if they are so interested, to present their views in person and of being heard and also the general public as well by issuing a public notice.

The expert committee also desires that, on expiry of the time fixed for filing views by the stake holders, all the stake holders and the general public shall be given an opportunity to be heard in person, by providing at least 15 days advance notice by publishing the same in two vernacular Malayalam dailies having circulation all over Kerala.

Thus in the meeting of the Expert Committee held on 29-04-2024, the Committee has fixed the schedule for public hearing and accordingly you are hereby informed that the expert committee will hear all the persons including the stake holders and general public who are interested to offer their views in person in the public hearing scheduled as per the details given below.

| *Sl. No.* | *Name of Region* | *District* | *Time* | *Date* | *Venues of sitting* |
|---|---|---|---|---|---|
| 1. | Northern Region | Kannur | 10 am to 12 pm | wednesday 19-06-2024 | Government Guest House, Kannur. |
| | | Kasaragod | 2pm to 4pm | | |
| | | Kozhikode, Malappuram. | 10 am to 1 pm | Thursday 20-06-2024 | Government Guest House, Kozhikode |
| | | Wayanad | 2pm to 4pm | | |
| 2. | Middle Region | Palakkad, Idukki, Kottayam. | 10am to 1pm | Friday 21-06-2024 | Government Guest House, Ernakulam |
| | | Ernakulam, Thrissur, Alappuzha. | 2pm to 5pm | | |
| 3. | Southern Region | Thiruvanantha puram, Kollam. | 10am to 1pm | Saturday 22-06-2024 | Government Guest House, Thiruvanant hapuram. |
| | | Pathanamthitta. | 3pm to 5pm | | |

Your co-operation and participation in connection with the proceedings of the Expert Committee are solicited.

Yours Sincerely,

LAW DEPARTMENT
02 MAY 2024
DESPATCHED

**K.G. Sanal Kumar,**
Convenor,
(Law Secretary)

copy to

List Annexed below

# സംസ്ഥാനത്തെ കോടതി ഫീസ് പരിഷ്കരണത്തിനായി രൂപീകരിച്ച ജസ്റ്റിസ് വി.കെ മോഹനൻ സമിതി പുറപ്പെടുവിക്കുന്ന വിജ്ഞാപനം

01.06.2024

തിരുവനന്തപുരം

കേരള സംസ്ഥാനത്തെ കോടതി ഫീസ് പരിഷ്കരണത്തെ സംബന്ധിച്ച് പഠിച്ച് ശിപാർശ സമർപ്പിക്കുന്നതിനായി 46/2024/LAW dtd 10.01.204, 63/2024/LAW dtd 16.01.2024 സർക്കാർ ഉത്തരവുകൾ പ്രകാരം ജസ്റ്റിസ് വി.കെ മോഹനൻ (റിട്ട) ചെയർമാനായും നിയമ വകുപ്പ് സെക്രട്ടറി കൺവീനറായും ഡോ. എൻ.കെ ജയകുമാർ, അഡ്വ. സി.പി പ്രമോദ്, നികുതി വകുപ്പ് സെക്രട്ടറി എന്നിവർ അംഗങ്ങളായും രൂപീകരിച്ച വിദഗ്ധ സമിതിയുടെ 06.04.2024, 29.04.2024 തീയതികളിലെ യോഗങ്ങളിലെ തീരുമാനപ്രകാരം പ്രസ്തുത വിഷയവുമായി നേരിട്ട് ബന്ധമുള്ള സ്ഥാപനങ്ങളുടെയും സമിതികളുടെയും മറ്റും പ്രതിനിധികളെ കൂടാതെ, പൊതുജനങ്ങളിൽ നിന്നും അഭിപ്രായം സ്വരൂപീകരിക്കുന്നതിലേക്കായി താൽപര്യമുള്ളവരെ പങ്കെടുപ്പിച്ചുകൊണ്ട് താഴെ പട്ടികയിൽ കൊടുത്തിട്ടുള്ള പ്രകാരം ഹിയറിംഗ് നടത്തുവാൻ SI സമിതി ഉദ്ദേശിക്കുന്നു. SI മേഖല ഹിയറിംഗ് കേന്ദ്രങ്ങളിൽ പൊതുജനങ്ങൾക്ക് ഹാജരായി വിവരങ്ങൾ വാചികമായോ രേഖമൂലമോ നൽകാവുന്നതാണെന്നും അല്ലെങ്കിൽ ആയത് താഴെ കൊടുത്തിരിക്കുന്ന മേൽവിലാസത്തിൽ തപാൽ മുഖേനയോ ഇ-മെയിൽ വിലാസത്തിലോ അയക്കാവുന്നതുമാണ്.

| നം | മേഖലയുടെ പേര് | ജില്ലകൾ | സമയം | തീയതി | വിചാരണ വേദി |
|---|---|---|---|---|---|
| 1 | ഉത്തരമേഖല | കണ്ണൂർ | 10 am to 12 pm | 19.06.2024 (ബുധൻ) | ഗവ. ഗസ്റ്റ് ഹൗസ്, കണ്ണൂർ |
| | | കാസറഗോഡ് | 2 pm to 4 pm | | |
| | | കോഴിക്കോട്, മലപ്പുറം | 10 am to 1 pm | 20.06.2024 (വ്യാഴം) | ഗവ. ഗസ്റ്റ് ഹൗസ്, കോഴിക്കോട് |
| | | വയനാട് | 2 pm to 4 pm | | |
| 2 | മധ്യമേഖല | പാലക്കാട്, ഇടുക്കി, കോട്ടയം | 10 am to 1 pm | 21.06.2024 (വെള്ളി) | ഗവ. ഗസ്റ്റ് ഹൗസ്, എറണാകുളം |
| | | എറണാകുളം, തൃശൂർ ആലപ്പുഴ | 2 pm to 5 pm | | |
| 3 | ദക്ഷിണ മേഖല | തിരുവനന്തപുരം, കൊല്ലം | 10 am to 1 pm | 22.06.2024 (ശനി) | ഗവ. ഗസ്റ്റ് ഹൗസ്, തിരുവനന്തപുരം |
| | | പത്തനംതിട്ട | 3 pm to 5 pm | | |

മേൽ സൗകര്യം പ്രയോജനപ്പെടുത്തിക്കൊണ്ട് താൽപര്യമുള്ളവർ ഹിയറിംഗ് നടപടികളിൽ സഹകരിക്കണമെന്ന് അഭ്യർത്ഥിക്കുന്നതോടൊപ്പം അവരുടെ പേര് വിവരങ്ങൾ, പങ്കെടുക്കുന്ന മേഖല സഹിതം കൺവീനർ (നിയമ സെക്രട്ടറി), കോടതി ഫീസ് പരിഷ്കരണ സമിതി, സെക്രട്ടറിയേറ്റ്, തിരുവനന്തപുരം - 695001 എന്ന വിലാസത്തിലോ secy.law@kerala.gov.in എന്ന ഇ-മെയിൽ വിലാസത്തിലോ മുൻകൂട്ടി അറിയിക്കുന്നത് സൗകര്യപ്രദമായിരിക്കുമെന്ന് അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വസ്ഥതയോടെ

കെ.ജി. സനൽകുമാർ

കൺവീനർ

(നിയമ സെക്രട്ടറി)

152/F4/2024/IEPRD

# സിദ്ധാർഥന്റെ മരണം: 19 പ്രതികൾക്കു ജാമ്യം

## അകാല മോചനം, ശിക്ഷയിളവ് : 1334 തടവുകാരുടെ പട്ടിക പരിഗണനയിൽ

## മന്ത്രിയുടെ വഴിയോരികളെ മാറ്റി പാർശ്വീകരണം പി സ്റ്റോൾസ്

## മാവിനെ വേട്ടയാടിയെന്ന കേസ് റിവ്യൂ ഹർജി തള്ളി

## ഗുണ്ടകളെ ബഹുമാനിച്ചില്ല: യുവാവിന് മർദനം

## സതീഷ് കൊലക്കേസ്: 6 പ്രതികളെ വിട്ടയച്ചു

## യുവാവിനെ ആക്രമിച്ച കേസിൽ രണ്ടു പ്രതികൾ കീഴടങ്ങി

## ക്ഷീരപദ്ധതികൾ അനുയോജ്യമാക്കി മാറ്റാൻ നിർദ്ദേശം: മന്ത്രി

## ദക്ഷിണ റെയിൽവെ

കൺസ്ട്രക്ഷൻ മാനേജ്മെന്റ്, എറണാകുളം ജംക്.

| | | | | |
|---|---|---|---|---|
| 1 | 12-CE-CN -ERS-2024-OT തീയതി 18/05/2024 | കുന്നുതും, തുടയിലും, മതിലോടു ചേർന്നും ഉദ്ധരണത്തിൽ. | 2058.48 | 1178200/- |
| 2 | 13-CE-CN -ERS-2024-OT തീയതി 18/05/2024 | പൊതിയുടെ ഷെഡ്-വല്ലാതെ നന്നായി പറ്റാതെ നന്നായി പറ്റാതെ നന്നായി പറ്റ

# ജോയിന്റ് ഫീസ് സ്റ്റഡി കമ്മിറ്റി

## ജില്ലാതല മേഖലാ സിറ്റിംഗ്

## വിഷയം:- തിരുവനന്തപുരം

| no. | പേര് | വിഭാഗം | ഫോൺ |
|---|---|---|---|
| 1. | Dr. Anitha G.S | Advocate, Varkkalai | 9847123070 |
| 2. | അഡ്വ. ജോണി ജോസഫ് | Member, Bar Council of Kerala | 9847350009 |
| 3. | സന്തു എ നായർ | Trivandrum Bar Association | 9495961805 |
| 4. | സന്തോഷ് കുമാർ നായർ | സെക്രട്ടറി, Trivadrum Bar Association | 9995109293 |
| 5. | A.A Hakkim | AIU, TVM Dist Secretary | 9447413269 |
| 6. | K.O Asokan | 11 | 9495495046 |
| 7. | ആനാവൂർ ബാലചന്ദ്രൻ നായർ | 11 | 9995305460 |
| 8. | S.S Balu | TVM Bar Ass. President | 9447387653 |
| 9. | ബിജി. ഡേവിഡ് | അഭിഭാഷകർ, ഡൽഹി (BBW) | 9496400855 |
| 10. | A.A Shyamkumar | അഭിഭാഷക പരിഷത് | 9447387187 |
| 11. | G.K Pradeepkumar | 11 | 9847012200 |
| 12. | K.S Rajagopal | 11 | 9074271157 |
| 13 | Ajith Kumar | 11 | 9447493512 |
| 14. | Tobin | 11 | 9895626982 |
| 15. | Abilash | 11 | 9895204442 |

| | | | |
|---|---|---|---|
| 16. | V. P. Geetakumari | Bhartiya [illegible] | 7012169643 |
| 17. | Thulaseedharan Pillai | " | 9495904791. |
| 18. | Bichu A Pradeep | " | 8281756006 |
| 19. | [illegible] | IAL | 9847209091 |
| 20. | S.S Jeevan | IAL | 7907603465 |
| 21. | Salahudeen | IAL | 9497273668 |
| 22. | Prijith Patil | " | 9447350953 |
| 23. | K. Sreekumar | Advocate Clerk | 9495059581 |
| 24. | [illegible] | [illegible] | 9446041397 |
| 25. | [illegible] | IAL | 9495828883 |
| 26. | [illegible] | CAL | 9947063226 |
| 27. | Adv. [illegible] | BJP Legal Cell | 9037984567 |
| 28. | Prakash R.C | " | 9895759375 |
| 29. | Honey Panicker | " | 9946003053 |
| 30. | Sreeja Pillai | " | 9020955564 |
| 31. | Dani J Paul | " | 9847700750 |
| 32. | [illegible] | [illegible] | 9847785481 |
| 33. | Jayachandran. | Senior Advocate Forum, Kanhiyoor Trivandrum | 9447411958 |
| 34. | Kanhiyoor Sivasankara Nair | " | 9447500911 |
| 35 | Rajendra Kumar G | Kerala Lawyer Clerk Assn. | 9995276805 |

| | | | |
|---|---|---|---|
| 36. | Benoy | President, Attingal Bar Asso. | 9946719326 |
| 37. | Dileep V.L | Secretary | 9495369021 |
| 38. | [illegible] | Lawyers Congress | 9495829672 |
| 39. | [illegible] | " | 9495340004 |
| 40. | [illegible] | [illegible] | [illegible] |
| 41. | [illegible] | " | 9895325775 |
| 42. | [illegible] | " | 9446749261 |
| 43. | [illegible] | " | 9447376137 |
| 44. | [illegible] | [illegible] | 9447245505 |
| 45. | [illegible] | " | 9846153000 |
| 46. | [illegible] | " | 9447081943 |
| 47. | [illegible] | " | 9497755456 |
| 48. | [illegible] | Advocates Integrity & welfare Asso. | 9447244006 |
| 49. | [illegible] | " | 9447654750 |
| 50. | [illegible] | " | 9995009000 |
| 51. | Adv [illegible] | " | 9744150007 |
| 52. | Adv. Abijith | " | 8714520422 |
| 53. | Adv. Rekha Ravi | " | 8086873949 |

# കോർട്ട് ഫീ ഡ്യൂട്ടി കമ്മിറ്റി

## ജില്ലാതല മേലധികാരികൾ

ജില്ല:- പത്തനംതിട്ട

| നം. | പേര് | വിഭാഗം | ഫോൺ |
|---|---|---|---|
| 1. | സന്തോഷ് പണിക്കർ | IAL | 9447117600 |
| 2. | രാജീവ് പ്രദാപ് | അഡീഷണൽ | 9447354885 |
| 3. | അരുൺകുമാർ കെ.വി. | അഡീഷണൽ | 9108163691 |
| 4. | അഡീ. മജിസ്ട്രേറ്റ് | നിയമപരമായ അധികാരം ഇവർക്ക് ഇല്ല | 8157860660 |
| 5. | ഹരിദാസ് | 〃 | 9447725537 |
| 6. | ഷാജഹാൻ | 〃 〃 | 9447364121 |

# കോട്ട് ഫീ സ്റ്റഡി കമ്മിറ്റി

## ജില്ലാതല മീറ്റിംഗ്

## ജില്ല: കൊല്ലം.

| no. | പേര് | വിലാസം. | ഫോൺ |
|---|---|---|---|
| 1. | Adv. ബോസിസ് പോൾ | President, കൊല്ലം ബാർ അസോസിയേഷൻ | 9447338516 |
| 2. | Adv. പ്രമോദ് നാരായണൻ | സെക്രട്ടറി, Indian Association of Lawyers കൊല്ലം യൂണിറ്റ് | 8891065553 |
| 3. | Adv. കെ.പി മനോഹരൻ | സെക്രട്ടറി, കൊല്ലം ബാർ അസോസിയേഷൻ | 9446963324 |
| 4. | സായൂജ കൊടി | ജോയിന്റ് സെക്രട്ടറി | 9446797646 |
| 5. | Joel John Joseph | കൊട്ടാരക്കര Bar Asso Executive, Kottarakara | 9539397810 |
| 6. | Gokul R | " " | 9061816564 |
| 7. | B K Jayachandran | LAC | 9447459851 |
| 8. | H. Rajeevan | LAC | 9447058464 |
| 9. | A Rajeev | " | 9895935205 |
| 10. | P.A Anaj | " | 9847848347 |
| 11. | Purikkil Sasi | LAC | 9446598009 |
| 12. | Sreejha Prakashan | " | 9495088055 |
| 13. | Asha N | " | 9446100559 |
| 14. | Milan | " | 9645574964 |
| 15. | Sathya Raj | " | 9495697483 |

252

| | | | |
|---|---|---|---|
| 16. | Vineeth Vincent | IAL | 9747732176 |
| 17. | K. Rajendran | " | 9447389917 |
| 18. | G. Rajesh | " | 9846550666 |
| 19. | Adv. P.B Anilmon | Secretary, Punalur Bar Ass | 9400274477 |
| 20. | Santosh kumar | " | 9895044510 |
| 21. | Abhijai | " | 9744077020 |
| 22. | P.G Deepa | " | 9946096441 |
| 23 | Adv. P. Sajeev Babu | Member Bar Council of Kerala | 9995535669 |
| 24. | [illegible] | BJP Legal Cell, Kollam Dist Committee | 9447800721 |
| 25. | [illegible] | " | 9895759697 |
| 26. | [illegible] | [illegible] | 9447020828 |
| 27 | [illegible] | [illegible] | 9895225945 |
| 28. | | | |

# കോർട്ടഡി സ്റ്റഡികമ്മിറ്റി
## ഉപയുക്തമല്ലാ ലിസ്റ്റിംഗ്
## ജില്ല - കോഴിക്കോട്

| നം. | പേര് | വിലാസം | ഫോൺ. |
|---|---|---|---|
| 1. | ഹരിദാസൻ | IAL | 9447755896 |
| 2. | ~~[illegible]~~ | ~~[illegible]~~ | ~~[illegible]~~ |
| 3. | ~~[illegible]~~ | 〃 | ~~[illegible]~~ |
| 2. | സി.ഐ ബെന്നി | Editor of Kerala Law Journal. | 9446461341 |
| 3. | ഉമാകുമാരൻ.കെ | കോഴിക്കോട്, സ്റ്റുഡന്റ് | 9447045038 |
| 4. | പി.പി. പ്രകാശ് | തൊണ്ടയാടുള്ള ജില്ലാ കോടതി | 9447#252527 |
| 5. | അനിൽകുമാർ | IAL | 9446528763 |
| 6. | മുഹമ്മദ് | 〃 | 9846198456 |
| 7. | കെ.പി രഞ്ജിത | 〃 | 9447874450 |
| 8. | ഷൈനി തങ്കം | 〃 | 8714437797 |
| 9. | സിനിൽകുമാർ | 〃 | 9447815421 |
| 10. | നിഷി | 〃 | 9605904002 |
| 11. | പ്രിയ | 〃 | 9744318262 |
| 12. | പ്രദീപ് | 〃 | 9447231703 |
| 13. | കെ.കെ നാസർ | സബ് കണ്ടക്ടിങ് ഓഫീസർ | 9847162224 |
| 14. | സിബി.നാസർ | ALA, കൊല്ലം | 9447139622 |

| | | | |
|---|---|---|---|
| 15 | [illegible] | Advocate | 9495742129 |
| 16 | [illegible] | Advocate | 8289984972 |
| 17 | [illegible] | Advocate<br>Bar Associatin Secretary<br>N. Paravoor | 9447213981 |
| 18 | Pooja E-S | Advocate<br>N. Paravoor<br>Bar Associatin joint Secretary | 9744318262 |
| 19 | ~~V. Ex. Atichel~~<br>വി. ജി. നാടാശ്ശേരി | Executive Member<br>KACA, | 9847720774 |
| 20 | John Nampeli | Advocate, Ekm | 9447870657 |
| 21 | Lekha Suresh | Advocate, Ekm | 9447873462 |
| 22 | Ajith. V | Advocate, Ekm | 8301873068 |
| 23 | Ramakrishnan | Advocate clerks Associatin Ekm Committee | 9447233760 |
| 24 | Rajappan | Advocate clerks Associatin State Committee | 9847024452 |
| 25 | T.K. Venugopal | Advocate clerks Associatin Ekm District Secretary | 9895722957 |
| 26 | Rajesh Vijayan | Bar council member | 8547815502 |
| 27 | Raj kumar K.R | Bar council Secretary | 9497202042 |
| 28 | Ajith. S | Bar council chairman | 9846582853 |
| 29 | V.K. Kishore | Ekm Bar Associatin | 9447303195 |

30 Sobhan George Ekm Bar Assow atn 9895091007

31 Abhilash Akbar " 9846539809

32 Prasad Kumar Bar council 9633308226

33 Paul T Mathew KHFB Consultors Assowation 9447022375

34 ~~Suresh~~ Shibuchuriyan " 9447744772.

35 Asif K Muhammed Adv Kochi Bar Assow atn president 9447055020

36 Pramod Prabhakar Kochi Bar Assow ats Secretary 9995156246

37 Francis Nixon " 9446442944

38 Shone " 9497375838

39 Mathew Vaki Ekm Bar Assocaln president 9447172468

40 Shihab vice president 9847585904

| | | | |
|---|---|---|---|
| 41 | Ashik K Muhammed Ali | Advocate | 9447055040 |
| 42 | Muhammed Rifa | " | 9496835043 |
| 43 | Anto | Mehan Lawyers Cherpu | 9447440458 |
| 44 | Alexander | " | 9847210856 |
| 45 | Sabu Thozhuppadan | " | 9447607992 |
| 46 | Anil Kumar | " | 9447404504 |
| 47 | Unnikrishnan | " | 9037622331 |
| 48 | Juslin | " | 8895850304 |
| 49 | Dhanya Babu | " | 9847964402 |
| 50 | Sanjeev | " | 7293108092 |
| 51 | Neves | " | 9895241010 |
| 52 | Benny Vaeghese | " | 9446969069 |
| 53 | Jithin K.R | " | 9037500371 |
| 54 | P.K Santhamma | KFWL | 8921184740 |
| 55 | ~~Renjitha Jayson~~ | " | 9447235822 |
| 56 | Suha | Advocate | 7994344022 |
| 57 | Adv P Venugopal | " | 7012716437 |

| | | | |
|---|---|---|---|
| 18 | Ismail Khan | Kmml Secretary KLF, District | 9447365163 |
| 19 | ESM Kabeer | " " State Vice President | 9995008564 |
| 20 | Muhammed Shafi | KLF State Treasurer | 9447391553 |
| 21 | K. Shakib-Naha | KLF HC Committee President | 9847099533 |
| 22 | Abdul Shukoor | " Secretary | 9495560085 |
| 23 | Dr. Rajendra Kumar | Advocate HC | 9847311044 |
| 24 | Paulson P.J | Advocate District Court | 9747648103 |
| 25 | J George Joseph | Advocate | 9847107965 |
| 26 | Sinu C. Nath | Advocate | 9387649093 9496804804 |
| 27 | Vivek V. Kannankari | " | 9497366605 |
| 28 | Akhil Bhasker | " | 8089708643 |
| 29 | Arun Cheriyan | " | 9961717090 |
| 30 | Rathesh | " | 9447810599 |
| 31 | Ko Calton Jo Thomas | " | |

Elam continued "

| | | | |
|---|---|---|---|
| 72 | P M Joseph | He | 9447459289 |
| 73 | Punnen Philip | He | 9447947553 |
| 74 | C S. Yesudas | " | 9446290730 |
| 75 | Albert | He | 9846019818 |
| 76 | Biju Thanjavurkaran | He | 9446743064 |
| 77 | Nobel Raju | He | 9961944980 |
| 78 | Ashokkumar D | He | 9447665549 |
| 79 | P N. Unnikrishnan | Aluva Bar Association | 9446127417 |
| 80 | M. A Vinod | Ernakulam " | 9895119147 |
| 81 | Joby Varghese | Joint Secretary " | 9447719489 |
| 82. | Rajan K N | He | 9387218293 |
| 83 | Anil S. Raj | He | 9846045346 |
| 84. | Anil Kumar Raj Contacted → | | 9947278223 |
| 85 | Yashwanth Shenoi | High Court Bangalore | 9967642195 |
| 86. | [illegible] | Advocate High Court | 8593890642 |
| 87 | [illegible] | ADV. | 9349484776 |
| 88. | [illegible] | " | 9446129191 |

| | | | |
|---|---|---|---|
| 69 | N.S Hasnamol | ALW: 259 | 9207515197 |
| 70. | [illegible] | Advocate, District Panchayat | 9447502881 |
| 71. | [illegible] | 4 | 9447369866 |
| 72. | [illegible] | 11 | 9447238363 |
| 73 | [illegible] | 1, | 9447377984 |
| 74. | [illegible] | 1, | 6282158427 |
| 75 | [illegible] | 1, | 9495926334 |

# കോൺസ്റ്റിറ്റ്യൂവൻസി
# മുനമ്പം ഫിഷിംഗ് ഹാർബർ
# ജില്ലാ - തലത്തിൽ.

| ക്രമനമ്പർ | പേര് | വിഭാഗം | ഫോൺ. |
|---|---|---|---|
| 1 | K.D. Usha | ~~AAL~~ | 9846393553 |
| 2 | Adv. Johnson | " | 9447441217 |
| 3 | Adv. Sumesh | " | 9847105696 |
| 4 | Adv. Joby P.J | " | 9446515571 |
| 5 | Joseph Arangassery | President, Bar Association Chalakkudy | 9446386920 |
| 6 | Shibu Damodaran | Executive Member Bar Association Chalakkudy | 9447912929 |
| 7 | Suresh | Builders Associates | 9846030947 |
| 8 | Johnson T Thomas | Thrissur Bar Association | 9447412177 |
| 9 | Bubla Rakesh | " | 8907633444 |
| 10 | Jobi P.J | Present, Irinjalakkuda Bar Association | 9446515571 |
| 11 | Johnson K | Treasurer | 8606045745 |
| 12 | Leo V.S | Secretary Irinjalakkuda Bar Association | 9447442308 |

Registration 26/1

15

# മധ്യമേഖല സിറ്റിംഗ്

## സ്ഥലം :- ആലപ്പുഴ

| ക്ര. | പേര് | വിഭാഗം | ഫോൺ |
|---|---|---|---|
| 1. | പി. സന്തോഷ് | മറ്റേതിതര മേഖല | 9495351770 |
| 2. | എം.ആർ ഉണ്ണിത്താൻ | അഭിഭാഷകൻ, മറ്റേതിതര മേഖല | 9447153803 |
| 3. | Dileep Rahman | Advocate, Alappuzha | 9447804724. |
| 4 | | | |

16 Kegister 262

# മധ്യമേഖലാ മീറ്റിംഗ്

## കൽപ്പറ്റ - പാലക്കാട്

| നം. | പേര് | വിഭാഗം | ഫോൺ |
|---|---|---|---|
| 1 | Adv. Saheeds | Kerala Lawyers Forum | 8281955090 |
| 2. | Adv. Adheels | 〃 | 7558994646 |
| 3. | രാജേഷ് തോമസ് | 〃 | 7042729734 |
| 4. | Adv. B. രവികുമാർ | Kerala Lawyers Congress | 9447443016 |
| 5. | Adv. S. Ramesh | 〃 | 9447467660 |
| 6 | [illegible] | 〃 | 9446123432 |
| 7 | സുനിൽകുമാർ | Indian Association of Lawyers | 9544032803 |
| 8 | [illegible] | 〃 | 9447733930 |

263

Registration

മധുരവേലം ഗിയറിംഗ്

ഷിഫ്റ്റ് - ഉടുമ്പി.

| ക്രമനമ്പർ | പേര് | വിലാസം | ഫോൺ |
|---|---|---|---|
| 1. | സജേഷ് | Indian Lawyers Congress | 9447887062 |
| 2. | അഡ്വ. അരുൺ മാത്യു | 11 10 District court Thodupuzha | 9447214479 |
| 3. | സണ്ണി മാത്യു | 11 | 7025191290 |

Registration

# മധ്യ മേഖലാ മീറ്റിംഗ്

## തൃശ്ശൂർ – തോട്ടപ്പാ

| no. | പേര് | വിലാസം | ഫോൺ നമ്പർ |
|---|---|---|---|
| 1 | Adv JITESH J. Babu | Indian Association of Lawyers) | 9447056265 |
| 2 | നിതിൻ വക്കീൽ | 〃 | 9995408548 |
| 3 | K Madhavan Pillai | 〃 | 9387007100 |
| 4 | Jose Syriac | 〃 | 9447456312 |
| 5 | Alex P cyriac | President Contractor Ply (Southern Ply Contractors Association) | 9388887777 |
| 6 | | | |

# കോർട്ട് ഡ്യൂട്ടി സ്റ്റാഫ് കമ്മിറ്റി
## താത്കാലിക നിയമനം
## ജില്ല- വയനാട്

| നം | പേര് | വിലാസം | ഫോൺ |
|---|---|---|---|
| 1. | ഉമാശങ്കർ | ഗവ. ഓഡിറ്റോറിയത്തിനു സമീപം കൽപ്പറ്റ | 9947411702 |
| 2. | ചിത്രവാസുദേവ് | 〃 | 9447109845 |
| 3. | ജോസഫ് ജോസഫ് | 〃 | 9447082877 |

# Registration

## മത്സരമേഖലാ ചിത്രരചന

### ജില്ല – മലപ്പുറം.

| നം. | പേര്. | വിഭാഗം | ഫോൺ. |
|---|---|---|---|
| 1. | ദിനേഷ് പൂന്തോട്ടിയിൽ | മനുഷ്യ അവയവങ്ങളുടെ ചിത്രീകരണം | 9447124283 |
| 2. | പ്രേമ കെ.വി. | 〃 | 9446992839 |
| 3. | നന്ദു | 〃 | 8848155023 |
| 4. | സൈതലവി | 〃 | 6238025525 |
| 5. | ചിത്രലേഖ നായർ | കെ.എൽ.ബി ബോഡി ലോഷൻ പോസ്. | 9847166136 |
| 6. | കെ.വി മുജീബ് റഹ്മാൻ | 〃 | 7012079554 |
| 7. | M.T Shax | 〃 | 9847771218 |
| 8. | കെ.എം.സതീഷ് | സെക്രട്ടറി, ജില്ലാ ശാസ്ത്ര അവയവങ്ങളുടെ മാതൃക. | 9447108091 |
| 9. | പി.പി നാലകുടുംബൻ | 〃 | 9388228692 |
| 10. | കെ.കെ. മുഹമ്മദലി | 〃 | 9847842011 |
| 11. | അനിത | ശാസ്ത്ര അവയവങ്ങളുടെ പ്രദർശനം | 9895224008 |

# Registration

## മലബാർ മെഡിക്കൽ ചിലവിംഗ്

## ജില്ല – കോഴിക്കോട്

| നം. | പേര് | വിവരം | ഫോൺ |
|---|---|---|---|
| 1. | [illegible] | [illegible] കോഴിക്കോട് | 9745293425 |
| 2. | [illegible] | " | 9895169588 |
| 3 | [illegible] | " | 9447020035 |
| 4. | [illegible] | " | 9946752789 |
| 5. | [illegible] | " | 9544448333 |
| 6 | [illegible] | [illegible] സ്റ്റേറ്റ് കമ്മിറ്റി | 9847244809 |
| 7 | [illegible] | " | 9847000010 |
| 8. | [illegible] | " | 9447055953 |
| 9. | [illegible] | [illegible], [illegible]. | 9349127426 |
| 10. | [illegible] | [illegible] സെക്രട്ടറി | 8281814372 |
| 11. | [illegible] | [illegible], Wings Kerala | 9946554443 |
| 12. | [illegible] | [illegible], [illegible] | 9846118413 |
| 13 | [illegible] | [illegible] | 9447833363 |
| 14. | [illegible] | " | 9447633201 |

| | | | |
|---|---|---|---|
| 15. | Ashi KP | 268 പ്രൊഫഷണൽ കോൺഗ്രസ് | 9447384865 |
| 16. | ഷിബി. കെ.പി | ഓൾ കേരള കോൺഗ്രസ് (എം) ലോക്കൽ കമ്മിറ്റി | 9567568035 |
| 17. | ബിനീഷ് കോടിയേരി | " | 9447008800 |
| 18. | രാജീവൻ മാസ്റ്റർ | " | 9447462120 |
| 19. | സജീവ് കെ.സി. | " | 9847483308 |
| 20. | ബിജു കണ്ടക്കൈ | " | 8943064746 |
| 21. | നിധിൻ കെ. കെ | " | 9447688329 |
| 22. | ലിബിനേഷ് | " | 9847966701 |
| 23. | നിതിൻ | " | 9567079836 |
| 24. | രാധാകൃഷ്ണൻ | " | 9847324748 |
| 25. | സിറാജ് | കേരള കോൺഗ്രസ് (ബി) കോൺഗ്രസ് കോട്ടയം ജില്ല കമ്മിറ്റി | 9048761433 |
| 26. | ബി.ടി മനോജ് | " | 9947331455 |
| 27. | വി. ബിജു | സംസ്ഥാന പ്രസിഡന്റ്, | 9446446856 |
| 28. | ടിനി പ്രകാശൻ | Stamp Vendors Association | 9447888373 |
| 29. | പരമേശ്വരൻ | " | 9895436743 |
| 30. | സന്തോഷ് | വടകര സാന്ത്വനം - ഓഫീസ് | 9744429253 |

| | | | |
|---|---|---|---|
| 31. | [illegible] | [illegible] AILU | 9497557510 |
| 32. | [illegible] | AILU | 9447275770 |
| 33. | [illegible] | 11 | 9061797771 |
| 34. | [illegible] | 11 | 9847006730 |
| 35. | [illegible] | [illegible] | 8075487854 |
| 36. | [illegible] | [illegible] | 9387426266 |
| 37. | [illegible] | [illegible] Bar Council of Kerala | 9447229814 |
| 38 | [illegible] | [illegible] | 9746848402 |
| 39. | [illegible] | 11 | 8943018393 |
| 40. | [illegible] | | 9495176454 |
| 41. | [illegible] | 11 | 9895329360 |
| 42. | [illegible] | 11 | 9447929846 |
| 43. | [illegible] | 11 | 9495243950 |
| 44. | [illegible] | 11 | 9349804713 |
| 45. | [illegible] | 11 | 9447339291 |
| 46. | [illegible] | [illegible] | 9847725699 |
| 47 | [illegible] | 11 | 9847477100 |
| 48. | [illegible] | 11 | 9847751100 |
| 49. | [illegible] | 11 | 9846159383 |

| | | | |
|---|---|---|---|
| 50. | ഷെൽബിൻ | 270 | 1744450107 |
| 51. | കെ ഒ ജോസ് | 11 | 8113084388 |
| 52. | മിഥില | 11 | 8547597886 |
| 53. | സെലിനമ്മ തങ്കച്ചൻ | 11 | 9446481784 |
| 54. | ജെയ്സ | 11 | 9496345597 |
| 55. | സൗമ്യ | 11 | 9567762046 |
| 56. | എബ്രഹാം ജോൺ | 11 | 9895187767 |
| 57. | നിധി അഗർവാൾ | മോഡൽ ലോജിസ്റ്റിക്സ് മാനേ. | 9947778899 |
| 58. | മുജീബ് റഹ്മാൻ | 11 | 9946364131 |
| 59. | അനിൽകുമാർ ജോസഫ് | | 9349459390 |
| 60. | ഡെന്നിസ് . ടി | കാരക്ടർ സർട്ടിഫിക്കറ്റിന് അപേക്ഷ | 9447158588 |
| 61. | ഹൈബിൻ രാജു | 11 | 9746269890 |

Registration

25

# ഉത്തര മേഖല സിമ്പോസിയം

## ജില്ല — കാസറഗോഡ്

| നം. | പേര് | വിഭാഗം | ഫോൺ. |
|---|---|---|---|
| 1. | മണികണ്ഠൻ നമ്പ്യാർ കെ. | പ്രൊഫസർ, നാഷണൽ കൗൺസിലിലെ ~~മുൻ~~ കാസറഗോഡ് | 9496137468 |
| 2. | കെ.വി രവീന്ദ്രൻ | പ്രൊഫസർ, നാഷണൽ കൗൺസിലിലെ മെമ്പേഴ്സ് | 9447374834 |
| 3. | പി.കെ രവീന്ദ്രൻ | സെക്രട്ടറി, മെമ്പേഴ്സ് നാഷണൽ കൗൺസിലിലെ | 9495690774 |
| 4. | രാഘവേന്ദ്രൻ | BJP legal Cell, Kasargod. | 9447044680 |

Registration

# ഉത്തര മേഖലാ നിയന്ത്രണം

## ജില്ല - കണ്ണൂർ

| നം. | പേര് | വിഭാഗം | ഫോൺ |
|---|---|---|---|
| 1 | കെ.വി മനോഹരൻ | അഡീഷണൽ ILC കണ്ണൂർ | 9447035396 |
| 2. | പൊന്നപ്പൻ | 〃 | 9847214663 |
| 3. | എൻ.നിർമ്മൽകുമാർ | അഡീഷണൽ, തലശ്ശേരി | 9895557321 |
| 4. | ഗീത കാവിൽ. | അഡീഷണൽ, തലശ്ശേരി | 9446035083 |
| 5. | പി.മിനാജ് വാസിഫ് | സെക്രട്ടറി, തലശ്ശേരി സബ് അസോസിയേഷൻ | 8921388127 |
| 6. | കെ.പി.മുഹമ്മദ് സമീർ | സെക്രട്ടറി, കോഴിക്കോട് ലോക്കൽ ഘടകം. | 9447313900 |
| 7. | കെ.വിനു | അഡ്വക്കേറ്റ് | 9895420218 |
| 8. | ജി.പി.നോബിൾ ലൂക്കോസ് | സെക്രട്ടറി, സബ് അസോസിയേഷൻ തലശ്ശേരി. | 9895085578 |
| 9. | വിനോദ് കിഴക്കേപ്പുരയിൽ | സെക്രട്ടറി, കോട്ടയം ലോക്കൽ. | 9447688648 |
| 10. | ബിജു ജോസഫ് | പ്രസിഡന്റ് സബ് അസോസിയേഷൻ ചെങ്ങന്നൂർ | 9447394561 |
| 11. | പി.രാജേഷ് | സെക്രട്ടറി, ചെങ്ങന്നൂർ സബ് അസോസിയേഷൻ | 9447685416 |
| 12 | സന്തോഷ് കിഴക്കൻ | താലൂക്ക് അഡീഷണൽ ചീഫ് മജിസ്ട്രേറ്റ് | 9447488424 |
| 13. | പി.റ്റി ശങ്കർ | 〃 | 9495687408 |
| 14. | ദീപക് | 〃 | 9447237430 |
| 15. | ~~ജിതിൻ~~ നിതിൻ | 〃 | 9846123906 |

| | | | |
|---|---|---|---|
| 16. | വിഷ്ണു | ദേശീയ സെക്രട്ടറി BJP | 7736324123 |
| 17. | പ്രതീഷ് കെ | " | 9847599637 |
| 18. | പ്രസാദ് എം.കെ | സോഷ്യൽ മീഡിയ കൺവീനർ | 9895261066 |
| 19. | കൃഷ്ണകുമാർ | " | 9846896364 |
| 20. | ജി.വി പത്മകുമാർ | " | 9447360456 |
| 21. | സുനിൽ രവീന്ദ്രൻ | BJP Legal Cell, Kannur | 9895368473 |

**THE HIGH COURT OF KERALA**

Ernakulam-682031
Email: e hc-ker@gov.in
Phone: 0484 256 2968

**HCK1./2529/2023-E1** Date:24-06-2024

From

The Regisurar (District Judiciary)

To

The Chairman
Expert Committee for Revision of Court Fees
(email: vkmvku@gmail.com)

Sir,

Sub:- Split-up details of petitions filed & disposed under Rule 3 of the Family Courts (Kerala) Rule, 1989 r/w Sec.7(1)(c) of the Family Courts Act, 1984, during 2021, 2022 & 2023 - reg

Ref:- Letter dated 14.06.2024 received from the Chairman, Expert Committee for Revision of Court Fees

The data requested as per the letter cited, is furnished below:

**1. Split up details of petitions filed under Rule 3 of the Family Courts (Kerala) Rule, 1989 r/w Sec.7(1)(c) of the Family Courts Act, 1984**

| | |
|---|---|
| Filed during 2021 | **8183** |
| Filed during 2022 | **9192** |
| Filed during 2023 | **11983** |

**2. Split up details of petitions under Rule 3 of the Family Courts (Kerala) Rule, 1989 r/w Sec.7(1)(c) of the Family Courts Act, 1984 that were disposed in 2021, 2022 & 2023**

| Nature of disposal | During 2021 | | During 2022 | | During 2023 | |
|---|---|---|---|---|---|---|
| | No. of cases | % | No. of cases | % | No. of cases | % |
| Disposed of on merits | 768 | 15 97 | 977 | 12.96 | 1182 | 10 19 |
| Settled | 1075 | 22 36 | 1551 | 20 58 | 1968 | 16 97 |
| Withdrawn | 317 | 6.59 | 380 | 5 04 | 545 | 4.70 |
| Dismissed as not pressed | 812 | 16.89 | 1262 | 16 75 | 1719 | 14 82 |
| Other disposals | 1836 | 38.19 | 3366 | 44 67 | 6185 | 53.32 |
| Total disposal | 4808 | | 7536 | | 11599 | |

Yours faithfully.

Signed by
Jobin Sebastian
Date: 24-06-2024 16:34:33

Jobin Sebastian

REGISTRAR (DISTRICT JUDICIARY)

Email

Opn-G 277

Law Secretary, Law Dept

seph Objection - Court Fee

From : barassociationsby@gmail.com
Sat, Jun 22, 2024 04:04 PM

Subject : Objection - Court Fee
1 attachment

To : Law Secretary, Law Dept <secy.law@kerala.gov.in>

Dear Sir,

I am writing to formally request information regarding the court fee structure currently in place, as part of ongoing inquiry. Please find the attachment in this email containing a letter from Sulthan Bathery Bar Association as well as reference court fee structure of Tamil Nadu and Karnataka.

We understand the importance of transparency in legal processes and appreciate your assistance in this matter. Thank you for your attention in this matter and I look forward to hearing your prompt response.

Thanks and Regards
President
Sulthan Bathery Bar Association.

---

img004.pdf
3 MB

---

5/6/24

കേരള ഗവൺമെന്റ് സെക്രട്ടേറിയറ്റ്
തിരുവനന്തപുരം
850248
24 JUN 2024
നിയമ വകുപ്പ്

2

1608/24

278


# DISTRICT BAR ASSOCIATION MANJERI

Manjeri (P.O), Pin: 676 121, Malappuram Dt., Kerala, India
Email: dtbarassociationmji@gmail.com

**President:** Adv.Ummer.M 9447004515
**Secretary:** Adv. Suresh.K.M 9447108091
**Treasurer** Adv.Beena Josep 9447678692
**Vice President:** Adv. Krishna Kumar.K.M 9447842011
**Joint Secretary:** Adv. Shaju.K.P 9388021891


Ref:

Date :

## പ്രമേയം

സംസ്ഥാനത്ത് കുടുംബ കോടതികളിൽ ഫയൽ ചെയ്യുന്ന വസ്തു സംബന്ധമായ കേസുകളിൽ ഒരു ലക്ഷം മുതൽ 5 ലക്ഷം വരെ രൂപ അവകാശപ്പെടുന്നതിന് അരശതമാനവും അതിനു മുകളിൽ അവകാശപ്പെടുന്ന സംഖ്യക്ക് 1 ശതമാനവും ചെക്ക് കേസുകളിൽ ചെക്ക് തുകയുടെ 5% വും ആയി കോർട്ട് ഫീ പുതുക്കി നിശ്ചയിച്ച് വർദ്ധനവ് നടത്തിയത് കേരളത്തിലെ സാമൂഹിക സാമ്പത്തിക അവസ്ഥ പരിഗണിക്കുമ്പോൾ സ്ത്രീകളും കുട്ടികളും അടങ്ങുന്ന സാധാരണക്കാരായ ആളുകളേയും അഭ്യഭാഷകരേയും വ്യവഹാരികളേയും വളരെയധികം പ്രതികൂലമായി ബാധിക്കുന്ന ഭേദഗതി ആയതിനാൽ ഇക്കാര്യത്തിൽ ബാർ അസോസിയേഷൻ പ്രതിഷേധം രേഖപ്പെടുത്തുകയും ജനങ്ങളുടെ പ്രയാസങ്ങൾ പരിഹരിക്കുന്നതിന് വേണ്ടി ഭേദഗതി നിയമം പിൻവലിക്കണമെന്ന് ബന്ധപ്പെട്ട അധികാരികളോട് ബാർ അസോസിയേഷൻ അഭ്യർത്ഥിക്കുകയും ചെയ്യുന്നു.

Place: Manjeri
Date: 20/04/2024

Adv. UMMER. M
PRESIDENT
Dist. BAR ASSOCIATION
MANJERI- 670121
Reg. No: 198/81
MOB: 9447094515

Adv. SURESH.KM
SECRETARY
Dist. BAR ASSOCIATION
MANJERI-670121
Reg. No: 190/81
MOB: 9447108091


Senior Executive Committee:
Adv. Balakrishnan.P.P, Adv. Rajesh.M, Adv. Naseem.K.C, Adv. Madhu.C.Menon, Adv. Abdu Manaf P.V,
Executive Committee:
Adv. Sreenivasan.P, Adv. Jasmin.P, Adv. Moosa.K.K, Adv. Muhammed Badusha.N.A, Adv.Jaseel.P,
Adv. Aflah.C.P, Adv. Chandini Vettan, Adv. Shibu Shankar.P, Adv. Maneesha.K.S, Adv. Sincy.K.S

Downloaded by [illegible] Section Officer (Secretariat)
PETITION SOURCE : OFFICE OF THE CHIEF MINISTER

279

INI240500053.

# DISTRICT BAR ASSOCIATION MANJERI

Manjeri (P.O), Pin: 676 121, Malappuram Dt., Kerala, India
Email: dtbarassociationmjl@gmail.com

| President: | Secretary: | Treasurer |
|---|---|---|
| Adv.Ummer.M<br>9447004515 | Adv. Suresh.K.M<br>9447108091 | Adv.Beena Joseph<br>9447678692 |
| **Vice President:** | **Joint Secretary:** | |
| Adv. Krishna Kumar.K.M<br>9447842011 | Adv. Shaju.K.P<br>9388021891 | |

Ref:

Date :

MINISTER FOR LAW, INDUST...
200/24
Regd
22 APR 2024

നിയമ മന്ത്രിക്ക്
അയയ്ക്കുക.

To,

Sri.P.Rajeev,
The Hon'ble Minister for Law-Kerala,
Government of Kerala,
Thiruvananthapuram.

വിഷയം:- കോർട്ട് ഫീ വർദ്ധനവ് ഭേദഗതി പിൻവലിക്കുന്നത് സംബന്ധിച്ച്.

സർ,

കോർട്ട് ഫീ വർദ്ധിപ്പിച്ചു കൊണ്ടുള്ള നിയമഭേദഗതി പിൻവലിച്ചു കിട്ടുന്നതിന് വേണ്ടി മഞ്ചേരി ജില്ലാ ബാർ അസോസിയേഷൻ ചർച്ച ചെയ്ത് പാസ്സാക്കിയ പ്രമേയം ഇതൊന്നിച്ച് താങ്കളുടെ പരിഗണനക്കായി സമർപ്പിക്കുന്നു.

Place: Manjeri
Date: 20/04/2024

Adv. UMMER. M
PRESIDENT
Dist. BAR ASSOCIATION
MANJERI-676121
Reg. No: 196/81
MOB: 9447004515

Adv. SURESH.KM
SECRETARY
Dist. BAR ASSOCIATION
MANJERI-676121
Reg. No: 196/81
MOB: 9447108091

LICMO230259

Senior Executive Committee:
Adv. Balakrishnan P.P, Adv. Rajesh M, Adv. Naseem K.C, Adv. Madhu C.Menon, Adv. Abdu Manaf P.V,
Executive Committee:
Adv. Sreenivasan.P, Adv. Jasmin.P, Adv. Moosa.K.K, Adv. Muhammed Badusha.N.A, Adv.Jaseel.P,
Adv. Aflah.C.P, Adv. Shanid Veettil, Adv. Shibu Shankar.P, Adv. Maneesha.K.S, Adv. Sincy.K.S

5-2024 10:45 PETITION SOURCE : OFFICE OF THE CHIEF MINISTER
loaded by Advocate Clerk (Secretariat)

3

സംസ്ഥാനത്ത് ഏർപ്പെടുത്തിയിട്ടുള്ള അമിത കോർട്ട് ഫീസ് വർദ്ധനവിന് ഒരു ന്യായീകരണവുമില്ല. കോടതികളെ അവസാനത്തെ അത്താണിയായി കരുതുന്ന ജനസമൂഹത്തെ നീതി ന്യായ സംവിധാനത്തിൽ നിന്നും അകറ്റി നിർത്താനേ ഈ ഉദ്യമത്തിന് കഴിയൂ യെന്ന് അഭിഭാഷക പരിഷത്ത് വിലയിരുത്തുന്നു

സാമാന്യ നീതിയോ ജനക്ഷേമമോ കണക്കിലെടുക്കാതെ ഏർപ്പെടുത്തിയ പുതിയ കോർട്ട് ഫീസ് വർദ്ധന ഉടനടി പിൻവലിക്കണമെന്ന് കേരള സർക്കാറിനോട് പരിഷത്ത് സംസ്ഥാന കൗൺസിൽ ആവശ്യപ്പെടുന്നു.

അവതാരകൻ: C. K. മിത്രൻ (കൊല്ലം):

അനുവാദക: ഹേമ (കായംകുളം)

2-05-2024, 10:51 PETITION SOURCE : OFFICE OF THE CHIEF MINISTER
nloaded by: -------111--------sindhu , Section Officer (Secretariat)

# ഭാരതീയ അഭിഭാഷക പരിഷത്ത് - കേരളം

സംസ്ഥാന കൗൺസിൽ (2024 ഏപ്രിൽ 7 ഞായർ)
അഡ്വ: രൺജിത്ത് ശ്രീനിവാസൻ നഗർ, മാവേലിക്കര

പ്രമേയം - 6

## അന്യായമായി ഏർപ്പെടുത്തിയ കോടതി ഫീസ് വർദ്ധന പിൻവലിക്കണം

ഫിനാൻസ് ബില്ലിൽ ഉൾപ്പെടുത്തി കേരള കോർട്ട് ഫീസ് നിയമത്തിൽ ഭേദഗതി വരുത്തി 01.04.24 മുതൽ കുടുംബ കോടതികളിൽ ഫയൽ ചെയ്യുന്ന ഹർജികൾക്കും നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്റ്റ് അനുസരിച്ച് ഫയൽ ചെയ്യുന്ന ക്രിമിനൽ ഹർജികൾ അപ്പീലുകൾ എന്നിവയ്ക്കുമുള്ള ഫീസ് കുത്തനെ ഉയർത്തി സ്ത്രീകളെയും സാധാരണക്കാരെയും പിഴിഞ്ഞ് പണമുണ്ടാക്കാനുള്ള കേരള സർക്കാരിന്റെ നടപടി പിൻവലിക്കണമെന്ന് ഭാരതീയ അഭിഭാഷക പരിഷത് സംസ്ഥാന ജനറൽ കൗൺസിൽ യോഗം ആവശ്യപ്പെടുന്നു.

വിഖ്യാതമായ ധൂർത്തിലൂടെ കോടികൾ പാഴാക്കുന്ന കേരള സർക്കാർ കെടുകാര്യസ്ഥതയ്ക്ക് ചിലവഴിക്കാൻ കൂടുതൽ പണം എളുപ്പത്തിൽ കണ്ടെത്താനാണ് ഇത്തരത്തിൽ കോടതി ഫീസിൽ ആയിരം മടങ്ങ് വർദ്ധനവ് വരുത്തി സാധാരണക്കാരെ ദ്രോഹിക്കുന്നതെന്ന് ഭാരതീയ അഭിഭാഷക പരിഷത്ത് വിലയിരുത്തുന്നു.

കുടുംബജീവിതത്തിലുണ്ടാകുന്ന തന്റേതല്ലാത്ത കാരണത്താലുള്ള താളപ്പിഴകൾ മൂലം അത്യധികം ബുദ്ധിമുട്ടിലാകുന്ന നിരാലംബരായ സ്ത്രീകളാണ് കുടുംബ കോടതിയെ നീതി കിട്ടുന്നതിനു വേണ്ടി അഭയം പ്രാപിക്കുന്നത്. സ്വന്തം മാതാ പിതാക്കൾ കഷ്ടപ്പെട്ട് വിവാഹ സമയത്ത് പെൺകുട്ടിക്ക് നൽകുന്ന സ്വർണം, സ്വന്തം അദ്ധ്വാനത്തിന്റെ കൂടി ഫലമായി സമ്പാദിച്ച സ്വത്ത് ഇവയൊക്കെ ഭർത്താവിൽനിന്ന് തിരിച്ച് കിട്ടുന്നതിന് വേണ്ടി കുടുംബ കോടതിയെ സമീപിക്കേണ്ടി വരുന്ന സ്ത്രീകളെ സംബന്ധിച്ച് തുകയ്ക്കനുസരിച്ച് കോർട്ട് ഫീസ് ഒടുക്കണമെന്ന് നിഷ്കർഷിക്കുന്നത് നീതി നിഷേധമാണ്. വെൽഫെയർ ലെജിസ്ലേഷന്റെ പരിധിയിൽ വരുന്ന കുടുംബ കോടതി നിയമത്തിൽ വരുത്തിയിട്ടുള്ള അമിതമായ ഈ ഫീസ് വർദ്ധന പാവപ്പെട്ട, നിരാലംബരായ സ്ത്രീകളുടെ അവസാനത്തെ ആശ്രയമായ നീതിന്യായ വ്യവസ്ഥയിൽ നിന്നും അവരെ അകറ്റി നിർത്തുവാൻ ഇടയാക്കും. എന്ന് അഭിഭാഷക പരിഷത്ത് അഭിപ്രായപ്പെടുന്നു

സർക്കാരിന്റെ ആപകടമായ ധൂർത്തിന്റെ ബാക്കിപത്രമെന്നോണം ശൂന്യമാക്കപ്പെട്ട ഖജനാവു നിറക്കുന്നതിനായി ഈ രീതിയിൽ പാവപ്പെട്ട സ്ത്രീകളെ കഷ്ടത്തിലാക്കിക്കൊണ്ട് നടപ്പിലാക്കുന്ന കോർട്ട് ഫിസ് ഭേദഗതി പിൻവലിക്കേണ്ടതാണ്. രാജ്യത്തെ മറ്റു സംസ്ഥാനങ്ങളിലൊക്കെ കുടുംബ കോടതി ഹർജികൾക്കും ചെക്കു കേസുകൾക്കും തുച്ഛമായ ഫീസ് മാത്രം നിലവിലുള്ളപ്പോൾ



Downloaded by: -------111--------sindhu , Section Officer (Secretariat)

5

282

INIAA050070

# BHARATHEEYA ABHIBHASHAKA PARISHAD, KERALAM

Date : 17.04.2024

To,

Sri. P. Rajeev
Hon'ble Minister for Law and Justice
Government of Kerala
Secretariat
Thiruvananthapuram
PIN – 695001




Respected Sir,

I am hereby enclosing the resolutions passed by the State General Council meeting of Bharatheeya Abhibhashaka Parishad held at Mavelikkara on 07.04.2024 for your good offices consideration and implementation.

Thanking you,

Yours faithfully,

Adv. B. Ashok
State General Secretary
Bharatheeya Abhibhashaka Parishad

State Office
"Nyayajyothi", 1st Floor, Bharath Arcade
M.G. Road, Ernakulam, Near Metro Pillar No. 663
Kochi - 682035

LICMO230251
05-2024, 10:51 PETITION SOURCE : OFFICE OF THE CHIEF MINISTER
nloaded by: -------111--------sindhu , Section Officer (Secretariat)

6

283

# KERALA STATE FARMERS' DEBT RELIEF COMMISSION

Agricultural Wholesale Market
Venpalavattom, Anayara P. O.
Thiruvananthapuram-29
Phone-Office : 0471-2743782
0471-2743783
E-mail : keralasfdrc@gmail.com

No. A/1026/2024/KSFDRC Dated: 21-05-2024

From

Secretary

To

Sri. K. G. Sanal Kumar
Member Secretary (Law Secretary)
Secretariat, Government of Kerala
Thiruvananthapuram – 695 001.

Sir,

Sub:- KSFDRC--Expert Committee on Court Fees revision--Preparation of Report--Colletion of Views suggestions and materials from stakeholders and other official sources--regarding

Ref:- Your letter dated 02-05-2024

Kind attention is invited to the reference cited. It is informed that no court fee is leviable in any of the document filed in the Kerala State Farmers' Debt Relief Commission. Also, this Commission has no objection for revision of Court Fees.

Yours faithfully,

Beena Y.B
Secretary.

7

284

Opn 6

# STATE ELECTION COMMISSION,KERALA

THIRUVANANTHAPURAM-695033

No:B5/24/2024-SEC

Date:14-05-2024

8375532
17 MAY 2024

From

Secretary

To

Sri.K.G. Sanal Kumar
Member Secretary (Law Secretary)
Law Department, Govt.Secretariat
Thiruvananthapuram - 695001

Sir,

Sub:- State Election Commission-Expert Committee for revision of Court Fee-suggestions invited-reg.

Ref:- Your office letter dated 02.05.2024

I am to invite your attention to the reference cited. As a stake holder to this matter Commission desires to inform that every petition filed before the State Election Commission under Section 4 (1) of the Kerala Local Authorities (Prohibition of Defection) Act, 1999, section 36 of the Kerala Panchayat Raj Act or section 92 of the Kerala Municipality for determination of disqualification of elected member/councilor is to be disposed of by the State Election Commission in accordance with the procedure as applicable while trying a Suit under the Code of Civil Procedure and by virtue of the said provisions the State Election Commission shall be deemed to be a Civil Court while trying the Petition. While accepting an original petition under the above provision, Commission is levying a petition fee of Rs. 10 ( ten) under Article 10 (j) (i) of the Kerala Court Fees and Suit Valuation Act, interlocutory application fee of Rs. 5 (five) under Article 10 (k) of the Kerala Court Fees and Suit Valuation Act and Vakkalath fee of Rs. 5 (five) under Article 16 of the Kerala Court Fees and Suit Valuation Act. Considering the devaluation, it is reasonable to enhance the rate of Court fee applicable to original petitions being filed before the Commission. However, it shall keep in mind that enhancement of Court fee should not adversely affect the right of access to justice.

Yours faithfully,

Signed by
Surendran Pillai B
Secretary 14-05-2024 13:15:4
SECRETARY

'JANAHITHAM', T.C 27/6(2), VIKAS BHAVAN P. O, THIRUVANANTHAPURAM-695033,
Phone:0471-2325048(Administration),0471-2337884(Election)
e-mail:cru.sec@kerala.gov.in,website:www.sec.kerala.gov.in

1227/24 8

INIA#05000008.

**കേരള സർക്കാരിന്റെ പുതുക്കിയ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് വകുപ്പ് 142 പ്രകാരം ക്രിമിനൽ കേസുകൾക്ക് കോർട്ട് ഫീ 5 % വർധിപ്പിച്ചത് പിൻവലിക്കണമെന്നവിശ്യവുമായി സംബന്ധിച്ചു**

Sat, Apr 27, 2024 12:42 PM

**From :** malappuramchamber@gmail.com

**Subject :** കേരള സർക്കാരിന്റെ പുതുക്കിയ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് വകുപ്പ് 142 പ്രകാരം ക്രിമിനൽ കേസുകൾക്ക് കോർട്ട് ഫീ 5 % വർധിപ്പിച്ചത് പിൻവലിക്കണമെന്നവിശ്യവുമായി സംബന്ധിച്ചു

LICMO230277

**To :** Rajeeve P. <prajeeve@niyamasabha.nic.in>

**Cc :** wynadresins@yahoo.co.in, kpriyazbabu@gmail.com, anvar modern <anvar.modern@yahoo.com>

നിയമസഭയിൽ മാണത്തു.

ബഹുമാനപെട്ട വ്യവസായ മന്ത്രി പി രാജീവന് മുൻപാകെ മലപ്പുറം ചേംബർ ഓഫ് കോമേഴ്സ് പ്രസിഡന്റ് ഡോ ജോർജ് ജേക്കബ്ബ് ബോധിപ്പിക്കുന്നത്.

സർ,

**വിഷയം: കേരള സർക്കാരിന്റെ പുതുക്കിയ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് വകുപ്പ് 142 പ്രകാരം ക്രിമിനൽ കേസുകൾക്ക് കോർട്ട് ഫീ 5 % വർധിപ്പിച്ചത് പിൻവലിക്കണമെന്നവിശ്യവുമായി സംബന്ധിച്ചു**

കേരള സർക്കാരിന്റെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് വകുപ്പ് 142 ഉത്തരവ് പ്രകാരം ഏപ്രിൽ ഒന്ന് മുതൽ പുതുക്കിയീട്ടുള്ള കോടതി ഫീസുകൾ വ്യവസായികളെയും,വ്യാപാരികളെയും സംബന്ധിച്ചിടത്തോളം സാമ്പത്തികമായും മാനസികമായും വളരെ വേദനിപ്പിക്കുന്ന കാര്യമാണ്.നിലവിൽ വന്ന കോടതി ഫീ ചെക്ക് തുകയുടെ 5 % ആയിരിക്കും എന്നുള്ളതാണ്.ഒരു വ്യവസായിക്കോ,വ്യാപാരിക്കോ കിട്ടേണ്ട തുക കിട്ടാത്തതിന്റെ അടിസ്ഥാനത്തിലാണ് പലപ്പോഴും കോടതിയിൽ ചെക്ക് ക്രിമിനൽ കേസുകൾ ഫയൽ ചെയ്യേണ്ടിവരാറുള്ളത്.നിലവിൽ പത്തു രൂപയിൽ



11/05/2024, 10:56 PETITION SOURCE : OFFICE OF THE CHIEF MINISTER
Downloaded by: -------111--------sindhu , Section Officer (Secretariat)

9

നിന്നും ചെക്ക് തുകയുടെ 5 % എന്ന നിരക്കിലാണ് ഉയർത്തിയത്.ഉദാഹരണമായി പത്തു ലക്ഷം കിട്ടേണ്ട ഒരു വ്യാസായിക്ക് അമ്പതിനായിരം രൂപ കോടതി ഫീ ആയി കെട്ടിവെക്കുകയും, പുറമെ മറ്റുള്ള വക്കീൽ ഫീസുകൾ കൂടി വരുമ്പോൾ വ്യവസായിയെ അത് സാമ്പത്തികമായും മാനസികമായും വളരെ അധികം തളർത്തുന്ന കാര്യമാണ്.തന്നെയുമല്ല എതിർ കക്ഷിക്ക് മറ്റൊരു തരത്തിൽ ഇത് ആശ്വാസജനകവുമാണ്.നിരന്തരം സാമ്പത്തിക ക്രയ വിക്രയങ്ങൾ നടത്തുന്ന നമ്മുടെ സംസ്ഥാനത്തു വ്യവസായികളും,വ്യാപാരികളും ഭൂരിഭാഗവും ചെക്ക് /ക്രെഡിറ്റ് കൊടുത്തുകൊണ്ടാണ്.നമ്മുടെ രാജ്യത്തിൽ തന്നെ ആദ്യമായാണ് ഇത്തരം ഒരു കടുത്ത ഉത്തരവ് ഒരു സംസ്ഥാനത്തു സർക്കാർ ഇറക്കിയീട്ടുള്ളത്.സർക്കാറിനു വരുമാനം കണ്ടത്തുന്നതിനു വേണ്ടി ഇത്തരം ഉത്തരവുകൾ പ്രാബല്യത്തിൽ കൊണ്ട് വരുമ്പോൾ മറ്റൊരു തരത്തിൽ വ്യവസായ മേഖലകളിലൂടെ സർക്കാരിനു ദോഷകരമായി ബാധിക്കുകയും ചെയ്യുന്നതാണ്.

ആയതിനാൽ ഇത്തരം ഉത്തരവുകളിൽ വ്യവസായികൾക്കും വ്യാപാരികൾക്കും ആശ്വാസജനകമാകുന്ന കാര്യങ്ങൾ താങ്കളുടെ ഭാഗത്തു നിന്ന് ഉണ്ടാകണമെന്നും, ,ഇത്തരം ഉത്തരവുകൾ കൊണ്ട് ഉണ്ടാകുന്ന പ്രയാസങ്ങൾ സർക്കാരിന്റെ ശ്രദ്ധയിൽ അടിയന്തിരമായി കൊണ്ട് വരണമെന്നും വിനീതമായി അഭ്യർത്ഥിക്കുന്നു.

എന്ന് 2024 ഏപ്രിൽ 27 നു

മലപ്പുറം ചേംബർ ഓഫ് കൊമേഴ്സിന് വേണ്ടി

ഡോ:ജോർജ് ജേക്കബ്

**MALAPPURAM CHAMBER OF COMMERCE**
10/24AB, Room No.5, Sajidha Tower,
Jubilee Road, Moonnampadi, Malappuram
Mob: 9605 083 083,9605 085 085



Downloaded by: 111 sindhu Section Officer (Secretariat)

Conclusion:

CCRRA urges the Kerala Court Fees Valuation Committee to reconsider the recent fee increases for family courts. IT is submitted that increasing the court fees to the value of teh releifs sought would amount to denial of Access to justice which is denial of Right to life under Arucle 21 and amountrs to discrimination under Article 14. Gender equality should be on an equitable plane or it will further inequalities and render acces to justice merely a fiction in law.

Yours sincerely,

Adv. Sandhya Raju

Director, CCRRA

288

**George Johnson, M.A., LL.M.**
Advocate & Editor
Complete Kerala High Court Cases
Kerala Law Decision
Kerala and Central Laws

KHC Avenue, Kombara Junction,
Near High Court,
Ernakulam, Kerala - 682 018.
Tel : 0484-404 9419
Mob : 94974 00000
E-mail : georgekhc@gmail.com

To

Sri. K. G. Sanal Kumar,
Member Secretary (Law Secretary)
Secretariat, Thiruvananthapuram 695 001

Sub: Letter with regard to revision of Court fee - Opinion/Objection regarding

Ref: Your letter dated 02/05/2024

Dear Sir,

I am in receipt of your letter dated 02/05/2024 inviting suggestions and opinions on revision of Court fee. As a stakeholder I have my serious concerns and reservations with regard to revision of Court fee.

First of all, Judiciary and its Administration is a sovereign function of the State. There cannot be any connection or link between the revenue generated from the Judiciary or in the Administration of Justice with the expenses that are incurred by the State in maintaining the said department.

From a cursory look at the balance sheet of the State, it is clear that the State of Kerala is in a serious and unsurmountable debt trap. There present administration alone cannot be blamed for such a situation. It is clear that in order to ease the situation, the present proposal of increasing Court fee in the Courts are mooted.

I am not an authority in advising the Government as to how the revenue deficit can be reduced or how the financial health of the State can be improved. However, I can certainly state that imposition of the proposed Court fee in the Judicial establishment will seriously hamper access to Justice as far as the proposed imposition of Court fee is concerned.

**First of all, I will deal with the proposed imposition of Court fee in Family Court. I strongly and very vehemently oppose the increase of Court fee for the following reasons:**

1. Family Court is a place where inter se dispute between husband and wife is adjudicated. There may be disputes between husband and wife with respect to property held as trust by the husband or with regard to property that changed hands upon marriage. The dispute arises due to various reasons. At that point either of the parties may approach the Family Court seeking for relief in respect of the subject matter of the property - it may be movable property like Gold or immovable property like land or buildings. Since there is no third-party transfer or alienation in respect of the said property, it is totally illogical to impose Court fee on such subject matter.

2. An aggrieved person will be reluctant or even may give up their legal right to contest in view of the proposed Court fee that is to be imposed.

1350/24

12

George Johnson, M.A., LL.M.
Advocate & Editor
Complete Kerala High Court Cases
Kerala Law Decision
Kerala and Central Laws

KHC Avenue, Kombara Junction,
Near High Court,
Ernakulam, Kerala - 682 018.
Tel : 0484-404 9419
Mob : 94974 00000
E-mail : georgekhc@gmail.com

3. The Law makers has purposefully excluded Family Courts from the purview of Court fee. (other than payment of nominal court fee for filing petitions). The proposed imposition of Court fee goes against the said purposive approach. Reason of Revenue deficit from Judiciary cannot be cited for the proposed imposition of Court fee.

**Imposition of Court fee in cheque cases. I strongly oppose the said move for the following reasons:**

1. Cheque has been accepted as a vital instrument in any financial transaction. The drawer of the cheque promises to pay the amount as and when the cheque is presented. The contract is between the drawer and the payee. Hence, if there is dishonour of cheque, the payee has to be compensated with a cheque amount. Imposing Court fee will an added burden on the drawer of the cheque. Imposition of such Court fee will deter parties to make the payments by way of cheque. This may have some impact in the business transactions and the trading community as a whole.

2. Court of Magistrates have been given the jurisdiction to handle cheque cases. It is not proper to impose Court fee on an adjudication which may happen in a Criminal Court. State has a sovereign duty to ensure that the adjudication in Criminal Courts takes place in a smooth manner and either the complainant or accused should not be made liable for the cost of the litigation by way of Court fees. This goes against of basic principles of criminal jurisprudence.

Hence, I strongly disagree with the proposal of imposition of Court fees. There may be many avenues to increase the revenue receipts. Even in a consumerist State like Kerala there are ample avenues for revenue generation by promoting tourism and industries. The trade unionism in Kerala is really a bottle neck in advancing the industrial or trade atmosphere in the State. If we stroll any city, we can find shelters and sheds near each bus stops and junctions, which shelter the trade union people who do nothing but take Law into their hands and make money for themselves. Even when a poor man builds a house, they will come and take hefty amounts by way of unloading charges. For a cement block costing Rs.40/- the unloading charges are nearly Rs.4/-. It is a shame on the Administration that they keep a blind eye on such nefarious activities.

Archaic Laws like the Headload workers Act should be repealed. Even the Honorable High Court has made such observations in various Judgments, that in view of the advent of machineries for loading and unloading, there is less scope for human intervention in such matters and it will be unscientific for humans to carry heavy articles in their head at the time of loading and unloading. The civic administration is turning a blind eye on the

**George Johnson, M.A., LL.M.**
Advocate & Editor
Complete Kerala High Court Cases
Kerala Law Decision
Kerala and Central Laws

KHC Avenue, Kombara Junction,
Near High Court,
Ernakulam, Kerala - 682 018.
Tel : 0484-404 9419
Mob : 94974 00000
E-mail : georgekhc@gmail.com

realities that serve as a bottleneck to the development process. At least for construction of residential houses, the headload workers should not have any say in the loading and unloading activities. The purpose of headload workers act was to do the loading and unloading work in industrial and labour establishments, but due to trade unionism and goondaism, it was slowly extended the to all aspects of loading and unloading in Kerala be it residential or commercial. Even though lots of incidents were reported, highlighting the and wanton and nefarious activities of the headload workers, the administration is keeping a blind eye, which is not good to improve the development activities State.

If state of things goes like this, in Kerala, Government will be forced squeeze even more milk from the cash cows like the lotteries, liquor and stamp duty, for its survival.

As a Lawyer and stakeholder, I have made my suggestions with regard to the proposal for increase of court fees. However, as a citizen who wants to see my State to advance economically, and to become the best State in India, I have made certain comments in this letter.

Thanking you,
Yours faithfully

George Johnson
Editor, KHC
Dated this the 27th of May, 2024, at Ernakulam.

291

No.E.199 /2024/VT

Office of the Vigilance Tribunal,
T.C.28/508/1, Near Sastha Temple,
Thycaud, Thiruvananthapuram – 14
E-mail:tvpmvt@gmail.com, PH: 0471- 2322359
Dated: 31.05.2024.

Opn-G

From

B. Premnath,
Vigilance Tribunal

To

The Convener,
Expert Committee,
Government Secretariat,
Thiruvananthapuram.



Sir,

Sub: - Vigilance Tribunal – Revision of Court Fee – Suggestions – Furnishing of – Reg.

Ref: - Letter dated 02.05.2024 of the Member Secretary (Law Secretary) of the Expert Committee for the revision of Court Fee.

Attention is invited to the subject and reference cited. It is submitted that the Vigilance Tribunals have been appointed by the Government as per Rule 3 of Kerala Civil Service (Vigilance Tribunal) Rules 1960. They have been invested with the powers of a Civil Court while trial suits under the code of Civil Procedure, 1908 for conducting enquiries of the cases arising in the State and also against the members of the Kerala Police Service and the Kerala Police Subordinate Service as required under the Kerala Police Departmental Enquiries Punishment and Appeal Rules, 1958.

| Sl.No | ITEM | RATE OF COURT FEE |
|---|---|---|
| 1 | Vakalath | ₹5/- |
| 2 | Absent Petitions | ₹2/- |
| 3 | Other Petitions | ₹5/- |
| 4 | Copy Application | ₹1.5 for A4, and ₹3/- for A3 |

In this Tribunal, Court Fees are being collected as per above rates. The same may be revised.

31/5/24

Yours faithfully,

for VIGILANCE TRIBUNAL.

5

1359/24



ed from eOffice by Aiswarya S S, ALO (OPN G(2)) LAW, ALO(OPN G(2))LAW, LAW on 16/12/2024 10:20 AM.

15

8423280/2024/OS-LAW

293

Opn-G

**KERALA STATE HUMAN RIGHTS COMMISSION**
Turbo Plus Tower, P.M.G Junction
Vikas Bhavan P.O, Thiruvananthapuram
Phone: 0471-2307148, e-mail: hrckeralatvm@gmail.com

No. 666/A3/2024/HRC




From
Secretary

To
The Member Secretary/Convenor (Law Secretary)
Government Secretariat
Thiruvananthapuram.

Sir,

Sub:- Kerala State Human Rights Commission – Expert Committee related to the revision of Court Fees – Suggestions forwarding – Regarding
Ref:- Letter dated 02/05/2024 of The Expert Committee. Law (Opinion-G) Department, Government Secretariat, Thiruvananthapuram.

Please refer to the above. As per section 21 of the Kerala Court fees and Suits Valuation Act 1959 (Act 10 of 1960), the fee payable under the said Act shall be determined or computed in accordance with the provisions of Chapter IV. Chapter VI. Chapter IX, Schedule I & II.

As per the Article 16, Schedule II of the Act, Muktharnama, Vakalatnama or any paper signed by an Advocate signifying or intimating that he is retained for a party,-

Incomplete

When presented

i. To any Court other than High Court or to Any Collector or Magistrate or other executive Officer;
ii. to the Board of Revenue or a Chief Executive officer;

31/5/24

A fee of Rs. 5/- is chargeable.

Though no fee either as court fee or otherwise is charged on petitions submitted before Hon'ble Kerala State Human Rights Commission alleging violation of Human Rights, in cases where such petitions are presented through Advocates, court fee

1360/24 6

stamp worth Rs. 5/- is being affixed on the vakalath. Since the Law Commission of India in its 189th report is stated to have recommended (vide reference cited) the necessity of revision of court fee in view of depreciation of value of Rupee, so as to meet the increasing expenditure towards the administration of justice, the Kerala State Human Rights Commission also endorses the very same view expressed by the Law Commission of India. Therefore, the question of increasing court fee, including the fee fixed under Article 16 Schedule II of the Kerala Court Fee & Suits Valuation Act, 1959 (Act 10 of 1960) may be considered.

Yours faithfully,

Secretary





Generated from eOffice by Aiswarya S S, ALO (OPN G(2)) LAW, ALO(OPN G(2))LAW, LAW on 18/12/2024 10:20 AM

**Geor_e Johnson, M.A., LL.M.**
Advocate & Editor
Complete Kerala High Court Cases
Kerala Law Decision
Kerala and Central Laws

KHC Avenue, Kombara Junction,
Near High Court,
Ernakulam, Kerala - 682 018.
Tel : 0484-404 9419
Mob : 94974 00000
E-mail : georgekhc@gmail.com

295

To

Sri. K. G. Sanal Kumar,
Member Secretary (Law Secretary)
Secretariat, Thiruvananthapuram 695 001

Sub: Letter with regard to revision of Court fee - Opinion/Objection regarding

Ref: Your letter dated 02/05/2024

Dear Sir,

I am in receipt of your letter dated 02/05/2024 inviting suggestions and opinions on revision of Court fee. As a stakeholder I have my serious concerns and reservations with regard to revision of Court fee.

First of all, Judiciary and its Administration is a sovereign function of the State. There cannot be any connection or link between the revenue generated from the Judiciary or in the Administration of Justice with the expenses that are incurred by the State in maintaining the said department.

From a cursory look at the balance sheet of the State, it is clear that the State of Kerala is in a serious and unsurmountable debt trap. There present administration alone cannot be blamed for such a situation. It is clear that in order to ease the situation, the present proposal of increasing Court fee in the Courts are mooted.

30/5/24

I am not an authority in advising the Government as to how the revenue deficit can be reduced or how the financial health of the State can be improved. However, I can certainly state that imposition of the proposed Court fee in the Judicial establishment will seriously hamper access to Justice as far as the proposed imposition of Court fee is concerned.

**First of all, I will deal with the proposed imposition of Court fee in Family Court. I strongly and very vehemently oppose the increase of Court fee for the following reasons:**

1. Family Court is a place where inter se dispute between husband and wife is adjudicated. There may be disputes between husband and wife with respect to property held as trust by the husband or with regard to property that changed hands upon marriage. The dispute arises due to various reasons. At that point either of the parties may approach the Family Court seeking for relief in respect of the subject matter of the property - it may be movable property like Gold or immovable property like land or buildings. Since there is no third-party transfer or alienation in respect of the said property, it is totally illogical to impose Court fee on such subject matter.

2. An aggrieved person will be reluctant or even may give up their legal right to contest in view of the proposed Court fee that is to be imposed.

1351/24

19

**George Johnson, M.A., LL.M.**
Advocate & Editor
Complete Kerala High Court Cases
Kerala Law Decision
Kerala and Central Laws

KHC Avenue, Kombara Junction,
Near High Court,
Ernakulam, Kerala - 682 018.
Tel : 0484-404 9419
Mob : 94974 00000
E-mail : georgekhc@gmail.com

3. The Law makers has purposefully excluded Family Courts from the purview of Court fee. (other than payment of nominal court fee for filing petitions). The proposed imposition of Court fee goes against the said purposive approach. Reason of Revenue deficit from Judiciary cannot be cited for the proposed imposition of Court fee.

**Imposition of Court fee in cheque cases. I strongly oppose the said move for the following reasons:**

1. Cheque has been accepted as a vital instrument in any financial transaction. The drawer of the cheque promises to pay the amount as and when the cheque is presented. The contract is between the drawer and the payee. Hence, if there is dishonour of cheque, the payee has to be compensated with a cheque amount. Imposing Court fee will an added burden on the drawer of the cheque. Imposition of such Court fee will deter parties to make the payments by way of cheque. This may have some impact in the business transactions and the trading community as a whole.

2. Court of Magistrates have been given the jurisdiction to handle cheque cases. It is not proper to impose Court fee on an adjudication which may happen in a Criminal Court. State has a sovereign duty to ensure that the adjudication in Criminal Courts takes place in a smooth manner and either the complainant or accused should not be made liable for the cost of the litigation by way of Court fees. This goes against of basic principles of criminal jurisprudence.

Hence, I strongly disagree with the proposal of imposition of Court fees.

Thanking you,
Yours faithfully,

George Johnson,
Advocate,
Vimala Buildings,
Banerjee Road, Market Road JN,
Ernakulam – 682035
Mob: 9497400000
Dated this the 27th of May, 2024, at Ernakulam.

O/C

Opn-G 297

# THE HIGH COURT OF KERALA

Ernakulam-682031
Email: dlsection.hc-ker@gov.in
Phone: 0484-2562985
Fax: 0484-2562451

No: DI-1/49631/2024 **Date: 18-06-2024**

From

The Registrar (District Judiciary)

To

The Convenor,
Expert Committee, Secretariat,
Thiruvananthapuram - 695001

Sir,

Sub.: Expert Committee on Court Fees revision – Preparation of Report – Collection of views, suggestions and materials from stakeholders and other official sources – forwarding views - reg.

JL 22/6/24

Ref: (1) Letter No. nil dated 02/05/2024 from the Member Secretary, Expert Committee for revision of Court Fee
(2) Letter No. HCKL/5009/2024-KJA(4) dated 30/05/2024 from the Director, Kerala Judicial Academy (copy enclosed)
(3) Letter No. JS-1 6580/2024 dated 13/06/2024 from the District Judge, Kozhikode (copy enclosed)
(4) Letter No. JS-3-/2024 dated 13/06/2024 from the District Judge, Ernakulam (copy enclosed)
(5) E-mail dated 15/06/2024 from the District Court, Thiruvananthapuram (copy enclosed)

---

I am to invite your attention to the letter cited under reference 1st above. On considering the same, the High Court called for the views of the Kerala Judicial Academy and the Principal District Judges at Kozhikode, Ernakulam and Thiruvanathapuram in the matter. The views furnished by them are forwarded herewith.

Yours faithfully,

O/C

Jobin Sebastian
Registrar (District Judiciary)

Encl.: as above

REGISTERED 19/6/24

1585/24

57629/2024

KERALA JUDICIAL ACADEMY

Sujith K.N.
DIRECTOR

Kerala Judicial Academy
High Court of Kerala
Athani, Aluva -683585
Phone-0484-2476310
Email:kjakhc@gmail.com

HCKL/5009/2024-KJA(4)

Date: 30-05-2024

To

The Registrar General
High Court of Kerala

Sir,

Sub : Expert Committee on Court Fees revision- Preparation of Report- Collection of views, suggestions and materials from stakeholders and other official sources- Views of the Academy- reg.

Ref : Letter No. DI-1/49631/2024 Dated 25.05.2024 of the High Court of Kerala

With regard to the letter cited. the following suggestions are submitted:

The concept that judicial systems should be financed with public funds is justified because there is a belief that justice should be free, and it should guarantee the 'right of access to court' for all citizens. However. gratuitousness of justice should not be extended to extreme rich users as in the case of vulnerable class. So, enabling equitable access to the court is viewed as a key component in structuring court fees. In other words. any idea to hike the court fees shall be contemplated by keeping the interests of vulnerable and marginalized class of litigants and they cannot be equated on par with rich users.

So said in the introduction, the suggestions mentioned hereunder may be considered as the views of the Academy regarding the revision of court fees.

1. In the case of plaint, or written statements pleading a set off, or counterclaim, or memorandum of appeal, as mentioned in Schedule I Article 1, Sub Clause (vi) of the Kerala Court Fees and Suit Valuation Act, the rate of court fees can be enhanced and fixed as Rs.4/- for every hundred rupees. Or else, a new slab can be introduced therein based on the rate of inflation.
2. In Schedule II. Article 3 to 7 and 10. increase of court fees can be considered based on the rate of inflation.

3. Similarly, in Schedule I, Article 11 also, enhancement of court fees can be considered. In the said Article, for the litigation items under Clauses (m) and (n), a definite hike of court fees is required considering the evolving litigation scenario. In the case of Clause (u), often political interests are involved, and therefore, a substantial increase in the rate of court fees is suggested.
4. Alluding to Article 15 of Schedule II, since the rich users are the beneficiaries of the same in most of the cases, a separate slab is to be introduced, regarding individual users and other corporate users. In the case of corporate users, substantial increases can be introduced to the fees made applicable.
5. Next, pertains to vakkalathnama mentioned in Article 16 of Schedule II, it is possible to consider the increase of court fees and the same can be done only after keeping alive the interests of the lawyer's community.
6. For Caveats mentioned in Article 16 of Schedule II, increase of court fees can be considered.
7. A separate fee can be introduced for filing anticipatory bail applications.
8. Exemptions granted to Registered Trade Unions under Section 74 are to be reviewed.
9. Similarly, exemptions granted to litigants under Clause (xvii), (xviii), (xix), (xxi), (xxii) (xxiv) to (xxx) can also be reviewed.
10. Necessary increase can be introduced to suits under Section 50 of the Kerala Court Fees and Suit Valuation Act, 1959.
11. Like the above, necessary hike in the court fees can be introduced to suits that come under 37 (2) of the Kerala Court Fees and Suit Valuation Act. However, this suggestion is with a rider that, the same shall not be onerous.
12. In the case of suits under 27 (c) of the Kerala Court Fees and Suit Valuation Act, increase of court fees corresponding to inflation rate is suggested. Identical suggestion is made in regard to suits mentioned in Section 25 (d) of the Act.
13. Nonetheless, it is altered, since court fees are made applicable to petitions u/s 138 of Negotiable Instruments Act, 1881, refund of the same under Sections 69 and 69 A is to be considered if the claim is settled by way of compromise or through alternative dispute resolution mechanisms.

Yours faithfully,

Signed by Sujith K N
Date: 30-05-2024 16:34:10

Sujith K N
DIRECTOR

0
6746/24

300

64682/24



No. JS-I 6580/2024.

District and Sessions Court,
Kozhikode, Dated: 13.06.2024.

From

Muralee Krishna S,
District Judge,
Kozhikode.

14 Jun 2024

To

The Registrar,
District Judiciary,
Hon'ble High Court of Kerala.

Sir,

Sub:- Judiciary –Expert Committee on court fee revision – suggestion – submission of – Reg.
Ref:- H.C.O.M. D1-1/49631/24 dated 25.05.2024.

.....

Referring to the above, I am directed to furnish the views and suggestions regarding the revision of court fee relating to subordinate judiciary. In this regard I am submitting the following. The rate of court fee is not revised for the last 20 years despite the increase in the expenses towards administration of justice. Government have revised the rate of various services related to registration, revenue and such other departments. Similar revision can be made in the case of payment of court fee also in majority of matters.

In this context, I may suggest that a considerable enhancement of court fee for various kinds of petitions, suits, appeals and other applications are desirable. For eg. in interlocutory applications at present Rs. 5 is the court fee and this can be increased to Rs. 10 for each application.

In the case of partition suits at present the rate of court fee in Munsiff Court is Rs.50/- and in the Sub Court Rs.150/-. A considerable increase can be effected by increasing it as Rs. 500/- and Rs. 1000/- respectively. In injunction suits at present the fair value of property is not considered for the purpose of jurisdiction and court fee. This can be changed and the fair value of suit property may be taken for calculation of court fee and also a minimum of Rs. 1000/- may be insisted on court fee for every suit. Similar increases can be made in almost all matters which will not cause much burden to the clients while considering the inflation rate.

In the toto I submit that a reasonable increase in court fee is desirable without causing heavy burden to the litigants.

Yours faithfully,

District Judge

-29-302

64237/24

DNo – 5669/24

No. JS-3-/2024

Office of the District Court,
Ernakulam,Pin: 682 011,
Ph :0484-2981292
e-mail id -dcourtekm@kerala.gov.in
Dated: 13.06.2024

From

Honey M. Varghese
District Judge,
Ernakulam.

To

The Registrar,
(District Judiciary),
High Court of Kerala,
Ernakulam.

Sir,

Sub: Expert Committee on Court Fee revision - Preparation of Report- Collection of views, suggestions and materials from stakeholders and other official sources - Letter from member Secretary of the Expert Committee- Views and Suggestions - submitting - reg.

Ref: O.M. No. DI-1/49631/2024 dated 25.05.2024 of the Hon'ble High Court of Kerala.

With reference to the above the Hon'ble High Court sought my views and suggestions on the proposed revision of court fees under the Kerala Court Fee and Suit Valuation Act 1959. Hence I may submit the following for kind perusal.

**Views**

The current court fee structure in Kerala which has remained unchanged for past 20 years, is due for revision. In the light of changing circumstances it is necessary to raise the court fees. Increasing court fees will have a positive impact, if a portion of the additional revenue has been allocated

towards the courts infrastructure, setting up of new courts and digital courts. The additional revenue due to the enhancement of court fee can be used to improve the efficiency and accessibility of the judicial system. Raising of court fees will have different impacts across Civil, Criminal, Family Court and MACT cases.

For civil cases, higher fees might reduce unnecessary suits but could make it harder for poor people to present their issues to the court.

In criminal cases the impact might be smaller since fees usually do not stop prosecution, but it could affect private complaints.

For Family Court cases like divorce, child custody, higher fees could discourage people from filing unnecessary cases.

In MACT cases higher fees could make it difficult for accident victims to seek compensation.

Hence it is important to ensure that the court fee increases do not prevent people from accessing justice. The revision of court fee is necessary to meet the increasing cost of administration of justice but it is crucial that this revision is balanced and take into account the financial contribution from litigants, particularly those in family, civil and criminal matters.

**Following are my suggestions to consider while enhancing court fees**

1. Post- Arbitration Award cases

I may propose an enhancement in the court fee structure of cases filed in various courts in the state of Kerala following arbitration awards, Particularly cases filed u/s.34, 37, 9 and 17 (2) of Arbitration and Reconciliation Act.

Currently, the court fees for OP(Arb.), MA (Arb.) are fixed at Rs.400/- and Rs. 50/- respectively. This fixed court fee structure in post-arbitration cases does not reflect the substantial amount involved in the arbitration award. Due

to this low fixed court fee structure, a huge number of post-arbitration cases are being filed in the Sub Courts ( Commercial Courts) and District Courts in Kerala. To address this issue, I may suggest that court fee for post-arbitration award cases be made proportional to the amount involved in the arbitration award. This approach has already been used in criminal appeal cases filed against Negotiable Instrument Act cases, decided by the Judicial Magistrate of First Class. It has proven to ensure that the enhanced court fee commensurate with the amount involved in the cheque.

**Suggestive changes for enhancement of court fee in Post-Arbitration cases:-**

Proportional Fees- Scale of court fee based on on the arbitration award amount

| | | |
|---|---|---|
| :- Up to Rs.1,00,000/- | - | 1% |
| :- Rs.1,00,000/- to Rs.10,00,000 | - | 0.75% |
| :- Rs.10,00,001/- to Rs.1,00,00,000/- | - | 0.50% |
| :- Above Rs.1,00,00,000/- | - | 0.25% |

Or set a minimum or maximum court fees.

Minimum Court Fee - Rs. 1,000/-

Maximum Court Fee - Rs. 10,000/-

2. Modernize court facilities

Use the additional funds to upgrade and maintain court buildings. This includes improving court room conditions, waiting areas and public facilities to create a more comfortable and professional environment.

3. Enhance Technology and Digital Infrastructure

Use the additional funds in modern technology to streamline court process. This include electronic filing systems, video conferencing for remote hearing and digital case management system to increase efficiency and reduce delays.

4. Increase accessibility

Use the additional funds to increase accessibility to ensure that court facilities are accessible to all individuals including those with disabilities. This can involve installing ramps, elevators and other necessary modifications to make court more inclusive.

5. Expand Legal Resources

Use the additional funds to enhance libraries and research facilities within courts . Providing better access to legal texts, online data bases and other resources which can support the work of judges and lawyers leading more informed decisions.

6. Improve Security Measures

Use the additional funds to enhance security within court premises to ensure the safety of all participants.

7. Sought Input from the Public

The fee revision process should include input from the public. This will help in understanding their concerns and creating a fee structure that is fair and acceptable.

8. Support Legal Aid Services

Allocate a portion of the increased court fees to the Legal Service Authorities to support legal aid services for underprivileged litigants, ensuring access to legal representation for all.

Hence I may humbly submit that, updating court fee is necessary to keep the judicial system in Kerala viable and efficient. However that should be done in a way that it does not make harder for people especially the poor to access justice. By increasing court fee gradually, and ensuring transparency in how the funds are used, then we can improve the judicial system.

Yours faithfully,

District Judge.

Email

DI Section

# Re: Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM

**From :** District Trivandrum <tvmdcourt.ker@nic.in>

Sat, Jun 15, 2024 11:23 AM

1 attachment

**Subject :** Re: Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM

**To :** DI Section <d1section.hc-ker@gov.in>

Sir,

Please find the attachment. Signed copy will be forwarded through Email later.

---

**From:** "DI Section" <d1section.hc-ker@gov.in>
**To:** "District Trivandrum" <tvmdcourt.ker@nic.in>, "District Court Kozhikode" <courtkkd.ker@nic.in>, "District Court, Ernakulam Kerala" <ekmdcourt@aij.gov.in>
**Sent:** Tuesday, May 28, 2024 10:46:49 AM
**Subject:** Re: Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM

Madam/Sir,

Kind attention is invited to the trail mail below and the letter from Member Secretary, Expert committee on Court Fees Revision addressed to the Registrar General, a copy of which is attached. Kindly ignore the earlier attachment.

Thanks and regards,
D-I Section

---

**From:** "DI Section" <d1section.hc-ker@gov.in>
**To:** "District Trivandrum" <tvmdcourt.ker@nic.in>, "District Court Kozhikode" <courtkkd.ker@nic.in>, "District Court, Ernakulam Kerala" <ekmdcourt@aij.gov.in>
**Sent:** Saturday, May 25, 2024 1:11:07 PM

**Subject:** Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM

Sir

Please find the attachment

Thanks and Regards
DI Section.

---

**Suggestions - CF .odt**
18 KB

JS -1 DNo.R. /2024

District Court,
Thiruvananthapuram,
Phone. No.0471-2462167
e-mail: tvmdcourt.ker@nic.in
Date: 14/06/2024

From

P.V.Balakrishnan,
District Judge,
Thiruvananthapuram.

To

The Registrar (District Judiciary),
Hon'ble High Court of Kerala,
Ernakulam, Kochi – 682 031.

Sir,

Sub:- Expert Committee on Court Fees revision – Preparation of Report - views and suggestions – Forwarding of – Reg:

Ref:- 1. Letter No. nill dated 02/05/2024 from the Member Secretary, Expert Committee for revision of Court Fee.

2. Letter No.D1-1/49631/2024 dated 25/05/2024 of the Hon'ble High Court of Kerala.

**********

I am submitting herewith views and suggestions with respect to the Court Fee revision for necessary action.

Yours faithfully,

DISTRICT JUDGE

The Fees for the applications filed before Court,to be reviewed.
The suggestions are described below.

Application types & its Court Fees

| Sl No. | Application Type | Court Fee suggested |
|---|---|---|
| 1. | Taking Adjournment | 10 |
| 2. | Withdrawal of suit with a liberty to institute a fresh Suit | 25 |
| 3. | Appointment of Commissioner | 25 |
| 4. | Stay of the execution of decree pending Appeal | 25 |
| 5. | Miscellaneous Application like condonation of delay | 25 |
| 6. | Exemption from appearance of accused | 10 |
| 7. | Extension of time for filing W. S | 10 |
| 8. | Issue Attachment Warrant (Before Judgment) | 50 |
| 9. | Issue Attachment Warrant (After Judgment) | 50 |
| 10. | Permission to deposit deficit C F | 10 |
| 11 | Stay of Order till Appeal | 25 |
| 12. | Copy Application- Certified Copy | 10 |
| 13 | Attachment petition before trail | 50 |
| 14 | Delay Condonation | 10 |
| 15 | Restoration | 25 |
| 16 | Advance Application | 10 |
| 17 | Bail Application each accused | 10 |
| 18 | Adjournment Application | 10 |
| 19 | Absent Petition | 10 |
| 20 | Application to recall warrant | 10 |
| 21 | Application for return of document | 10 |
| 22 | Petition to impleded party | 10 |
| 23 | Copy Application | 10 |
| 24 | Petition to lift attachment | 25 |

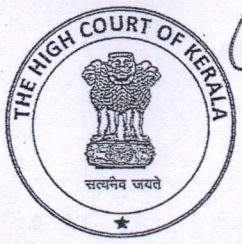
| | | |
|---|---|---|
| 25 | Copy of Power of Attorney | 25 |
| 26 | Exemption petition | 10 |
| 27 | Compounding Petition | 50 |
| 28 | Application for accepting Power of Attorney | 10 |
| 29 | Impleading Petition | 10 |
| 30 | Amendment Application | 10 |
| 31 | Application to receive documents | 10 |
| 32 | Petition to modify bail condition | 10 |
| 33 | Crl Rev Petition filed u/s 397 of CrPC | 50 |
| 34 | Delay condonation Petition filed u.s 5 of limitation Act | 25 |
| 35 | Caveat Petition | 200 |
| 36 | Interlocutory Application | 10 for each prayer |

District Court,
Thiruvananthapuram.
14/06/2024.

DISTRICT JUDGE

311

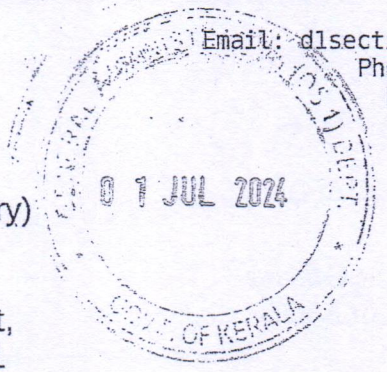




Opn-G

# THE HIGH COURT OF KERALA

Ernakulam-682031
Email: dlsection.hc-ker@gov.in
Phone: 0484-2562985
Fax: 0484-2562451
**Date: 18-06-2024**



**No: DI-1/49631/2024**

From

The Registrar (District Judiciary)

To

The Convenor,
Expert Committee, Secretariat,
Thiruvananthapuram - 695001

11/7/24

Sir,

Sub.: Expert Committee on Court Fees revision – Preparation of Report – Collection of views, suggestions and materials from stakeholders and other official sources – forwarding views - reg.

Ref: (1) Letter No. nil dated 02/05/2024 from the Member Secretary, Expert Committee for revision of Court Fee
(2) Letter No. HCKL/5009/2024-KJA(4) dated 30/05/2024 from the Director, Kerala Judicial Academy (copy enclosed)
(3) Letter No. JS-1 6580/2024 dated 13/06/2024 from the District Judge, Kozhikode (copy enclosed)
(4) Letter No. JS-3-/2024 dated 13/06/2024 from the District Judge, Ernakulam (copy enclosed)
(5) E-mail dated 15/06/2024 from the District Court, Thiruvananthapuram (copy enclosed)

---

I am to invite your attention to the letter cited under reference 1st above. On considering the same, the High Court called for the views of the Kerala Judicial Academy and the Principal District Judges at Kozhikode, Ernakulam and Thiruvanathapuram in the matter. The views furnished by them are forwarded herewith.

Yours faithfully,

Jobin Sebastian
Registrar (District Judiciary)

Encl.: as above

15

312

Reference (2)

I/57629/2024

KERALA JUDICIAL ACADEMY

**Sujith K.N.**
**DIRECTOR**

Kerala Judicial Academy
High Court of Kerala
Athani, Aluva -683585
Phone-0484-2476310
Email:kjakhc@gmail.com

HCKL/5009/2024-KJA(4)

Date: 30-05-2024

To

The Registrar General
High Court of Kerala

Sir,

Sub : Expert Committee on Court Fees revision- Preparation of Report- Collection of views, suggestions and materials from stakeholders and other official sources- Views of the Academy- reg.

Ref : Letter No. DI-1/49631/2024 Dated 25.05.2024 of the High Court of Kerala

With regard to the letter cited, the following suggestions are submitted:

The concept that judicial systems should be financed with public funds is justified because there is a belief that justice should be free, and it should guarantee the 'right of access to court' for all citizens. However, gratuitousness of justice should not be extended to extreme rich users as in the case of vulnerable class. So, enabling equitable access to the court is viewed as a key component in structuring court fees. In other words, any idea to hike the court fees shall be contemplated by keeping the interests of vulnerable and marginalized class of litigants and they cannot be equated on par with rich users.

So said in the introduction, the suggestions mentioned hereunder may be considered as the views of the Academy regarding the revision of court fees.

1. In the case of plaint, or written statements pleading a set off, or counterclaim, or memorandum of appeal, as mentioned in Schedule I Article 1, Sub Clause (vi) of the Kerala Court Fees and Suit Valuation Act, the rate of court fees can be enhanced and fixed as Rs.4/- for every hundred rupees. Or else, a new slab can be introduced ~~therein based on the rate of~~ inflation.
2. In Schedule II, Article 3 to 7 and 10, increase of court fees can be considered based on the rate of inflation.

3. Similarly, in Schedule I, Article 11 also, enhancement of court fees can be considered. In the said Article, for the litigation items under Clauses (m) and (n), a definite hike of court fees is required considering the evolving litigation scenario. In the case of Clause (u), often political interests are involved, and therefore, a substantial increase in the rate of court fees is suggested.
4. Alluding to Article 15 of Schedule II, since the rich users are the beneficiaries of the same in most of the cases, a separate slab is to be introduced, regarding individual users and other corporate users. In the case of corporate users, substantial increases can be introduced to the fees made applicable.
5. Next, pertains to vakkalathnama mentioned in Article 16 of Schedule II, it is possible to consider the increase of court fees and the same can be done only after keeping alive the interests of the lawyer's community.
6. For Caveats mentioned in Article 16 of Schedule II, increase of court fees can be considered.
7. A separate fee can be introduced for filing anticipatory bail applications.
8. Exemptions granted to Registered Trade Unions under Section 74 are to be reviewed.
9. Similarly, exemptions granted to litigants under Clause (xvii), (xviii), (xix), (xxi), (xxii) (xxiv) to (xxx) can also be reviewed.
10. Necessary increase can be introduced to suits under Section 50 of the Kerala Court Fees and Suit Valuation Act, 1959.
11. Like the above, necessary hike in the court fees can be introduced to suits that come under 37 (2) of the Kerala Court Fees and Suit Valuation Act. However, this suggestion is with a rider that, the same shall not be onerous.
12. In the case of suits under 27 (c) of the Kerala Court Fees and Suit Valuation Act, increase of court fees corresponding to inflation rate is suggested. Identical suggestion is made in regard to suits mentioned in Section 25 (d) of the Act.
13. Nonetheless, it is altered, since court fees are made applicable to petitions u/s 138 of Negotiable Instruments Act, 1881, refund of the same under Sections 69 and 69 A is to be considered if the claim is settled by way of compromise or through alternative dispute resolution mechanisms.

Yours faithfully,

Signed by Sujith K N
Date: 30-05-2024 16:34:10

Sujith K N
DIRECTOR

No. JS-I 6580/2024.

District and Sessions Court,
Kozhikode, Dated: 13.06.2024.

From

Muralee Krishna S,
District Judge,
Kozhikode.

To

The Registrar,
District Judiciary,
Hon'ble High Court of Kerala.

Sir,

Sub:- Judiciary –Expert Committee on court fee revision – suggestion – submission of – Reg.
Ref:- H.C.O.M. D1-1/49631/24 dated 25.05.2024.

.....

Referring to the above, I am directed to furnish the views and suggestions regarding the revision of court fee relating to subordinate judiciary. In this regard I am submitting the following. The rate of court fee is not revised for the last 20 years despite the increase in the expenses towards administration of justice. Government have revised the rate of various services related to registration, revenue and such other departments. Similar revision can be made in the case of payment of court fee also in majority of matters.

In this context, I may suggest that a considerable enhancement of court fee for various kinds of petitions, suits, appeals and other applications are desirable. For eg. in interlocutory applications at present Rs. 5 is the court fee and this can be increased to Rs. 10 for each application.

In the case of partition suits at present the rate of court fee in Munsiff Court is Rs.50/- and in the Sub Court Rs.150/-. A considerable increase can be effected by increasing it as Rs. 500/- and Rs. 1000/- respectively. In injunction suits at present the fair value of property is not considered for the purpose of jurisdiction and court fee. This can be changed and the fair value of suit property may be taken for calculation of court fee and also a minimum of Rs. 1000/- may be insisted on court fee for every suit. Similar increases can be made in almost all matters which will not cause much burden to the clients while considering the inflation rate.

In the toto I submit that a reasonable increase in court fee is desirable without causing heavy burden to the litigants.

Yours faithfully,

only

**District Judge**

316

Reference (4)

No. JS-3-/2024

Office of the District Court,
Ernakulam,Pin: 682 011,
Ph :0484-2981292
e-mail id -dcourtekm@kerala.gov.in
Dated: 13.06.2024

From

Honey M. Varghese
District Judge,
Ernakulam.

To

The Registrar,
(District Judiciary),
High Court of Kerala,
Ernakulam.

Sir,

Sub: Expert Committee on Court Fee revision - Preparation of Report- Collection of views, suggestions and materials from stakeholders and other official sources - Letter from member Secretary of the Expert Committee- Views and Suggestions - submitting - reg.

Ref: O.M. No. DI-1/49631/2024 dated 25.05.2024 of the Hon'ble High Court of Kerala.

With reference to the above the Hon'ble High Court sought my views and suggestions on the proposed revision of court fees under the Kerala Court Fee and Suit Valuation Act 1959. Hence I may submit the following for kind perusal.

Views

The current court fee structure in Kerala which has remained unchanged for past 20 years, is due for revision. In the light of changing circumstances it is necessary to raise the court fees. Increasing court fees will have a positive impact, if a portion of the additional revenue has been allocated

towards the courts infrastructure, setting up of new courts and digital courts. The additional revenue due to the enhancement of court fee can be used to improve the efficiency and accessibility of the judicial system. Raising of court fees will have different impacts across Civil, Criminal, Family Court and MACT cases.

For civil cases, higher fees might reduce unnecessary suits but could make it harder for poor people to present their issues to the court.

In criminal cases the impact might be smaller since fees usually do not stop prosecution, but it could affect private complaints.

For Family Court cases like divorce, child custody, higher fees could discourage people from filing unnecessary cases.

In MACT cases higher fees could make it difficult for accident victims to seek compensation.

Hence it is important to ensure that the court fee increases do not prevent people from accessing justice. The revision of court fee is necessary to meet the increasing cost of administration of justice but it is crucial that this revision is balanced and take into account the financial contribution from litigants, particularly those in family, civil and criminal matters.

Following are my suggestions to consider while enhancing court fees

1. Post- Arbitration Award cases

I may propose an enhancement in the court fee structure of cases filed in various courts in the state of Kerala following arbitration awards, Particularly cases filed u/s.34, 37, 9 and 17 (2) of Arbitration and Reconciliation Act.

Currently, the court fees for OP(Arb.), MA (Arb.) are fixed at Rs.400/- and Rs. 50/- respectively. This fixed court fee structure in post-arbitration cases does not reflect the substantial amount involved in the arbitration award. Due

to this low fixed court fee structure, a huge number of post-arbitration cases are being filed in the Sub Courts ( Commercial Courts) and District Courts in Kerala. To address this issue, I may suggest that court fee for post-arbitration award cases be made proportional to the amount involved in the arbitration award. This approach has already been used in criminal appeal cases filed against Negotiable Instrument Act cases, decided by the Judicial Magistrate of First Class. It has proven to ensure that the enhanced court fee commensurate with the amount involved in the cheque.

Suggestive changes for enhancement of court fee in Post-Arbitration cases:-

Proportional Fees- Scale of court fee based on on the arbitration award amount

| | | |
|---|---|---|
| :- Up to Rs.1,00,000/- | - | 1% |
| :- Rs.1,00,000/- to Rs.10,00,000 | - | 0.75% |
| :- Rs.10,00,001/- to Rs.1,00,00,000/- | - | 0.50% |
| :- Above Rs.1,00,00,000/- | - | 0.25% |

Or set a minimum or maximum court fees.

Minimum Court Fee - Rs. 1,000/-

Maximum Court Fee - Rs. 10,000/-

2. Modernize court facilities

Use the additional funds to upgrade and maintain court buildings. This includes improving court room conditions, waiting areas and public facilities to create a more comfortable and professional environment.

3. Enhance Technology and Digital Infrastructure

Use the additional funds in modern technology to streamline court process. This include electronic filing systems, video conferencing for remote hearing and digital case management system to increase efficiency and reduce delays.

4. Increase accessibility

Use the additional funds to increase accessibility to ensure that court facilities are accessible to all individuals including those with disabilities. This can involve installing ramps, elevators and other necessary modifications to make court more inclusive.

5. Expand Legal Resources

Use the additional funds to enhance libraries and research facilities within courts . Providing better access to legal texts, online data bases and other resources which can support the work of judges and lawyers leading more informed decisions.

6. Improve Security Measures

Use the additional funds to enhance security within court premises to ensure the safety of all participants.

7. Sought Input from the Public

The fee revision process should include input from the public. This will help in understanding their concerns and creating a fee structure that is fair and acceptable.

8. Support Legal Aid Services

Allocate a portion of the increased court fees to the Legal Service Authorities to support legal aid services for underprivileged litigants, ensuring access to legal representation for all.

Hence I may humbly submit that, updating court fee is necessary to keep the judicial system in Kerala viable and efficient. However that should be done in a way that it does not make harder for people especially the poor to access justice. By increasing court fee gradually, and ensuring transparency in how the funds are used, then we can improve the judicial system.

Yours faithfully,

District Judge.

**Re: Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM**

**From :** District Trivandrum <tvmdcourt.ker@nic.in> Sat, Jun 15, 2024 11:12 AM

**Subject :** Re: Expert Committee on Court Fees Revision - Collection of Views Suggestions and Materials from stakeholders - OM

**To :** DI Section <d1section.hc-ker@gov.in>

Sir,

Please find the attachment. Signed copy will be forwarded through Email later.

---

**From:** "DI Section" <d1section.hc-ker@gov.in>
**To:** "District Trivandrum" <tvmdcourt.ker@nic.in>, "District Court Kozhikode" <courtkkd.ker@nic.in>, "District Court, Ernakulam Kerala" <ekmdcourt@aij.gov.in>
**Sent:** Tuesday, May 28, 2024 10:46:49 AM
**Subject:** Re: Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM

Madam/Sir,

Kind attention is invited to the trail mail below and the letter from Member Secretary, Expert committee on Court Fees Revision addressed to the Registrar General, a copy of which is attached. Kindly ignore the earlier attachment.

Thanks and regards,
D-I Section

---

**From:** "DI Section" <d1section.hc-ker@gov.in>
**To:** "District Trivandrum" <tvmdcourt.ker@nic.in>, "District Court Kozhikode" <courtkkd.ker@nic.in>, "District Court, Ernakulam Kerala" <ekmdcourt@aij.gov.in>
**Sent:** Saturday, May 25, 2024 1:11:07 PM
**Subject:** Expert Committee on Court Fees Revision -Collection of Views Suggestions and Materials from stakeholders - OM

Sir

Please find the attachment

Thanks and Regards
DI Section.

---

321

JS -1 DNo.R. /2024

District Court,
Thiruvananthapuram,
Phone. No.0471-2462167
e-mail: tvmdcourt.ker@nic.in
Date: 14/06/2024

From

P.V.Balakrishnan,
District Judge,
Thiruvananthapuram.

To

The Registrar (District Judiciary),
Hon'ble High Court of Kerala,
Ernakulam, Kochi – 682 031.

Sir,

Sub:- Expert Committee on Court Fees revision – Preparation of Report - views and suggestions – Forwarding of – Reg:

Ref:- 1. Letter No. nill dated 02/05/2024 from the Member Secretary, Expert Committee for revision of Court Fee.

2. Letter No.D1-1/49631/2024 dated 25/05/2024 of the Hon'ble High Court of Kerala.

**********

I am submitting herewith views and suggestions with respect to the Court Fee revision for necessary action.

Yours faithfully,

DISTRICT JUDGE

25

The Fees for the applications filed before Court,to be reviewed. The suggestions are described below.

Application types & its Court Fees

| Sl No. | Application Type | Court Fee suggested |
|---|---|---|
| 1. | Taking Adjournment | 10 |
| 2. | Withdrawal of suit with a liberty to institute a fresh Suit | 25 |
| 3. | Appointment of Commissioner | 25 |
| 4. | Stay of the execution of decree pending Appeal | 25 |
| 5. | Miscellaneous Application like condonation of delay | 25 |
| 6. | Exemption from appearance of accused | 10 |
| 7. | Extension of time for filing W. S | 10 |
| 8. | Issue Attachment Warrant (Before Judgment) | 50 |
| 9. | Issue Attachment Warrant (After Judgment) | 50 |
| 10. | Permission to deposit deficit C F | 10 |
| 11 | Stay of Order till Appeal | 25 |
| 12. | Copy Application- Certified Copy | 10 |
| 13 | Attachment petition before trail | 50 |
| 14 | Delay Condonation | 10 |
| 15 | Restoration | 25 |
| 16 | Advance Application | 10 |
| 17 | Bail Application each accused | 10 |
| 18 | Adjournment Application | 10 |
| 19 | Absent Petition | 10 |
| 20 | Application to recall warrant | 10 |
| 21 | Application for return of document | 10 |
| 22 | Petition to impleded party | 10 |
| 23 | Copy Application | 10 |
| 24 | Petition to lift attachment | 25 |

| | | |
|---|---|---|
| 25 | Copy of Power of Attorney | 25 |
| 26 | Exemption petition | 10 |
| 27 | Compounding Petition | 50 |
| 28 | Application for accepting Power of Attorney | 10 |
| 29 | Impleading Petition | 10 |
| 30 | Amendment Application | 10 |
| 31 | Application to receive documents | 10 |
| 32 | Petition to modify bail condition | 10 |
| 33 | Crl Rev Petition filed u/s 397 of CrPC | 50 |
| 34 | Delay condonation Petition filed u.s 5 of limitation Act | 25 |
| 35 | Caveat Petition | 200 |
| 36 | Interlocutory Application | 10 for each prayer |

District Court,
Thiruvananthapuram.
14/06/2024.

DISTRICT JUDGE

From

പൂക്കൈത ശ്രീകുമാർ,
അഡ്വക്കേറ്റ് ക്ലാർക്ക്,
സിവിൾ കോർട്ട്, നെയ്യാറ്റിൻകര,
മൊബൈൽ:9495059581

To

കൺവീനർ (നിയമസഭാ സെക്രട്ടറി)
കോടതി ഫീസ് പരിഷ്കരണ സമിതി)
സെക്രട്ടേറിയറ്റ്,
തിരുവനന്തപുരം-

*വിഷയം: കോടതി ഫീസ് പരിഷ്കരണം സംബന്ധിച്ച്*

സർ,

ഞാൻ 1987 മുതൽ നെയ്യാറ്റിൻകര കോടതികളിൽ അഡ്വക്കേറ്റ് ക്ലാർക്കായി ജോലി ചെയ്തുവരുന്നു. എന്റെ ഇത്രയും കാലത്തെ അനുഭവംവച്ച് ഇപ്പോൾ കോടതി ഫീസ് വർദ്ധിപ്പിച്ചതുകാരണം കക്ഷികൾക്കും അവർക്കുവേണ്ടി കേസുകൾ ഫയൽ ചെയ്യുന്ന അഭിഭാഷകർക്കും അവരുടെ ഗുമസ്ഥന്മാർക്കും ഉണ്ടാകുന്ന ബുദ്ധിമുട്ടുകളെ പറ്റി ചുവടെ പറയുന്ന അഭിപ്രായം രേഖപ്പെടുത്തുന്നു.

1. കോടതി ഫീസ് പരിഷ്കരണം ഏറ്റവും കൂടുതൽ ബാധിച്ചിരിക്കുന്നത് കീഴ്ക്കോടതികളിൽ കേസുമായി വരുന്ന കക്ഷികളെയാണ്.

2. വിവാഹമോചന കേസുകൾ കൂടിവരുന്ന കാലമാണിപ്പോൾ. 50 രൂപയുടെ സ്റ്റാമ്പ് പതിച്ച് വിവാഹമോചനത്തിന് അപേക്ഷ ഫയൽ ചെയ്തിരുന്ന സ്ഥാനത്ത് കൂടുതൽ സംഖ്യ കോർട്ട് ഫീസ് ഒടുക്കേണ്ടിവരുന്നത് വളരെ കഷ്ടമാണ്. ഹർജി ഫീസുകളും കൂട്ടിയതായി അറിയുന്നു.

3. വിവാഹമോചന കേസുമായി വരുന്ന കക്ഷികളിൽ കൂടുതലും അതിദരിദ്ര കുടുംബങ്ങളിലെ പെൺകുട്ടികളാണ്. വിവാഹം കഴിഞ്ഞ് രണ്ടുമൂന്നുകൊല്ലം കഴിയുമ്പോൾ രക്ഷകർത്താക്കൾ കൊടുത്തയച്ച സ്വർണ്ണവും പണവുമെല്ലാം നശിപ്പിച്ച് ലഹരിക്കടിമയായി കടബാദ്ധ്യതയും വരുത്തിവച്ച് ഒടുവിൽ നിരന്തരം ശാരീരിക പീഡനവും തുടങ്ങും. സഹിക്കവയ്യാതെ സ്വന്തം വീട്ടിലേക്ക് മടങ്ങുകയും വിവാഹമോചനത്തിനുവേണ്ടി തയ്യാറാവുകയും ചെയ്യുന്നു. സ്വന്തം നാട്ടുകാരനെന്ന നിലയിലോ പരിചയക്കാരനോ

ആയ അഡ്വക്കേറ്റിനെയായിരിക്കും സമീപിക്കുന്നത്. ഫീസ് കൊടുക്കാനുള്ള യാതൊരു കഴിവും കാണുകയില്ല. കോർട്ട് ഫീസ് ഒടുക്കേണ്ടിവരുന്നത് അസാധ്യമായ കാര്യമാണ്. ഇത്തരം പല കേസുകളിലും അഭിഭാഷകരുടെ കയ്യിൽ നിന്നുമാണ് മുടക്കുന്നത്.

4. അതുപോലെ കടം കൊടുത്തപണം തിരെ കിട്ടുന്നതിനു വേണ്ടി മജിസ്ട്രേട്ടുകോടതിയിൽ ചെക്ക് കേസുകൾ ഫയൽ ചെയ്യുന്നതിന് കോടതി ഫീസായി ഒരു ലക്ഷത്തിന് അയ്യായിരം രൂപ ക്രമത്തിൽ ഒടുക്കണമെന്നുള്ള തീരുമാനവും ഒഴിവാക്കേണ്ടതാണ്. പണം തിരെ കിട്ടുമ്പോൾ അഡ്വക്കേറ്റ് ഫീസും ചെലവായ തുകയും തരാമെന്നുപറഞ്ഞായിരിക്കും പല കക്ഷികളും കേസ് ഏല്പിക്കുന്നത്. ജൂനിയർ അഭിഭാഷകരാണെങ്കിൽ കേസ് കിട്ടാനും പഠിക്കാനും വേണ്ടിയുള്ള ആഗ്രഹംകൊണ്ട് ഏറ്റെടുക്കും. പക്ഷേ അയ്യായിരം രൂപ കോർട്ട് ഫീസ് ഒടുക്കേണ്ടിവരുന്നത് അഭിഭാഷകർക്ക് ഒരു ബാദ്ധ്യതയാണ്. കേസ് തീരാൻ വർഷങ്ങൾ കാത്തിരിക്കേണ്ടിയും വരുന്നു. അതുവരെ കേസ് നടത്തുന്നതും സ്വന്തം ചെലവിലായിരിക്കും.

5. കൈയ്യെഴുത്ത് ഒഴിവാക്കി ഡി.റ്റി.പി. ഏർപ്പെടുത്തിയതും ഇ.ഫയലിംഗ് സംബ്രദായം വന്നതും കാരണം കേസുകളും ഹർജികളും ഫയൽ ചെയ്യുന്നതിൽ വലിയൊരു സാമ്പത്തിക ചെലവാണ് വന്നിരിക്കുന്നത്. സിവിൾ കേസുകളിൽ ഹാജരാക്കുന്ന അപേക്ഷകളും പ്രമാണങ്ങളുമെല്ലാം ഇ.ഫയലിംഗ് ചെയ്യേണ്ടിവരുന്നു. ഇതു കൂടാതെയാണ് അപേക്ഷാഫീസുകളുടെ വർദ്ധനയും. ഫയലിംഗ് നടപടികൾ എളുപ്പമാക്കിയാൽ മാത്രമേ സാധാരണക്കാർക്ക് കോടതിയെ സമീപിക്കാൻ സാധിക്കുകയുള്ളൂ.

6. പല കേസുകളിലും കക്ഷികൾ കൃത്യമായി വരുകയോ ഫീസ് തരുകയോ ചെയ്യാറില്ല. കേസിനു ദോഷം വരാതിരിക്കാൻ വേണ്ടി അഭിഭാഷകരും ഗുമസ്ഥൻമാരും കയ്യിൽ നിന്നും മുടക്കിയാണ് കേസുകൾ നടത്തുന്നത്. കീഴ്ക്കോടതികളിൽ അപൂർവ്വം ചില അഭിഭാഷകർക്കുമാത്രമേ വരുമാനം കിട്ടുന്നുള്ളൂ. ഭൂരിഭാഗം അഭിഭാഷകരും നിത്യചെലവുപോലും നടക്കാത്തവരാണ്. ഓഫീസിന്റെ വാടക കൊടുക്കാൻ പോലും സാധിക്കാത്ത അഭിഭാഷകരും ഉണ്ട്.

7. പണ്ട് സിവിൾ കോടതികളിൽ പ്രോമിസറി നോട്ടിൻ പ്രകാരം പണം ഈടാക്കികിട്ടാനുള്ള കേസുകൾ ധാരാളം ഉണ്ടായിരുന്നു. ഇന്ന് അത്തരം കേസുകൾ കാണുന്നില്ല. കാരണം കോടതി ഫീസിന്റെ വർദ്ധനവ് തന്നെയാണ്. ഇന്ന് സിവിൾ കേസുകൾ ഫയൽ ചെയ്യുന്നതിനാണ് ഏറ്റവും കൂടുതൽ ചെലവ് വരുന്നത്. ഉദാഹരണത്തിന്; 65 വയസ്സ് പ്രായമുള്ള ഒരു പലചരക്കുകട നടത്തുന്നയാൾ, അദ്ദേഹത്തിന്റെ സുഹൃത്തും തൊട്ടടുത്ത് സിമെന്റ് കച്ചവടം നടത്തുകയും ചെയ്യുന്നയാൾക്ക് രണ്ടരലക്ഷം രൂപ കടം കൊടുത്തു. പ്രോമിസറി നോട്ടാണ് രേഖ. പണം കടം വാങ്ങിയ ആൾ മരിച്ചുപോയി. പണം തിരെ കിട്ടാൻ കോടതിയിൽ കേസ് ഫയൽ ചെയ്തു.

കോർട്ട് ഫീസായി 31,430/- രൂപ ഒടുക്കുകയും ചെയ്തു. പക്ഷേ വാദിക്ക് പണം കടം കൊടുക്കാനുള്ള വരുമാനം ഉണ്ടായിരുന്നില്ല എന്ന കാരണത്താൽ കേസ് തള്ളി. ഈ വിധി പുന:പരിശോധിക്കണമെന്ന് കാണിച്ച് അപ്പീൽ കൊടുക്കുമ്പോൾ കീഴ്കോടതിയിൽ ഒടുക്കിയ അതേ കോർട്ട് ഫീസ് അപ്പീൽ കോടതിയിലും ഒടുക്കേണ്ടതായിവരുന്നു. ഇത് കക്ഷികളെ സംബന്ധിച്ച് താങ്ങാൻ പറ്റുന്നതല്ല. ഒരേ പരിഹാരത്തിന് ഓരോ കോടതിയിലും വീണ്ടും കോർട്ട് ഫീസ് ഒടുക്കുക എന്നത് ഒഴിവാക്കേണ്ട കാര്യമാണ്. കേസ് വിധിച്ചാലും പണം ഈടായിക്കിട്ടുന്നത് അപൂർവമാണ്.

8. DTP, E ഫയലിംഗ്, കോർട്ട് ഫീസ്, ഹർജി ഫീസ്, ഇങ്ങനെ വലിയൊരു സംഖ്യ കോടതി ചെലവായി വേണ്ടി വരുന്നു. ഇതുകാരണം പലരും കോടതിയിൽ കേസുമായി വരാൻ തയ്യാറാകുന്നില്ല. ചെലവ് കൂടുന്നത് സാധാരണക്കാരായ ജനങ്ങൾക്ക് കോടതിയിൽ നിന്നും ലഭിക്കാനുള്ള നിയമപരിരക്ഷ നഷ്ടപ്പെട്ടുപോകുന്നതിന് കാരണമാകുന്നതാണ്. കേസിന്റെ ഫയലിംഗ് നടപടി ലളിതമാക്കിയും പരിഷ്കരിച്ച കോടതി ഫീസ് പുന:പരിശോധിച്ചും കിട്ടേണ്ടതാണ്.

ആകയാൽ ബഹുമാനപ്പെട്ട കോടതി ഫീസ് പരിഷ്കരണ സമിതി, എന്റെ ഈ അഭിപ്രായം കൂടി പരിഗണിച്ചുകിട്ടണമെന്ന് വിനീതമായി അപേക്ഷിക്കുന്നു.

വിശ്വസ്തതയോടെ,

പൂക്കൈത ശ്രീകുമാർ
അഡ്വക്കേറ്റ് ക്ലാർക്ക്

നെയ്യാറ്റിൻകര
05-06-2024

:mail

Law Secretary, Law Dept

**The Convener, Law Secretary, Court Fees Reform Committee, Secretariat, Thiruvananthapuram – 695001, or through e-mail (secy.law@kerala.gov.in).**

**From :** beenaabraham@hotmail.com Wed, Jun 05, 2024 08:42 PM

**Subject :** The Convener, Law Secretary, Court Fees Reform Committee, Secretariat, Thiruvananthapuram – 695001, or through e-mail (secy.law@kerala.gov.in).

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>, beenaabraham@hotmail.com

The Convener,

Law Secretary, Court Fees Reform Committee,

Secretariat, Thiruvananthapuram – 695001, or through e-mail

I am an Indian by birth, now an Australian Citizen with a OCI I have the following suggestions to your proposal for enhancing the legal fees to generate revenue for the Government of Kerala

Introduction:

Instead of "increasing the court fee" our priority should be resolving the backlog of cases. Currently, our courts are overwhelmed with pending cases, mainly due to a lack of accountability. To effectively tackle this issue, we must identify the causes of delay. This letter outlines major reasons for case delays and suggests remedies. Rather than imposing additional court fees, fines should be imposed on parties causing delays. These fines, which the public and disputing parties cannot object to, can generate additional revenue.

Roll Call System:

Adjusting or stopping the roll call system could save 30 to 60 minutes of court time, thus more cases and be heard or settled.

Adjournment of Cases:

To reduce adjournments, fines should be imposed on the Plaintiff, Respondent, and the Court ( itself) for each postponement without valid reasons, such as death or a major accident. These fines, ranging from Rs 900 to Rs 3000 per adjournment, would deter intentional delays. A portion of the fine could be paid to the aggrieved party, compensating them for wasted time and expenses.

Submission of Evidence:

Plaintiffs and defendants should provide all primary/ evidence and witness details when filing a case. Additional submissions afterward should incur fine. . Summons and notices could be sent electronically, via post, or through police channels to expedite communication. Parties involved should declare all assets at the filing stage to discourage baseless complaints.

Preliminary Screening by a 3-Member Expert Committee:

All evidence should be reviewed by a committee of retired Judges, Para Military officers, Police officers, Doctors, Lawyers, or experts, who will attempt mediation. If unsuccessful, the case is referred to the

appropriate court.

Paperless Courts:

Encourage digital document submission to reduce paper usage, with a fee for each page submitted, to discourage excessive paper consumption.

Reforming the Format of Plaint/Written Statement:

Simplify case analysis by replacing lengthy explanations with pre-printed headings tailored to the case nature.

Proceedings in Court:

Strict adherence to fixed court dates and times, with fines for non-compliance, ensuring timely proceedings.

Judgment Format:

Revise judgment formats to highlight legal reasoning specific to each case, clearly stating violated laws and detailed reasons for penalties or punishment.

Copies of Judgment and Decree:

Announce the date for collecting judgments and decrees on the judgment pronouncement day itself.

Execution petitions

The execution petition process is time-consuming. Once a judgment is pronounced, the prevailing party often faces a prolonged wait, sometimes spanning years, to realize the actual benefits of the judgment. To file an appeal ( say with in 30 days ) the judgment debtor must be directed to pay 10% of the judgment amount with the court. In instances where a judgment is found to lack a sound legal basis and is subsequently overturned by an appellate court, the judge responsible for such a judgment should be held accountable for compensating the aggrieved party.

Accountability of Judges:

Judges should be held accountable for their judgments, similar to other professions like doctors or engineers.

Use of Artificial Intelligence:

Implement custom-made artificial intelligence to aid in making just decisions within existing legal frameworks.

Court Timings and Cases:

Address the discrepancy between the number of cases filed and available judges, finding a logical solution to manage caseloads effectively.

( Example -If the number of cases filed per day in a High court is 900 and there are only 30 judges. Then in one hour a judge must settle 30 cases. If the working timing is only 6 hrs a day then each case must be disposed of in 12 minutes, which is impossible. So a logical solution needs to be formulated.)

Amendment to Article 141 of the Constitution:

Limit the binding nature of judgments to specific parties involved, recognizing the uniqueness of each case.

Selection of Judges:

Introduce an All India Judicial Services examination to select judges based on performance metrics such as case disposition time and judgment validity.

331

Conclusion:

A comprehensive approach focusing on accountability, procedural streamlining, and embracing technology is essential for reducing case backlogs in our courts. Implementing these measures can minimize intentional delays and ensure timely justice delivery. These steps will generate more income and there will be no need to impose additional court fees.

332

Email

Law Secretary, Law Dept

## Appearance in hearing on 20.06.2024

**From :** barassociationperambra@gmail.com

Thu, Jun 06, 2024 03:29 PM

**Subject :** Appearance in hearing on 20.06.2024

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

As per the ordinance dated 01/06/24 we the following executive members of Perambra Bar Association intend to participate in the hearing proceedings arrange by the convenor, Kerala state court fee reform committee at Kozhikode Govt Guest house,(North zone) on 20/6/24 10 AM to 1 PM

1.Adv. V.V Domy
2.Adv.Anandakrishnan O.P
3.Adv,Mathew Alex
4.Adv.P.P Sasidharan

Secretary Bar Association Perambra

7/6/24

430/24

1

333

**Email**

**Law Secretary, Law Dept**

**Appearance in hearing on 20.06.2024**

**From :** barassociationperambra@gmail.com

Thu, Jun 06, 2024 03:29 PM

**Subject :** Appearance in hearing on 20.06.2024

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

As per the ordinance dated 01/06/24 we the following executive members of Perambra Bar Association intend to participate in the hearing proceedings arrange by the convenor, Kerala state court fee reform committee at Kozhikode Govt Guest house,(North zone) on 20/6/24 10 AM to 1 PM

1.Adv. V.V Domy
2.Adv.Anandakrishnan O.P
3.Adv,Mathew Alex
4.Adv.P.P Sasidharan

Secretary Bar Association Perambra

7/6/24

130/24

37

334

Opn-G

ബഹു.സംസ്ഥാന നിയമ സെക്രട്ടറിയുടെ വ്യക്തിപരമായ വായനയ്ക്കും നടപടികൾക്കുമായി -




പ്രേഷിതൻ
ശശിധരൻ.സി
വിജയലക്ഷ്മി ഹൗസ്
നാടകശ്ശേരി പറമ്പിൽ
കൊളക്കാട്ടുചാലി.പി.ഒ
ചേലേമ്പ്ര
മലപ്പുറം ജില്ല- 673 634
ഫോൺ- 9744202880

10/6/24

സ്വീകർത്താവ്
ശ്രീ.കെ.ജി. സനൽകുമാർ
പ്രിൻസിപ്പൽ സെക്രട്ടറി നിയമ വകുപ്പ്/ കോടതി ഫീസ് പരിഷ്കരണ സമിതി സെക്രട്ടേറിയറ്റ്
തിരുവനന്തപുരം.

വിഷയം- കോടതികളിലെ ഫീസ് വർദ്ധനവ് സംബന്ധിച്ചുള്ള സമിതി മുമ്പാകെ ബോധിപ്പിക്കാനുള്ള നിർദ്ദേശം.

സംസ്ഥാനത്തെ കോടതികളിലെ ഫീസ് വർദ്ധിപ്പിക്കുന്നത് സംബന്ധിച്ച് ഒരു പൗരൻ എന്ന നിലയിൽ താഴെ പറയുന്ന നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നു.

1- നിലവിലുള്ള നിർദ്ദേശം അനുസരിച്ച് ഉണ്ടാവുന്ന വർദ്ധനവ് നീതിലഭ്യമാവേണ്ട ലക്ഷക്കണക്കിന് പൗരൻമാർക്ക് നീതി അപ്രാപ്യമാക്കപ്പെടും. നിലവിലെ ഫീസ് ഘടനതന്നെ താങ്ങാനാവാതെ നീതിക്കുവേണ്ടിയുള്ള കോടതി വ്യവഹാരങ്ങൾ അവസാനിപ്പിച്ച നിരവധിയാളുകൾ കേരളത്തിൽ ഉണ്ട്. നിർദ്ധനരായ സ്ത്രീകളാണ് ഇക്കാര്യത്തിൽ ഏറെ ബുദ്ധിമുട്ട് അനുഭവിക്കുന്നത്. സാമ്പത്തികമായി സ്വാധീനമില്ലാത്തവർക്ക് പണം ഇല്ല എന്നതിന്റെ പേരിൽ നീതി നിഷേധിക്കപ്പെടുന്നത് ഭരണഘടനാ അവകാശങ്ങളെ നിഷേധിക്കൽ കൂടിയാണ്. ആയതിനാൽ, സാമ്പത്തികമായി പിന്നാക്കം നിൽക്കുന്നവർക്കും, മുന്നാക്കം നിൽക്കുന്നവർക്കും ഒരേ ഫീസ് ഘടന നിശ്ചയിക്കുന്ന നിർദ്ദേശം പിൻവലിക്കണം എന്ന് അഭ്യർത്ഥിക്കുന്നു.
2- സ്ത്രീകൾക്കും കുട്ടികൾക്കും നിലവിലുള്ള ഫീസ് ഘടന അതേപടി നിലനിർത്തുകയും, പുരുഷൻമാർക്ക് വാർഷിക വരുമാന സർട്ടിഫിക്കറ്റിന് അനുസൃതമായുമുള്ള ഫീസ് ഘടന സ്ഥാപിക്കണമെന്നും അഭ്യർത്ഥിക്കുന്നു.

ചേലേമ്പ്ര
തീയ്യതി 6.06.024

എന്ന്

ശശിധരൻ.സി

il

335

Email

**Law Secretary, Law Dept**

**hearing on the impact of court fee enhancement**

**From :** thekkelmichael@gmail.com

Fri, Jun 07, 2024 10:36 AM

**Subject :** hearing on the impact of court fee enhancement

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

Dear Sir ,
I am a practicing lawyer in the HIgh Court of Kerala and other Mofussil Courts. I would like to address the Commission in the matter in the hearing scheduled to be conducted at Government House Ernakulam on 21/06/2024. Kindly register my name in the list of participants in the hg. and inform me when I should come.

Thanking your
Truly Yours

T.J. Michael , Advocate , Thodupuzha K 108/85
Mob. 94473 97439

7/6/24

132/24

39

336

**Email** **Law Secretary, Law Dept**

## Public Hearing - Justice (Retd) V K Mohanan Committee regarding CF revision

**From :** johnnumpelioffice@gmail.com Fri, Jun 07, 2024 04:39 PM

**Subject :** Public Hearing - Justice (Retd) V K Mohanan Committee regarding CF revision

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

Sir,

I like to participate in the public hearing of Justice (Retd) V K Mohanan Committee appointed for revision of CF by Government to be held on 21st June 2024 Afternoon session at Ernakulam Guest House. Please allot me the time. I also request you to forward to me the interim report submitted by the Committee to the government mentioned in Kerala Budget 2024 for my reference.

--

---

Thanks & Regards,
ADV. JOHN NUMPELI JUNIOR,
Phone;- +91 9447 870 657, +91 9495 077 788
Email:- numpeli@gmail.com



Chamber No. 104,
KHCAA Golden Jubilee Chamber Complex,
Near High Court of Kerala, Ernakulam, Pin - 682 031.

21/6/24

14/28/24

40

337

Email

Law Secretary, Law Dept

**hearing on the impact of court fee enhancement**

**From :** thekkelmichael@gmail.com

Fri, Jun 07, 2024 10:36 AM

**Subject :** hearing on the impact of court fee enhancement

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

Dear Sir ,
I am a practicing lawyer in the HIgh Court of Kerala and other Mofussil Courts. I would like to address the Commission in the matter in the hearing scheduled to be conducted at Government House Ernakulam on 21/06/2024. Kindly register my name in the list of participants in the hg. and inform me when I should come.

Thanking your
Truly Yours

T.J. Michael , Advocate , Thodupuzha K 108/85
Mob. 94473 97439

7/6/24

32/24

41

338

**Email** **Law Secretary, Law Dept**

**Opinion Against Enhancement of Court Fees in Family Court and Section 138 of N.I Act Cases**

**From :** binukokkad@gmail.com Sun, Jun 09, 2024 07:29 AM
**Subject :** Opinion Against Enhancement of Court Fees in Family Court and Section 138 of N.I Act Cases
**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

From,
Binu.K
Secretary
Advocate Clerks Association District Committee
Wayanad,
Office at Balu Associates,
Manikuni, Sulthan Bathery Post,
Wayanad District, Kerala 673592.
Mob. 9847043345

To,
Hon'ble Justice V.K Mohanan,
Court fees reform committee,
TVM, Kerala.

**Subject:** Opinion Against Enhancement of Court Fees in Family Court and Section 138 of N.I Act Cases

Respected Sir,
I am writing to you in my capacity as the District Committee Secretary of the Advocate Clerks Association, Wayanad District Committee, to present our collective opinion against the proposed enhancement of court fees in family court and for cases under Section 138 of the Negotiable Instruments Act in Kerala.

The proposed increase in court fees has been a matter of concern for both the legal fraternity and the citizens of Kerala. The steep rise in fees will undoubtedly place a significant financial burden on individuals seeking justice, particularly affecting the economically weaker sections of society.

31/24

We believe that such a move will severely undermine access to justice for the citizens of Kerala, particularly those belonging to economically weaker sections of society. The purpose of the court system should be to facilitate the resolution of disputes and ensure justice for all, regardless of their financial status. However, the proposed enhancement of court fees will erect financial barriers that will effectively deny justice to many individuals and families.

10/6/24

Family Court cases, by their very nature, often involve sensitive issues such as divorce, child custody, and maintenance. These are matters that directly impact the lives and well-being of individuals and their families. Increasing court fees in such cases will discourage individuals from seeking legal redressal for their grievances, leading to the escalation of conflicts and injustices within families.

42

Similarly, Section 138 cases under the Negotiable Instruments Act primarily deal with dishonored cheques, which often involve small traders, businessmen, and individuals from marginalized communities. These individuals may already be struggling financially and may find it extremely burdensome to bear the additional cost of increased court fees. As a result, they may be dissuaded from pursuing their rightful claims, thereby perpetuating financial loss and injustice.

Furthermore, it is essential to recognize that the role of the court system extends beyond the mere dispensation of justice. Courts play a crucial role in maintaining social order, resolving disputes, and upholding the rule of law. By imposing exorbitant fees, we risk undermining the integrity and effectiveness of our judicial system, thereby eroding public trust and confidence in the judiciary.

Instead of burdening litigants with higher court fees, we urge the Law Commission of Kerala to explore alternative revenue generation measures that do not impede access to justice. This could include streamlining court processes, enhancing efficiency, and adopting technology-driven solutions to reduce administrative costs.

The Advocate Clerks Association, Wayanad District Committee, believes that access to justice is a fundamental right that should not be compromised by financial constraints. The proposed fee enhancement is likely to deter individuals from pursuing legal action, thereby denying them the opportunity to seek Redressal for their grievances.

We understand the need for the state to generate revenue; however, the administration of justice should not be treated as a source of income. Instead, the focus should be on making the judicial process more efficient and accessible to all, regardless of their economic status.

We urge the Law Commission to consider the following points:

- The impact of the fee enhancement on the common man's ability to access the legal system.
- The potential decrease in the number of cases filed due to higher costs, which could lead to unresolved disputes and a denial of justice.
- The need for a more inclusive approach that considers the financial challenges faced by the average citizen.

In light of these concerns, we request the Law Commission to re-evaluate the proposed fee enhancement and consider the implications it has on the right to justice.

In conclusion, I respectfully request the Law Commission of Kerala to reconsider the proposed enhancement of court fees in Family Court and Section 138 of N.I Act cases. Any measure that hinders access to justice and undermines the fundamental principles of equity and fairness must be avoided at all costs.

We appreciate your attention to this matter and look forward to a resolution that upholds the principles of justice and equality.

Thank you for considering our concerns. We remain hopeful that you will take appropriate action to address this issue and uphold the principles of justice and

340

equality in Kerala.

Yours sincerely,

Binu.K,
District Committee Secretary
Advocate Clerks Association, Wayanad.

44

341

**Email** **Law Secretary, Law Dept**

**Participation**

**From :** noushadflourish671@gmail.com Wed, Jun 12, 2024 12:57 PM
**Subject :** Participation
**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

Hi,

May this mail find you well.

I would be participating in the forthcoming hearing pertaining to 46/2024/law ( Financial bill pertaining to the fee structure amendment) in Kozhikode on 20/06/2024.

Regards,
Noushad Flourish
Mob : 7994940064

12/6/24

45 1476/24

342

**Email** **Law Secretary, Law Dept**

**Interim report regarding Court fees hike as mentioned in Kerala Budget 2024**

**From :** ekmbarassociation1@gmail.com Wed, Jun 12, 2024 05:10 PM

**Subject :** Interim report regarding Court fees hike as mentioned in Kerala Budget 2024

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

To,
The Law Secretary
State Of Kerala

The members of the Ernakulam Bar Association highly aggrieved by the hike in court fees.Since it affect the rights of public,every members of public is having a right to know the intern report already submitted to the government and mentioned as such in Kerala Budget 2024.The section 4(1)(c) of the Right to Information Act is clear on the subject wise.

(c)publish all relevant facts while formulating important policies or among the decisions which affect the public.

However it is found that said report is 'not published anywhere in the website as per the requirement of S.4 of Right to Information Act.

So,it is requested to publish the same on the website of the government and inform us through email.

Meanwhile,we request a copy of the same to be sent to us through email so as to facilitate our members to have a discussion on the matter at the earliest.

Regards,
The President
Ernakulam Bar Association.

12/6/24

1435/24

46

343

**Email** **Law Secretary, Law Dept**

**Participation**

**From :** noushadflourish671@gmail.com Wed, Jun 12, 2024 12:57 PM

**Subject :** Participation

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

Hi,

May this mail find you well.

I would be participating in the forthcoming hearing pertaining to 46/2024/law ( Financial bill pertaining to the fee structure amendment) in Kozhikode on 20/06/2024.

Regards,
Noushad Flourish
Mob : 7994940064

12/6/24

47 1476/24

344

PUNCHAKKARY G. RAVEENDRAN NAIR
ADVOCATE
BA, LL.B, D.J, PGDY, Ph.D(AM) - Yoga
കൺവീനർ FRAT

T.C. 27/1808, VRA -A, 19, Revathy, Vanchiyoor
Thiruvananthapuram, Kerala - 695 035
Phone:0471-2474745, 2469243,
Mobile:9447104575

To

Expert Committee for Revision of Court Fees,
Government Secretariat,
Thiruvananthapuram.

സർ,

ഞാൻ തിരുവനന്തപുരം ബാറിലെ അഭിഭാഷകനും തിരുവനന്തപുരം ജില്ലയിൽ പ്രവർത്തിക്കുന്ന റസിഡൻസ് അസോസിയേഷനുകളുടെ Apex സംഘടനയായ ഫെഡറേഷൻ ഓഫ് റസിഡൻസ് അസോസിയേഷൻ (FRAT)ന്റെ കൺവീനറുമാണ്.

കേസുകൾ ഫയൽ ചെയ്യുന്നതിനുള്ള കോർട്ടുഫീസ് വർധന സംബന്ധിച്ചുള്ള ചർച്ചയിൽ പങ്കെടുക്കാൻ ആഗ്രഹിക്കുന്നു.

19/8/24

മുവടെ ചേർക്കുന്ന അഭിപ്രായങ്ങൾ കമ്മറ്റിയുടെ ശ്രദ്ധയിൽപെടുത്തുന്നു.

1. സംസ്ഥാനത്തിനു വരുമാന വർധനവ് ഉണ്ടാക്കാനായി കണ്ടുപിടിച്ച മേഖലകളിൽ ഇക്കഴിഞ്ഞ സാമ്പത്തികവർഷത്തിൽ കുടുംബ കോടതികളിൽ ഫയൽ ചെയ്യുന്ന കേസുകളെയും ഉൾപ്പെടുത്തുകയുണ്ടായി. അവിടെ നിശ്ചിത കോർട്ട് ഫീസായിരുന്ന 50 രൂപാ മാറ്റി തുകയുടെ ശതമാന കണക്കിൽ വർധന ഏർപ്പെടുത്തി. ഭർത്താവിനാൽ ഉപേക്ഷിക്കപ്പെടുകയും മുന്നോട്ടുള്ള ജീവിതം അസാധ്യമാവുകയും തനിക്കിട്ട സ്വർണവും നൽകിയ പണവും ഭർത്താവും മറ്റും സ്വന്തം ആർഭാടങ്ങൾക്കു ചെലവിട്ടും സുഖിക്കുമ്പോഴാണ് എല്ലാം നഷ്ടപ്പെട്ട സ്ത്രീ കുടുംബ കോടതിയെ സമീപിക്കുന്നത്.

2. ഇല്ലായ്മയുടെ നടുവിൽ കോർട്ട് ഫീസ് വർധനവ് കൂടിവന്നതോടെ പരിഹാരം നേടാൻ ഗതിമുട്ടി വിഷമിക്കുന്ന സ്ത്രീകളുടെ ദുഃഖം അധികാരികൾ കാണണം.

3. O.P. കേസിലുടെ കഴിഞ്ഞ 3 വർഷത്തെ ജീവനാംശം ആവശ്യപ്പെടാം. നൽകിയ സ്വർണം, കൊടുത്ത രൂപ, ദാമ്പത്യ തകർച്ചയ്ക്ക് നഷ്ടപരിഹാരം,

...2

48

1499/24

വസ്തുവിലെ അവകാശം, ആധാരം അസ്ഥിരപ്പെടുത്തൽ എന്നിവയും ആവശ്യപ്പെടാം.

4. പക്ഷെ നിലവിൽ ഇതിനു കഴിയില്ല. കോർട്ട് ഫീസ് കൂടി കരുതണം. ഈ വർധനവ് നീതിക്ക് നിരക്കുന്നതല്ല. ജനക്ഷേമകരവുമല്ല. ന്യായീകരിക്കത്തക്കതുമല്ല. ഇക്കാര്യങ്ങളിൽ ഏറ്റവും കൂടുതലായി സ്ത്രീകളാണ് കോടതിയെ സമീപിക്കുന്നത്. അവരുടെ ദൈന്യമുഖം കാണാതെ ഉണ്ടാക്കിയ വർധന അതേപടി പിൻവലിക്കേണ്ടതാണ്. കേരളാ ഹൈക്കോടതി ഈ വർധനവിനെ തടഞ്ഞിട്ടുണ്ട്. ഇക്കാര്യത്തിൽ സർക്കാരിന്റെ നയംകൂടി വേണ്ടതാണ്.

5. അതുപോലെയാണ് ക്രിമിനൽ നടപടി നിയമപ്രകാരം ഫയൽ ചെയ്യുകയും പ്രതി ജാമ്യക്കാരുമായി വന്ന് ജാമ്യം എടുക്കേണ്ടിയും വരുന്ന Negotiable Instruments Act പ്രകാരമുള്ള ചെക്കു കേസുകളുടെയും സ്ഥിതി.

6. ഈ പ്രവണത തുടർന്നാൽ ഇന്ത്യൻ ശിക്ഷാനിയമ പ്രകാരവും മറ്റും സ്വകാര്യ അന്യായം ഫയൽ ചെയ്യുമ്പോൾ കോർട്ട് ഫീസ് ഏർപ്പെടുത്താനിടവരും. ചെക്കു കേസുകളിൽ വിധി ആവുമ്പോൾ സിവിൽ കേസുകളിൽ ചെയ്യുന്നതുപോലെ അടച്ച കോർട്ടുഫീസ് തുക പറ്റിയ പ്രതിയിൽ നിന്ന് ഈടാക്കാനും വ്യവസ്ഥ കാണുന്നില്ല.

7. ഇലക്ട്രിസിറ്റി ബോർഡിനും കേരളാ വാട്ടർ അതോറിറ്റിക്കും പിരിഞ്ഞുകിട്ടാനുള്ള കോടിക്കണക്കിനുള്ള തുക പരിച്ചെടുത്താൽ തന്നെ സർക്കാരിന് പിടിച്ചുനിൽക്കാനാവും.

8. സാധാരണക്കാരന്റെ ഏറ്റവും ഒടുവിലത്തെ അത്താണിയാണ് കോടതി. അതിനെ ലാഭമുണ്ടാക്കാനുള്ള ഒരു ഏജൻസിയായി കാണരുത്. നിലവിലുള്ള കോർട്ടുഫീസ് ഒഴിവാക്കുകയാണു വേണ്ടത്.

9. കോർട്ടുഫീസ് വർധനവ് വർഷങ്ങൾക്കു മുൻപു മാത്രമാണുണ്ടായതെന്ന ന്യായവാദം അംഗീകരിക്കാനാവില്ല. കോർട്ടുഫീസ് താങ്ങാനാവാത്തതു കാരണം നിരവധിപേർ കോടതിയെ സമീപിക്കുന്നില്ലായെന്നത് അധികാരികൾ കാണണം. കോടതിയിലെ ഭാരിച്ച ചെലവുകൾ താങ്ങാനാവാതെ പലരും ഗുണ്ടകളെയും മറ്റും വിട്ട് extra judicial remedy തേടുന്നുവെന്ന യാഥാർത്ഥ്യം കണ്ടില്ലെന്നു നടിക്കാനാവില്ല.

10. സാമ്പത്തിക കേസുകളിൽ കോർട്ടുഫീസ് 2% ആക്കണം, ആധാരങ്ങൾ അന്ധിരപ്പെടുത്തുക തുടങ്ങിയവയിൽ മിനിമം കോർട്ടുഫീസ് 50 രൂപയാക്കി നിജപ്പെടുത്തണം.

11. ജുഡീഷ്യറിയെ ഒരു സേവനരംഗമായി പരിഗണിക്കണം. ലാഭമുണ്ടാക്കലല്ല മറിച്ച് അനീതിക്കെതിരേയുള്ള ശബ്ദത്തിനുള്ള അംഗീകാരം നൽകലാവണം ലക്ഷ്യം.

12. കോടതികൾ വഴി സർക്കാരിന് കിട്ടുന്ന 'fine' സംഖ്യയെപ്പറ്റി കൂടി ഈ അവസരത്തിൽ വിലയിരുത്തണം.

13. കോർട്ടുഫീസ് വർധനയെന്ന നിർദ്ദേശമേ ശരിയല്ല, അത് പൊതുജനവികാരത്തിന് എതിരാണ് എന്നതും കൂടി ഓർമിപ്പിക്കുവാൻ ആഗ്രഹിക്കുന്നു.

എന്ന്

തീയതി : 13-06-2024 അഡ്വ: പുഞ്ചക്കരി ജി. രവീന്ദ്രൻനായർ

Dy-4

പ്രേക്ഷിത :- ശൈലജ കുമാരി. ടി
കുഴവർത്തല തിരുവീട്
ദുഃഖനിവാരം റോഡ്
പേയാട് P.O.
തിരുവനന്തപുരം. PIN: 695573
Mobile No- 8907568181




21/6/24

സ്വീകർത്താവ് :- കൺവീനർ (നിയമ സഭാ സെക്രട്ടറി)
കോടതി ഫീസ് പരിശോധന സമിതി
സെക്രട്ടേറിയറ്റ്.
തിരുവനന്തപുരം.

വിഷയം :- കോടതി ഫീസ് പരിഷ്കരണം സംബന്ധിച്ച്

സർ,

കോടതി ഫീസ് പരിഷ്കരണത്തിനായ്
സർക്കാർ നിയോഗിച്ച ജസ്റ്റിസ് വി. കെ. മോഹനൻ
സമിതിയുടെ പൊതുജനങ്ങളിൽ നിന്നും
അഭിപ്രായശേഖരണം നടത്തുന്നതിനെക്കുറിച്ച്
പത്രവാർത്ത വിവരത്തിൽ നിന്നും ഞാൻ എന്റെ അഭി
പ്രായം സമിതിയുടെ മുമ്പിൽ സമർപ്പിക്കുകയാണ്.

സർ ന്യായവാദരീതിയിൽ ഫീസ് കൂട്ടു
ന്നതിൽ യാതൊരു തെറ്റും ഇല്ല. ഫീസ് കൂട്ടുന്ന
തിനൊപ്പം കേസ്സും വേഗത്തിൽ തീർപ്പാ
ക്കാൻ വേണ്ട നടപടിക്രമം കൂടെ നോക്കുവേണം.

സർ ഉദ്യോഗസ്ഥന്റെ കൊലപാതകം തെളിയിക്കുന്നതിനും 15 വർഷം, 20 വർഷം വരെ ശിക്ഷ ലഭിക്കാവുന്ന കേസുകളിലും തീരുമാനമില്ല. കൊലപാതകം കേസ് അന്വേഷണം 5 വർഷത്തിനകവും മറ്റു ക്രിമിനൽ കേസ് 3 വർഷത്തിനകവും തീർപ്പാക്കിയിരിക്കണം.

അതുപോലെ ഫാമിലി കോടതിയിൽ കുടുംബ വഴക്കുകൾ പരിഹരിക്കുന്നതിന് അനുവദിച്ച ഫാമിലി കോടതികളിൽ ഏതാണ്ട് 2 വർഷത്തിനകം തീർപ്പാക്കിയിരുന്നു. അത് 2 വർഷത്തിനകം തീർപ്പാക്കുന്നതിന് അനുവദിച്ചിരുന്നു. കുടുംബ

ന്നുമറിഞ്ഞുകൂടാ. ഇതിനുമുമ്പ് ഫോണിലൂടെയാണ് വരുന്ന ശബ്ദത്തെ തിരിച്ചറിഞ്ഞിരുന്നത്. ഇപ്പോൾ നേരിട്ടുകാണുമ്പോൾ തിരിച്ചറിയാൻ ബുദ്ധിമുട്ടുണ്ടാകുമോ എന്നുള്ള ആശങ്കയുണ്ട്. ഇതിനുമുമ്പ് കണ്ടിട്ടുള്ള ഓർമ്മയിൽ നിന്നുകൊണ്ടാണ് ഞാൻ ഇത് എഴുതിയിരിക്കുന്നത്.

ഇനിയും ന്യായമായ രീതിയിൽ കൂടാം. എന്നാൽ പാവപ്പെട്ട വ്യക്തികൾക്ക് അവരുടെ സാമ്പത്തിക ബുദ്ധിമുട്ടിലേക്കുള്ള വരുമാനം നിർത്തിവയ്ക്കുന്നു എന്നുള്ള അറിയിപ്പ് അവർക്ക് അൽപമായ രീതിയിൽ ചിട്ടിയിലൂടെ നൽകാനുള്ള വ്യവസ്ഥയിൽ കൂടെ കൊണ്ടുപോകണം.

വിശ്വസ്തതയോടെ

Sylaja kumari T

സൈലജ കുമാരി T

പേയാട്.
18/6/24.

Opn-G 350

**Email** **Law Secretary, Law Dept**

## Court fee must be stopped in cheque cases

**From :** rajeshnambiarpk@gmail.com Wed, Jun 19, 2024 10:41 AM
**Subject :** Court fee must be stopped in cheque cases
**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>

Dear VK Mohanan Sir
Greetings!

ജീവിതത്തിൽ വലിയ സാമ്പത്തിക നഷ്ടം സംഭവിച്ചവരാണ് കോടതിയിൽ ചെക്ക് കേസ് ഫയൽ ചെയ്യുന്നത്, അതായത് ഒന്നുമില്ലാത്ത അവസ്ഥയിൽ. കേസ് ഫയൽ ചെയ്യുന്ന സമയത്ത് കക്ഷികളോട് ഭീമമായ തുക കോടതിയിൽ കെട്ടിവയ്ക്കാൻ പറയുന്നത് തന്നെ വിരോധാഭാസമാണ്. അവരോട് ചെയ്യുന്ന വലിയ ക്രൂരതയാണ്. കാരണം വലിയ സാമ്പത്തിക ബാധ്യത ഉള്ളപ്പോഴാണ് എങ്ങനെയെങ്കിലും കേസ് നടത്തി ആ പണം കിട്ടുവാനുള്ള വഴികൾ നോക്കുന്നത്. അതിനിടയിൽ കോടതി ഫീസ് എന്നും പറഞ്ഞ് ലക്ഷക്കണക്കിന് രൂപ എങ്ങനെ കോടതിയിൽകെട്ടിവയ്ക്കാൻ ഈ കക്ഷികളെ കൊണ്ട് സാധിക്കും? അതുമാത്രമല്ല ചെക്ക് കേസ് കൊടുത്തു കഴിഞ്ഞാൽ എത്രയോ വർഷങ്ങൾ എടുക്കും കോടതിയിൽ നിന്നും അതിനൊരു തീർപ്പ് കൽപ്പിച്ച് ഉത്തരവ് ഉണ്ടാവാൻ വേണ്ടി. ഞാൻ ഒരാളാൽ പറ്റിക്കപ്പെട്ട് അങ്ങനെ വലിയ സാമ്പത്തിക ബാധ്യത അനുഭവിച്ചു കോടതിയിൽ കേസ് നടത്തുന്ന ഒരു വ്യക്തിയാണ്. കോടതി കെട്ടിവെക്കാൻ പറഞ്ഞ പൈസ പോലും ഇന്ന് എൻറെ കയ്യിൽ ഇല്ല. സാധാരണക്കാരുടെ ഇങ്ങനെയുള്ള സാഹചര്യങ്ങൾ മനസ്സിലാക്കി ഭീമമായ തുക കോടതിയിൽ കെട്ടിവയ്ക്കുന്ന ആ ഒരു നിയമം ഒഴിവാക്കി തരണമെന്ന് വിനീതമായി അപേക്ഷിക്കുന്നു

Yours Sincerely
Rajesh Nambiar
Renjith Nivas, Karivellur
Kannur District, 670521
Mob 9847078779

Sent from Gmail Mobile




1538/24 54

സ്ഥിതിയിലല്ല ഞാൻ. എന്നെപ്പോലെ ഒരായിരം കണക്കിന് വിവാഹിതയായ സ്ത്രീകൾ ഈ ബുദ്ധിമുട്ട് അനുഭവിക്കുന്നുണ്ട് . ഞങ്ങളുടെ വിഷമം മനസ്സിലാക്കി വേണ്ട നടപടികൾ എടുക്കുമെന്ന് പ്രതീക്ഷിക്കുന്നു

വിനീതപൂർവം

രോണിത

Email 352 Law Secretary, Law Dept

പുതുക്കിയ കോടതി ഫീസ് പുനപരിശോധിക്കാനുള്ള ഹർജി

**From :** ronithavidhyanand@gmail.com Wed, Jun 19, 2024 04:06 PM

**Subject :** പുതുക്കിയ കോടതി ഫീസ് പുനപരിശോധിക്കാനുള്ള ഹർജി

**To :** Law Secretary, Law Dept <secy.law@kerala.gov.in>




From
രോണിത
കോഴിക്കോട്

(Current Address
005 A block
Krishna geet shelters
16th E cross
Pailayout
Udhayanagar
Bangalore
560016
Ph:9495945357)

Date:17/6/2024

To
കൺവീനർ (നിയമ സെക്രട്ടറി )
കോടതി ഫീസ് പരിഷ്കാരണ സമിതി
സെക്രട്ടറിയറ്റ്
തിരുവനന്തപുരം
695001

സർ

കോടതിയുടെ പുതിയ ഫീസ് വിവരങ്ങൾ എന്റെ വക്കീൽ മുഖാന്തരം ഞാൻ അറിയാൻ ഇടയായി. ബാംഗ്ലൂരിൽ ഒരു സ്വകാര്യ വിദ്യാലയത്തിൽ തത്കാലിക ജോലി ചെയ്യുന്ന ഞാൻ ഭർത്താവ്,ഭർത്താവിന്റെ മാതാപിതാക്കൾ,സഹോദരി എന്നിവരുടെ ഗാർഹികപീഡനം സഹിക്കാവയ്യാതെ ഇറങ്ങി പോന്നതാണ് .എന്റെ അമ്മ എനിക്ക് തന്ന 50 പവൻ ഞാൻ എന്റെ ഭർത്താവിന്റെ വീട്ടുകാർക്ക് അവരുടെ വീട് വയ്ക്കാൻ വേണ്ടി കൊടുത്തിരുന്നു. എന്നാൽ പിന്നീട് എനിക്ക് വീടില്ല എന്ന കാരണം പറഞ്ഞ് അവർ എന്നെ നിരന്തരം പീഡിപ്പിക്കുകയും വീട്ടിലേക്ക് പോകാൻ അനുവദിക്കാതിരിക്കുകയും ചെയ്തതിനാൽ മാനസികമായി തകർന്ന ഞാൻ ഇപ്പോൾ അവിടെ നിന്ന് അകന്നു താമസിക്കുന്നു. എനിക്ക് കേറി കിടക്കാൻ ഒരു വീട് ഇല്ല.അതിനാൽ അവർക്ക് ഞാൻ കൊടുത്ത സ്വർണ്ണം തിരിച്ചു ലഭിക്കുകയാണെങ്കിൽ സ്വന്തമായി താമസിക്കാൻ ഒരു വീട് എനിക്ക് എടുക്കാമായിരുന്നു.ജോലിയിൽ നിന്നും ലഭിക്കുന്ന തുച്ഛമായ വരുമാനം കൊണ്ട് മകളുടെ ഫീസും വീട്ടുചിലവും നടത്തുന്ന എനിക്ക് താമസിക്കാൻ ഒരിടം ഒരു നടക്കാത്ത സ്വപ്നമാണ്. ഇപ്പോൾ കോടതിയുടെ പുതിയ ഫീസ് വിവരങ്ങൾ അനുസരിച്ച് അത്രയും തുക അടയ്ക്കാനുള്ള സാമ്പത്തിക

56
1567/24

353 KL8609935 6 G

# KANNUR BAR ASSOCIATION

**KANNUR- 670 001**

**Reg. No. 56 / 81**


Mob : 8078438473
Phone:04972700787

Email: barassociationkannur@gmail.com



**President:**
SAHADEVAN.K
9846896364
9207896364

**Vice President:**
BABURAJAN KOLARATH
9656819197

**SECRETARY:**
PANKAJAKSHAN.G.V
9447360456

**Joint Secretary:**
VINOD BHATTATHIRIPAD
9895959813

**Joint Secretary (Lady):**
REESHMA.A
8089596551

**Treasurer:**
MUHAMMED FOUZ
9633015240

**Executive Members:**

BALAKRISHNAN.M
9446868666
9074441826

NITHIN.C.H
9846123906

PRASAD.M.K
9895269066

PREETHA.T
9895567022

SHEENA.P
9895868127

SIMMI.P
9895830320

VISHNUJITH.K
9567113436

**Nominated Members**

E.P.HAMZAKUTTY
9446167701

PRAMOD KRISHNAN
9447550540


KBA/OL/23/2024

GENERAL ADMINISTRATION DEPT. 01 JUL 2024 GOVT. OF

To
The Chief Secretary,
Government of Kerala,
Secretariat,
Thiruvananthapuram, Kerala - 695001.

Subject: Proposal for Amendment in Court Fee Structure

Respected Sir,

I am writing on behalf of the Kannur Bar Association to bring to your kind attention the resolutions passed during our general body meeting held on 18-06-2024 concerning the amendments in the court fee structure. We appreciate the government's efforts to streamline judicial processes; however, the recent changes have raised significant concerns, especially regarding their impact on vulnerable sections of society such as women and children.

**Key Resolutions:**

1. **Family Court Fees:**
   - The current court fee of 1% of the value of the subject matter for cases involving the recovery of money, property disputes, and gold ornaments is deemed exorbitant. This fee structure disproportionately affects vulnerable individuals.
   - **Resolution**: We propose a fixed court fee ranging between Rs.250 and Rs.500. For claiming past maintenance, the court fee should be fixed at Rs.50, as maintenance is sought for the sustenance of life.
2. **Cheque Complaints:**
   - The ad valorem court fee of 5% on cheque amounts in complaints before magistrates is excessively high.
   - **Resolution**: We propose a fixed court fee ranging between Rs.250 and Rs.500. The current high fee may incentivize traders to open accounts outside Kerala to evade court fees, thereby complicating legal proceedings.

KANNUR BAR ASSOCIATION Reg. No. 56/81 Date..... KANNUR-670 001

For KANNUR BAR ASSOCIATION

President

ES 36618 17 JUL 2024

# KANNUR BAR ASSOCIATION

KANNUR- 670 001
Reg. No. 56 / 81

Mob : 8078438473
Email: barassociationkannur@gmail.com Phone:04972700787

President:
SAHADEVAN.K
9846896364
9207896364

Vice President:
BABURAJAN KOLARATH
9656819197

SECRETARY:
PANKAJAKSHAN.G.V
9447360456

Joint Secretary:
VINOD BHATTATHIRIPAD
9895959813

Joint Secretary (Lady):
REESHMA.A
8089596551

Treasurer:
MUHAMMED FOUZ
9633015240

Executive Members:

BALAKRISHNAN.M
9446868666
9074441826

NITHIN.C.H
9846123906

PRASAD.M.K
9895269066

PREETHA.T
9895567022

SHEENA.P
9895868127

SIMMI.P
9895830320

VISHNUJITH.K
9567113436

Nominated Members

E.P.HAMZAKUTTY
9446167701

PRAMOD KRISHNAN
9447550540

3. **Rent Control Original Petitions:**
   - **Resolution**: The court fee for Rent Control Original Petitions should be increased to a range between Rs.250 and Rs.500.
4. **Private Complaints and Civil Court Petitions:**
   - **Resolution**: For all private complaints and other original petitions before civil courts, the court fee should be set between Rs.250 and Rs.500.
5. **Miscellaneous Petitions:**
   - **Resolution**: The fee for miscellaneous petitions, including interlocutory applications and criminal miscellaneous petitions, should be increased from Rs.5 to Rs.10 to help pool more funds.

**Additional Suggestion:**

- **Advocates' Welfare Stamps:**
  - Previously, the Bar Associations received 10% of the revenue from the sale of Advocates' Welfare Stamps, which was vital for funding our activities.
  - With the introduction of the e-payment method, the entire welfare amount is now paid to the government e-treasury, leaving Bar Associations without this crucial income.
  - **Resolution**: We request the government to consider allocating 10% of the welfare stamp payments back to the respective Bar Associations to support their operational activities and it is essential to link the details of Advocates Welfare fund with the site of Bar Council of Kerala.

We earnestly request the Government of Kerala to consider these resolutions favourably. Implementing these changes will ensure a fairer, more accessible judicial system and support the Bar Associations in maintaining their vital functions.

Thank you for your attention to these matters. We look forward to your positive response.

Yours sincerely,

Kannur
19.06.2024

For KANNUR BAR ASSOCIATION

President

KANNUR BAR ASSOCIATION
Reg. No. 56/81
Date.....
KANNUR-670 001

ആനു-6

കോടതി ഫീസ് പരിഷ്കരണ സമിതി

From

വൈസാം
പൂന്തുകുന്ന്, പൂന്തൻ വീട്
പയ്യിക്കോണംപിള, തിരുവനന്തപുരം
പിൻ- 695588

To

കൺവീനർ
നിയമസെക്രട്ടറി
കോടതി ഫീസ് പരിഷ്കരണ സമിതി
സെക്രട്ടറിയേറ്റ്, തിരുവനന്തപുരം

കേരള ഗവൺമെന്റ് സെക്രട്ടേറിയറ്റ്
തിരുവനന്തപുരം
8463456
13 JUN 2024
സ്പെഷ്യൽ സെക്ഷൻ

സർ,

ഞാൻ തിരുവനന്തപുരം സബ് കോടതി II ൽ നടന്നു വരുന്ന OS. 995/1995 എന്ന partition case ലെ വാദിയാണ്. ഞാൻ കോടതിയിൽ ടി കേസ് ഫയൽ ചെയ്തപ്പോൾ 1-ാം പ്രതിയായ മാതാവും മറ്റു പ്രതികളും ചേർന്ന് നിർമ്മിച്ച 2781/1985 എന്ന partition deed നെ ചിലരീ കോടതിയിൽ ഹാജരാക്കുകയും പ്രസ്തുത deed പ്രകാരം അനുഭവപ്പെടുക വീതം വച്ചതായും അതിൽ വാദിയ്ക്ക് G ഷെഡ്യൂളായി ഇല്ലാത്തതായ ഓഹരി വീതം വച്ചിട്ടുള്ളതായും നോട്ടീസിച്ച പ്രസ്തുത തർക്കം ശരിയായിട്ടുള്ളതായതിനാൽ ഞാനെ പ്രസ്തുത ഭാഗ ചുരുക്കത്തെ അംഗീകരിക്കുകയും എൻറെ G ഷെഡ്യൂൾ ഓഹരി അതിനെ കൂട്ടി ചേർത്തിരിയ്ക്കുവാനായി അനുയോജനമായ Amend ചെയ്തിട്ടുള്ളതുമാകുന്നു. 2013ൽ ടി ഭാഗ ചുരുക്കത്തെ പ്രകാരം ഉള്ള എൻറെയും എല്ലാ പ്രതികളുടെയും ഓഹരികൾ കമ്മീഷൻ മുഖാന്തരം അളന്നു വേർതിരിച്ചിട്ടുള്ളതുമാകുന്നു. എന്നാൽ അതിനു ശേഷം ടി partition deed ലെ C ഷെഡ്യൂൾകാരൻ എൻറെ ഓഹരിയിൽ അതിക്രമിച്ചു കയറി എൻറെ ഓഹരിയിൽ നിന്ന് ഏകദേശം (50000/-) അമ്പതിനായിരം രൂപ വിലമതിക്കുന്ന തിരോയന ഉത്തരവ് ലംഘിച്ചുകൊണ്ടു മുറിച്ചു കടത്തുകയും, അതിൽ ബലാൽക്കാരം വീട് വച്ച് താമസിക്കുകയും ക്രമീകരിച്ചു താമസമാക്കുകയും ചെയ്തതിന്റെ അടിസ്ഥാനത്തിൽ ടി 3-ാം പ്രതിയിൽ നിന്നും ഒരു ലക്ഷം രൂപ (100000/-) നഷ്ടപരിഹാരം ഈടാക്കാൻ അനുയോജനമായ Amend ചെയ്തപ്പോൾ കോർട്ട് ഫീയായി 8400/- രൂപ ഒടുക്കിയിട്ടുള്ളതുമാകുന്നു. എന്നാൽ പ്രസ്തുത കേസ് Trial Court തള്ളിക്കൊണ്ടായതെ തെറ്റായി വിധിച്ചതിനാൽ ഞാൻ ഹൈക്കോടതിയിൽ AS.79/19 നമ്പരായി Appeal ഫയൽ ചെയ്തുണ്ടി വന്നു. അപ്പോഴും Trial Court compensation ന് വേണ്ടി ഞാൻ നൽകിയ കോർട്ട് ഫീസായ 8400/- രൂപ തിരിച്ചും കോർട്ട് ഫീസായി ഒടുക്കേണ്ടി വന്നു. ഒരിയ്ക്കൽ നഷ്ടപരിഹാരത്തിന് വേണ്ടി Trial Court ൽ ഒടുക്കിയ കോർട്ട് ഫീസ്, അപ്പീൽ കോടതികളിലും തിരിച്ചും തിരിച്ചും ഒടുക്കേണ്ടി വരുന്നത് അനുചിതവും അന്യായം ഉളവാക്കുന്നതുമാകുന്നു.

അതുകൊണ്ട് പ്രസ്തുത അന്യായമായ നിയമം തിരുത്തുകയും അപ്പീൽ കോടതിയിൽ അന്യായമായി ഒടുക്കേണ്ടി വന്ന court fees തുക തിരികെ നൽകാനും നിയമത്തിൽ തിരുത്തൽ/ ഭേദഗതി വരുത്തണമെന്നും അപേക്ഷിക്കുന്നു.

2.06.2024

Y. വൈസാം
Complainant

12/6/24

1484/24 59

356

കോടതി ഫീസ് പരിഷ്കരണ സമിതി

From

Mobile: 9847954131

വിലാസം
പുതുക്കുന്ന്, പുത്തൻ വീട്
പ്രസിഡൻസി പി.ഒ, തിരുവനന്തപുരം
പിൻ- 695588.

To

കളക്ടർ
നിയമസെക്രട്ടറി
കോടതി ഫീസ് പരിഷ്കരണ സമിതി
സെക്രട്ടറിയേറ്റ്, തിരുവനന്തപുരം

സർ,

ഞാൻ തിരുവനന്തപുരം സബ് കോടതി II ൽ നടന്നു വരുന്ന OS. 995/1995 എന്ന partition case ലെ വാദിയാണ്. ഞാൻ കോടതിയിൽ ടി കേസ് ഫയൽ ചെയ്തപ്പോൾ 1-ാം പ്രതിയായ മാതാവും മറ്റു പ്രതികളും ചേർന്ന് നിർമ്മിച്ച 2781/1995 എന്ന partition deed ന്റെ ടിയാർ കോടതിയിൽ ഹാജരാക്കുകയും പ്രസ്തുത deed പ്രകാരം അന്യായപ്പെട്ട വിലം വച്ചതായും അതിൽ വാദിയ്ക്ക് G പട്ടികയായി ഇല്ലാതായ വാഹന വിലം വച്ചിട്ടുള്ളതായും ബോധിപ്പിച്ച പ്രസ്തുത തർക്കം ശരിയായിട്ടുള്ളതായതിനാൽ കോടി പ്രസ്തുത ഭാഗ ചുമതല അംഗീകരിക്കുകയും എൻറെ G പട്ടിക വാഹന അതിനു മുമ്പ് വാർത്തിരിയ്ക്കാനായി അന്യായത്തെ Amend ചെയ്തിട്ടുള്ളതുമാകുന്നു. 2013ൽ ടി ഭാഗ പിറ്റ് പ്രകാരം ഉള്ള എൻറെയും എല്ലാ പ്രതികളുടെയും വാഹനങ്ങൾ കമ്മീഷൻ മുഖാന്തരം തയ്യാറാക്കിയിട്ടുള്ളതുമാകുന്നു. എന്നാൽ അതിനു ശേഷം ടി partition deed ലെ G പട്ടികയുടെ വാഹനമായ എൻറെ വാഹനത്തിൽ അതിക്രമിച്ചു കയറി എൻറെ വാഹനത്തിൽ നിന്ന് ഏകദേശം (50000/-) അമ്പതിനായിരം രൂപ വിലയുള്ള മരം നിർമ്മാണ ഉത്തരവ് ലംഘിച്ചുകൊണ്ടു മുറിച്ചു കടത്തുകയും, അതിൽ സ്വന്തമായ വീട് വച്ച് താമസിക്കുകയും ചെയ്തു ആദായമെടുക്കുകയും മറ്റും ചെയ്തിരിക്കുന്നതിനാൽ ടി 2-ാം പ്രതിയിൽ നിന്നും ഒരു ലക്ഷം രൂപ (100000/-) രൂപയിലധികം ഈടാക്കാൻ അന്യായത്തെ Amend ചെയ്തപ്പോൾ കോർട്ട് ഫീസ് 8400/-രൂപ ഒടുക്കിയിട്ടുള്ളതുമാകുന്നു. എന്നാൽ പ്രസ്തുത കേസ് Trial Court തള്ളിക്കളഞ്ഞതായി വിധിച്ചതിനാൽ ഞാൻ കോടതിയിൽ As.79/19 നമ്പരായി Appeal ഫയൽ ചെയ്യുണ്ടി വന്നു. അപ്പോൾ Trial Court compensation നു വേണ്ടി ഞാൻ വർദ്ധിപ്പിച്ചു കൊണ്ടുള്ള കോർട്ട് ഫീസായ 8400/- രൂപ വീണ്ടും കോർട്ട് ഫീസായി ഒടുക്കേണ്ടി വന്നു. അതിനാൽ അപ്പീൽ സഫലീകരിയ്ക്കുന്നതിനു വേണ്ടി Trial Court ൽ കെട്ടിവച്ച കോർട്ട് ഫീസ് അപ്പീൽ കോടതികളിലും വീണ്ടും വീണ്ടും കെട്ടിവയ്ക്കേണ്ടി വരുന്നത് അന്യായവും അനീതിയും ഉപദ്രവകരവുമാകുന്നു.

അതിനാൽ പ്രസ്തുത അന്യായമായ നിയമം തിരുത്തുകയും അപ്പീൽ കോടതിയിൽ അന്യായമായി ഒടുക്കേണ്ടി വന്ന court fees തുക തിരികെ നൽകുന്നതിനും നിയമത്തിൽ ഭേദഗതി വരുത്തണമെന്നും അപേക്ഷിക്കുന്നു.

2.06.2024

വാദി
Complainant

60

1498/24

357

Opng




From

പൂക്കൈത ശ്രീകുമാർ,
അഡ്വക്കേറ്റ് ക്ലാർക്ക്,
സിവിൾ കോർട്ട്, നെയ്യാറ്റിൻകര,
മൊബൈൽ:9495059581

To

കൺവീനർ (നിയമസഭാ സെക്രട്ടറി)
കോടതി ഫീസ് പരിഷ്കരണ സമിതി)
സെക്രട്ടേറിയറ്റ്,
തിരുവനന്തപുരം-

10/6/24

*വിഷയം: കോടതി ഫീസ് പരിഷ്കരണം സംബന്ധിച്ച്*

സർ,

ഞാൻ 1987 മുതൽ നെയ്യാറ്റിൻകര കോടതികളിൽ അഡ്വക്കേറ്റ് ക്ലാർക്കായി ജോലി ചെയ്തുവരുന്നു. എന്റെ ഇത്രയും കാലത്തെ അനുഭവംവച്ച് ഇപ്പോൾ കോടതി ഫീസ് വർദ്ധിപ്പിച്ചതുകാരണം കക്ഷികൾക്കും അവർക്കുവേണ്ടി കേസുകൾ ഫയൽ ചെയ്യുന്ന അഭിഭാഷകർക്കും അവരുടെ ഗുമസ്ഥന്മാർക്കും ഉണ്ടാകുന്ന ബുദ്ധിമുട്ടുകളെ പറ്റി ചുവടെ പറയുന്ന അഭിപ്രായം രേഖപ്പെടുത്തുന്നു.

1. കോടതി ഫീസ് പരിഷ്കരണം ഏറ്റവും കൂടുതൽ ബാധിച്ചിരിക്കുന്നത് കീഴ്ക്കോടതികളിൽ കേസുമായി വരുന്ന കക്ഷികളെയാണ്.

2. വിവാഹമോചന കേസുകൾ കൂടിവരുന്ന കാലമാണിപ്പോൾ. 50 രൂപയുടെ സ്റ്റാമ്പ് പതിച്ച് വിവാഹമോചനത്തിന് അപേക്ഷ ഫയൽ ചെയ്തിരുന്ന സ്ഥാനത്ത് കൂടുതൽ സംഖ്യ കോർട്ട് ഫീസ് ഒടുക്കേണ്ടിവരുന്നത് വളരെ കഷ്ടമാണ്. ഹർജി ഫീസുകളും കൂട്ടിയതായി അറിയുന്നു.

3. വിവാഹമോചന കേസുമായി വരുന്ന കക്ഷികളിൽ കൂടുതലും അതിദരിദ്ര കുടുംബങ്ങളിലെ പെൺകുട്ടികളാണ്. വിവാഹം കഴിഞ്ഞ് രണ്ടുമൂന്നുകൊല്ലം കഴിയുമ്പോൾ രക്ഷകർത്താക്കൾ കൊടുത്തയച്ച സ്വർണ്ണവും പണവുമെല്ലാം നശിപ്പിച്ച് ലഹരിക്കടിമയായി കടബാദ്ധ്യതയും വരുത്തിവച്ച് ഒടുവിൽ നിരന്തരം ശാരീരിക പീഢനവും തുടങ്ങും. സഹിക്കവയ്യാതെ സ്വന്തം വീട്ടിലേക്ക് മടങ്ങുകയും വിവാഹമോചനത്തിനുവേണ്ടി തയ്യാറാവുകയും ചെയ്യുന്നു. സ്വന്തം നാട്ടുകാരനെന്ന നിലയിലോ പരിചയക്കാരനോ

ആയ അഡ്വക്കേറ്റിനെയായിരിക്കും സമീപിക്കുന്നത്. ഫീസ് കൊടുക്കാനുള്ള യാതൊരു കഴിവും കാണുകയില്ല. കോർട്ട് ഫീസ് ഒടുക്കേണ്ടിവരുന്നത് അസാധ്യമായ കാര്യമാണ്. ഇത്തരം പല കേസുകളിലും അഭിഭാഷകരുടെ കയ്യിൽ നിന്നുമാണ് മുടക്കുന്നത്.

4. അതുപോലെ കടം കൊടുത്തപണം തിരെ കിട്ടുന്നതിനു വേണ്ടി മജിസ്ട്രേട്ടുകോടതിയിൽ ചെക്ക് കേസുകൾ ഫയൽ ചെയ്യുന്നതിന് കോടതി ഫീസായി ഒരു ലക്ഷത്തിന് അയ്യായിരം രൂപ ക്രമത്തിൽ ഒടുക്കണമെന്നുള്ള തീരുമാനവും ഒഴിവാക്കേണ്ടതാണ്. പണം തിരെ കിട്ടുമ്പോൾ അഡ്വക്കേറ്റ് ഫീസും ചെലവായ തുകയും തരാമെന്നുപറഞ്ഞായിരിക്കും പല കക്ഷികളും കേസ് ഏല്പിക്കുന്നത്. ജൂനിയർ അഭിഭാഷകരാണെങ്കിൽ കേസ് കിട്ടാനും പഠിക്കാനും വേണ്ടിയുള്ള ആഗ്രഹംകൊണ്ട് ഏറ്റെടുക്കും. പക്ഷേ അയ്യായിരം രൂപ കോർട്ട് ഫീസ് ഒടുക്കേണ്ടിവരുന്നത് അഭിഭാഷകർക്ക് ഒരു ബാദ്ധ്യതയാണ്. കേസ് തീരാൻ വർഷങ്ങൾ കാത്തിരിക്കേണ്ടിയും വരുന്നു. അതുവരെ കേസ് നടത്തുന്നതും സ്വന്തം ചെലവിലായിരിക്കും.

5. കൈയ്യെഴുത്ത് ഒഴിവാക്കി ഡി.റ്റി.പി. ഏർപ്പെടുത്തിയതും ഇ.ഫയലിംഗ് സംബ്രദായം വന്നതും കാരണം കേസുകളും ഹർജികളും ഫയൽ ചെയ്യുന്നതിൽ വലിയൊരു സാമ്പത്തിക ചെലവാണ് വന്നിരിക്കുന്നത്. സിവിൾ കേസുകളിൽ ഹാജരാക്കുന്ന അപേക്ഷകളും പ്രമാണങ്ങളുമെല്ലാം ഇ.ഫയലിംഗ് ചെയ്യേണ്ടിവരുന്നു. ഇതു കൂടാതെയാണ് അപേക്ഷാഫീസുകളുടെ വർദ്ധനയും. ഫയലിംഗ് നടപടികൾ എളുപ്പമാക്കിയാൽ മാത്രമേ സാധാരണക്കാർക്ക് കോടതിയെ സമീപിക്കാൻ സാധിക്കുകയുള്ളൂ.

6. പല കേസുകളിലും കക്ഷികൾ കൃത്യമായി വരുകയോ ഫീസ് തരുകയോ ചെയ്യാറില്ല. കേസിനു ദോഷം വരാതിരിക്കാൻ വേണ്ടി അഭിഭാഷകരും ഗുമസ്ഥൻമാരും കയ്യിൽ നിന്നും മുടക്കിയാണ് കേസുകൾ നടത്തുന്നത്. കീഴ്ക്കോടതികളിൽ അപൂർവ്വം ചില അഭിഭാഷകർക്കുമാത്രമേ വരുമാനം കിട്ടുന്നുള്ളൂ. ഭൂരിഭാഗം അഭിഭാഷകരും നിത്യചെലവുപോലും നടക്കാത്തവരാണ്. ഓഫീസിന്റെ വാടക കൊടുക്കാൻ പോലും സാധിക്കാത്ത അഭിഭാഷകരും ഉണ്ട്.

7. പണ്ട് സിവിൾ കോടതികളിൽ പ്രോമിസറി നോട്ടിൻ പ്രകാരം പണം ഈടാക്കികിട്ടാനുള്ള കേസുകൾ ധാരാളം ഉണ്ടായിരുന്നു. ഇന്ന് അത്തരം കേസുകൾ കാണുന്നില്ല. കാരണം കോടതി ഫീസിന്റെ വർദ്ധനവ് തന്നെയാണ്. ഇന്ന് സിവിൾ കേസുകൾ ഫയൽ ചെയ്യുന്നതിനാണ് ഏറ്റവും കൂടുതൽ ചെലവ് വരുന്നത്. ഉദാഹരണത്തിന്: 65 വയസ്സ് പ്രായമുള്ള ഒരു പലചരക്കുകട നടത്തുന്നയാൾ, അദ്ദേഹത്തിന്റെ സുഹൃത്തും തൊട്ടടുത്ത് സിമെന്റ് കച്ചവടം നടത്തുകയും ചെയ്യുന്നയാൾക്ക് രണ്ടരലക്ഷം രൂപ കടം കൊടുത്തു. പ്രോമിസറി നോട്ടാണ് രേഖ. പണം കടം വാങ്ങിയ ആൾ മരിച്ചുപോയി. പണം തിരെ കിട്ടാൻ കോടതിയിൽ കേസ് ഫയൽ ചെയ്തു.

കോർട്ട് ഫീസായി 31,430/- രൂപ ഒടുക്കുകയും ചെയ്തു. പക്ഷേ വാദിക്ക് പണം കടം കൊടുക്കാനുള്ള വരുമാനം ഉണ്ടായിരുന്നില്ല എന്ന കാരണത്താൽ കേസ് തള്ളി. ഈ വിധി പുന:പരിശോധിക്കണമെന്ന് കാണിച്ച് അപ്പീൽ കൊടുക്കുമ്പോൾ കീഴ്കോടതിയിൽ ഒടുക്കിയ അതേ കോർട്ട് ഫീസ് അപ്പീൽ കോടതിയിലും ഒടുക്കേണ്ടതായിവരുന്നു. ഇത് കക്ഷികളെ സംബന്ധിച്ച് താങ്ങാൻ പറ്റുന്നതല്ല. ഒരേ പരിഹാരത്തിന് ഓരോ കോടതിയിലും വീണ്ടും കോർട്ട് ഫീസ് ഒടുക്കുക എന്നത് ഒഴിവാക്കേണ്ട കാര്യമാണ്. കേസ് വിധിച്ചാലും പണം ഈടായിക്കിട്ടുന്നത് അപൂർവമാണ്.

8. DTP, E ഫയലിംഗ്, കോർട്ട് ഫീസ്, ഹർജി ഫീസ്, ഇങ്ങനെ വലിയൊരു സംഖ്യ കോടതി ചെലവായി വേണ്ടി വരുന്നു. ഇതുകാരണം പലരും കോടതിയിൽ കേസുമായി വരാൻ തയ്യാറാകുന്നില്ല. ചെലവ് കൂടുന്നത് സാധാരണക്കാരായ ജനങ്ങൾക്ക് കോടതിയിൽ നിന്നും ലഭിക്കാനുള്ള നിയമപരിരക്ഷ നഷ്ടപ്പെട്ടുപോകുന്നതിന് കാരണമാകുന്നതാണ്. കേസിന്റെ ഫയലിംഗ് നടപടി ലളിതമാക്കിയും പരിഷ്കരിച്ച കോടതി ഫീസ് പുന:പരിശോധിച്ചും കിട്ടേണ്ടതാണ്.

ആകയാൽ ബഹുമാനപ്പെട്ട കോടതി ഫീസ് പരിഷ്കരണ സമിതി, എന്റെ ഈ അഭിപ്രായം കൂടി പരിഗണിച്ചുകിട്ടണമെന്ന് വിനീതമായി അപേക്ഷിക്കുന്നു.

വിശ്വസ്തതയോടെ,

P. Sreekumar

പൂക്കൈത ശ്രീകുമാർ
അഡ്വക്കേറ്റ് ക്ലാർക്ക്

നെയ്യാറ്റിൻകര
05-06-2024

360

From,

Adv.P C Smitha
Empress,Laloor Road,Ayyanthole,
Elthuruth PO, Pin : 680611
Mob:9847753969




To,

കൺവീനർ ( നിയമ സെക്രട്ടറി കോടതിഫീസ് പരിഷ്കരണ സമതി )

സെക്രട്ടറിയേറ്റ്, തിരുവനന്തപുരം - Pin : 695001

SUB: കുടുംബ കോടതിയിൽ ഫീസ് വർദ്ധന പിൻവലിക്കുന്നത് സംബന്ധിച്ച്

സർ,

10/6/24

ഞാൻ കഴിഞ്ഞ 28 വർഷമായി തൃശ്ശൂരിൽ പ്രാക്ടീസ് ചെയ്തു വരുന്ന അഭിഭാഷകയാണ് . കുടുംബ കോടതിയിൽ കേസ് ഫയൽ ചെയുനതിന് ഫീസ് ഏർപെടുത്തിയ നടപടിയിൽ ഒരു അഭിഭാഷക എന്ന നിലയിലും സാമൂഹ്യക പ്രവർത്തക എന്ന നിലയിലും കടുത്ത എതിർപ്പ് പ്രകടിഷിക്കുന്നു : ചെലവിന് കിട്ടാൻ കേസ് ബോധിഷിക്കുന്നത് ,സ്വന്തമായി വരുമാനമില്ലാത്ത സ്ത്രീകളാണ് . അതേ സ്ത്രീകൾ ആഭരണം തിരികെ ലഭിക്കാൻ കേസ് കൊടുക്കുന്നതിന് ഫീ അടക്കുന്നത് അവർക്ക് വരുമാനമുണ്ട് എന്ന വ്യാഖ്യാനത്തിന് ഇടവരുത്തും. ഒരുപാട് ദുരിതങ്ങൾ അനുഭവിച്ച് അവസാന ആശ്രയമായി കോടതിയിലെത്തുന്ന സ്ത്രീകൾക്ക് ആഭരണം തിരികെ ചോദിക്കണമെങ്കിൽ ഫീസടക്കണം എന്ന അവസ്ഥ വരുമ്പോൾ കേസ് കൊടുക്കാനാകാതെ തിരികെ പോകേണ്ടിവരും . സാക്ഷിയോ രേഖയോ ഇല്ലാതെ കൈമാറ്റം ചെയ്യുന്നു എന്നതിന്നാൽ തന്നെ സാധാരണക്കാരായ സ്ത്രീകളുടെ മൊഴിയുടെ അടിസ്ഥാനത്തിൽ മാത്രം അത്തരം കേസുകൾ വിജയിക്കുന്നത് ക്ലേശകരമാണ് . സാധാരണ സ്ത്രീകൾക്ക് നീതി നിഷേധിക്കാൻ ഇടവരുത്തുന്ന കോർട്ട്ഫീ നിബന്ധന അടിയന്തിരമായി പിൻവലിക്കണം . ഇതിനിടയിൽ ഫയൽ ചെയ്ത കേസുകളിൽ അടച്ച കോർട്ട്ഫീ തിരികെ ലഭ്യമാക്കുന്നതിന് ഉത്തരവുണ്ടാകണം.

ആയതിനാൽ നീതിയുക്തവും പാർശ്വവൽക്കരിക്കപ്പെട്ടവരെ ചേർത്തുനിർത്തുന്നതുമായ സമീപനം കൈകൊണ്ട് കോർട്ട്ഫീ വർദ്ധന ഫാമിലി കോടതി കേസുകളിൽ നിന്നും ഒഴിവാക്കണമെന്ന് അഭ്യർത്ഥിക്കുന്നു.

എന്ന് 5/6/2024.

SMITHA P.C.
Advocate
Roll No: K/230/96
Empress Building, Laloor Road
THRISSUR - 680 611, Mob: 9847753969

64

361

Opn-G




From,

B. TONY B.A, L.L.B.,
Advocate, Mullappily Building,
Police Station Road,
Perumbavoor - 683 542
Mob. – 9388880050.

10th day of June 2024

To,

CONVENOR (SECRETARY LAW MINISTRY)
COURT FEES PARISHKARANA SAMTHI
SECRETARIAT,
THIRUVANANTHAPURAM
PIN – 695 001.

12/6/24

**Sub : Court fees in 138 of Negotiable Instruments Act**

Sir,

With effect from, 1st of April 2024, the court fees for 138 of Negotiable Instruments Act criminal case have been fixed as 5% of the cheque amount.

But no clarity is given for the return of the above amount, if amicably settled. If convicted, whether, the amount can be realized from the accused. Nothing is stated, any where.

If convicted, why complainant should be penalized. The court fees should be recovered from the accused and paid to the complainant. There is no justification for the present state of affairs.

Hence I request you sir, please clear this anomaly as soon as possible.

10-6-2024

Yours faithfully

Signature

362

From,

Adv. Priyan P. G
Door No. 36/1646
1ST Floor, Above Samsung Showroom,
City Shine Building
Opposite Garuda Hotel, Kuruppam Road,
Thrissur – 680 001, Kerala
Mob: 9400166189




To,

കൺവീനർ ( നിയമ സെക്രട്ടറി കോടതി ഫീസ് പരിഷ്കരണ സമിതി )
സെക്രട്ടറിയേറ്റ്, തിരുവനന്തപുരം – Pin: 695 001

SUB: കുടുംബ കോടതിയിൽ ഫീസ് വർദ്ധന പിൻവലിക്കുന്നത് സംബന്ധിച്ച്

സർ,

ഞാൻ വർഷങ്ങളായി തൃശ്ശൂരിൽ പ്രാക്ടീസ് ചെയ്തു വരുന്ന അഭിഭാഷകനാണ്. കുടുംബ കോടതിയിൽ കേസ് ഫയൽ ചെയ്യുന്നതിന് ഫീസ് ഏർപ്പെടുത്തിയ നടപടിയിൽ ഒരു അഭിഭാഷകൻ എന്ന നിലയിലും സാമൂഹിക പ്രവർത്തകൻ എന്ന നിലയിലും ഞാൻ കടുത്ത എതിർപ്പ് പ്രകടിപ്പിക്കുന്നു. ചെലവിന് കിട്ടാൻ കേസ് ബോധിപ്പിക്കുന്നത്, സ്വന്തമായി വരുമാനമില്ലാത്ത സ്ത്രീകളാണ്. അതെ സ്ത്രീകൾ ആഭരണം തിരികെ ലഭിക്കാൻ കേസ് കൊടുക്കുന്നതിന് ഫീ അടയ്ക്കുന്നത് അവർക്ക് വരുമാനമുണ്ട് എന്ന വ്യാഖ്യാനത്തിന് ഇടവരുത്തും. ഒരുപാട് ദുരിതങ്ങൾ അനുഭവിച്ച് അവസാന ആശ്രയമായി കോടതിയിലെത്തുന്ന സ്ത്രീകൾക്ക് ആഭരണം തിരികെ ചോദിക്കണമെങ്കിൽ ഫീസടക്കണം എന്ന അവസ്ഥ വരുമ്പോൾ കേസ് കൊടുക്കാനാകാതെ തിരികെ പോകേണ്ടിവരും. സാക്ഷിയോ രേഖയോ ഇല്ലാതെ കൈമാറ്റം ചെയ്യുന്നു എന്നതിനാൽ തന്നെ സാധാരണക്കാരായ സ്ത്രീകളുടെ മൊഴിയുടെ അടിസ്ഥാനത്തിൽ മാത്രം അത്തരം കേസുകൾ വിജയിക്കുന്നത് ക്ലേശകരമാണ്. സാധാരണ സ്ത്രീകൾക്ക് നീതി നിഷേധിക്കാൻ ഇടവരുത്തുന്ന കോർട്ട്ഫീ നിബന്ധനാ അടിയന്തിരമായി പിന്നവലിക്കണം എന്നും ഇതിനിടയിൽ ഫയൽ ചെയ് കേസുകളിൽ അടച്ച കോർട്ട്ഫീ തിരികെ ലഭ്യമാക്കുന്നതിന് ഉത്തരവുണ്ടാകണം എന്നും അപേക്ഷിക്കുന്നു.

നീതിയുക്തവും പാർശ്വവൽക്കരിക്കപ്പെട്ടവരെ ചേർത്തുനിർത്തുന്നതുമായ സമീപനം കൈകൊണ്ട് കോർട്ട്ഫീ വർദ്ധന ഫാമിലി കോടതി കേസുകളിൽ നിന്നും ഒഴിവാക്കണമെന്ന് അഭ്യർത്ഥിക്കുന്നു.

എന്ന് 2024 ജൂൺ മാസം 04 ആം തിയ്യതി

Adv. Priyan P.G

363

Opn-6

From

V. Mohankumar
Advocate
Kadakkal Law Chamber
Opposite Kadakkal Police Station
Kadakkal



To

The Convener (Law Secretary) Court Fee Reformation Committee
Government Secretariat
Thiruvananthapuram 1

Respected Sir,

Sub:- Objection to proposed amendment to the court fee and suit valuation act and the proposal to introduce court matters under NI Act.

I would like to submit the following matters with regards to the above subject and I further add here under, my recommendation to alternate ways to collect revenue from judicial proceedings in a revised rate of court fee. Your good self may kindly see that the family court act of 1984 was passed by parliament of India for an easy procedure to entertain matters pertaining to family disputes. It is from the very beginning public was made aware of objectives of the enactment, which is purely a welfare measures to protect the family structure the very important social unit especially we the Indians are concerned. Hence based on this all the proceedings before family court are being considered as petitions for which only nominal fee is levied. When the suppressed gender sector ie, women who are approaching the family court, majority for the redressal of their grievance. Introduction of court fee in family court will have grave impact and it is injustice to the women community especially and seldom a blow to them when women empowerment activities are going on progressively in our State.

Another aspect to be discussed and that I am strongly opposing is the proposal for introducing court fee in petition is under section 138 of NI Act. Sir, this is absolute injustice when such complaints are being filled section 190 of Cr. PC to adjudicate the matter under criminal law asking fee will cause long and serious impact.

Even though I am apposing these proposals I would like to recommend the government to introduce amendments in the following areas to increase government revenue which will have considerably lesser impact to the society of litigants and jurists.

1. When the strength of civil cases(suits) being filled in lower civil courts is considered, above 50% of the suits are for injection purpose (prohibitory/mandatory) under section 27(C) of Kerala Court fee and suit valuation act. In 99 % of such cases only rupees 20/- is remitted as court fee by the parties for enjoying the benefit of a lengthy judicial proceedings. Whatever the valuation may be, a minimum of rupees 200 can be fixed as court fee under the provision.
2. So also another area I hereby recommend is with respect the section 50 of the act where the minimum court fee is rupees 50/-. The same also can be increased to 200/-
3. There are hundreds of interlocutory applications filed in civil courts daily even if the fee is increased recently the petition fee can be further increased to rupees 10/- in lower courts and 20/- in higher courts.
4. It is not a demand to avoid family courts totally from increase of court fee. The existing petition fee rupees 50/- can be increased to rupees 200/- which is an affordable rate.
5. This recommendations as well as the objections are expected to be considered seriously by the present commission appointed for submitting recommendations with regards to the proposed amendments.

Yours Faithfully

V.Mohankumar
Advocate

Kadakkal

20.06.2024

67

1613/24

364

Opn-6



ബഹുമാനപ്പെട്ട റിട്ടയേർഡ് ജസ്റ്റിസ് വി.കെ മോഹനൻ സമിതി (കോടതി ഫീസ് പരിഷ്കരണം) മുൻപാകെ എറണാകുളം ജില്ല കോടതി അഭിഭാഷകനായ പോൾസൺ പി.ജെ സമർപ്പിക്കുന്ന നിർദേശം.

22/6/24

സർ,

പൗരന്മാർക്ക് നീതി ലഭ്യമാക്കുക എന്നത് ഒരു രാഷ്ട്രത്തിന്റെ പ്രാഥമിക ഉത്തരവാദിത്വമാണ്. ആയതിന് ടാക്സ്/ഫീ നിശ്ചയിക്കുന്നത് തികച്ചും അനീതിയാണ്. കാരണം രാഷ്ട്രത്തിന്റെ അധികാരം എന്നതുതന്നെ തങ്ങളുടെ ജീവനും സ്വത്തിനും സംരക്ഷണം നൽകുന്നതിനും നീതി പൂർവമായ ഭരണത്തിനുമായി പൗരന്മാർ സ്വമേധയാ വിട്ടുനൽകിയതാണ്.

മനുഷ്യൻ സമൂഹമായി ജീവിതം ആരംഭിച്ച കാലം മുതലേ എല്ലാ സംസ്കാരങ്ങളിലും നിയമ സംവിധാനങ്ങൾ ഉണ്ടായിരുന്നു. തർക്കങ്ങൾ പ്രശ്നങ്ങൾ തുടങ്ങിയവ പരിഹരിക്കുക ശിക്ഷ നടപ്പാക്കുക എന്നത് രാജാവിന്റെ/ഭരണാധികാരിയുടെ ഉത്തരവാദിത്വം ആയിരുന്നു. പ്രാകൃതം എന്ന് ഇന്ന് നമ്മൾ കണക്കാക്കുന്ന സമൂഹങ്ങൾ പോലും നീതി തേടി വരുന്ന പൗരനിൽ നിന്നും, നീതി തേടുന്നു എന്ന ആവശ്യത്തിന് വേണ്ടി ഫീ/ടാക്സ് ഈടാക്കിയിട്ടില്ല.

പുരാതന ഇന്ത്യയിൽ വേദകാലത്തോ മൗര്യ കാലത്തോ മുഗൾ കാലഘട്ടത്തിലോ നീതി തേടി വരുന്ന പൗരനിൽ നിന്നും കോർട്ട് ഫീ/ടാക്സ് ഈടാക്കിയിരുന്നില്ല. ബ്രിട്ടീഷ് ഭരണകാലത്ത് 1782ലെ മദ്രാസ് റെഗുലേഷൻ 3 ലാണ് രാജ്യത്ത് ആദ്യമായാണ് കോർട്ട് ഫീ/ടാക്സ് എന്നത് പ്രാബല്യത്തിൽ വരുന്നത് പിന്നീട് 1795 ലെ ബംഗാൾ റെഗുലേഷൻ 3 ലൂടേയും, 1802 ലെ ബോംബെ റെഗുലേഷൻ 38 ലൂടേയും കോർട്ട് ഫീ/ടാക്സ് എന്നത് ബ്രിട്ടീഷ് കൊളോണിയൽ ഭരണം ഇന്ത്യയിൽ നടപ്പിലാക്കി. അതായത് ബ്രിട്ടീഷ് സാമ്രാജ്യത്വമാണ് ഇന്ത്യയിൽ ഫീ/ടാക്സ് എന്നത് നീതിക്ക് ഏർപ്പെടുത്തിയത്. വിവിധ കോണുകളിൽ നിന്നും വിമർശനം ഉയർന്നതിനെ തുടർന്ന് ആയതിനെ

68

16/5/24

ലോർഡ് മെക്കാളെ 1835ൽ ന്യായീകരിച്ചത് 'കോർട്ട് ഫീ/ടാക്സ് എന്നത് തെറ്റായ പെറ്റീഷനുകൾ ഫയൽ ചെയ്യുന്നത് തടയും , കോടതികളുടെ പ്രവർത്തനം സുഗമമാക്കും' എന്നാണ്. യഥാർത്ഥത്തിൽ ഒരു ഇന്ത്യക്കാരൻ നീതി തേടി കോടതിയെ സമീപിക്കുന്നതിനെ തടയുക എന്നതായിരുന്നു ബ്രിട്ടീഷ് കൊളോണിയൽ ഭരണകൂടം കോർട്ട് ഫീ/ടാക്സ് നടപ്പാക്കിയതിലൂടെ ഉദ്ദേശിച്ചത്. സാമ്രാജ്യത്വ ഭരണകൂടത്തിൽ നിന്നും ഇന്ത്യ മോചനം നേടിയെങ്കിലും അവർ നടപ്പിലാക്കിയ തെറ്റായ പല നയങ്ങളും രാജ്യത്ത് തുടർന്നു അതിലൊന്നാണ് കോർട്ട് ഫീ/ടാക്സ്.

കേരളത്തിലെ പുതിയ കോർട്ട് ഫീ വർദ്ധനവിനെ പറ്റി പരിശോധിക്കുമ്പോൾ 2023-24 സംസ്ഥാന ബജറ്റിലെ ഭാഗം 4 ന് കീഴിൽ പോയിന്റ് നമ്പർ 533 " മറ്റു കോടതി വ്യവഹാരങ്ങൾക്കു -1% അധികമായി കോർട്ട് ഫീ ഈടാക്കുന്ന തരത്തിൽ 1959-ലെ കേരള കോർട്ട് ഫീസ് ആൻഡ് സ്യൂട്ട് വാല്യുവേഷൻ നിയമം ഭേദഗതി ചെയ്യും. സാധാരണ പൗരന്മാരുടെ സൗകര്യാർത്ഥം കോടതി ഫീസുകൾ ഇ-സ്റ്റാമ്പിംഗിന്റെ പരിധിയിൽ കൊണ്ടുവരും." എന്നാണ് പറഞ്ഞിരുന്നത്. ടി ബജറ്റ് തീരുമാനപ്രകാരമാണ് അങ്ങയുടെ നേതൃത്വത്തിലുള്ള ഈ സമിതി രൂപീകരിച്ചിട്ടുള്ളത് എന്നാണ് ഞാൻ മനസിലാക്കുന്നത്.

എന്നാൽ 2024-25 സാമ്പത്തിക വർഷത്തെ ബജറ്റിൽ ഈ സമിതി സമർപ്പിച്ച ഇടക്കാല റിപ്പോർട്ട് അടിസ്ഥാനമാക്കി ഭാഗം 4 ൽ പറഞ്ഞിട്ടുള്ളത്

568. ഇന്ത്യയിലെ പല സംസ്ഥാനങ്ങളും 1881-ലെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് 138 വകുപ്പിന് കീഴിൽ ഫയൽ ചെയ്യുന്ന കേസുകളിൽ പ്രത്യേകം കോടതി ഫീസ് ഈടാക്കി വരുന്നുണ്ട്. സംസ്ഥാനത്ത് ഇപ്പോഴും 10 രൂപയായാണ് ഇത് തുടരുന്നത്. ആയത് പരിശോധിച്ച കമ്മിറ്റി നിരസിക്കപ്പെടുന്ന ചെക്കിന്റെ തുക 10,000 രൂപ വരെയുള്ള സംഗതികളിൽ 250 രൂപയായും 10,000 രൂപയിൽ അധികരിക്കുന്ന സംഗതിയിൽ 3 ലക്ഷം രൂപയിൽ കവിയരുത് എന്ന നിബന്ധനയ്ക്ക് വിധേയമായി ചെക്ക് തുകയുടെ 5 ശതമാനം തുകയും കോടതി ഫീസായി ഉയർത്തുന്നു.

569. ഈ ആക്ടിനു കീഴിൽ അപ്പീൽ ഫയൽ ചെയ്യുന്ന സംഗതികളിൽ കുറ്റാരോപിതൻ സെഷൻസ് കോടതിയിൽ ഫയൽ ചെയ്യുന്ന അപ്പീലിന് 1,000 രൂപയും പരാതിക്കാരൻ ബഹു.ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്യുന്ന അപ്പീലിൽ, വിചാരണ കോടതിയിൽ ഒടുക്കിയ കോടതി ഫീസിന്റെ പകുതിയ്ക്ക് തുല്യമായ തുകയും കോടതി ഫീസായി ഉയർത്തുന്നു.

570. അതുപോലെ ഹൈക്കോടതി മുമ്പാകെ പരാതിക്കാരൻ ഫയൽ ചെയ്യുന്ന റിവിഷൻ പെറ്റിഷനിൽ ചെക്ക് തുകയുടെ പത്തിലൊന്നും ശിക്ഷാ വിധിയ്ക്കെതിരെ കുറ്റാരോപിതൻ ഫയൽ ചെയ്യുന്ന റിവിഷൻ പെറ്റീഷനുകളിൽ 1500 രൂപയും കോടതി ഫീസായി ഉയർത്തുന്നു.

571. സമാനമായി 1984-ലെ ഫാമിലി കോർട്ട് ആക്ടിൻ കീഴിൽ സംസ്ഥാനത്തെ കുടുംബ കോടതികളിൽ 7(1) (സി) വകുപ്പ് പ്രകാരമുള്ള വസ്തു സംബന്ധമായ കേസുകൾ ഫയൽ ചെയ്യുന്നതിന് നിലവിൽ 50/ രൂപയാണ് ഫീസ് ചുമത്തി വരുന്നത്. ആയതും പരിഷ്കരിക്കുവാൻ കമ്മിറ്റി ശുപാർശ ചെയ്തിട്ടുണ്ട്. തർക്ക സംഗതിയിലെ തുക ഒരു ലക്ഷം രൂപ കവിയാത്തിടത്ത് 200 രൂപയും ഒരു ലക്ഷം രൂപ മുതൽ 5 ലക്ഷം രൂപ വരെയുള്ള സംഗതിയിൽ അവകാശപ്പെടുന്ന തുകയുടെ അര ശതമാനവും അഞ്ചു ലക്ഷം രൂപയിൽ അധികരിക്കുന്ന സംഗതികളിൽ പരമാവധി 2 ലക്ഷം രൂപ എന്ന വ്യവസ്ഥയ്ക്ക് വിധേയമായി അവകാശപ്പെടുന്ന തുകയുടെ ഒരു ശതമാനവും കോടതി ഫീസ് ചുമത്തും. ഈ കേസുകളിന്മേൽ ബഹു.ഹൈക്കോടതി മുമ്പാകെ ഫയൽ ചെയ്യപ്പെടുന്ന അപ്പിലുകളിന്മേലും ഇതേ നിരക്കിൽ ഫീസ് ഈടാക്കും.

എന്നും കമ്മിറ്റി അതിന്റെ അന്തിമ റിപ്പോർട്ടിൽ ശിപാർശ ചെയ്യുന്നതിന് അനുസരിച്ച് മറ്റ് മേഖലകളിലും കോടതി ഫീ പരിഷ്കരിക്കുന്നതിനുള്ള നടപടികൾ കൈക്കൊള്ളുന്നതാണ്. എന്നുമാണ് ബജറ്റ് പ്രസംഗത്തിൽ ബഹു.ധനകാര്യമന്ത്രി നിയമസഭയിൽ പ്രസ്താവിച്ചത്.

കേരളത്തിൽ നിലവിൽ നടപ്പാക്കിയ കോർട്ട് ഫീ വർദ്ധനവ് എന്തുകൊണ്ട് ശരിയല്ല

2023–24 സംസ്ഥാന ബജറ്റിലെ ഭാഗം 4 ന് കീഴിൽ പോയിന്റ് നമ്പർ 533 പ്രകാരം '1 % കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തും അത് പഠിക്കാൻ കമ്മിറ്റി വെക്കും' എന്നാണ് പറഞ്ഞിരുന്നത്, എന്നാൽ ടി കമ്മിറ്റി ബാധിക്കപ്പെടുന്ന ആരേയും കേൾക്കാതെ പരസ്യ സിറ്റിംഗ് പോലും നടത്താതെ സർക്കാരിന് ഇടക്കാല റിപ്പോർട്ട് സമർപ്പിക്കുകയും ആയതിന്റെ അടിസ്ഥാനത്തിൽ കോർട്ട് ഫീ വർധിപ്പിക്കുകയും ചെയ്തു. ഇത് തികച്ചും സ്വാഭാവിക നീതിക്ക് വിരുദ്ധമാണ്.

1881–ലെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് 138 വകുപ്പിന് കീഴിൽ ഫയൽ ചെയ്യുന്ന കേസുകളിൽ കോടതി ഫീസ് 10 എന്നത് ചെക്കിന്റെ തുക 10,000 രൂപ വരെയുള്ള സംഗതികളിൽ 250 ആയി ഉയർത്തിയിരിക്കുന്നത് 2,400 ശതമാനം വർധനവാണ്. 10,000 രൂപയിൽ അധികരിക്കുന്ന സംഗതിയിൽ 3 ലക്ഷം രൂപയിൽ കവിയരുത് എന്ന നിബന്ധനയ്ക്ക് വിധേയമായി ചെക്ക് തുകയുടെ 5 ശതമാനം ആയി ഉയർത്തിയിരിക്കുന്നത് പരമാവധി 29,99,900 ശതമാനം വർധനവാണ്

കുടുംബ കോടതികളിൽ 7(1) (സി) വകുപ്പ് പ്രകാരമുള്ള വസ്തു സംബന്ധമായ കേസുകൾ ഫയൽ ചെയ്യുന്നതിന് നിലവിൽ 50/ രൂപ തർക്ക സംഗതിയിലെ തുക ഒരു ലക്ഷം രൂപ കവിയാത്തിടത്ത് 200 രൂപ ആയി ഉയർത്തിയത് 300 ശതമാനം വർധനവാണ്. അഞ്ചു ലക്ഷം രൂപയിൽ അധികരിക്കുന്ന സംഗതികളിൽ പരമാവധി 2 ലക്ഷം രൂപ ആയി ഉയർത്തിയത് 3,99,900 ശതമാനം വർധനവാണ്.

അതായത് 2023–24 സംസ്ഥാന ബജറ്റിൽ '1 % കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തും അത് പഠിക്കാൻ കമ്മിറ്റി വെക്കും' എന്നാണ് നിയമസഭയിൽ പ്രഖ്യാപിച്ചതെങ്കിൽ ഈ കമ്മിറ്റി ഇടക്കാല റിപ്പോർട്ട് പ്രകാരം കുറഞ്ഞത് 100 ശതമാനം മുതൽ 29,99,900 ശതമാനം വരെയാണ് കോർട്ട് ഫീ ഉയർത്തിയത്.

## കോർട്ട് ഫീ വർദ്ധനവിനെ സാധൂകരിക്കാൻ ഉന്നയിക്കുന്ന തെറ്റായ വാദങ്ങൾ

1. 2023-24 ബജറ്റിൽ പോയിന്റ് 531 ആയി സർക്കാർ കോർട്ട് ഫീ വർദ്ധനവിനെ സാധൂകരിക്കാൻ ഉന്നയിക്കുന്ന വാദം 'രണ്ട് പതിറ്റാണ്ടായി കേരളത്തിൽ കോർട്ട് ഫീ വർധിപ്പിച്ചിട്ടില്ല' എന്നതാണ്. എന്നാൽ ലോകത്ത് ഒരു വസ്തുവിനും 29,99,900 ശതമാനം വില രണ്ടു പതിറ്റാണ്ടിനുള്ളിൽ വർധിച്ചിട്ടില്ല. 2004 ൽ പവന് 4450 രൂപ വിലയുണ്ടായിരുന്ന സ്വർണത്തിന് 1136 ശതമാനം വിലയെ 2024 ആയപ്പോൾ വർധിച്ചിട്ടുള്ളു. പെട്രോൾ വില 36 ൽ നിന്നും 194 ശതമാനം വിലയെ വർധിച്ചിട്ടുള്ളു. ഏത് വസ്തുവിന്റെ വിലക്കയറ്റം പരിശോധിച്ചാലും ടി കമ്മിറ്റിയുടെ ശുപാർശയിൽ ഉയർത്തിയ കോർട്ട് ഫീ വർധനവിന്റെ അത്ര വർധനവ് ലോകത്ത് ഒന്നിനും വന്നിട്ടില്ല എന്ന് മനസിലാക്കാം. 1881-ലെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് 138 വകുപ്പിന് കീഴിൽ ഫയൽ ചെയ്യുന്ന കേസുകളിൽ കോടതി ഫീസ് 10 എന്നത് ചെക്കിന്റെ തുക 10,000 രൂപ വരെയുള്ള സംഗതികളിൽ 250 ആയി ഉയർത്തിയിരിക്കുന്നത് 2,400 ശതമാനം വർധനവാണ്. 10,000 രൂപയിൽ അധികരിക്കുന്ന സംഗതിയിൽ 3 ലക്ഷം രൂപയിൽ കവിയരുത് എന്ന നിബന്ധനയ്ക്ക് വിധേയമായി ചെക്ക് തുകയുടെ 5 ശതമാനം ആയി ഉയർത്തിയിരിക്കുന്നത് പരമാവധി 29,99,900 ശതമാനം വർധനവാണ്

   കുടുംബ കോടതികളിൽ 7(1) (സി) വകുപ്പ് പ്രകാരമുള്ള വസ്തു സംബന്ധമായ കേസുകൾ ഫയൽ ചെയ്യുന്നതിന് നിലവിൽ 50/ രൂപ തർക്ക സംഗതിയിലെ തുക ഒരു ലക്ഷം രൂപ കവിയാത്തിടത്ത് 200 രൂപ ആയി ഉയർത്തിയത് 300 ശതമാനം വർധനവാണ്. അഞ്ചു ലക്ഷം രൂപയിൽ അധികരിക്കുന്ന സംഗതികളിൽ പരമാവധി 2 ലക്ഷം രൂപ ആയി ഉയർത്തിയത് 3,99,900 ശതമാനം വർധനവാണ്.

2. കോർട്ട് ഫീ ഏർപ്പെടുത്തിയാൽ തെറ്റായ അന്യായങ്ങൾ ഫയൽ ചെയ്യപ്പെടുന്നത് തടയാമെന്നും കള്ള പരാതികൾ ഫയൽ ചെയ്യപ്പെടില്ല എന്നുമാണ് മറ്റൊരു ന്യായമായി പ്രചരിപ്പിക്കുന്നത്.

   ലളിതമായി പരിശോധിച്ചാൽ പണമില്ലാത്തവൻ അന്യായം ഫയൽ ചെയ്യാതിരിക്കുന്നത് തെറ്റായ അന്യായം ഫയൽ ചെയ്യാതിരിക്കലാണ് പണമുള്ളവൻ കോർട്ട് ഫീ അടച്ച് അന്യായം ഫയൽ ചെയ്യുന്നത് ശരിയായ അന്യായമാണ് എന്നതാണ് അർത്ഥമാക്കുന്നത്.

സാമ്പത്തിക ശേഷി കുറവുള്ള ദരിദ്രരും ഇടത്തരക്കാരും ആണ് ഏറ്റവും കൂടുതൽ അനീതി നേരിടുന്നത്. ജനസംഖ്യയിൽ ബഹുഭൂരിപക്ഷം വരുന്ന സാധാരണക്കാർ ഫയൽ ചെയ്യുന്നത് കള്ള അന്യായമാണ് എന്നത് തെറ്റായ സന്ദേശമാണ്. വലിയ കോർട്ട് ഫീ അടച്ച് ബുർഷ്വാസി ഫയൽ ചെയ്യുന്നത് ശരിയായ കേസും, വലിയ കോർട്ട് ഫീ കാരണം അടിസ്ഥാനവർഗം ഫയൽ ചെയ്യാതിരിക്കുന്ന കേസുകൾ കള്ള കേസുകളും ആണ് എന്നത് ശുദ്ധഅസംബന്ധമാണ്.

3. നിയമസംവിധാനത്തെ ലാഭകരമാക്കി നടത്തുന്നതിനാണ് കോർട്ട് ഫീ എന്നതും പ്രചരിപ്പിക്കപ്പെടുന്ന മറ്റൊരു വാദമാണ്.

കോർട്ട് ഫീ/ടാക്സ് ഈടാക്കുന്നത് തന്നെ തെറ്റായിരിക്കെ ഭരണകൂടം നിയമസംവിധാനത്തെ ലാഭമുണ്ടാക്കാനുള്ള മാർഗമാക്കി കണക്കാക്കുന്നത് ഗുരുതരമായ തെറ്റാണ്. നീതി ലഭ്യമാക്കുക എന്ന പ്രാഥമിക ഉത്തരവാദിത്വത്തെ വരുമാന മാർഗമായി കണക്കാക്കി ആയതിന് കോർട്ട് ഫീ/ടാക്സ് ഈടാക്കുന്നതിൽ നിന്നും ഉത്തരവാദിത്വപ്പെട്ട ഭരണകൂടങ്ങൾ പിന്മാറുകയാണ് വേണ്ടത്. ലോകമാകമാനം വിവിധതരം ഭരണകൂടങ്ങൾ ഉണ്ടെങ്കിലും ഒരു രാജ്യത്തും സാമ്പത്തിക ലാഭം ലക്ഷ്യം വെച്ചുകൊണ്ട് കോടതി സംവിധാനം പ്രവർത്തിക്കുന്നതായി അറിവില്ല. കടുത്ത മുതലാളിത്ത രാജ്യങ്ങളിൽ ജയിലുകളുടെ നടത്തിപ്പ് സ്വകാര്യ കമ്പനികളെ ഏൽപിച്ച് കുത്തക കമ്പനികളുടെ ഉത്പന്നങ്ങൾ നിർമിക്കുന്ന ഫാക്ടറികൾ ആയി മാറ്റിയിട്ടുണ്ടെങ്കിലും അവിടങ്ങളിലും ജുഡീഷ്യൽ വ്യവസ്ഥയെ ലാഭത്തിന് വേണ്ടി പ്രവർത്തിക്കുന്ന സംവിധാനം ആക്കി മാറ്റിയിട്ടില്ല.

## കോർട്ട് ഫീ വർദ്ധനവിന്റെ ദോഷങ്ങൾ

1. ഒരു രാഷ്ട്രത്തിന്റെ പ്രാഥമിക കടമയെ ഏറ്റവും ചുരുക്കി പറഞ്ഞാൽ പോലും നീതി നിർവഹണം അതിൽ ഉൾപെടും. ആയതിനാൽ നീതി പൗരന് സുഗമമായും വേഗത്തിലും ലഭ്യമാക്കുക എന്നത് രാഷ്ട്രങ്ങളുടെ പ്രാഥമിക ഉത്തരവാദിത്വമാണ്. രാഷ്ട്രം അതിന് പണം ആവശ്യപ്പെട്ടാൽ, നീതി തേടുന്ന ബഹുഭൂരിപക്ഷം വരുന്ന ജനതക്ക് കോടതികളെ സമീപിക്കാനാവില്ല സ്വാഭാവികമായും നീതി ലഭിക്കുക എന്ന അവന്റെ മൗലിക അവകാശം ഹനിക്കപെടും.

സ്വാഭാവികമായും രാഷ്ട്രം നീതി ലഭ്യമാകാത്ത സാഹചര്യത്തിൽ ബാധിക്കപ്പെട്ട വ്യക്തി അല്ലെങ്കിൽ സമൂഹം ബദൽ മാർഗങ്ങൾ തേടും ആയത് ചിലപ്പോൾ ലോക്കൽ ഗുണ്ടാ സംഘങ്ങൾ മുതൽ തീവ്രവാദ സംഘങ്ങൾ വരെയാകാം. ഇത്തരം സംഘങ്ങളുടെ ബദൽ കോടതികളുടെ പ്രവർത്തനം രാഷ്ട്രത്തിനകത്ത് നിയമ സംവിധാനത്തെ വെല്ലുവിളിക്കുകയും സംഘർഷം സൃഷ്ടിക്കുകയും ചെയ്യും. അവയുടെ പ്രവർത്തനം സംസ്ഥാനത്തിന്റെ ലോ ആൻഡ് ഓർഡറിനെ തകരാറിലാക്കും. നിയമവിരുദ്ധ സെറ്റിൽമെന്റ് സംവിധാനങ്ങൾ വർധിക്കും ഇത് സമൂഹത്തിൽ ഗുരുതരമായ പ്രത്യാഘാതങ്ങൾ സൃഷ്ടിക്കും.

ഒരു ആഡംബര കാറിന്റെയോ , ആഡംബര ഹോട്ടൽ മുറിയുടെയോ നികുതി വർധിപ്പിക്കുന്നത് പോലെയോ അല്ലെങ്കിൽ ഒരു നിയമ ലംഘനത്തിന് ഉയർന്ന ഫീ ഈടാക്കുന്നത് പോലെയോ അല്ല ഒരു പൗരൻ നീതി തേടുന്നതിന് കോർട്ട് ഫീ/ടാക്സ് വർധിപ്പിക്കുന്നത്. കാരണം നീതിക്ക് യാചിച്ച് കോടതിയിൽ എത്തുന്നതിൽ മൃഗീയ ഭൂരിപക്ഷം ഇന്ത്യയിലെ ഇടത്തരക്കാരും, ദരിദ്രരും, പരമ ദരിദ്രരുമാണ്. കോർട്ട് ഫീ/ടാക്സ് വർധന നീതിക്ക് വേണ്ടിയുള്ള അവരുടെ ശുഭ പ്രതീക്ഷയെ തടയും.

2. ചെക് ബൗൺസ് ആവുന്ന ബാങ്കുകളുടെ സ്ഥാനം കേസ് ഫയൽ ചെയ്യുന്ന കോടതിയുടെ അധികാര പരിധി നിശ്ചയിക്കുന്ന, -1881-ലെ നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് 138 വകുപ്പിന് കീഴിൽ ഫയൽ ചെയ്യുന്ന കേസുകളിൽ കോടതി ഫീസ് അമിതമായി വർധിപ്പിച്ചത് കാരണം ഇത്തരം കേസുകൾ കൂടുതൽ ഫയൽ ചെയ്യുന്ന വിഭാഗമായ ധനകാര്യ കമ്പനികൾ കേസുകൾ ഫയൽ ചെയ്യുന്നത് കേരളത്തിലേതിനേക്കാൾ വളരെ കുറഞ്ഞ കോർട്ട് ഫീ ഉള്ള അയൽ സംസ്ഥാനങ്ങളിലേക്ക് മാറ്റും.

സ്വാഭാവികമായും വലിയ തുകയുടെ ചെക്ക് കേസുകൾ നടത്തുന്ന സാമ്പത്തിക ശേഷി ഉള്ള വ്യക്തികളും കേരളത്തിന് പുറത്ത് ബാങ്ക് അക്കൗണ്ട് എടുത്ത് അവിടെ ചെക്ക് പ്രെസന്റ് ചെയ്ത് ജൂറിസ്ഡിക്ഷൻ ചെയ്ഞ്ച് ചെയ്യും, തന്മൂലം കോർട്ട് ഫീ ഇനത്തിൽ നഷ്ടം സംഭവിക്കുന്നത് കേരള സംസ്ഥാനത്തിനായിരിക്കും. കൂടാതെ ഇത്തരം കേസുകളിൽ എതിർഭാഗത്ത് വരുന്ന വായ്പ തിരിച്ചടവ് മുടങ്ങിയവർ ഇതര സംസ്ഥാനത്ത് പോയി കേസ് നടത്തേണ്ടി വരുന്നതിനാൽ വലിയ സാമ്പത്തിക ദുരിതം നേരിടേണ്ടി വരും.

3. ഭർത്താവിൽ നിന്നോ ഭർതൃഗൃഹത്തിൽ നിന്നോ നേരിടുന്ന അതിക്രമം മൂലം രക്ഷപെട്ട് വരുന്ന സ്ത്രീയോട് ഭർത്താവ് അന്യാധീനപ്പെടുത്തിയ സ്വത്തുക്കൾ/ആഭരണം എന്നിവ തിരിച്ചു ലഭിക്കുന്നതിന് അന്യായം ഫയൽ ചെയ്യണമെങ്കിൽ തന്നെ വലിയ ഫീ തരണം എന്ന് ഭരണകൂടം ആവശ്യപ്പെടുന്നത് വലിയ ചതിയാണ്. ഒരു ഇരയായ സ്ത്രീക്ക് എങ്കിലും ഈ കോർട്ട് ഫീ/ടാക്സ് വ്യവസ്ഥകാരണം നീതി ലഭിക്കാതെ വന്നാൽ ആയത് സർക്കാരിന്റെ പരാജയമാണ്. ഒരു തരത്തിലും ആയത് ന്യായീകരിക്കാനാവില്ല. നിയമപരിരക്ഷയുള്ള സർക്കാരിന്റെ പകൽകൊള്ളയായേ ആയതിനെ കാണാനാവൂ.

4. കോർട്ട് ഫീ വർധന കാരണം ചെക്ക് കേസുകൾ കുറയുകയും സിവിൽ കേസുകൾ വർധിക്കുകയും ചെയ്യും തന്മൂലം സിവിൽ കോടതികളുടെ പ്രവർത്തനം താളം തെറ്റുകയും നിലവിൽ തന്നെ വിധി ലഭിക്കാനുള്ള കാലതാമസം ഇനിയും വർധിക്കുന്ന സാഹചര്യം ഉണ്ടാക്കുകയും ചെയ്യും.

2023-24 സംസ്ഥാന ബജറ്റിൽ '1 % കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തും അത് പഠിക്കാൻ കമ്മിറ്റി വെക്കും' എന്നാണ് നിയമസഭയിൽ പ്രഖ്യാപിച്ചതെങ്കിൽ ആയതിന്റെ അടിസ്ഥാനത്തിൽ രൂപീകരിച്ച ഈ കമ്മിറ്റി പൊതുജനങ്ങളിൽ നിന്നോ, മേഖലയിൽ തൊഴിലെടുക്കുന്നവരിൽ നിന്നോ, പരസ്യമായി യാതൊരു അഭിപ്രായവും തേടാതെ ഇടക്കാല റിപ്പോർട്ട് പൊതുജന സമക്ഷം പ്രസിദ്ധീകരിക്കാതെ, കുറഞ്ഞത് 100 ശതമാനം മുതൽ 29,99,900 ശതമാനം വരെ കോർട്ട് ഫീ ഉയർത്താനുള്ള നിർദേശം സർക്കാരിന് നൽകുകയും ആയതിന്റെ അടിസ്ഥാനത്തിൽ സർക്കാർ കോർട്ട് ഫീ ഉയർത്തുകയും, ആയത് നടപ്പിലാക്കുകയും ചെയ്തിരിക്കുന്നത് തെറ്റാണ്.

ടി വർധന നിരുപാധികം പിൻവലിക്കുകയും, വർധിപ്പിച്ച ഫീ ഒടുക്കി ഈ കാലയളവിൽ കേസ് ഫയൽ ചെയ്തവർക്ക് അത് തിരികെ നൽകാനുള്ള നടപടി സ്വീകരിക്കുകയും, വർധിപ്പിച്ച ഫീ അടക്കാനാവാത്തതിനാൽ കേസ് ഫയൽ ചെയ്യാൻ കഴിയാതെ വന്നവർക്ക് കേസ് ഫയൽ ചെയ്യുന്നതിനുള്ള സമയപരിധി ഒഴിവാക്കി ഇളവ് ചെയ്ത് കൊടുക്കുന്നതിനും ആവശ്യമായ ഇടപെടൽ ഈ കമ്മീഷൻ സ്വീകരിക്കണം.

കൂടാതെ മറ്റ് ഇനങ്ങളിൽ ഒന്നും കോർട്ട് ഫീ വർധിപ്പിക്കാതെ, പൗരന് നീതി ലഭ്യമാക്കുക എന്ന പ്രാഥമിക ഉത്തരവാദിത്വം നടപ്പിലാക്കാൻ സർക്കാരിനോട് നിർദേശിക്കണം എന്നും, നീതി ന്യായ മേഖല ലാഭം/വരുമാനം ലക്ഷ്യമാക്കി പ്രവർത്തിപ്പിക്കേണ്ടതായ ഒന്നല്ല എന്ന് റിട്ടയേർഡ് ഹൈകോർട് ജഡ്ജ് ആയ അങ്ങ് അധ്യക്ഷനായ സമിതി സർക്കാരിനെ ബോധ്യപ്പെടുത്തി നൽകണമെന്നും, സർക്കാരിനോട് നിലവിൽ സംഭവിച്ച കോർട്ട് ഫീ എന്ന തെറ്റ് തിരുത്താൻ ആവശ്യപ്പെടണം എന്നും അങ്ങയുടെ സമിതി മുൻപാകെ ഞാൻ നിർദേശിക്കുന്നു.

വിശ്വസ്തതയോടെ

21/06/2024

എറണാകുളം

അഡ്വ.പോൾസൺ പി ജെ

പ്രകാശ് & ജോസഫ് അസ്സോസിയേറ്റ്സ്

ഒ.എസ് 48, ജി.സി.ഡി.എ കോംപ്ലക്സ്,

മറൈൻ ഡ്രൈവ്, എറണാകുളം 682031

മൊബൈൽ നമ്പർ 9747648103

10.01.2024-ലെ സ.ഉ.(സാധാ) നം.46/2024/നിയമം, 16.01.2024-ലെ സ.ഉ.(സാധാ) നം. 63/2024/നിയമം എന്നീ സർക്കാർ ഉത്തരവുകൾ പ്രകാരം കോടതി ഫീസ് പരിഷ്കരണത്തെ സംബന്ധിച്ച് പഠിച്ച് ശിപാർശ സമർപ്പിക്കുന്നതിനായി നിയമിക്കപ്പെട്ട ജസ്റ്റീസ് വി.കെ.മോഹനൻ (റിട്ട.) ചെയർമാനായിട്ടുള്ള വിദഗ്ദ സമിതി പൊതുജനങ്ങളിൽ നിന്നും അഭിപ്രായം സ്വരൂപിക്കുന്നതിനായി 19-06-2024 മുതൽ 22-06-2024 വരെ തീയ്യതികളിൽ കണ്ണൂർ, കോഴിക്കോട്, എറണാകുളം, തിരുവനന്തപുരം എന്നിവിടങ്ങളിൽ വച്ച് നടത്തിയ ഹിയറിങ്ങിന്റെ മിനിറ്റ്സ്

മുൻകൂട്ടി നിശ്ചയിച്ചത് പ്രകാരമുള്ള ഹിയറിങ്ങ് കേന്ദ്രങ്ങളിൽ യഥാസമയം സമിതി ചെയർമാൻ ജസ്റ്റീസ് വി.കെ.മോഹനൻ (റിട്ട.), സമിതി കൺവീനറും നിയമ സെക്രട്ടറിയും കൂടിയായ ശ്രീ.കെ.ജി.സനൽ കുമാർ, സമിതി അംഗമായ അഡ്വ.സി.പി.പ്രമോദ് എന്നിവർ തുടർച്ചയായി എല്ലാ ഹിയറിങ്ങുകളിലും നേരിട്ട് പങ്കെടുത്തു.

ആരോഗ്യ അവസ്ഥ പരിഗണിച്ച് സമിതി അംഗം ഡോ.ശ്രീ.എൻ.കെ.ജയകുമാർ അവർകളെ, തിരുവനന്തപുരം ഒഴികെയുള്ള ഹിയറിങ്ങ് കേന്ദ്രങ്ങളിൽ നേരിട്ട് പങ്കെടുക്കുന്നത് ഒഴിവാക്കണമെന്നും പകരം അവിടങ്ങളിൽ ഓൺലൈൻ മുഖേന പങ്കെടുക്കുവാൻ അദ്ദേഹത്തിനെ അനുവദിക്കണമെന്ന അദ്ദേഹത്തിന്റെ അഭ്യർത്ഥന ചെയർമാൻ അംഗീകരിച്ചതനുസരിച്ച് തിരുവനന്തപുരം ഒഴികെയുള്ള കേന്ദ്രങ്ങളിൽ ഡോ.ശ്രീ.എൻ.കെ.ജയകുമാർ ഓൺലൈൻ മുഖേനയും, തിരുവനന്തപുരത്ത് നേരിട്ടും ഹിയറിങ്ങിൽ പങ്കെടുക്കുകയും, കൂടാതെ, മറ്റൊരു സമിതി അംഗമായ ഡോ.ശ്രീ.എ.ജയതിലക് അവർകൾ തിരുവനന്തപുരം ഒഴികെയുള്ള എല്ലാ കേന്ദങ്ങളിലും നേരിട്ട് പങ്കെടുക്കുകയും എന്നാൽ തിരുവനന്തപുരം കേന്ദ്രത്തിലെ ഹിയറിങ്ങ് തീയതിയായ 22.06.2024-ന് കേന്ദ്ര ധനവകുപ്പ് മന്ത്രി ഡൽഹിയിൽ വിളിച്ചു ചേർത്ത

അടിയന്തിര യോഗത്തിൽ നേരിട്ട് പങ്കെടുക്കേണ്ടിയിരുന്നതിനാൽ ചെയർമാന്റെ അനുവാദത്തോടെ ഡൽഹിയിൽ നിന്നും തിരുവനന്തപുരം കേന്ദ്രത്തിലുള്ള ഹിയറിങ്ങിൽ ഓൺലൈൻ മുഖേന പങ്കെടുക്കുകയും ചെയ്തു.

അപ്രകാരം 19.06.2024 മുതൽ 22.06.2024 വരെ നടത്തിയ പബ്ലിക്ക് ഹിയറിങ്ങിന്റെ തൽസമയക്കുറിപ്പിന്റെ അടിസ്ഥാനത്തിൽ തയ്യാറാക്കിയ മിനിട്ട്സ് താഴെ കൊടുക്കുന്നു.

ഉത്തര മേഖല, മധ്യ മേഖലാ, തെക്കൻ മേഖല ഹിയറിങ് സംബന്ധിച്ച് 02/05/2024 ലെ കത്തിലും 09/06/2024 ലെ നോട്ടിഫിക്കേഷൻ പ്രകാരം എറണാകുളം കേന്ദ്രത്തിൽ രാവിലത്തെ നടപടികൾ പാലക്കാട്,ഇടുക്കി,കോട്ടയം, എന്നീ ജില്ലകൾക്കും ഉച്ച തിരിഞ്ഞുള്ള ഹിയറിങ്ങിൽ എറണാകുളം, തൃശ്ശൂർ,ആലപ്പുഴ എന്നീ ജില്ലകൾക്കും, തെക്കൻ മേഖലയിൽ രാവിലെ തിരുവനന്തപുരം,കൊല്ലം ജില്ലകൾക്കും ഉച്ച കഴിഞ്ഞ് പത്തനംതിട്ട ജില്ലയുമാണ് സമയം അനുവദിച്ചിരുന്നത് എങ്കിലും പല സന്ദർഭങ്ങളിലും മേൽപ്പടി സമയ നിബന്ധന പാലിക്കാതെ പല ജില്ലകളിൽനിന്നും പ്രതിനിധികൾ എത്തിയതിനെത്തുടർന്നു മേൽപ്പടി സമയക്രമത്തിനു മുൻഗണന കൊടുക്കാതെ ആദ്യമാദ്യം വന്നവർക്ക് പ്രഥമ പരിഗണനകൊടുത്തുകൊണ്ട് ഹിയറിങ് നടപടികളിലേക്ക് നീങ്ങുകയാണ് ഉണ്ടായത്. ഈ മിനുട്സ് തയ്യാറാക്കുന്ന അവസരത്തിൽ ഓരോ കേന്ദ്രങ്ങളിലും പങ്കെടുത്തിട്ടുള്ള ബാർ അസ്സോസിയേഷനുകൾ, ലോയേഴ്സ് ഓർഗനൈസേഷനുകൾ, ഇതര സംഘടനകൾ, വ്യക്തികൾ എന്ന നിലയ്ക്ക് അവരുടെ പ്രതിനിധികൾ സമിതി മുൻപാകെ സമർപ്പിച്ച കാര്യങ്ങളും പ്രസ്തുത ക്രമത്തിൽ രേഖപ്പെടുത്തുകയാണ് ചെയ്തിട്ടുള്ളത്. അപ്രകാരം പൊതു ഹിയറിങ് കേന്ദ്രങ്ങളിൽ ഹാജരായ സംഘടനാ പ്രതിനിധികളും വ്യക്തികളും സമിതി മുമ്പാകെ അവതരിപ്പിച്ച വാദഗതികളുടെയും നിർദ്ദേശങ്ങളുടെയും ചർച്ചകളുടെയും ഏകദേശ രൂപമാണ് താഴെക്കൊടുത്തിരിക്കുന്ന മിനിറ്റ്സ്.

## വടക്കൻ മേഖല

കണ്ണൂർ,കോഴിക്കോട് കേന്ദ്രങ്ങൾ ഉൾപ്പെടുന്നതാണ് വടക്കൻ മേഖല. കണ്ണൂർ കേന്ദ്രത്തിൽ കണ്ണൂർ,കാസർഗോഡ് ജില്ലകളിലെ പ്രതിനിധികളെയും, കോഴിക്കോട് കേന്ദ്രത്തിൽ കോഴിക്കോട്, മലപ്പുറം, വയനാട്, ജില്ലകളിലെ പ്രതിനിധികളെയും ഉൾപ്പെടുത്തിയാണ് ഹിയറിങ് സംഘടിപ്പിച്ചിട്ടുള്ളത്.

### I. കണ്ണൂർ കേന്ദ്രം 19/06/2024

### A. കണ്ണൂർ ജില്ല (10 a.m to 12 p.m)

### 1. ബാർ അസ്സോസിയേഷൻ

**(a). KANNUR BAR ASSOCIATION** നു വേണ്ടി അഡ്വ. കസ്തൂരി ദേവൻ (പ്രസിഡന്റ്), അഡ്വ. ജി.വി. പങ്കജാക്ഷൻ (സെക്രട്ടറി), അഡ്വ. എം.കെ. പ്രസാദ് (എക്സിക്യൂട്ടിവ് മെമ്പർ) എന്നിവർ ഹാജരായി.

CMP, I.A എന്നിവയുടെ ഫീസ് കാലാനുസൃതമായി പരിഷ്കരിക്കാവുന്നതാണെന്നും, ഫാമിലി കോർട്ടിൽ ഫീസിന്റെ കാര്യത്തിൽ ഒരു Fixed amount system നടപ്പാക്കണമെന്നും, cheque കേസുകളിൽ തുക പരിഗണിക്കാതെ Fixed Court fee നടപ്പാക്കണമെന്നും അവർ ആവശ്യപ്പെട്ടു.

കുടുംബ കോടതി, സെക്ഷൻ 138 കേസ്സ് ഫീസ് ഒഴിവാക്കണം എന്നും Court Fee Act-ൽ മറ്റ് കേസ്സുകളിൽ, ഉദാ: Complaint fee, Copy application fee, copy sheet fee, absent petition, RCP, partition suit എന്നിവയുടെ ഫീസുകൾ കാലാനുസൃതമായി കൂട്ടാം എന്നും അഡ്വ. വിശ്വൻ തലശ്ശേരി, അഭിപ്രായപ്പെട്ടു. കൂടാതെ Section 4A Court Fee Act 1/10$^{th}$ court fee

ഉയർത്താം എന്നും അദ്ദേഹം അഭിപ്രായപ്പെട്ടു. ഭാരവാഹികൾ രേഖാമൂലമുള്ള നിവേദനവും സമിതി മുൻപാകെ സമർപ്പിച്ചു.

**(b). PAYYANNUR BAR ASSOCIATION** ന് വേണ്ടി അഡ്വ.ഡി.ഗോപിനാഥൻ (പ്രസിഡന്റ്), അഡ്വ.സി.രാജേഷ് (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. അഡ്വ.ഡി.ഗോപിനാഥന്റെ അഭിപ്രായത്തിൽ Section 138 NI Act കേസുകൾ, Gold O.P കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണ്ണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ കോർട്ട് ഫീസുകൾ നാമമാത്രമായി മാത്രം വർദ്ധിപ്പിക്കാവുന്നതാണെന്നും, Notary Stamp ഒരെണ്ണം മാത്രം ആക്കുന്നതിനുള്ള നടപടികൾ സ്വീകരിക്കണമെന്നും, കോടതികളുടെ സാങ്കേതികപരമായ അടിസ്ഥാന സൗകര്യങ്ങൾ (Servers, Data, Wi-fI etc.) നല്ല രീതിയിൽ മെച്ചപ്പെടുത്തണമെന്നും ആവശ്യപ്പെട്ടു.

## 2. അഭിഭാഷക സംഘടനകൾ

**(a). ALL INDIA LAWYERS UNION, KANNUR UNIT** ന് വേണ്ടി അഡ്വ. സി. വിനോദ്കുമാർ (കണ്ണൂർ, ജില്ലാ സെക്രട്ടറി), അഡ്വ. ജി.പി ഗോപാലകൃഷ്ണൻ (സെക്രട്ടറി, തലശ്ശേരി ബാർ അസോസിയേഷൻ) അഡ്വ. ജഗതാഭായി എന്നിവർ ഹാജരായി. അഡ്വ. സി. വിനോദ്കുമാറിന്റെ അഭിപ്രായപ്രകാരം, സെക്ഷൻ 138 കേസുകളിൽ ഒരു Slab System നടപ്പിൽ വരുത്തുന്നതാണ് നല്ലതെന്നും, കൂടാതെ ഫാമിലി കോർട്ടിനെ പൂർണ്ണമായും കോർട്ട് ഫീ വർദ്ധനവിൽ നിന്നും ഒഴിവാക്കണമെന്നും ആയതിന് പകരം Injunction Suit, various petition fees in magistrate courts, Arbitration, Rent Control Petitions, Copy application എന്നിവയുടെ തുകയിൽ കാലനുസൃതമായ പരിഷ്കരണം നടപ്പാക്കാവുന്നതാണെന്നും അഭിപ്രായപ്പെട്ടു.

സ്ത്രീകൾ, കുട്ടികൾ എന്നിവർക്കായുള്ള നിയമ സംവിധാനങ്ങളിൽ കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തരുത് എന്നും അങ്ങിനെ ചെയ്യുന്നത് (ഫീ വർദ്ധനവ് വരുത്താത്തത്) Legal welfare എന്ന ആശയത്തെ ശക്തിപ്പെടുത്തും എന്നും അഡ്വ. ജഗതാഭായി അഭിപ്രായപ്പെട്ടു.

Legal Service Authority Act Section 12-ന്റെ പരിധിയിൽ വരാത്ത വൻകിട ബാങ്കുകൾ, ചിട്ടി കമ്പനികൾ എന്നിവർ അദാലത്തുകൾ മുഖേന കോടികളുടെ കേസുകൾ ഒരു കോർട്ട് ഫീസും ഇല്ലാതെ തീർപ്പാക്കുന്നു അതിനാൽ ഈ മേഖലയിൽ വൻകിട സ്ഥാപനങ്ങളുടെ കേസുകൾക്ക് ഫീസ് ഏർപ്പെടുത്താവുന്നതാണ് ഇത് സാധാരണക്കാരെ ബാധിക്കാത്ത വിധത്തിൽ നടപ്പാക്കാവുന്ന ഒന്നാണ് എന്നും അഡ്വ. ജി.പി ഗോപാലകൃഷ്ണൻ അഭിപ്രായപ്പെട്ടു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(b). Kerala Lawyers Forum, Kannur District Committee**

കമ്മിറ്റിയെ പ്രതിനിധീകരിച്ച് അഡ്വ. ബി. മുഹമ്മദ് ഹനീഫ് (പ്രസിഡന്റ്), അഡ്വ. കെ.പി. മുഹമ്മദ് ബഷീർ (സ്റ്റേറ്റ് സെക്രട്ടറി) എന്നിവർ സംസാരിച്ചു. Kerala Lawyers Forum കണ്ണൂർ ജില്ലാ കമ്മിറ്റി കോർട്ട് ഫീ വർദ്ധനവിന് അനുകൂലമല്ല എന്ന് അഡ്വ. ബി. മുഹമ്മദ് ഹനീഫ് പ്രസ്താവിച്ചു. കൂടാതെ ഫാമിലി കോർട്ടുകളിൽ എത്തുന്നത് കൂടുതലും സാധാരണക്കാരായ ആളുകളാണെന്നും കോർട്ട് ഫീ വർദ്ധനവ് ഫാമിലി കോർട്ട് കേസുകളുടെ നടത്തിപ്പ ചെലവ് വർദ്ധിക്കുന്നതിനും കക്ഷികൾ കോടതികളിൽ നിന്നും അകലുന്ന അവസ്ഥയിലേക്ക് കാര്യങ്ങൾ എത്തിക്കുന്നതിന് ഇടയാക്കുമെന്നും അത് അഡ്വക്കേറ്റ്മാരുടെ ഭാവിയെത്തന്നെ ഗുരുതരമായി ബാധിക്കുന്ന ഒന്നായിമാറുമെന്നും അഡ്വ. ബി. മുഹമ്മദ് ഹനീഫ് പറഞ്ഞു.

കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തിയത് ശരിയായ പഠനം നടത്തിയല്ല എന്ന് അഡ്വ. കെ.പി. മുഹമ്മദ് ബഷീർ പറഞ്ഞു. അതിനാൽ മതിയായ പഠനം നടത്തിയശേഷം മാത്രമേ സർക്കാർ ഇത്തരം ഒരു വർദ്ധനവ് നടപ്പിൽ വരുത്തുന്നതിനെപ്പറ്റി ആലോചിക്കാവുയെന്നും അദ്ദേഹം കൂട്ടി ചേർത്തു.

മറുപടിയായി ബഹു.ചെയർമാൻ കേരളത്തിൽ ഇത്തരത്തിൽ കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തിയത് സംബന്ധിച്ച് പഠിക്കാൻ ഒരു കമ്മിറ്റി ആദ്യമായാണെന്നും, കോർട്ട് ഫീ വർദ്ധനവ് വരുത്തിയത് 189th Indian Law Commission Report-ന്റെ ചുവടുപിടിച്ചാണെന്നും, അതുപോലെ തന്നെ Family Court Act ൽ ഒരിടത്തും കോർട്ട് ഫീ ഈടാക്കരുതെന്നോ വർദ്ധിപ്പിക്കരുത് എന്നോ പറയുന്നില്ല എന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ പ്രതിനിധികൾ രേഖാമൂലമുള്ള സമർപ്പണം ബഹു.ചെയർമാൻ മുമ്പാകെ സമർപ്പിച്ചു.

**(c). Indian Lawyers Congress**, കണ്ണൂർ ജില്ലാ കമ്മിറ്റിയെ പ്രതിനിധീകരിച്ച് അഡ്വ. കെ.വി.മനോജ്കുമാർ, അഡ്വ. സോന എന്നിവർ സംസാരിച്ചു. കോർട്ട് ഫീ നിലവിൽ വർദ്ധിപ്പിക്കുകവഴി beneficial legislation എന്ന ആശയത്തിൽ നിന്നും ഉള്ള വ്യതിചലനമാണെന്നും ആയതിനാൽ Indian Lawyers Congress, കണ്ണൂർ ജില്ലാ കമ്മിറ്റിയ്ക്ക് കോർട്ട് ഫീ വർദ്ധനവിനെ അംഗീകരിക്കാൻ കഴിയില്ലായെന്നും അറിയിച്ചു. ഫാമിലി കോർട്ടുകളിൽ എത്തുന്നത് കൂടുതലും സാധാരണക്കാരായ ആളുകളാണെന്നും നിലവിലെ കോർട്ട് ഫീ വർദ്ധനവ് അത്തരം വിഭാഗത്തെ സാരമായി ബാധിക്കുന്നതാണെന്നും അതിനാൽ സർക്കാർ ഇതിൽ നിന്നും പിൻമാറണമെന്നും അവർ ആവശ്യപ്പെട്ടു. Negotiable Instrument case ലും മറ്റും കോർട്ട് ഫീ ഏർപ്പെടുത്തുന്നത് പരാതിക്കാരനെ സാമ്പത്തികമായി കൂടുതൽ പ്രതിസന്ധിയിലാക്കുമെന്നും കൂടാതെ സെക്ഷൻ 138 കേസുകളിൽ വിധി പറഞ്ഞ കേസുകളിൽ അടച്ച കോർട്ട് ഫീ തിരിച്ച് കിട്ടുന്നതിനുള്ള നടപടി സ്വീകരിക്കണമെന്നും പ്രതിനിധികൾ ആവശ്യപ്പെട്ടു. വാചാലുള്ള വാദഗതികൾ ഉന്നയിച്ചതുകൂടാതെ ആയത് രേഖാമൂലം കമ്മറ്റി മുമ്പാകെ സമർപ്പിക്കുകയും ചെയ്തു.

**(d). BHARATHEEYA ABHIBHASHAKA PARISHAD KANNUR DISTRICT COMMITTEE** യ്ക്ക് വേണ്ടി അഡ്വ.സന്ദീപ് കുമാർ (സെക്രട്ടറി) അഡ്വ. മുഹ്സിൻ കെ.വി (വൈസ് പ്രസിഡന്റ്) അഡ്വ. നിഥിൻ സി.എച്ച് (ജോയിന്റ് സെക്രട്ടറി) അഡ്വ. ദീപക് എന്നിവർ ഹാജരായി. ഇവരുടെ നിർദ്ദേശമനുസരിച്ച് നിയമ ഭേദഗതികൾ സാധാരണക്കാരന്

ഒപ്പമാകണമെന്നും, ഫാമിലി കോർട്ട് Sec.138 കേസുകളിൽ ഫീസിന്റെ കാര്യത്തിൽ ഒരു വർദ്ധനവും പാടില്ല എന്നും, അങ്ങിനെ ചെയ്യുന്നത് ആളുകളെ മറ്റ് സംസ്ഥാനങ്ങളിൽ, ഉദാഹരണത്തിന് മാഹിയിലും മറ്റും കേസ് ഫയൽ ചെയ്യുന്നതിന് പ്രേരിപ്പിക്കുമെന്നും ഇത്തരം സാഹചര്യം കേരളത്തിലെ അഭിഭാഷകർക്ക് വളരെ ദോഷകരമായി ഭവിക്കുമെന്നും, കൂടാതെ കക്ഷികൾ കോടതി സംവിധാനത്തിൽ നിന്നും അകലുന്നതിനും കേസുകൾ തീർക്കുന്നതിന് മറ്റ് സാമൂഹിക വിരുദ്ധ ഉപാധികളെ അവലംബിക്കുന്നതിനു കാരണമാവുകയും അത് സമൂഹത്തിന് തന്നെ ഭീഷണിയായിത്തീരുകയും ചെയ്യുമെന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(e). BJP LEGAL CELL - KANNUR DISTRICT -** നു വേണ്ടി അഡ്വ. ശ്രീകാന്ത് രവിവർമ്മൻ ഹാജരായി. Sec.138 കേസുകൾ, Gold O.P കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണ്ണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ കോർട്ട് ഫീസുകൾ നാമമാത്രമായി മാത്രം വർദ്ധിപ്പിക്കണമെന്നും. ഇപ്പോഴത്തെ അന്യായമായ വർദ്ധനവ് ഭാവിയിൽ കോടതി സംവിധാനത്തിൽ നിന്നും ജനങ്ങളെ അകറ്റുമെന്നും ഇത്തരം സാഹചര്യങ്ങൾ ഉണ്ടാകാതെ നോക്കണ്ടത് ഗവൺമെന്റിന്റെ ഉത്തരവാദിത്വമാണെന്നും അഭിപ്രായപ്പെട്ടു.

രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**B. കാസർഗോഡ് ജില്ല** (2 p.m to 4 p.m)

**1. ബാർ അസ്സോസിയേഷൻ**

**(a). KASARGOD BAR ASSOCIATION** -നു വേണ്ടി അഡ്വ. മണികണ്ഠൻ നമ്പ്യാർ (പ്രസിഡന്റ്) ഹാജരായി.

Negotiable Instrument case കളിൽ നിലവിൽ 5% ഫീസ് വർദ്ധിപ്പിച്ചതുതന്നെ എതിർക്കപ്പെടേണ്ട ഒന്നാണെന്നും അതുപോലെ തന്നെ ഫാമിലി കോർട്ടിലെ ഫീസ് വർദ്ധനവ് തികച്ചും അനീതിയാണെന്നും ഇത് കോടതി സംവിധാനത്തിൽ നിന്നും ജനങ്ങളെ അകറ്റുമെന്നും കൂടാതെ ഇപ്പോൾ നടപ്പാക്കിയതിന് പകരം ഫാമിലി കോർട്ടിൽ ഒരു Fixed Court Fee system നടപ്പാക്കുന്നതാണ് അഭികാമ്യം എന്നും അറിയിച്ചു. Injunction Suit, Bail Application, Absent Petition, Copy application, Rent Control Petition എന്നിവയുടെ ഫീസ് വർദ്ധനവിന് വിധേയമാക്കിയില്ല എന്നും കൂടാതെ കോർട്ട് ഫീ ആക്ട് സെക്ഷൻ 52 പ്രകാരമുള്ള അപ്പീലുകളിൽ ഫീ 1/3 ആക്കുക അതുപോലെ തന്നെ കോർട്ട് ഫീ ആക്ട് സെക്ഷൻ 74 പ്രകാരമുള്ള Exemption ന്റെ ഉയർന്ന പരിധി നിലവിൽ കുറവാണ് ആയത് ഉയർത്തുന്നത് എസ്.സി/എസ്.റ്റി, സഹകരണ പ്രസ്ഥാനങ്ങൾ എന്നിവർക്ക് ഉണകരമാകും എന്നും കോർട്ട് ഫീ എന്നതിനെ ഗവൺമെന്റ് ഒരു വരുമാന മാർഗ്ഗമായി കാണരുതെന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(b). HOZDURG BAR ASSOCIATION** -നു വേണ്ടി അഡ്വ. കെ.സി.ശശീന്ദ്രൻ (പ്രസിഡന്റ്) അഡ്വ. പി.കെ. സതീശൻ (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. Sec.138 NI Act കേസുകളിൽ കാസർഗോഡ് ജില്ലയിൽ നിലവിൽ കേസുകൾ ഫയൽ ചെയ്യുന്നത് കുറവാണ് എന്നും കേരളത്തിലെ വർധിച്ച ഫീസിന്റെ അടിസ്ഥാനത്തിൽ കക്ഷികൾ കർണാടകത്തിലും മറ്റും കേസുകൾ ഫയൽ ചെയ്യുന്നതു കൊണ്ടാണ് ഇതെന്നും അറിയിച്ചു. ഒരു ഫിക്സഡ് കോർട്ട് ഫീ സംവിധാനമാണ് വേണ്ടത് എന്നും കൂടാതെ കോർട്ട് ഫീ ആക്ട് സെക്ഷൻ 25 പ്രകാരം ഫയൽ ചെയ്യുന്ന സ്യൂട്ടുകൾക്ക് ഇളവ് അനുവദിക്കണം എന്നും, ഫാമിലി കോടതികളെ കോർട്ട് ഫീസിൽനിന്നും പരമാവധി ഒഴിവാക്കണമെന്നും അറിയിച്ചു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**2.അഭിഭാഷക സംഘടനകൾ**

**(a). BJP LEGAL CELL - KASARGOD DISTRICT** നു വേണ്ടി അഡ്വ. അംബികാസുതൻ ഹാജരായി. Sec.138 കേസുകൾ, Gold O.P. കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണ്ണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ കോർട്ട് ഫീസുകൾ നാമമാത്രമായി മാത്രം വർദ്ധിപ്പിക്കണമെന്നും ഇപ്പോഴത്തെ അന്യായമായ വർദ്ധനവ് ഭാവിയിൽ കോടതി സംവിധാനത്തിൽ നിന്നും ജനങ്ങളെ അകറ്റുമെന്നും ഇത്തരം സാഹചര്യങ്ങൾ ഉണ്ടാകാതെ നോക്കേണ്ടത് ഗവൺമെന്റിന്റെ ഉത്തരവാദിത്വമാണെന്നും അഭിപ്രായപ്പെട്ടു. Access to Justice എന്നത് ഭരണഘടന പൗരന് ഉറപ്പ് നൽകുന്ന അവകാശമാണെന്നും അതിന് എതിരായി ഉള്ളതാണ് നിലവിലെ ഫീസ് വർദ്ധനവ് എന്നും ഇത് നിയമ സംവിധാനത്തെ സാധാരണക്കാരിൽ നിന്ന് അകറ്റാൻ കാരണമാകുമെന്നും അദ്ദേഹം അഭിപ്രായപ്പെട്ടു.

വൈകുന്നേരം 4 മണിയ്ക്ക് ഹിയറിങ്ങ് അവസാനിച്ചു.

**II . C.കോഴിക്കോട് ജില്ല** (20/06/2024, 10.am to 1 p.m)

**1.ബാർ അസ്സോസിയേഷൻ**

**(a). CALICUT BAR ASSOCIATION**

കോഴിക്കോട് ബാർ അസോസിയേഷനു വേണ്ടി Adv.M.G.Asokan (President), Adv.Sreekanth (Secretary), Adv.Rajesh Kumar (Vice President), Adv.Jasim (Treasurer),

Adv.Athil (Joint Secretary), Adv.Ayana (Joint Secretary) എന്നീ ഭാരവാഹികൾ താഴെപ്പറയുന്ന വാദഗതികൾ ഉന്നയിച്ചു.

1. അശാസ്ത്രീയവും അപ്രായോഗികവുമായ കോർട്ട്ഫീ വർദ്ധനവ് നീതിനിർവ്വഹണപ്രക്രിയയെ സാധാരണക്കാരിൽ നിന്നും അകറ്റാൻ കാരണമാകും.

2. പരിഷ്കരണത്തിനു മുമ്പുള്ള കോടതി ഫീസ് ഘടന തന്നെ മറ്റു സംസ്ഥാനങ്ങളിൽ ഉള്ളതിനേക്കാൾ അധികമാണ്.

3. സർക്കാർ ചെക്കു കേസുകളിൽ ചെയ്യുന്ന സേവനത്തിന് നിലവിൽ ബത്ത എന്ന പേരിലും കോർട്ട്ഫീ സ്റ്റാമ്പ് ലീഗൽ ബെനിഫിറ്റ് സ്റ്റാമ്പ് എന്ന രൂപത്തിലും പരാതിക്കാരോട് പണം വാങ്ങുന്നുണ്ട്. ഇതിനു പുറമേയാണ് പുതിയ ഫീസ് പരിഷ്കരണ പ്രകാരം ചെക്ക് കേസുകളിൽ കോർട്ട്ഫീ വാങ്ങാൻ തീരുമാനിച്ചിട്ടുള്ളത്. പണമില്ലാത്ത ചെക്കുകൾ മടങ്ങുമ്പോൾ ആയതിനെതിരെ പരാതിപ്പെടാനും ഒരു തുക കൂടി ചെലവാക്കേണ്ട ഗതികേടിലാണ്. ഒരു വ്യക്തി കേസ് ഫയൽ ചെയ്യുമ്പോൾ ആയതിന്റെ നടപടി ക്രമത്തിന് സർക്കാരിന് വരുന്ന ചിലവിന്റെ ആനുപാതികമായല്ല ഫീസ് നിർണ്ണയിച്ചിട്ടുള്ളത്.

4. പുതിയ കോടതി ഫീസ് പരിഷ്കരണം കുടുംബകോടതികളെയും ബാധിക്കും. തന്റെ കൈവശമുള്ള സകല സമ്പാദ്യങ്ങളും അന്യാധീനപ്പെടുത്തി വാങ്ങി നൽകിയ സ്വർണ്ണവും, വസ്തുവകകളും തിരികെ കിട്ടാൻ നിയമസംവിധാനത്തിന്റെ സഹായം ആവശ്യപ്പെടുവരുന്ന സാധാരണക്കാരോട് അവരാവശ്യപ്പെടുന്ന നിവൃത്തിയിൽ ഉൾപ്പെട്ട തുക കണക്കാക്കി ആയതിന്റെ ശതമാന കണക്കിൽ ഫീസ് ആവശ്യപ്പെടുന്നത് നിതീ നിർവ്വഹണ സംവിധാനത്തിന്റെ പവിത്രതയും ഉദ്ദേശ്യശുദ്ധിയും നശിപ്പിക്കലാണ്.

5. ക്രിമിനൽ നിയമസംവിധാനം കോടതി ഫീസ് ഈടാക്കി നൽകേണ്ട ഒന്നല്ല. പണം നൽകാൻ കഴിയാത്ത ഒരു വ്യക്തിക്ക് ഒരു ക്രിമിനൽ കുറ്റം സംബന്ധിച്ച് കോടതിയിൽ പരാതി നൽകാൻ കഴിയാത്ത സാഹചര്യം ജനാധിപത്യ സംവിധാനത്തിന്റെ പരാജയമായി കാണേണ്ടി വരും.

മേൽപ്പറഞ്ഞ പ്രസ്താവനകൾക്കും വാദഗതികൾക്കും പുറമേ ആയത് എഴുതി സമർപ്പിക്കുകയും ചെയ്തിട്ടുണ്ട്.

**(b). Koyilandi Bar Association**-നു വേണ്ടി ഭാരവാഹികൾ മേൽപ്പടി വാദഗതികൾ ആവർത്തിച്ചുന്നയിച്ചു. കൂടാതെ Cheque case-ൽ പരമാവധി 1/2% ഫീസും 1/10 അടയ്ക്കാനുള്ള സൗകര്യം ഉണ്ടാകണമെന്നും പറഞ്ഞു.

**(c). Vatakara Bar Association**

സംഘടനക്കുവേണ്ടി അഡ്വ.സനോജ് (പ്രസിഡന്റ്) അഡ്വ.കൃഷ്ണകുമാർ കെ.എം (വൈസ് പ്രസിഡന്റ് ) അഡ്വ.സി.പി ബാലൻ (സീനിയർ എക്സിക്യൂട്ടീവ് മെമ്പർ) അഡ്വ. അജയ് (Executive Member) എന്നിവർ ഹാജരായി. ഇപ്പോഴത്തെ ഫീസ് വർദ്ധനവ് access to justice എന്ന ആശയത്തോടുള്ള വെല്ലുവിളി ആണെന്നും, സാധാരണക്കാരെ സംരക്ഷിക്കേണ്ട നീതി വ്യവസ്ഥ അവരെ ധനസമ്പാദനത്തിനുള്ള ഉപാധിയായികാണുകയാണെന്നും, beneficial legislation എന്ന മഹത്തായ ആശയത്തിന്റെ പ്രസക്തി ഇവിടെ നഷ്ടപെടുന്നുവെന്നും ഭാരവാഹികൾ പറഞ്ഞു.
കുടുംബ കോടതികളിലെ ഫീസ് വർദ്ധനവ് ഒഴിവാക്കണമെന്നും , ക്രിമിനൽ കേസുകളിലെ ഫീസ് ഏർപ്പെടുത്തൽ തികച്ചും നീതിക്കുനിരക്കാത്തതുമായ ഒന്നാണ് കൂടാതെ ഫീസ് ഏർപ്പെടുത്തുന്നത് Quasi -Judicial body കളിലേക്കുംകൂടി ആകാവുന്നതാണെന്നും അഭിപ്രായപെട്ടു. സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനവും കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(d). Perambra Bar Association** - പേരാമ്പ്ര ബാർ അസ്സോസിയേഷനുവേണ്ടി അഡ്വ.വിമി ടോമി (പ്രസിഡന്റ്) അഡ്വ.അനന്തകൃഷ്ണൻ (സെക്രട്ടറി) അഡ്വ.ശശിധരൻ (എക്സിക്യൂട്ടീവ് മെംമ്പർ) അഡ്വ. ആഷി എന്നിവർ ഹാജരായി. ഇവരുടെ അഭിപ്രായപ്രകാരം ഭരണഘടന ആർട്ടിക്കിൾ 21 പ്രകാരം കോടതികളെ സമീപിച്ചു നീതിതേടുക എന്നതു ഓരോ പൗരന്റെയും മൗലിക അവകാശമാണ്. ഇന്ത്യൻ

ഭരണഘടന കോടതി ഫീസ് ഈടാക്കുന്നത്, ജപ്തി ചെയ്യുന്നതിനും അടിച്ചമർത്തുന്നതിനും ആയിരിക്കരുത്. നിലവിൽ യാതൊരുവിധ സാമൂഹികപരമായ അവസ്ഥയും നോക്കാതെ ഏതുവിധവും കോടതി ഫീസ് വർദ്ധിപ്പിക്കാനാണ് സർക്കാർ ശ്രമിക്കുന്നത്. മറ്റു സംസ്ഥാനങ്ങളെ അപേക്ഷിച്ചു കേരളത്തിൽ നിലവിൽ ഉള്ള കോടതി ഫീസ് വളരെക്കൂടുതലാണ്. അഭിഭാഷകർക്കും ഇടപാടുകാർക്കും ഭാരിച്ച ചെലവാണ്. ഇന്ത്യൻ ഭരണഘടനയുടെ ആമുഖവും, ആർട്ടിക്കിൾ 38 സംസ്ഥാനത്തിന്റെ സുരക്ഷിതത്വം ഉറപ്പുവരുത്തുന്നു. നിലവിലെ ഈ ഫീസ് വർദ്ധനവും നിയമഭേദഗതി നിർദ്ദേശവും ഗുണപരമായ നീതി സങ്കൽപ്പത്തിനു എതിരാണ്. കൂടാതെ നീതിന്യായ വ്യവസ്ഥയിൽനിന്നും സർക്കാർ ലാഭം ഉണ്ടാക്കുന്നതു ന്യായമല്ല. സ്ത്രീകളെയും കുട്ടികളെയും അടക്കം സമൂഹത്തിലെ നിരാലംബർക്കു നീതിവിതരണ സംവിധാനത്തിലേക്കു പ്രവേശിക്കാനാവാത്ത അവസ്ഥ സംജാതമായിരിക്കുകയാണ് സംസ്ഥാനത്ത് ഫാമിലി കോർട്ടുകളിലെയും, Negotiable Instrument Act കേസുകളിലെയും നിലവിൽ വരുത്തിയ എല്ലാ ഫീസ് വർദ്ധനവുകളും പിൻവലിക്കണം എന്നാണ് അസോസിയേഷന് ആവശ്യപ്പെടാനായുള്ളതു എന്നറിയിച്ചു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

## 2.അഭിഭാഷക സംഘടനകൾ

**(a). Kerala Bar Federation.** നു വേണ്ടി അഡ്വ. മാത്യു കട്ടിക്കാന (സ്റ്റേറ്റ് ജനറൽ സെക്രട്ടറി) അഡ്വ. എടത്തോടി രാധാകൃഷ്ണൻ (സ്റ്റേറ്റ് ട്രഷറർ) അഡ്വ. സബി ജോസഫ് (സ്റ്റേറ്റ് എക്സിക്യൂട്ടിവ് മെമ്പർ) എന്നിവർ ഹാജരായി. ഫാമിലി കോർട്ടുകളിലെയും, Negotiable instrument Act കേസുകളിലെയും കോർട്ട് ഫീ വർദ്ധനവ് നിരുപാധികം പിൻവലിക്കണമെന്നും, Pre-Litigation Petitions, Adalat എന്നിവ വൻകിടസ്ഥാപനങ്ങൾക്ക് ഒരു ഫീസും ഇല്ലാതെ കേസുകൾ ഒത്തുതീർപ്പാക്കാനുള്ള ഒരു ഉപാധിയായി നിലനിൽക്കുമ്പോൾ സാധാരണക്കാരായ ജനങ്ങളെ ബാധിയ്ക്കുന്ന മേഖലകളിൽ ഫീസ്

വർദ്ധനവ് അംഗീകരിയ്ക്കാൻ കഴിയുന്നതല്ല എന്നും അഡ്വ. മാത്യു കട്ടിക്കാന അറിയിച്ചു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(b). Indian Lawyers Congress, Kozhikkodu District Committee** കമ്മിറ്റിക്ക് വേണ്ടി അഡ്വ. ഏ.ഇ. മാത്യു (പ്രസിഡന്റ്) അഡ്വ. ബി. അനൂപ് കൃഷ്ണൻ (സ്റ്റേറ്റ് ജനറൽ സെക്രട്ടറി) അഡ്വ. സി.കെ. സുരേഷ് (സ്റ്റേറ്റ് ജനറൽ സെക്രട്ടറി) അഡ്വ. കെ.എം. ഖാദിരി (സ്റ്റേറ്റ് എക്സിക്യൂട്ടിവ് മെമ്പർ) അഡ്വ. വി.എ.മുസ്തഫ (സ്റ്റേറ്റ് എക്സിക്യൂട്ടിവ് മെമ്പർ) എന്നിവർ ഹാജരായി. കോർട്ട് ഫീ വർദ്ധനവിനെ സംഘടന ശക്തമായി എതിർക്കുന്നുവെന്ന് അഡ്വ. ഏ.ഇ. മാത്യു പ്രസ്താവിച്ചു. ഫാമിലി കോർട്ടുകളിലെ ഫീസ് വർദ്ധനവ് 85 ശതമാനത്തോളം വരുന്ന നിരാലംബരായ സ്ത്രീകളോടുള്ള വെല്ലുവിളിയാണെന്നും ഇത്തരത്തിൽ ഉള്ള വർദ്ധനവ് ജനങ്ങളെ കോടതികളിൽ നിന്ന് അകറ്റുന്നതിന് കാരണമാകുമെന്നും, കൂടാതെ Sec.138 കേസുകളിൽ കക്ഷിയുടെ സാമ്പത്തിക നിലകൂടി പരിഗണിക്കണമെന്നും അഡ്വ. ഏ.ഇ. മാത്യു പറഞ്ഞു.

**(C). Indian Association of Lawyers – Kerala State Committee**

സംഘടനക്കുവേണ്ടി അഡ്വ. കെ. സി. അൻസാർ (സ്റ്റേറ്റ് സെക്രട്ടറി) അഡ്വ.പി.അജയകുമാർ (വൈസ് പ്രസിഡന്റ്) എന്നിവർ ഹാജരായി. നിലവിലെ കോടതി ഫീസ് വർദ്ധന കേരളത്തിലെ നീതിന്യായ രംഗത്ത് ഉരുതരമായ അവസ്ഥയാണ് സൃഷ്ടിച്ചിരിക്കുന്നതെന്നു അംഗങ്ങൾ പ്രസ്താവിച്ചു. അഭിഭാഷകരെയും കക്ഷികളെയും ഇത് നല്ല രീതിയിൽ ബാധിക്കുന്നു.

Negotiable Instrument Act പ്രകാരം ബോധിപ്പിക്കുന്ന ക്രിമിനൽ ഹർജികൾക്ക് ഫീസ് ഏർപ്പെടുത്തിയ തീരുമാനം നിയമപരമായി നിലനിൽക്കാത്തതാണ്. ക്രിമിനൽ കോടതിയിൽ ഫീസ് നൽകിയ കക്ഷി തുക ഈടാക്കാൻ സിവിൽ കോടതിയിൽ വീണ്ടും ഫീസ് അടയ്ക്കണമെന്നത് നീതീകരിക്കാനാവാത്തകാര്യമാണ്.

20 വർഷമായി കോടതി ഫീസ് വർദ്ധിപ്പിച്ചിട്ടില്ല എന്നതു കൊണ്ട് ഇപ്പോൾ ന്യായമല്ലാത്ത വർദ്ധനവ് വരുത്തുന്നത് ശരിയല്ല, നീതി നിർവഹണരംഗത്ത് ചെലവ് വർദ്ധിക്കുന്നു എന്നത് ഒറ്റപ്പെട്ടകാര്യമല്ല ഇതു എല്ലാമേഖലയിലും ഉള്ളതുപോലെ തന്നെയാണ്.

അതുപോലെ തന്നെ വിദഗ്ധ സമിതി ഉദ്ധരിച്ച കണക്കുകൾ എല്ലാംതന്നെ 2002-2003 കാലഘട്ടത്തിലെയാണ്. അതു 2024 - ൽ പരിശോധിച്ച് വിശകലനം ചെയ്യുന്നത് ശരിയല്ല.

കോടതിയിൽ നിന്നുള്ള വരുമാനം വർദ്ധിപ്പിക്കുന്നതിനും നീതി നിർവഹണ സംവിധാനത്തിലെ ചെലവുകൾ ചുരുക്കുന്നതിനും മറ്റ മാർഗ്ഗങ്ങൾ തേടുകയാണവേണ്ടത് . അതിനായി IAL താഴെപ്പറയുന്ന നിർദ്ദേശങ്ങൾ സമർപ്പിച്ചു.

1. ലോക് അദാലത്തിൽ വരുന്ന കമ്പനി വക ഹർജികൾക്ക് സാധാരണ കോടതി ഫീസ് ഏർപ്പെടുത്തുക.

2. കമ്പനികൾ നടത്തുന്ന ആർബിട്രേഷൻ ഹർജികൾക്കു ഫീസ് ഏർപ്പെടുത്തുക.

3. SARFAESI ആക്ട് അനുസരിച്ചുള്ള നടപടികൾ അവസാനിപ്പിച്ച് കോടതി വഴി ആക്കുക.

4. KELSA, ഡിഫെൻസ് കൗൺസൽ, അദാലത്തുകൾ, മീഡിയേഷനുകൾ എന്നിവ അവസാനിപ്പിച്ച് അധിക ചെലവ് ഒഴിവാക്കുക.

**(d). ALL INDIA LAWYER'S UNION, DISTRICT COMMITTEE, KOZHIKODE**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ. കെ.സത്യൻ (സെക്രട്ടറി), അഡ്വ.ജയരാജൻ (State Committee Member) എന്നിവർ ഹാജരായി. അവർ താഴെപ്പറയുന്ന നിർദ്ദേശങ്ങൾ എഴുതി സമർപ്പിച്ചതുകൂടാതെ വാചൃ രൂപത്തിലും അവതരിപ്പിക്കുകയുണ്ടായി.

1. കോർട്ട് ഫീ വർദ്ധനവ് സാധാരണക്കാർക്കും, സാമ്പത്തികമായും സാമൂഹികമായും പിന്നോക്കം നിൽക്കുന്നവർക്കും, ദുർബ്ബലവിഭാഗങ്ങൾക്കും ദോഷകരമായ രീതിയിൽ ബാധിക്കരുതെന്ന് ഉറപ്പുവരുത്തണം.

2. ഫാമിലി കോടതിയിൽ വരുന്ന വസ്തു തർക്കങ്ങൾക്ക് നിലവിൽ ഏർപ്പെടുത്തിയിരിക്കുന്ന നിരക്ക് അധികമാണെന്നും പരമാവുധി ഈടാക്കാവുന്ന കോർട്ട്ഫീസിന് സീലിംഗ് നിശ്ചയിക്കണമെന്നും ഫയലിംഗ് സമയത്ത് ക്ലെയിം ചെയ്യുന്ന തുകയുടെ 1 ശതമാനം അടയ്ക്കാവുന്ന രിതീയിൽ പുനക്രമീകരിക്കണമെന്നും അതിനു

മുകളിൽ വരുന്ന കോർട്ട്ഫീ വിധിതുകയിൽ നിന്നും ഈടാക്കാവുന്ന രീതിയിൽ നിയമഭേദഗതി കൊണ്ടുവരണം.

3. ചെക്ക് കേസുകളിൽ ഏർപ്പെടുത്തിയ കോർട്ട്ഫീ നിരക്ക് പുന:പരിശോധിക്കണം. പരമാവധി ഈടാക്കാവുന്ന കോർട്ട്ഫീ തുകയ്ക്ക് സീലിംഗ് നിശ്ചയിക്കണം.

4. മുമ്പ് സിവിൽ കോടതിയിൽ കൈകാര്യം ചെയ്തിരുന്നതും ഇപ്പോൾ ആർബിട്രേഷൻ ആന്റ് കൺസീലിയേഷൻ ആക്ട് പ്രകാരമുള്ള എല്ലാ അവാർഡുകളും പുന:പരിശോധിക്കുന്നതിനു നൽകുന്ന പെറ്റീഷനുകൾ / അപ്പീലുകൾ / എക്സിക്യൂഷൻ നടപടികൾ എന്നിവയിൽ നിശ്ചിത ശതമാനം കോർട്ട്ഫീസ് ഏർപ്പെടുത്തണം.

5. ലീഗൽ സർവ്വീസസ് ആക്ട് സെക്ഷൻ 12 -ന്റെ പരിധിയിൽ വരാത്ത വിഭാഗങ്ങളുടെ പരാതികളിലും സിവിൽ കോടതിയിൽ ഈടാക്കാവുന്ന കോർട്ട് ഫീ നിരക്കുകൾ ബാധകമാക്കണം. കോ-ഓപ്പറേറ്റീവ് ആർബിട്രേഷൻ നടപടികൾക്ക് കോർട്ട്ഫീ ഏർപ്പെടുത്തണം.

6. ഇൻകംടാക്സ് അധികാരികൾ മുമ്പാകെയുള്ള അഡ്ജൂഡിക്കേഷനുകളുടെ നിരക്കുകൾ വർദ്ധിപ്പിക്കുന്നത് പരിശോധിക്കണം.

7. അഭിഭാഷകക്ഷേമത്തിനായി വർദ്ധിപ്പിക്കുന്ന കോർട്ട്ഫീയുടെ 1 ശതമാനം അഭിഭാഷകക്ഷേമനിധി ട്രസ്റ്റിലേയ്ക്ക് ക്രെഡിറ്റ് ചെയ്യണം.

8. കോർട്ട്ഫീ വർദ്ധനവ് നടപ്പിലാക്കുന്നതോടുകൂടി അഭിഭാഷകക്ഷേമനിധി തുക 10 ലക്ഷം രൂപയിൽ നിന്നും 20 ലക്ഷം രൂപയാക്കി വർദ്ധിപ്പിക്കണം.

## 3. മറ്റു സംഘടനകൾ

**(a). Anweshi Women's Counselling Centre** - പ്രമുഖ മനുഷ്യാവകാശ പ്രവർത്തകയായ ശ്രീമതി. അജിത നേതൃത്വം വഹിക്കുന്ന അന്വേഷി സ്ത്രീപക്ഷ താല്പര്യങ്ങൾ സംരക്ഷിക്കുന്ന ഒരു എൻ.ജി.ഒ. ആണ് എന്ന്, അന്വേഷിക്കുവേണ്ടി ഹാജരായ സംഘടന പ്രസിഡന്റായ ശ്രീമതി.അജിത, ജോയിന്റ് സെക്രട്ടറി ശ്രീമതി.വസന്ത. പി. എന്നിവർ പറഞ്ഞു.

ശ്രീമതി.അജിതയുടെ അഭിപ്രായപ്രകാരം ഫാമിലി കോർട്ട് കേസുകളെ പൂർണമായും കോർട്ട് ഫീയുടെ പരിധിയിൽ നിന്നും ഒഴിവാക്കണം അതുപോലെ തന്നെ ഗോൾഡ് ഓ.പി. പോലുള്ളവയിൽ കോർട്ട് ഫീ ഈടാക്കരുത്.

ബഹു. ചെയർമാന്റെ അന്വേഷി സംഘടനയെക്കുറിച്ചുള്ള ചോദ്യങ്ങൾക്കു മറുപടിയായി ശ്രീമതി.അജിത അന്വേഷി സ്ത്രീകൾക്കായി പ്രതിഫലേച്ഛയില്ലാതെ സേവനങ്ങൾ നൽകുന്ന ഒരു സംഘടനയാണെന്നും നിരവധി സ്ത്രീധന സംബന്ധിയായ കേസുകൾ അന്വേഷിയുമായി ബന്ധപ്പെട്ട് ഉണ്ടെന്നും 25 മുതൽ 100 പവൻ വരെയുള്ള കേസുകളാണ് കൂടുതൽ എന്നും അതിലെ കക്ഷികൾ എല്ലാം വളരെ സാധാരണക്കാരായ ആളുകൾ ആണെന്നും അതിനാൽ സ്ത്രീകളെയും കുട്ടികളെയും ബാധിക്കുന്ന കേസുകളിൽനിന്നും യാതൊരുവിധത്തിലുമുള്ള ഫീസുകൾ ഈടാക്കരുതെന്നാണ് അന്വേഷിയുടെ നിലപാടെന്നും ശ്രീമതി.അജിത അറിയിച്ചു.

സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനവും കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(b). Wings Kerala** വിങ്സ് കേരളക്കുവേണ്ടി പ്രസ്തുത സംഘടനയുടെ സ്റ്റേറ്റ് ജോയിന്റ് സെക്രട്ടറി ആയ അഡ്വ.സുധ ഹരിദ്വാർ ഹാജരായി സംസാരിക്കുകയും പ്രസ്തുത സംഘടനയുടെ സെക്രട്ടറിയ്ക്കു വേണ്ടി കമ്മറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു. ഫാമിലി കോർട്ടു കേസുകളെ പൂർണ്ണമായും കോർട്ട് ഫീ വർദ്ധനവിൽനിന്നും ഒഴിവാക്കണമെന്നും, കക്ഷികളുടെ നിസ്സഹായാവസ്ഥ പരിഗണിക്കണമെന്നും, കൂടാതെ ഫാമിലി കോർട്ടുകളിൽ ഒരു fee exemption rule ഉണ്ടാക്കണമെന്നും ആവശ്യപ്പെട്ടു. നിലവിൽ അദാലത്തുകളിൽ തീർപ്പാകുന്ന കേസുകൾക്ക് മാത്രമേ ഇതുലഭിക്കുന്നുള്ളൂ. ഒരു സ്ത്രീപക്ഷ നിയമസംവിധാനമാണ് വിങ്സ് കേരള പോലെയുള്ള പ്രസ്ഥാനങ്ങൾ ആഗ്രഹിക്കുന്നത് എന്നും അഡ്വ.സുധ ഹരിദ്വാർ അഭിപ്രായപ്പെട്ടു.

**(c). KERALA ADVOCATE CLERK ASSOCIATION – Kozhikkodu District Committee.**

സംഘടനക്കുവേണ്ടി വി.രവീന്ദ്രൻ (സ്റ്റേറ്റ് പ്രസിഡന്റ്), ഓ.ടി. മുരളീദാസ് (ജില്ല പ്രസിഡന്റ്) എ.സൂരജ് (ജില്ലാ സെക്രട്ടറി) എന്നിവർ ഹാജരായി. കുടുംബ കോടതികളിലെ വർദ്ധിപ്പിച്ച

ഫീസ് പിൻവലിക്കണമെന്നും പ്രസ്തുത കോടതികളിൽ വരുന്നതിൽ ഭൂരിപക്ഷവും നിർദ്ധനരായ ആളുകൾ ആണെന്നും അതിനാൽ തന്നെ അവരെയൊക്കെ കാര്യമായി തന്നെ ഇതുബാധിക്കുമെന്നും കക്ഷികൾ കോടതിയിലേക്കുവരാത്ത സാഹചര്യങ്ങൾ ഉണ്ടാകുമെന്നും. അതുപോലെ Negotiable Instrument Act പ്രകാരമുള്ള കേസുകളിൽ ബാധ്യതയിൽ അകപ്പെട്ട അല്ലെങ്കിൽ പണം നഷ്ടമായവനു അർഹതപ്പെട്ട പണം നിയമസംവിധാനത്തിലൂടെ നേടാൻ 5% ഫീസ് അടയ്ക്കുക എന്നത് അനീതിയാണ്. ഇതിനാൽ അഭിഭാഷകരുടെയും, ക്ലർക്സിന്റേയും നിലനിൽപ്പിനെ ബാധിക്കുന്ന ഫീസ് വർദ്ധനവ് മുൻകാല പ്രാബല്യത്തിലൂടെ പൂർണമായും പിൻവലിക്കണമെന്നാണ് KACA അഭിപ്രായപ്പെട്ടത്. തുടർന്ന് കമ്മിറ്റി മുമ്പാകെ നിവേദനവും അവർ സമർപ്പിച്ചു.

**(d). Kerala Stamp Vendors Association**

സംഘടനക്കുവേണ്ടി ടി.പ്രഭാകരൻ (State Treasurer), Parameswaran (District Joint Secretary) എന്നിവർ ഹാജരായി. സംസ്ഥാനത്തു കോടതികളിൽ e-stamping വന്നതോടുകൂടി സ്റ്റാമ്പ് വെണ്ടർമാർക്ക് തൊഴിൽ നഷ്ടപെടുന്ന അവസ്ഥയാണെന്നും അതിനാൽ e-stamping പദ്ധതി നടപ്പാക്കിയതു പുനഃപരിശോദിക്കണമെന്നും, പ്രസ്തുത സംവിധാനം സ്റ്റാമ്പ് വെണ്ടർസ് മുഖേന ആക്കണമെന്നും ആവശ്യപ്പെട്ടു, തുടർന്നു നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(e). KARASSERY BANK**

കാരശ്ശേരി ബാങ്കിനുവേണ്ടി ധനീഷ്.എം (ബാങ്ക് സെക്രട്ടറി) ഹാജരായി ഹിയറിങ്ങിൽ പങ്കെടുത്തു. വായ്പക്കാരന് നൽകുന്ന വായ്പ തിരിച്ച് അടയ്ക്കാതെ വരുമ്പോൾ വായ്പാ തുകയ്ക്ക് സമാനമായി അവർ നൽകുന്ന ബാങ്ക് ചെക്കുകൾ കളക്ഷന് അയക്കുകയും അതിന്മേൽ ബാങ്കിൽ നിന്ന് പണം ലഭിക്കാതെ വരുമ്പോൾ കേസ്സാക്കുകയുമാണ് പതിവ്. 50,000/- രൂപ എടുത്തത് തിരിച്ചടയ്ക്കുവാൻ ശേഷിയില്ലാത്തവന്റെ പേരിൽ 50,000/- രൂപ മുതലും പലിശയും ഈടാക്കി കിട്ടുവാനാണ് വ്യവഹാരം ബോധിപ്പിക്കുന്നത്. അതിന്മേൽ കോടതി

ഫീസ് അധികം ചുമത്തിയാൽ വായ്പാക്കാരനും ബാങ്കിനും അത് താങ്ങുവാൻ ശേഷിയില്ലാതെ വരും ആയതിനാൽ സഹകരണ ബാങ്കുകളുടെ കേസുകൾക്ക് ഫീസ് ഈടാക്കരുത് എന്ന് അഭിപ്രായപ്പെട്ടു. കൂടാതെ ബാങ്കിന്റെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(f). Janathipathya Vedhi**

കോഴിക്കോട് ആസ്ഥാനമായി പ്രവർത്തിക്കുന്ന സാമൂഹിക സംഘടനയായ ജനാധിപത്യവേദിക്കുവേണ്ടി സംഘടനയുടെ ജില്ലാ ഖജാൻജി ശ്രീ. മുഹമ്മദ് സലിം, ഹാജരായി. കോടതികളിലെ ഫീസ് വർധിപ്പിക്കുന്നതു തികച്ചും നീതിക്കു നിരക്കാത്തകാര്യമാണ്, സ്ത്രീകളുടെയും കുട്ടികളുടെയും മറ്റും കേസുകൾക്ക് യാതൊരു വിധത്തിലുമുള്ള ഫീസുകൾ ഈടാക്കാതിരിക്കുകയാണു വേണ്ടതെന്നും അദ്ദേഹം അറിയിച്ചു. അതിനാൽ നിലവിലെ കോടതികളിലെ ഫീസുകൾ കുട്ടിയതു പിൻവലിക്കണമെന്നും ആവശ്യപ്പെട്ടു.

**D. മലപ്പുറം ജില്ല** (10 a.m to 1 p.m)

**1. ബാർ അസ്സോസിയേഷൻ**

**(a). Bar Association – Ponnani**

സംഘടനക്കുവേണ്ടി അഡ്വ.സി. അനിൽ (എക്സിക്യൂട്ടീവ് മെമ്പർ) ഹാജരാവുകയും വാദഗതികൾ എഴുതി സമർപ്പിക്കുകയും ചെയ്തു. വർദ്ധിപ്പിച്ച കോടതി ഫീസുകൾ നീതിന്യായ വ്യവസ്ഥയോടുള്ള വെല്ലുവിളിയാണെന്നും, ബി.പി.എൽ. വിഭാഗത്തിൽപ്പെടുന്ന കേരളത്തിലെ നല്ലൊരുവിഭാഗം ജനങ്ങളെ കാര്യമായി ബാധിക്കുന്ന ഒരു പ്രശ്നമാണ് ഇതെന്നും സർക്കാർ ഇതിൽനിന്നും പിന്മാറണമെന്നും അദ്ദേഹം ആവശ്യപ്പെട്ടു.

ഇത്തരത്തിൽ ഉള്ള വർദ്ധനവ് ആർട്ടിക്കിൾ 39(എ) വിഭാവനം ചെയ്യുന്ന എല്ലാവർക്കും സുഗമമായ നിയമ പരിരക്ഷയോടുള്ള വെല്ലുവിളി ആണെന്നും അതിനാൽ ഇത് ഭരണഘടനയ്ക്ക് തന്നെ എതിരാണെന്നും അഭിപ്രായപെട്ടു. court fee വർദ്ധനവെന്നത് കാലഘട്ടത്തിന്റെ ആവശ്യമാണെന്നും കാലാനുസൃതമായി പരിഷ്കരിക്കാൻ തടസ്സങ്ങളില്ല എന്നും ലാ കമ്മീഷന്റെ മാർഗ്ഗനിർദ്ദേശങ്ങൾ ഇത്തരുണത്തിൽ പ്രസക്തമാണെന്നും ചെയർമാൻ ചൂണ്ടിക്കാണിച്ചു. മറുപടിയായി അഡ്വ. സി. അനിൽ കുടുംബകോടതികളെയും മറ്റും ഒഴിവാക്കി സാധാരണക്കാരെ നേരിട്ടു ബാധിക്കാത്ത മറ്റു മേഖലകൾ കണ്ടെത്തി അവയിൽ കോർട്ട് ഫീ വർധിപ്പിക്കണമെന്നും, നിലവിൽ വർദ്ധിപ്പിച്ച ഫീസുകൾ പിൻവലിക്കണമെന്നും ആവശ്യപ്പെട്ടു.

**(b). Manjeri Bar Association**

സംഘടനക്കുവേണ്ടി അഡ്വ.സുരേഷ് കെ.എം (സെക്രട്ടറി) അഡ്വ.കൃഷ്ണകുമാർ കെ.എം (വൈസ് പ്രസിഡന്റ്) അഡ്വ.പി.ബാലകൃഷ്ണൻ (സീനിയർ എക്സിക്യൂട്ടീവ് മെമ്പർ) എന്നിവർ ഹാജരായി.

നിലവിലെ വർദ്ധനയോട് ശക്തമായി വിയോജിക്കുന്നു എന്നും, സാധാരണക്കാരായ ജനങ്ങൾക്ക് ബുദ്ധിമുട്ടുവരാത്തവിധത്തിൽ വേണമായിരുന്നു ഇതുനടപ്പാക്കാനെന്നും ആയതിനാൽ കുടുംബ കോടതികൾ, Negotiable Instrument കേസുകൾ എന്നിവയിൽ നിന്നും ഫീസ് വർദ്ധന പൂർണമായും ഒഴിവാക്കണമെന്നും സംഘടന ഭാരവാഹികൾ ആവശ്യപ്പെട്ടു.

ഫീസിനുവേണ്ടി SARFAESI, Rent Control Petition, Arbitration, കോടതികളിലെ ചില നാമമാത്രത്തുകയുള്ള Absent petitions, Copy application, എന്നിവയ്ക്ക് ഫീസ് വർധിപ്പിക്കുന്നതാകും നല്ലതെന്നു ഭാരവാഹികൾ പ്രസ്താവിച്ചു.

**2. അഭിഭാഷക സംഘടനകൾ**

**(a). Kerala Lawyers Forum Malappuram District Committee**

സംഘടനയ്ക്കു വേണ്ടി പി.എം.എ.നാസ്സർ (President) Mujeeb Rahman (State Executive Member) എന്നിവർ ഹാജരായി. മേൽപ്പറഞ്ഞ പൊതുവായ സംഗതികൾ അവരും

ആവർത്തിച്ച് പ്രസ്താവിച്ചു. കൂടാതെ പ്രത്യേകിച്ചു സിവിൽ, ക്രിമിനൽ കേസുകളിലെ പലവക ഹർജികളിൻമേൽ നിലവിൽ ഉള്ള ഫീസുകൾ കാലാനുസൃതവും കാര്യപ്രാപ്തവുമായ രീതിയിൽ വർദ്ധിപ്പിക്കാവുന്നതാണെന്നും അവർ അറിയിച്ചു. സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനവും കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു. ഇതുപോലെയുള്ള കാര്യങ്ങൾ പരിഗണിച്ചു വർദ്ധിപ്പിച്ച ഫീസുകൾ പിൻവലിക്കണമെന്ന് IAL ആവശ്യപ്പെട്ടു. ഇവ വാചൃരൂപത്തിൽ അവതരിപ്പിച്ചതു കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനവും കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**E. വയനാട് ജില്ല** (2 p.m to 4 p.m)

**(a). Bar Association – Sulthan Bathery.**

സംഘടനക്കുവേണ്ടി അഡ്വ.ഉമാശങ്കർ (പ്രസിഡന്റ്), അഡ്വ.പി.ഡി. വർഗീസ് (എക്സിക്യൂട്ടീവ് മെമ്പർ), അഡ്വ.ജോർജ് ജോസഫ് (എക്സിക്യൂട്ടീവ് മെമ്പർ), എന്നിവർ ഹാജരായി. വയനാടു പോലെ വളരെ പിന്നോക്കം നിൽക്കുന്ന ഒരു ജില്ലയിൽ കോടതികളിലെ ഫീസുവർധിപ്പിച്ചതുകൊണ്ടു നിലവിൽ കേസുകൾ വളരെ കുറയുന്ന സാഹചര്യമാണ്, കുടുംബ കോടതികളിലും, Negotiable Instrument Act കേസുകളിലും ഫയലിംഗ് വളരെകുറഞ്ഞു. ആളുകൾ കോടതികളെ ഉപേക്ഷിച്ചു മറ്റു മാർഗ്ഗങ്ങൾ തേടുന്ന അവസ്ഥയിലാണ്. കുടുംബ കോടതികളിലെ ഫീസുവർദ്ധന വളരെ പരിമിതമായ സാഹചര്യങ്ങളിൽ നിന്നും വരുന്ന കക്ഷികൾക്ക് വളരെ ബുദ്ധിമുട്ടുളവാക്കുന്നതാണെന്നും, അതിർത്തി സംസ്ഥാനങ്ങളിലേക്ക് കേസുകൾ പോകുന്നതിനും ഇത് ഒരു കാരണമാണെന്ന് അഡ്വ.ഉമാശങ്കർ പറഞ്ഞു.

വർദ്ധിപ്പിച്ച ഫീസുകളെല്ലാംതന്നെ പിൻവലിക്കണം എന്നാണ് സംഘടനയുടെ ആവശ്യം എന്നത് സമിതി മുമ്പാകേ ബോധിപ്പിക്കുകയും ചെയ്തു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

വൈകുന്നേരം 4 മണിയ്ക്ക് ഹിയറിങ്ങ് അവസാനിച്ചു.

## മധ്യ മേഖല

പാലക്കാട്, ഇടുക്കി, കോട്ടയം, തൃശ്ശൂർ, എറണാകുളം, ആലപ്പുഴ എന്നീ ജില്ലകളിലെ പ്രതിനിധികൾക്കായാണ് എറണാകുളത്ത് വച്ച് മധ്യമേഖലാ ഹിയറിങ് നടത്തിയിട്ടുള്ളത്

III Eranakulam – 21/06/2024

### A. എറണാകുളം ജില്ല

### 1. ബാർ അസ്സോസിയേഷൻ

### (a). Ernakulam Bar Association

സംഘടനയെ പ്രതീനിധികരിച്ച അഡ്വ.മത്തായി മുതിരേന്തി (പ്രസിഡന്റ്), അഡ്വ. ആഷിക് മുഹമ്മദലി, അഡ്വ,ജോൺ നമ്പേലി എന്നിവർ ഹാജരായി.

Access to justice എന്ന ആശയത്തിന് വിരുദ്ധമാണ് നിലവിലെ ഫീസ് വർദ്ധന. Art.39A യ്ക്ക് വിരുദ്ധമാണ് ഇപ്പോഴുള്ള വർദ്ധനവെന്നും NI Act ന്റെ ലക്ഷ്യത്തിന് ഘടക വിരുദ്ധമാണ് കോർട്ട് ഫീ വർദ്ധനവ് എന്നും ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണമായും ഒഴിവാക്കുകയും ചെയ്യണമെന്നും അഭിപ്രായപ്പെട്ടു. KAT കേസുകളിൽ കോർട്ട് ഫീ ചുമത്താവുന്നതാണെന്ന അവർ നിർദേശിച്ചു. 2018 SCC (17)585 എന്ന കേസിലെ വിധിന്യായം ഉദ്ധരിച്ചുകൊണ്ട് കോടതികളുടെ infrastructure സൗകര്യങ്ങൾ മെച്ചപ്പെടുത്തണമെന്നും, വർധിപ്പിക്കണമെന്നും അവർ ആവശ്യപ്പെട്ടു ഇത് സംബന്ധിച്ചു രേഖാമൂലം നിവേദനം അവർ സമർപ്പിക്കുകയുണ്ടായി.

### (b). THE COCHIN BAR ASSOCIATION

സംഘടനയ്ക്ക വേണ്ടി അഡ്വ.ആസിഫ് മുഹമ്മദ് അലി (പ്രസിഡന്റ്), അഡ്വ.പ്രമോദ് പ്രഭാകരൻ (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. Negotiable Instruments Act പ്രകാരം

ക്രിമിനൽ കോടതികളിൽ ഫയൽ ചെയ്യുന്ന അന്യായത്തിൽ ക്ലെയിം ചെയ്യുന്ന തുകയുടെ 5% കോർട്ട്ഫീ ആയി ഈടാക്കുന്നതിലൂടെ വാദികൾക്ക് അമിതമായ സാമ്പത്തിക ബുദ്ധിമുട്ട് ഉണ്ടാക്കുന്നതായും അശരണരായ സ്ത്രീകൾക്ക് ഫാമിലി കോർട്ടിൽ കേസ് ഫയൽ ചെയ്യുന്നതിന് ശതമാന നിരക്കിൽ കോർട്ട്ഫീ കെട്ടി വയ്ക്കുന്നത് സാമ്പത്തിക ബുദ്ധിമുട്ട് ഉണ്ടാക്കുന്നതാണ് എന്നും അവർ പറഞ്ഞു അമിതമായ കോർട്ട്ഫീ വാങ്ങുന്നത് കോർപ്പറേറ്റ് കമ്പനികളും സ്വകാര്യ ധനകാര്യ സ്ഥാപനങ്ങളും സാധാരണക്കാരെ കൂടുതൽ ശോഷണത്തിന് ഇടയാക്കും എന്നും അവർ അഭിപ്രായപ്പെട്ടു.

കുടുംബകോടതിയിൽ സ്വർണ്ണവും ധനവും മടക്കി കിട്ടുന്നതിന് ഹർജി ബോധിപ്പിക്കുന്നത് ചെലവിന് ലഭിക്കാതെ ഭർത്താവിൽ നിന്നും വേറിട്ട് താമസിക്കുന്നതും വിവാഹമോചനം ആവശ്യപ്പെട്ട് കോടതിയെ സമീപിക്കുന്നതുമായ സ്ത്രീകളാണ്. ഇത്തരക്കാരിൽ നിന്നും ഭീമമായ തുക ഫീസ് ഈടാക്കുന്നത് മനുഷ്യത്വരഹിതവും ഭരണഘടനാവിരുദ്ധമായ നിലപാടുമാണ്.

ലോക് അദാലത്ത് എന്ന സംവിധാനം ദുരുപയോഗം ചെയ്ത് വൻകിട കമ്പനികൾ ഒരു രൂപ പോലും കോർട്ട്ഫീ അടക്കാതെ വിധികൾ നേടുന്നു. അതുപോലെ ആർബിട്രേഷൻ അവാർഡാനന്തര നടപടികളിൽ കോർട്ട് ഫീ നിലവിലുള്ളത് വർധിപ്പിക്കാവുന്നതും പുതിയതായി ചുമത്താവുന്നതാണെന്നും അവർ ചൂണ്ടിക്കാട്ടി. സെക്ഷൻ 138 കേസുകളിൽ കോർപ്പറേറ്റ് സ്ഥാപനങ്ങൾക്ക് കോർട്ട് ഫീ ഈടാക്കുകയും, അതുപോലെ സ്വകാര്യ വ്യക്തികൾ നൽകുന്ന അന്യായത്തിൻമേൽ കോർട്ട് ഫീ ഈടാക്കുന്നതിൽ അനുഭാവ പൂർണമായ നടപടി വേണമെന്നും, പലവക ഹർജികളിൽ കോർട്ട് ഫീ ആകാം എന്നും അവർ പറഞ്ഞു. ടി കാര്യങ്ങൾ രേഖാമൂലം കമ്മിറ്റി മുൻപാകെ സമർപ്പിക്കുകയും ചെയ്തു.

**(c). ALUVA BAR ASSOCIATION**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.എം.എ.വിനോദ് (സെക്രട്ടറി), അഡ്വ. പി.എൻ. ഉണ്ണികൃഷ്ണൻ (പ്രസിഡന്റ്), അഡ്വ. ജോബി വർഗ്ഗീസ് (ജോയിന്റ് സെക്രട്ടറി) എന്നിവർ ഹാജരായി.

കുടുംബകോടതികളിൽ ഫയൽ ചെയ്യുന്ന കേസുകൾക്ക് കോർട്ട്ഫീ ഏർപ്പെടുത്തിയ നടപടി നീതീകരിക്കത്തക്കതല്ല. വിവാഹം സംബന്ധിച്ച് തന്നെ ചെലവുകൾ കുടുംബത്തിനും അവർക്കും ഉണ്ടായിട്ടുളളതിനു ശേഷം കുട്ടികളുടെ സംരക്ഷണചെലവുകളും സ്വയം വഹിച്ചുകൊണ്ടാണ് കോടതികളെ ഇവർ സമീപിക്കുന്നത് ഇവർക്ക് സംരക്ഷണം നൽകേണ്ടത് സർക്കാരിന്റെ ചുമതലയാണ്. അവർക്ക് ലഭിക്കേണ്ട സംരക്ഷണവും സ്വത്തും മറ്റും ലഭിക്കുന്നതിന് ദുർവ്വഹമായ കോർട്ട്ഫീ സർക്കാർ ചുമത്തുന്നത് ശരിയല്ല. നെഗോഷ്യബിൾ ഇൻസ്ട്രമെന്റ് ആക്ട് പ്രകാരമുളള ക്രിമിനൽ കേസുകൾ മജിസ്ട്രേറ്റ് കോടതികളിൽ ഫയൽ ചെയ്യുമ്പോഴും ഈ കേസുകളുടെ തുടർനടപടികൾക്കും കോർട്ട്ഫീ നൽകണമെന്നത് നീതി പൂർവ്വകമല്ല.

ചെക്കു കേസുകളിൽ കോർട്ട്ഫീ ചുമത്തുന്നതുമൂലം പ്രതിയായി വരുന്നവർക്ക് nominal ആയ സംഖ്യ നൽകി കേസ് തുടർന്നു കൊണ്ട് പോവുകയും എന്നാൽ വാദിയായി വരുന്നവർക്ക് തുടർനടപടികൾക്കും മറ്റും കൂടുതൽ സംഖ്യ കോർട്ട്ഫീയായി നൽകേണ്ടിയും വരുന്നു എന്നീ കാര്യങ്ങൾ അഭിപ്രായപ്പെട്ടു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**(d). Bar Association – Paravur**

സംഘടനയെ പ്രതീനിധികരിച്ചു അഡ്വ.പി. ശ്രീറാം (സെക്രട്ടറി) അഡ്വ.പ്രിയ.ഇ. എസ് (ജോയിന്റ് സെക്രട്ടറി) എന്നിവർ ഹാജരായി. കോർട്ട് ഫീ വർദ്ധനവ് അനാവശ്യമാണെന്നും, പറവൂർ പോലെ തീരദേശ മേഘലകളൊക്കെ സാധാരണ ജനങ്ങൾ വസിക്കുന്ന സ്ഥലങ്ങൾ ആണെന്നും നിലവിലെ ഉയർന്ന കോർട്ട് ഫീസ് ജനങ്ങളെ കോടതികളിൽ നിന്നും അകറ്റുന്ന സാഹചര്യമാണ് സൃഷ്ടിച്ചതെന്നും അഡ്വ.പി ശ്രീറാം പറഞ്ഞു. ഇതിനു പ്രതിവിധി കാണണമെന്നും ആയതു തങ്ങളുടെ സമർപ്പണത്തിലൂടെ അറിയിക്കുകയാണെന്നും അഡ്വ.പി ശ്രീറാം പ്രസ്താവിച്ചു. രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിക്കുകയും ചെയ്തു.

## 2. അഭിഭാഷക സംഘടനകൾ

**(a). Indian Association of Lawyers - Kerala State Committee & High Court Committee** സംഘടനയെ പ്രതിനിധീകരിച്ച അഡ്വ.അഭിലാഷ്കുമാർ (ജില്ലാ കമ്മിറ്റി മെമ്പർ), അഡ്വ.അയൂബ് ഖാൻ (എറണാകുളം), അഡ്വ.ജിതേഷ് ബാബു (കോട്ടയം) അഡ്വ.എം.എ. ഷാജി (കാഞ്ഞിരപ്പള്ളി), അഡ്വ.മാധവൻ പിള്ള (ചങ്ങനാശ്ശേരി) എന്നിവർ പങ്കെടുത്തു. നിലവിലെ കോടതി ഫീസ് വർദ്ധന കേരളത്തിലെ നീതിന്യായ രംഗത്ത് ഗുരുതരമായ അവസ്ഥയാണ് സൃഷ്ടിച്ചിരിക്കുന്നതെന്ന അംഗങ്ങൾ പ്രസ്താവിച്ചു. അഭിഭാഷകരെയും കക്ഷികളെയും ഇത് നല്ല രീതിയിൽ ബാധിക്കുന്നു.

Negotiable Instrument Act പ്രകാരം ബോധിപ്പിക്കുന്ന ക്രിമിനൽ ഹർജികൾക്ക് ഫീസ് ഏർപ്പെടുത്തിയ തീരുമാനം നിയമപരമായി നിലനിൽക്കാത്തതാണ് ക്രിമിനൽ കോടതിയിൽ ഫീസ് നൽകിയ കക്ഷി തുക ഈടാക്കാൻ സിവിൽ കോടതിയിൽ വീണ്ടും ഫീസ് അടയ്ക്കണമെന്നത് നീതികരിക്കാനാവാത്ത കാര്യമാണ്.

20 വർഷമായി കോടതി ഫീസ് വർധിപ്പിച്ചിട്ടില്ല എന്നതു കൊണ്ട് ഇപ്പോൾ ന്യായമല്ലാത്ത വർദ്ധനവ് വരുത്തുന്നത് ശരിയല്ല, നീതി നിർവഹണരംഗത്ത് ചെലവ് വർധിക്കുന്നു എന്നത് ഒറ്റപ്പെട്ടകാര്യമല്ല ഇതു എല്ലാമേഖലയിലും ഉള്ളതുപോലെ തന്നെയാണ്. അതുപോലെ തന്നെ വിദഗ്ധ സമിതി ഉദ്ധരിച്ച കണക്കുകൾ എല്ലാംതന്നെ 2002-2003 കാലഘട്ടത്തിലെയാണ് അതു 2024 - ൽ പരിശോധിച്ച് വിശകലനം ചെയ്യുന്നത് ശരിയല്ല. കോടതിയിൽ നിന്നുള്ള വരുമാനം വർദ്ധിപ്പിക്കുന്നതിനും നീതി നിർവഹണ സംവിധാനത്തിലെ ചെലവുകൾ ചുരുക്കുന്നതിനും മറ്റു മാർഗ്ഗങ്ങൾ തേടുകയാണുവേണ്ടത്.

അതിനായി IAL സമർപ്പിച്ച പ്രസക്തനിർദ്ദേശങ്ങൾ

1. ലോക് അദാലത്തിൽ വരുന്ന കമ്പനി വക ഹർജികൾക്ക് സാധരണ കോടതി ഫീസ് ഏർപ്പെടുത്തുക.

2. കമ്പനികൾ നടത്തുന്ന ആർബിട്രേഷൻ ഹർജികൾക്കു ഫീസ് ഏർപ്പെടുത്തുക.

3. SARFAESI ആക്ട് അനുസരിച്ചുള്ള നടപടികൾ അവസാനിപ്പിച്ച് കോടതി വഴി ആക്കുക.

4. KELSA, ഡിഫെൻസ് കൗൺസൽ, അദാലത്തുകൾ, മീഡിയേഷനുകൾ എന്നിവ അവസാനിപ്പിച്ച അധിക ചെലവ് ഒഴിവാക്കുക. പലവക ഹർജികളിലും, സഹകരണ ആർബിട്രേഷൻ കേസുകളിലും അതുപോലെ ക്വാസി ജുഡീഷ്യൽ അതോറിറ്റികൾക്കുമുന്പാകെ വരുന്ന കേസുകളിലും കോർട്ട് ഫീ ഏർപ്പെടുത്താമെന്നും അവർ കൂട്ടിച്ചേർത്തു. ഇവയടക്കം ഏഴോളം നിർദേശങ്ങൾ രേഖാ മൂലം സമർപ്പിക്കുകയുണ്ടായി. IAL- High Court Committee 156 പേർ ഒപ്പിട്ട നിവേദനവും IAL- State Committee 69 പേര് ഒപ്പിട്ട നിവേദനവും സമർപ്പിക്കുകയുണ്ടായി, അതിൽപ്പറഞ്ഞിരിക്കുന്ന കാര്യങ്ങൾ പരിഗണിച്ച വർദ്ധിപ്പിച്ച ഫീസുകൾ പിൻവലിക്കണമെന്ന് IAL ആവശ്യപ്പെട്ടു.

**(b). ALL INDIA LAWYERS UNION, ERNAKULAM DISTRICT COMMITTEE**

സംഘടനക്കുവേണ്ടി അഡ്വ.നാസ്സർ ഹാജരായി. DLSA-ൽ നിലവിൽ വലിയ കമ്പനികൾ കാലഹരണപ്പെട്ട ക്ലെയിമുകൾ പോലും യാതൊരു ഫീസും ഇല്ലാതെയാണ് ഫയൽ ചെയ്യുന്നത്. DLSA കളിൽ ബി.പി.എൽ. വിഭാഗത്തിൽപ്പെട്ട ആളുകൾക്കും എസ്സ്.സി/എസ്സ്.ടി. വിഭാഗക്കാർക്കും സ്ത്രീകൾക്കും ട്രാൻസ്ജെൻഡേഴ്സിനും ഫീസ് ഏർപ്പെടുത്തരുത് എന്ന് അഭിപ്രായപ്പെട്ടു കൂടാതെ ഈ വിഭാഗത്തിൽപ്പെടാത്തവർക്കു ഫീസ് ചുമത്താവുന്നതാണെന്നും അഭിപ്രായപ്പെട്ടു. ഫാമിലി കോർട്ട്, സെക്ഷൻ 138 കേസുകൾ എന്നിവയ്ക്ക് സ്ലാബ് സിസ്റ്റം ഏർപ്പെടുത്തുന്നതാണ് നല്ലതെന്നും കൂടാതെ പാർട്ടീഷൻ സ്യൂട്ടിൽ നിലവിൽ ഉള്ള ഫിക്സഡ് കോർട്ട് ഫീസ് വർധിപ്പിക്കാവുന്നതാണെന്നും അവർ അഭിപ്രായപ്പെട്ടു. രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിക്കുകയും ചെയ്തു.

**(c). INDIAN LAWYERS CONGRESS STATE COMMITTEE**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.പി.എം.ജോസഫ് (State General Secretary), അഡ്വ. നോബിൾ രാജു (State Secretary) തുടങ്ങി മറ്റു ഭാരവാഹികളും ഹാജരായി. നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് 138 പ്രകാരമുള്ള ക്രിമിനൽ കേസുകൾ മജിസ്ട്രേറ്റ് കോടതികളിൽ ഫയൽ ചെയ്യുമ്പോഴും ഈ കേസുകളുടെ തുടർനടപടികൾക്കും കോർട്ട്ഫീ

നൽകണമെന്നത് നീതി പൂർവ്വമല്ല. Petition/complaint എന്നിവയുടെ ഫീസ് നിരക്ക് വർധിപ്പിക്കാവുന്നതാണെന്നു അവർ പറഞ്ഞു. ഫാമിലി കോർട്ട് കേസുകളിൽ Motor Accident Claims Tribunal കളിലെപ്പോലെ വിധിന്യായം പറയുന്നസമയത്തു കോർട്ട് ഫീ ഈടാക്കുന്ന വിധത്തിൽ നടപടി സ്വീകരിക്കേണ്ടതാണെന്നും അവർ അഭിപ്രായപ്പെട്ടു. കുടുംബകോടതികളിൽ ഫയൽ ചെയ്യുന്ന കേസുകൾക്ക് കോർട്ട്ഫീ ഏർപ്പെടുത്തിയ നടപടി നീതികരിക്കത്തക്കതല്ല. വിവാഹം സംബന്ധിച്ച് തന്നെ ചെലവുകൾ കുടുംബത്തിനും അവർക്കും ഉണ്ടായിട്ടുള്ളതിനു ശേഷം കുട്ടികളുടെ സംരക്ഷണചെലവുകളും സ്വയം വഹിച്ചുകൊണ്ടാണ് കോടതികളെ ഇവർ സമീപിക്കുന്നത് ഇവർക്ക് സംരക്ഷണം നൽകേണ്ടത് സർക്കാരിന്റെ ചുമതലയാണ്. അവർക്ക് ലഭിക്കേണ്ട സംരക്ഷണവും സ്വത്തും മറ്റും ലഭിക്കുന്നതിന് ദുർവ്വഹമായ കോർട്ട്ഫീ സർക്കാർ ചുമത്തുന്നത് ശരിയല്ല എന്ന് അറിയിച്ചു. രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിക്കുകയും ചെയ്തു.

**(d). The Kerala Federation of Women Lawyers.**

സംഘടനയെ പ്രതീനിധികരിച്ചു അഡ്വ.പി.കെ.ശാന്തമ്മ (പ്രസിഡന്റ്) അഡ്വ.രഞ്ജിത ജെയ്സൺ (സെക്രട്ടറി) അഡ്വ.എൻ.എൻ.ഗിരിജ (ഖജാൻജി) എന്നിവർ ഹാജരായി. പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സാരമായികുറയുന്നു എന്നും, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണ്ണമായും ഒഴിവാക്കുകയും ചെയ്യണമെന്ന് അഭിപ്രായപ്പെട്ടു.

ഫാമിലി കോർട്ടുകളിൽ എത്തുന്നത് കൂടുതലും സാധാരണക്കാരായ സ്ത്രീകളാണെന്നും നിലവിലെ കോർട്ട് ഫീ വർദ്ധനവ് അത്തരം വിഭാഗത്തെ സാരമായി ബാധിക്കുന്നതാണെന്നും അതിനാൽ സർക്കാർ ഇതിൽ നിന്നും പിൻമാറണമെന്നും അവർ ആവശ്യപ്പെട്ടു. ഫാമിലി കോർട്ടുകളിലെ ഫീസ് വർദ്ധനവ് പിൻവലിക്കുന്നില്ല എങ്കിൽ MACT കളിലെപ്പോലെ വിധിന്യായം പറയുന്നസമയത്തു കോർട്ട് ഫീ ഈടാക്കുന്ന വിധത്തിൽ നടപടി ക്രമീകരിക്കേണ്ടതാണെന്നും അഭിപ്രായപ്പെട്ടു. അവർ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിക്കുകയും ചെയ്തു.

**(e). The Kerala High Court Advocates Association**

കേരള ഹൈക്കോർട്ട് അഡ്വക്കേറ്റ്സ് അസോസിയേഷനു വേണ്ടി അഡ്വ.യശ്വന്ത് ഷേണായ് മിന്നൽ പോലെ വന്നു പോയി. ഇന്നേ ദിവസം രാവിലെ മുതൽ ഹിയറിംഗ് ഉണ്ടായിരുന്നെങ്കിലും വൈകിയെത്തിയ അദ്ദേഹത്തിന് അന്നു വൈകുന്നേരം ചീഫ് ജസ്റ്റിസുമായി മീറ്റിഗ് ഉണ്ടായിരുന്നുവെന്നായിരുന്നു ന്യായീകരണം.

ബഹു. ചെയർമാൻ സമക്ഷം ഹൈക്കോർട്ട് അഡ്വക്കേറ്റ്സ് അസോസിയേഷന്റെ സമർപ്പണം നൽകുകയും, നടപ്പാക്കിയ വർദ്ധനവ് നിയമപരമല്ലെന്നും ഇതിനു പ്രതിവിധി ഉണ്ടാക്കണമെന്നും ആവശ്യപ്പെട്ടു. കോർട്ട് ഫീ പരിഷ്കരണം സംബന്ധിച്ചു മറ്റു നിർദേശങ്ങൾ ഒന്നും തന്നെ ടി അസോസിയേഷനിൽ നിന്നും ഉണ്ടായില്ല എന്നത് ഖേദകരമായ ഒരു വസ്തുതയാണ്, നിവേദനത്തിൽപ്പറയുന്ന കാര്യങ്ങൾ പോലും വിശദീകരിക്കാൻ അസോസിയേഷൻ ഭാരവാഹി ആയിട്ടുള്ള പ്രസിഡന്റിനു കഴിഞ്ഞില്ലെന്നത് ദൗർഭാഗ്യകരമാണ് ഇത് സംബന്ധിച്ചു 02/05/2024 ൽ കത്തു നൽകുകയും ഹിയറിങ്ങിനെ സംബന്ധിച്ചു ടി കത്തു മുഖാന്തിരവും, പബ്ലിക് നോട്ടീസ് പ്രകാരവും അറിയിപ്പ് നൽകിയിരുന്നുവെങ്കിലും എങ്കിലും കേരള ഹൈ കോർട്ട് അസോസിയേഷനിൽ നിന്നും പ്രതീക്ഷിച്ച രീതിയിലുള്ള പ്രതികരണം ഉണ്ടായില്ലാ എന്നതു ഖേദകരമായിപ്പോയി.

**(f). The Kerala Lawyers Forum, Eranakulam District Committee**

കേരള ലോയേഴ്സ് ഫോറത്തിനു (എറണാകുളം) വേണ്ടി അഡ്വ.ഇ.എസ്. എം. കബീർ (സ്റ്റേറ്റ് വൈസ് പ്രസിഡന്റ്) അഡ്വ.ഇസ്മായിൽ ഖാൻ (ജില്ലാ പ്രസിഡന്റ്) അഡ്വ.നൗഷാദ് എന്നിവർ ഹാജരായി. വളരെ സാധാരണക്കാരെ ബാധിക്കുന്ന കോർട്ട് ഫീ വർദ്ധന പൂർണമായും ഒഴിവാക്കുകയും, ഫാമിലി കോടതികളിലെ നിലവിലെ വർദ്ധനവ് മുൻകാല പ്രാബല്യത്തോടെ എടുത്തുകളയുകയും ചെയ്യണമെന്നും വരുമാനം കൂട്ടാനുള്ള ഉപാധിയായി സർക്കാർ നീതിന്യായ സംവിധാനത്തെ

ഉപയോഗിക്കരുതെന്നും ആവശ്യപ്പെട്ടു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു

**(g). Kerala Lawyers Forum (High Court Committee)**

കേരള ലോയേഴ്സ് ഫോറത്തിനു (ഹൈക്കോർട്ട് ) വേണ്ടി അഡ്വ.ഷിബിലി നഹ (പ്രസിഡന്റ് ) അഡ്വ.അബ്ദുൽ ഷുക്കൂർ എം എ (ജനറൽ സെക്രട്ടറി) അഡ്വ.എം. സജാദ് (ഖജാൻജി) എന്നിവർ ഹാജരായി. ഫീസ് വർദ്ധനവ് നടപ്പാക്കാതിരിക്കുകയാണു വേണ്ടതെന്നും അഭിപ്രായപ്പെട്ടു. അവർ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു

**(h). Indian Lawyers Congress (Eranakulam District Committee)**

സംഘടനയെ പ്രതീനിധികരിച്ചു അഡ്വ.ആന്റോ തോമസ് സംസാരിച്ചു. രജിസ്ട്രേഷൻ ഫീസ് കേരളത്തിൽ കൂടിയപ്പോൾ രജിസ്ട്രേഷൻ കുറഞ്ഞപോലെ നിയമ രംഗത്തെ ഈ നടപടി കേസുകൾ കുറയുന്നതിനും ആളുകൾ കോടതിയെ ഒഴിവാക്കുന്നതിനുമേ ഉപകരിക്കു എന്ന് അഡ്വ.ആന്റോ തോമസ് പറഞ്ഞു. ഇത് നടപ്പാക്കേണ്ടിയിരുന്നത് ഒരു public interest hearing നടത്തി ആകണമായിരുന്നു എന്നും, defamation കേസുകൾക്ക് ഒക്കെയാണ് ഇത്തരം ഫീസ് വർദ്ധനയൊക്കെ വേണ്ടതെന്നും അല്ലാതെ കുടുംബകോടതികളിലും മറ്റും ഫീസ് കൂട്ടുകയല്ല വേണ്ടതെന്നും അറിയിച്ചു.

**(I). BJP LEGAL CELL KERALA**

**(j). BJP Legal Cell, Eranakulam District Committee**

മേൽപ്പറഞ്ഞ സംഘടനകൾക്ക് വേണ്ടി അഡ്വ.ജോൺസൺ കുര്യൻ (കൺവീനർ) സമിതി മുമ്പാകെ ഹാജരായി താഴെപ്പറയുന്ന കാര്യങ്ങൾ പ്രസ്താവിച്ചു. കുടുംബകോടതികളിൽ സ്ത്രീവകകൾക്ക് ഫാമിലി കോർട്ട് ആക്ട് പ്രകാരം ഉള്ള ഹർജിക്ക് കോർട്ട് ഫീ വർദ്ധിപ്പിക്കാനുള്ള നിർദ്ദേശം സാധാരണക്കാരായ സ്ത്രീകൾക്കും ഗാർഹിക പീഡനത്തിലും കുടുംബ തർക്കങ്ങളിലും ഇരകൾ ആയവർക്ക് കടുത്ത

സാമ്പത്തിക ബാധ്യത ഉണ്ടാകും. ചെക്ക് കേസുകൾക്ക് കോർട്ട്ഫീ ഏർപ്പെടുത്താനുള്ള നിർദ്ദേശം സാധാരണക്കാരായ കക്ഷികൾക്കു കേസ്സ് ഫയൽ ചെയ്യുന്നതിൽ വലിയ സാമ്പത്തിക ബാധ്യത ഉണ്ടാക്കുന്നതാണ് എന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ സെക്ഷൻ 138 കേസുകൾ, Gold O.P കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണ്ണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ കോർട്ട് ഫീസുകൾ നാമമാത്രമായി മാത്രം വർദ്ധിപ്പിക്കണമെന്നും ഇപ്പോഴത്തെ അന്യായമായ വർദ്ധനവ് ഭാവിയിൽ കോടതി സംവിധാനത്തിൽ നിന്നും ജനങ്ങളെ അകറ്റുമെന്നും ഇത്തരം സാഹചര്യങ്ങൾ ഉണ്ടാകാതെ നോക്കണ്ടത് ഗവൺമെന്റിന്റെ ഉത്തരവാദിത്ത്വമാണെന്നും അദ്ദേഹം അഭിപ്രായപ്പെട്ടു. Access to Justice എന്നത് ഭരണഘടന പൗരന് ഉറപ്പ് നൽകുന്ന അവകാശമാണെന്നും അതിന് എതിരായി ഉള്ളതാണ് നിലവിലെ ഫീസ് വർദ്ധനവ് എന്നും ഇത് നിയമ സംവിധാനത്തെ സാധാരണക്കാരിൽ നിന്ന് അകറ്റാൻ കാരണമാകുമെന്നും അഭിപ്രായപ്പെട്ടു. മേൽ സൂചിപ്പിച്ച രണ്ട് സംഘടനാ ഘടകങ്ങളുടെയും പേരിൽ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ അദ്ദേഹം സമർപ്പിക്കുകയും ചെയ്തു.

**(k). Bharatheeya Abhibhashaka Parishad Kerala.**

സംഘടനക്കുവേണ്ടി അഡ്വ.ബി.അശോക്, (സ്റ്റേറ്റ് സെക്രട്ടറി) അഡ്വ.രാജേന്ദ്രകുമാർ (സ്റ്റേറ്റ് പ്രസിഡന്റ്) അഡ്വ. ആർ.രാജേന്ദ്രൻ (സ്റ്റേറ്റ് വൈസ് പ്രസിഡന്റ്) അഡ്വ.എം.എസ്.കിരൺ (സ്റ്റേറ്റ് വൈസ് പ്രസിഡന്റ്) അഡ്വ.എം.എൻ. മന്മഥൻ (ജില്ലാ വൈസ് പ്രസിഡന്റ്) എന്നിവർ ഹാജരായി.

മദ്യവും, ലോട്ടറിയും കഴിഞ്ഞാൽ സർക്കാരിന്റെ അടുത്ത വരുമാനമായി കോടതികളെ കാണുന്നതിന്റെ പരിണിതഫലമാണ് ഇപ്പോഴത്തെ ഫീസ് വർദ്ധനവെന്നും ഇനിമുതൽ നിയമവും വിലകൊടുത്തു വാങ്ങേണ്ട അവസ്ഥയാണ് വരുന്നതെന്നും അവർ പറഞ്ഞു. 138 കേസുകൾ, Gold O.P കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണ്ണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ കോർട്ട് ഫീസുകൾ നാമമാത്രമായി വർദ്ധിപ്പിക്കണമെന്നും.

ഇപ്പോഴത്തെ അന്യായമായ വർദ്ധനവ് ഭാവിയിൽ കോടതി സംവിധാനത്തിൽ നിന്നും ജനങ്ങളെ അകറ്റുമെന്നും ഇത്തരം സാഹചര്യങ്ങൾ ഉണ്ടാകാതെ നോക്കണ്ടത് ഗവൺമെന്റിന്റെ ഉത്തരവാദിത്വമാണെന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ സംഘടനയുടെ രേഖാമൂലം ഉള്ള നിവേദനം കമ്മിറ്റി മുൻപാകെ സമർപ്പിച്ചു.

**3. സ്റ്റാറ്റ്യൂട്ടറി അസോസിയേഷൻ**

**(a). Bar Council of Kerala**

ബാർ കൗൺസിൽ കേരളയ്ക്കുവേണ്ടി അഡ്വ.രാജ്കുമാർ (സെക്രട്ടറി) യുടെ നേതൃത്വത്തിൽ കൗൺസിൽ അംഗങ്ങൾ ഉൾപ്പെടെ ഒരു കൂട്ടം അഭിഭാഷകർ ഹാജരായി. രേഖാമൂലം സമർപ്പിച്ച നിവേദനത്തിൽ ഉള്ള കാര്യങ്ങൾ തന്നെ അവർ നേരിട്ടുള്ള ഹിയറിങ്ങിലും പ്രതിപാദിച്ചു. പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സാരമായി കുറയുന്നു എന്നും, അഭിഭാഷകരുടെ നിലനിൽപ്പുതന്നെ ഭീഷണിയിൽ ആണെന്നും അറിയിച്ചു, ആളുകൾ കോടതി സംവിധാനത്തിൽനിന്നും അകലുന്നതിനും ഇതു കാരണമാകുന്നു, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണമായും ഒഴിവാക്കുകയും. വിധിതീർപ്പായ N.I Act കേസുകളിൽ അടച്ച കോർട്ട് ഫീ തിരിച്ചുകിട്ടാനുള്ള മാർഗ്ഗം ഉണ്ടാക്കണമെന്നും ആവശ്യപ്പെട്ടു. N.I Act പോലെയുള്ള ക്രിമിനൽ ഹർജികളിൽ കോർട്ട് ഫീസ് ചുമത്തുന്നതിന്റെ സാധുത പരിശോധിക്കപ്പെടേണ്ടതാണ്എന്നും അഭിപ്രായപ്പെട്ടു.

**4. മറ്റ് സംഘടനകൾ**

**(a). KERALA ADVOCATE CLERKS ASSOCIATION, KOCHI**

ടി സംഘടനയ്ക്കു വേണ്ടി ഭാരവാഹി ഹാജരായി നിവേദനം സമർപ്പിച്ചിട്ടുള്ളതാണ്.

**(b). I.R Infrastructures Providers Association**

റെയിൽവേ കരാറുകാരുടെ ദേശീയ സംഘടനയായ I.R Infrastructures Providers Association നെ പ്രതീനിധികരിച്ചു അലക്സ് പി സിറിയക് (ഓൾ ഇന്ത്യ വൈസ് പ്രസിഡന്റ്) ഹാജരായി. contractors ന്റെ കേസുകളുമായി ബന്ധപ്പെട്ട amount വളരെ

വലിയ തുകയാണ്എന്നും അതിനു ഇത്ര വലിയ ഫീസ് ഈടാക്കുന്നത് അവർക്കു കേസു നടത്തുന്നതിന് വലിയ പണം കണ്ടെത്തേണ്ട അവസ്ഥ ഉണ്ടാകുന്നു എന്നും ഇത് പല വലിയ പദ്ധതികളെയും കാര്യമായ രീതിയിൽ ബാധിക്കുന്നു എന്നും ബഹു.ചെയർമാൻ സമക്ഷം ബോധിപ്പിച്ചു.

**(c). Southern Railway Contractors association .** – റെയിൽവേ കരാറുകാരുടെ സംഘടനയെ പ്രതിനിധികരിച്ചു അലക്സ് പി സിറിയക് (പ്രസിഡന്റ്), നജീബ് മണ്ണേൽ (ജനറൽ സെക്രട്ടറി), അനിൽകുമാർ കെ വി (വൈസ് പ്രസിഡന്റ്) എന്നിവർ ഹാജരായി. കോടതികളിൽ വലിയ തുക ഫീസ് ആയി അടക്കുന്നതുകൊണ്ടു പല വലിയ പദ്ധതികളും സമയത്തിന് തീർപ്പാക്കാൻകഴിയുന്നില്ല എന്നും, വലിയ തുക യുടെ കേസുകൾക്കൊക്കെ ഒരു പരിധിവയ്ക്കണമെന്നും അഭിപ്രയപെട്ടു.

**(d). KIIFB Contractors Association.**

സംഘടനയെ പ്രതിനിധികരിച്ചു ശ്രീ.നിസ്സാം തോപ്പിൽ (പ്രസിഡന്റ്), ശ്രീ.പോൾ ടി മാത്യു (സെക്രട്ടറി), ശ്രീ.പി കെ കമ്മാടകുട്ടി (ഖജാൻജി) എന്നിവർ ഹാജരായി.

contractors ന്റെ കേസുകളുമായി ബന്ധപ്പെട്ട amount വളരെ വലിയ തുകയാണ് എന്നും അതിനു ഇത്ര വലിയ ഫീസ് ഈടാക്കുന്നത് അവർക്കു കേസു നടത്തുന്നതിന് വലിയ പണം കണ്ടെത്തേണ്ട അവസ്ഥ ഉണ്ടാകുന്നു എന്നും ഇത് പല വലിയ പദ്ധതികളെയും നല്ല രീതിയിൽ ബാധിക്കുന്നു എന്നും, ഒരു ഫിക്സഡ് സ്ളാബ് സിസ്റ്റം ഇവരുടെ കാര്യത്തിൽ വേണം എന്നും അവർ കമ്മിറ്റി മുമ്പാകെ ബോധിപ്പിക്കുകയും ചെയ്തു.

**5. വ്യക്തികൾ**

**(a). Kerala Law Journal Editor, Adv. N Y Venkat (represented by his father)**

ശ്രീ.അഡ്വ. എൻ.വൈ. വെങ്കട് സമർപ്പിച്ച രേഖാമൂലമുള്ള നിവേദനത്തിൽ കോർട്ട് ഫീ വർദ്ധനവിനെ അംഗീകരിക്കാൻ കഴിയില്ലായെന്നും ഫാമിലി കോർട്ടുകളിൽ എത്തുന്നത്

കൂടുതലും സാധാരണക്കാരായ ആളുകളാണെന്നും നിലവിലെ കോർട്ട് ഫീ വർദ്ധനവ് അത്തരം വിഭാഗത്തെ സാരമായി ബാധിക്കുന്നതാണെന്നും അതിനാൽ സർക്കാർ ഇതിൽ നിന്നും പിൻമാറണമെന്നും ആവശ്യപ്പെട്ടു. Negotiable Instrument case-ലും മറ്റും കോർട്ട് ഫീ ഏർപ്പെടുത്തുന്നത് പരാതിക്കാരനെ സാമ്പത്തികമായി പ്രതിസന്ധിയിലാക്കുമെന്നും കൂടാതെ Sec.138 കേസുകളിൽ വിധി പറഞ്ഞ കേസുകളിൽ പുതിയ തോതിൽ അടച്ച കോർട്ട് ഫീ തിരിച്ച് കിട്ടുന്നതിനുള്ള നടപടി സ്വീകരിക്കണമെന്നും, പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സാരമായികുറയുന്നു എന്നും, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണമായും ഒഴിവാക്കുകയും ചെയ്യണമെന്ന് അഭിപ്രായപ്പെട്ടു. കൂടാതെ കേരള മൈനർ മിനറൽ കൺസ്ട്രക്ഷൻ റൂൾസ് പ്രകാരമുള്ള അപ്പീൽ കേസുകളിൽ കോർട്ട് ഫീ ഈടാക്കാവുന്നതാണെന്നും അഭിപ്രായപ്പെട്ടു.

**(b). അഡ്വ.ലേഖ സുരേഷ്**

കേരള ഹൈക്കോർട്ടിലെ മുതിർന്ന അഭിഭാഷകയായ അഡ്വ.ലേഖ സുരേഷ് ഹിയറിങ്ങിൽ പങ്കെടുത്തുകൊണ്ട് നിലവിൽ കൊണ്ടുവന്ന കോർട്ട് ഫീ പ്രത്യേകിച്ച് ഫാമിലി കോർട്ട് കേസുകളിൽ ഏർപ്പെടുത്തിയ കോർട്ട് ഫീ ഭരണഘടനയുടെ 21-ാം അനുച്ഛേദത്തിനു എതിരാണെന്നും അത് നിരാലംബരായ സ്ത്രീകൾക്കു നീതി തേടുന്നതിന് തടസ്സമാകുമെന്നും അഭിപ്രായപ്പെട്ടു. ന്യായമായ കോർട്ട് ഫീ പരിഷ്കരണം സ്വാഗതം ചെയ്യുന്നു എന്നും അവർ പറഞ്ഞു.

**(c). Adv.Shyjen Joseph.**

നിലവിൽ കൊണ്ടുവന്ന കോർട്ട് ഫീ വർദ്ധനവ് അന്യായമാണെന്നും അതു പിൻവലിക്കണമെന്നും അദ്ദേഹം ആവശ്യപ്പെട്ടു. ഫാമിലി കോർട്ട് കേസുകളിൽ MACT യിലെ പോലെ ഫയലിംഗ് സമയത്തു കോർട്ട് ഫീ അടയ്ക്കുന്നത് ഒഴിവാക്കി വിധി പറയുന്ന അവസരത്തിൽ ഈടാക്കാനാവശ്യമായ വകുപ്പുകൾ ചേർക്കണമെന്നും, സെക്ഷൻ 138

കേസുകളിൽ അത്തരം സംവിധാനം ഏർപ്പെടുത്താൻ പറ്റുമോയെന്നതു പരിശോധിക്കണം എന്നും അദ്ദേഹം അഭിപ്രായപ്പെട്ടു.

**(d). അഡ്വ.പി വേണുഗോപാൽ**

N.I ആക്ടിൽ കോർട്ട് ഫീ ഈടാക്കരുതെന്നും, slab system കൊണ്ടുവരുന്നതാണ് നല്ലതെന്നും കൂടാതെ ഫാമിലി കോർട്ടിനെ കോർട്ട് ഫീ യുടെ പരിധിയിൽ നിന്നും പൂർണമായും ഒഴിവാക്കണമെന്നും അഭിപ്രായപ്പെട്ടു.

**(e). അഡ്വ.ആഷിക് കെ മുഹമ്മദലി**

ഹിയറിങ്ങിൽ നേരിട്ട് ഹാജരാവുകയും അദ്ദേഹത്തിന്റെ പൊതു അഭിപ്രായവും, കോർട്ട് ഫീ വർധനക്കെതിരെയുള്ള അഭിപ്രായവും, കോടതിവിധികൾ ചൂണ്ടിക്കാണിച്ചുകൊണ്ടും കമ്മിറ്റി മുമ്പാകെ രേഖാമൂലവും, വാച്യ രൂപത്തിലും അവതരിപ്പിക്കുകയുണ്ടായി അദ്ദേഹത്തിന്റെ പ്രധാന വാദഗതി പുതിയതായി ചുമത്തിയ കോർട്ട് ഫീകൾക്ക് എതിരെ, ആണ് കോർട്ട് ഫീയുടെ പൊതുപരിഷ്കരണത്തെ സംബന്ധിച്ച പ്രത്യേക അഭിപ്രായങ്ങൾ ഒന്നും തന്നെ രേഖപ്പെടുത്തിയിട്ടില്ല മേൽ പ്രകാരമുള്ള നിവേദനം നല്കിയതു കൂടാതെ WPC.No.21910 കേസിലെ കേരള ഹൈക്കോർട്ടിന്റെ 19/06/ 2024 ലെ Interim Order ഹാജരാക്കിക്കൊണ്ട് ബഹു.ധന വകുപ്പ് മന്ത്രിയുടെ 2024-2025 ബഡ്ജെറ്റ് പ്രസംഗത്തിലെ 155 മുതൽ 157 വരെയുള്ള ഖണ്ഡികകളിൽ പറയുന്ന ഈ കമ്മിറ്റി സമർപ്പിച്ച ഇടക്കാല റിപ്പോർട്ടിന്റെ കോപ്പി അദ്ദേഹത്തിനുനൽകണമെന്നു കത്ത് മുഖാന്തിരം ആവശ്യപ്പെടുകയുണ്ടായി മേൽപ്പടി കത്തിന്റെ കമ്മിറ്റിയുടെ കൺവീനർ ആയ ലോ സെക്രട്ടറി മറുപടി നൽകിയിട്ടുണ്ട് (Ltr.No.Opn.G2/81/2024/Law Dated.25/06/2024).

**(f). അഡ്വ.ജോൺ നമ്പേലി**

അഡ്വ.ജോൺ നമ്പേലി ജൂനിയർ മുകളിൽ സൂചിപ്പിച്ചപോലെ ഇടക്കാല റിപ്പോർട്ടിന്റെ കോപ്പി ആവശ്യപ്പെട്ടു കൊണ്ട് ഒരു ഹർജി ഹിയറിങ് സമയത്ത് കമ്മിറ്റി മുമ്പാകെ നൽകുകയും ആയതിനു കൺവീനർ ആയ ലോ സെക്രട്ടറി മറുപടി നൽകുകയും ചെയ്തു.

**(g). അഡ്വ.പോൾസൻ പി.ജെ**

മധ്യ മേഖലാ ഹിയറിങ് സമയത്ത് എറണാകുളം ഹൈക്കോർട്ട് അഭിഭാഷകൻ ആയ അഡ്വ.പോൾസൻ പി.ജെ കോർട്ട് ഫീ പരിഷ്കരണത്തെയും നിലവിൽ വരുത്തിയ ഫീസ് വർദ്ധനവിനെ സംബന്ധിച്ചും തന്റെ അഭിപ്രായങ്ങൾ രേഖാമൂലം കമ്മിറ്റിയിൽ സമർപ്പിക്കുകയുണ്ടായി.

**F. പാലക്കാട്**

**2. അഭിഭാഷക സംഘടനകൾ**

**(a). The Kerala Lawyers Forum, Palakkadu District Committee.**

സംഘടനയെ പ്രതീനിധികരിച്ച അഡ്വ.സഹീറ സി (ജനറൽ സെക്രട്ടറി), ആദില (മെമ്പർ) എന്നിവർ ഹാജരായി. പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സാരമായി കുറയുന്നു എന്നും, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണ്ണമായും ഒഴിവാക്കുകയും ചെയ്യണമെന്ന് അവർ അഭിപ്രായപ്പെട്ടു. വളരെ സാധാരണക്കാരെ ബാധിക്കുന്ന കോർട്ട് ഫീ വർദ്ധന പൂർണ്ണമായും ഒഴിവാക്കുകയും, ഫാമിലി കോടതികളിലെ നിലവിലെ വർദ്ധനവ് മുൻകാല പ്രാബല്യത്തോടെ എടുത്തുകളയുകയും ചെയ്യണമെന്നും.വരുമാനം കൂട്ടാനുള്ള ഉപാധിയായി സർക്കാർ നീതിന്യായസംവിധാനത്തെ ഉപയോഗിക്കരുതെന്നും ആവശ്യപ്പെട്ടു. കൂടാതെ അദാലത്ത് നടപടികളിൽ കോർട്ട് ഫീ ചുമത്താവുന്നതാണെന്നും, ഫാമിലി കോർട്ടിനെ കോർട്ട് ഫീയിൽ നിന്നും ഒഴിവാക്കണമെന്നും അവർ പറഞ്ഞു. കൂടാതെ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**(b). Indian Lawyers Congress – Palakkadu District, committee**

സംഘടനയെ പ്രതീനിധികരിച്ച അഡ്വ.എസ് റീമാഷ് (പ്രസിഡന്റ്), അഡ്വ.ബി. രവികുമാർ എന്നിവർ സംസാരിച്ചു.

പുതിയ ഫീസുകൾ നടപ്പാക്കിയതുമൂലം കോടതികളിൽ കേസുകൾ സാരമായികുറയുന്നു എന്നും, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണമായും ഒഴിവാക്കുകയും ചെയ്യണമെന്ന് അഭിപ്രായപ്പെട്ടു. ഓപ്പറേഷൻ കുബേര പോലെയുള്ള പോലീസ് ഓപ്പറേഷൻസ് കേരളത്തിൽ N.I Act കേസുകൾ കുറയുന്നതിന് വലിയ കാരണമായി എന്നും, ഈ സാഹചര്യത്തിൽ ഉയർത്തിയ കോർട്ട് ഫീസുകാരണം ജനങ്ങൾ കോടതികളിലേക്കു വരുന്ന സാഹചര്യം കുറയുമെന്നും അവർ അഭിപ്രായപ്പെട്ടു. ചെക്കിന്റെ ദുരുപയോഗം കൊണ്ടും മറ്റും സഹകരണ സ്ഥാപനങ്ങൾ ധാരാളം ചെക്ക് കേസുകൾ ഫയൽ ചെയ്യുന്നുണ്ട് എന്നദ്ദേഹം അഭിപ്രായപ്പെട്ടു. ഫാമിലി കോർട്ട് കേസുകളിൽ ശതമാന കണക്കിനുപകരം ഒരു slab system ആയിരിക്കും ഉചിതമെന്നും അവർ അഭിപ്രായപ്പെട്ടു.

## G. തൃശ്ശൂർ ജില്ല

### 1. ബാർ അസ്സോസിയേഷൻ

### (a). Bar Association – Thrissur

560 ഓളം അഭിഭാഷകർ ഒപ്പിട്ട് നൽകിയ മെമ്മോറാണ്ടം കമ്മിറ്റി മുമ്പാകെ നൽകിക്കൊണ്ട് തൃശ്ശൂർ ബാർ അസോസിയേഷനു വേണ്ടി അഡ്വ. ജോൺസൻ ടി തോമസ് (പ്രസിഡന്റ്) അഡ്വ.സിബി.കെ. ലാൽ (വൈസ് പ്രസിഡന്റ്) അഡ്വ.അനീഷ് പി.എസ് (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. Beneficial legislation എന്ന ആശയത്തിനുതന്നെ എതിരാണ് സർക്കാർ ഇപ്പോൾ നടപ്പിലാക്കിയിരിക്കുന്ന ഫീസ് വർദ്ധനവ് എന്നും, ആളുകൾ പണം നൽകി നീതി വാങ്ങുന്ന രീതിയാണ് ഇതെന്നും പറഞ്ഞു. Access to justice എന്നത് ജനങ്ങൾക്ക് അപ്രാപ്യമായ അവകാശമായി മാറി എന്നും അവർ ആരോപിച്ചു.

N.I Act കേസുകളുടെ ഫയലിംഗ് വളരെ കുറവാണ എന്നും കൂടിയ ഫീസ് നിരക്ക് കാരണം ആളുകൾ കോടതിയെ സമീപിക്കാതെ മറ്റുമാർഗങ്ങളിൽ കേസുകൾ തീർപ്പാക്കുന്നതു നീതി വ്യവസ്ഥക്കുതന്നെ ഗുരുതര പ്രത്യാഘാതങ്ങൾ സൃഷ്ടിക്കുമെന്നും അവർ കൂട്ടിച്ചേർത്തു. ആർട്ടിക്കിൾ 39A പ്രകാരമുള്ള legal welfare സർക്കാരിന്റെ

ഉത്തരവാദിത്ത്വമാണെന്നും അതിനു വിഘാതമായ ഈ നടപടിയിൽനിന്നും സർക്കാർ പിന്മാറണമെന്നും കമ്മിറ്റി മുമ്പാകെ ഭാരവാഹികൾ ബോധിപ്പിച്ചു.

**(b). Bar association – Chalakudy**

ചാലക്കുടി ബാർ അസോസിയേഷനു വേണ്ടി അഡ്വ. ജോസഫ് വാരശ്ശേരി (പ്രസിഡന്റ്) അഡ്വ.ഷിബു ദാമോദരൻ (Executive Member) എന്നിവർ ഹാജരായി. ഒരു ക്ഷേമ രാജ്യമായ ഇന്ത്യയിൽ ഇപ്പോൾ നിർണ്ണയിച്ചിട്ടുള്ള അധിക കോർട്ട് ഫീസ് അശാസ്ത്രീയമാണെന്നും, ചെക്ക് കേസ്സുകളിലും, ഫാമിലി കോർട്ട് കേസ്സുകളിലും കൂട്ടിയിട്ടുള്ള അധിക കോർട്ട് ഫീസ് കുറയ്ക്കേണ്ടത് അനിവാര്യമാണെന്നും ബോധിപ്പിച്ചു. കൂടാതെ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു

**(c). Bar association – Irinjalakkuda**

ഇരിഞ്ഞാലക്കുട ബാർ അസോസിയേഷനു വേണ്ടി അഡ്വ.പി ജെ ജോബി (പ്രസിഡന്റ്) അഡ്വ. വി എസ് ലിയോ (സെക്രട്ടറി) അഡ്വ. ജോൺസൻ കെ.ജെ. (ഖജാൻജി) എന്നിവർ ഹാജരായി.

ഇനി advolerm ഫീസുകൾ ഒന്നും പുതിയതായി നടപ്പാക്കരുതെന്നും ഫാമിലി കോടതികൾ, N.I Act കേസുകൾ എന്നിവയിൽ കോർട്ട് ഫീ കുറയ്ക്കണമെന്നും അഡ്വ.പി.ജെ ജോബി ആവശ്യപ്പെട്ടു. ജനങ്ങളെ കോടതിയിൽ നിന്നും അകറ്റുന്ന പരിഷ്കരണങ്ങൾ നടപ്പാക്കരുതെന്നും അദ്ദേഹം കൂട്ടിച്ചേർത്തു.

ഫീസ് കുറവായ നിരവധി വ്യവഹാരം ജൂഡിഷ്യറിയിൽ ഉണ്ടെന്നും, അവയൊക്കെ കാലോചിതമായി പരിഷ്കരിക്കുകയും ഫാമിലി കോടതികൾ പോലുള്ളവയിൽ നിന്നും പൂർണമായും ഫീസ് ഒഴിവാക്കുകയുമാണ് വേണ്ടത് എന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ ഫീസ് വർദ്ധിപ്പിച്ച നടപടി സ്റ്റേ ചെയ്യണമെന്നും അവർ ആവശ്യപ്പെട്ടു കമ്മിറ്റി മുമ്പാകെ അവർ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**(d). Kodungallur Bar Association**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.കെ.എസ്.ബിനോയ് (പ്രസിഡന്റ്), അഡ്വ.ജാഫർ ഖാൻ (സെക്രട്ടറി), അഡ്വ.നഫീസ (മെമ്പർ) എന്നിവർ ഹാജരായി. Negotiable Instruments Act പ്രകാരം ക്രിമിനൽ കോടതികളിൽ ഫയൽ ചെയ്യുന്ന അന്യായത്തിൽ ക്ലെയിം ചെയ്യുന്ന തുകയുടെ 5% കോർട്ട്ഫീ ആയി ഈടാക്കുന്നതിലൂടെ വാദികൾക്ക് അമിതമായ സാമ്പത്തിക ബുദ്ധിമുട്ട് ഉണ്ടാക്കുന്നതും അശരണരായ സ്ത്രീകൾക്ക് കേസ് ഫയൽ ചെയ്യുന്നതിന് ശതമാന നിരക്കിൽ കോർട്ട്ഫീ കെട്ടിവയ്ക്കുവാൻ ആവശ്യപ്പെടുന്നത് സാമ്പത്തിക ബുദ്ധിമുട്ട് ഉണ്ടാക്കുന്നതുമാണ്. അമിതമായ കോർട്ട്ഫീ വാങ്ങുന്നത് കോർപ്പറേറ്റ് കമ്പനികൾക്കും സ്വകാര്യ ധനകാര്യ സ്ഥാപനങ്ങൾക്കും സാധാരണക്കാരെ കൂടുതൽ ചൂഷണം ചെയ്യുന്നതിന് ഇടയാക്കും. Rent control petition നകൾക്ക് 2 ശതമാനം കോർട്ട് ഫീസ് ഉയർത്താമെന്നും ഗ്രാമ ന്യായാലയങ്ങൾക്ക് Adl.Munsiff ന്റെ പദവി കൊടുക്കണമെന്നും pecuniary jurisdiction 100% കൂട്ടണമെന്നും അഭിപ്രായപ്പെട്ടു. അതോടൊപ്പം തന്നെ മറ്റു സംസ്ഥാനങ്ങളിലെ കോർട്ട് ഫീസ് താരതമ്യ പഠനത്തിന് വിധേയമാക്കണമെന്നും അവർ അഭിപ്രായപ്പെട്ടു. മേൽപ്പറഞ്ഞ കാര്യങ്ങൾ ഉൾപ്പെടുത്തി കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**2. അഭിഭാഷക സംഘടനകൾ**

**(a). The Kerala Lawyers Forum, Thrissur District Committee.**

കേരള ലോയേഴ്സ് ഫോറം, തൃശ്ശൂർ ജില്ലാ കമ്മിറ്റിക്കുവേണ്ടി അഡ്വ.അബൂബക്കർ (ജോയിന്റ് സെക്രട്ടറി), അഡ്വ.ഇക്ബാൽ മുഹമ്മദ് (പ്രസിഡന്റ്) അഡ്വ.നഫീസ (എക്സിക്യൂട്ടീവ് മെമ്പർ) എന്നിവർ ഹാജരായി. വളരെ സാധാരണക്കാരെ ബാധിക്കുന്ന കോർട്ട് ഫീ വർദ്ധന പൂർണ്ണമായും ഒഴിവാക്കുകയും, ഫാമിലി കോടതികളിലെ നിലവിലെ വർദ്ധനവ് മുൻകാല പ്രാബല്യത്തോടെ എടുത്തുകളയുകയും ചെയ്യണമെന്നും, LAR കേസുകളിൽ കോർട്ട് ഫീ ഈടാക്കാവുന്നതാണെന്നും അവർ അഭിപ്രായപ്പെട്ടു. വരുമാനം കൂട്ടാനുള്ള ഉപാധിയായി

സർക്കാർ നീതിന്യായ സംവിധാനത്തെ ഉപയോഗിക്കരുതെന്നും ആവശ്യപ്പെട്ടു. ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

## H. ഇടുക്കി ജില്ല

### 2. അഭിഭാഷക സംഘടനകൾ

### (a). Indian Lawyers Congress – Idukki, District, committee

സംഘടനയെ പ്രതീനിധികരിച്ചു അഡ്വ.ടി.എ.സന്തോഷ് (പ്രസിഡന്റ്) അഡ്വ. സണ്ണി മാത്യു (സെക്രട്ടറി) അഡ്വ.അഭിലാഷ്കുമാർ (ജില്ലാ കമ്മിറ്റി മെമ്പർ) എന്നിവർ ഹാജരായി. അവർ രേഖാ മൂലം നിവേദനം സമർപ്പിക്കുകയും അത് കൂടാതെ വാചൃ രൂപത്തിൽ അവതരിപ്പിക്കുകയും ചെയ്തു.

പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിക്കിയതുമൂലം കേസുകൾ സരമായികുറയുന്നു എന്നും, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണമായും ഒഴിവാക്കുകയും ചെയ്യണമെന്ന് അഭിപ്രായപ്പെട്ടു.

തോട്ടം മേഖലകളിൽ നിന്നുമാണ് ഇടുക്കിയിലും മറ്റും ഫാമിലി കോർട്ട് കേസുകൾ കൂടുതൽ വരുന്നത് നിലവിൽ ഉയർത്തിയ ഫീസ് സാധാരണക്കാരായ കക്ഷികളെ പ്രതികൂലമായി ബാധിക്കുന്നുവെന്നും അവർ പറഞ്ഞു നിലവിലെ സാഹചര്യം തൊഴിലാളികൾക്ക് വളരെ ബുദ്ധിമുട്ടുണ്ടാക്കുന്നു, പണമില്ലാത്തതിന്റെ പേരിൽ നീതി ലഭിക്കാത്ത സാഹചര്യം ഉണ്ടാകുന്നു എന്നും അഡ്വ.ടി.എ.സന്തോഷ് പറഞ്ഞു. ഫാമിലി കോടതികളിൽ MACT യിലേതു പോലെ ഫയലിംഗ് സമയത്തു കോർട്ട് ഫീ അടയ്ക്കുന്നത് ഒഴിവാക്കി വിധി പറയുന്ന അവസരത്തിൽ ഈടാക്കാനാവശ്യമായ നടപടികൾ പരിഗണിക്കണമെന്ന് അഡ്വ.അഭിലാഷ് കുമാർ അഭിപ്രായപ്പെട്ടു. കൂടാതെ സെക്ഷൻ 138 കേസുകളിൽ Slab System ഏർപ്പെടുത്തണമെന്നും നിർദ്ദേശിച്ചു. മധ്യവർഗ്ഗത്തെ ആണ് ഈ ഫീസ് വർദ്ധനവ് കാര്യമായി ബാധിക്കുക എന്നു അഡ്വ. സണ്ണി മാത്യു അഭിപ്രായപ്പെട്ടു. ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

## I. ആലപ്പുഴ ജില്ല

### 1. ബാർ അസ്സോസിയേഷൻ

### (a). Bar Association – Mavelikkara

സംഘടനയെ പ്രതീനിധികരിച്ചു അഡ്വ.പി.സന്തോഷ് (പ്രസിഡന്റ്), അഡ്വ.എൻ.കെ.ഉണ്ണികൃഷ്ണൻ (Executive Member) എന്നിവർ ഹാജരായി. രേഖാ മൂലമുള്ള നിവേദനം സമർപ്പിച്ചുകൊണ്ട് Sec.138 കേസുകൾ, Gold O.P കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണ്ണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ മറ്റ് കോർട്ട് ഫീസുകൾ നാമമാത്രമായി വർദ്ധിപ്പിക്കണമെന്നും, ഫാമിലി കോർട്ടിൽ ഫീസിന്റെ കാര്യത്തിൽ ഒരു Fixed amount system നടപ്പാക്കണമെന്നും അവർ ആവശ്യപ്പെട്ടു. കൂടാതെ ഇപ്പോഴത്തെ അന്യായമായ വർദ്ധനവ് ഭാവിയിൽ കോടതി സംവിധാനത്തിൽ നിന്നും ജനങ്ങളെ അകറ്റുമെന്നും ഇത്തരം സാഹചര്യങ്ങൾ ഉണ്ടാകാതെ നോക്കേണ്ടത് ഗവൺമെന്റിന്റെ ഉത്തരവാദിത്വമാണെന്നും അവർ അഭിപ്രായപ്പെട്ടു.

### 2. അഭിഭാഷക സംഘടനകൾ

### (a) The Kerala Lawyers Forum, Alappuzha District Committee.

സംഘടനയെ പ്രതീനിധികരിച്ചു അഡ്വ.ദിലീപ് റഹ്മാൻ ഹാജരായി. വളരെ സാധാരണക്കാരെ ബാധിക്കുന്ന കോർട്ട് ഫീ വർദ്ധന പൂർണ്ണമായും ഒഴിവാക്കുകയും, ഫാമിലി കോടതികളിലെ നിലവിലെ വർദ്ധനവ് മുൻകാല പ്രാബല്യത്തോടെ എടുത്തുകളയുകയും ചെയ്യണമെന്നും വരുമാനം കൂട്ടാനുള്ള ഉപാധിയായി സർക്കാർ നീതിന്യായ സംവിധാനത്തെ ഉപയോഗിക്കരുതെന്നും ആവശ്യപ്പെട്ടു. സംഘടനയുടെ രേഖാമൂലമുള്ള നിവേദനം സമർപ്പിച്ചുകൊണ്ട് ഫീസ് വർദ്ധനവ് നടപ്പാക്കാതിരിക്കുകയാണ വേണ്ടതെന്നും അഭിപ്രായപ്പെടുകയും ചെയ്തു. കൂടാതെ ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

## തെക്കൻ മേഖല

തിരുവനന്തപുരം, കൊല്ലം, പത്തനംതിട്ട ജില്ലകളിലെ പ്രതിനിധികൾക്കായാണ് തിരുവനന്തപുരത്തുവച്ചാണ് തെക്കൻ മേഖല ഹിയറിങ് സംഘടിപ്പിച്ചിട്ടുള്ളത്

### IV. തിരുവനന്തപുരം, 22/06/2024

### J. തിരുവനന്തപുരം

### 1. ബാർ അസ്സോസിയേഷൻ

### (a). Trivandrum Bar Association

ട്രിവാൻഡ്രം ബാർ അസോസിയേഷന് വേണ്ടി അഡ്വ. ബാലു എസ്.എസ് (പ്രസിഡന്റ്) അഡ്വ.സനോജ് ആർ നായർ (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. അഡ്വ.ബാലു എസ്.എസ്. ന്റെ അഭിപ്രായപ്രകാരം സർക്കാർ ഈ ഫീസ് വർദ്ധനവിലൂടെ ഫാമിലി കോർട്ടുകളെ ആക്രമിക്കുകയാണ് ചെയ്തിരിക്കുന്നത്, അതുപോലെ തന്നെ N.I Act കേസുകളിലെ ഫീസ് വർദ്ധന പണമില്ലാത്തവന് കോടതിയിൽ നിന്നും നീതി ലഭിക്കാത്ത സാഹചര്യം ഉണ്ടാക്കും. സർക്കാരിനെതിരെ ജനകീയ വികാരം ശക്തമാക്കുന്ന ഒരു തീരുമാനമാണ് നിലവിലെ ഈ ഫീസ് വർദ്ധനവ് എന്നും അഡ്വ.ബാലു എസ്.എസ്. പ്രസ്താവിച്ചു.

കാലാനുസൃതമായ മാറ്റം കോർട്ട് ഫീയിൽ ഉണ്ടാവേണ്ടതുതന്നെയാണ്, അതിനായി മറ്റു മേഖലകൾ കണ്ടെത്തുകയാണ് ചെയ്യേണ്ടത് കോർപ്പറേറ്റ് മേഖലയുമായി ബന്ധപ്പെട്ട കേസുകൾ, ഇൻഷുറൻസ് കമ്പനി കേസുകൾ, ഇവരൊക്കെ pre-litigation petition ദുരുപയോഗം ചെയ്യുന്ന കോടികളുടെ കേസുകൾ ആണ് നിസ്സാരമായി തീർപ്പാക്കുന്നത്.

കൂടാതെ KAT, LSGD, Arbitration, Air, Water Appellate Authority-കൾ എന്നിവയെ കോർട്ട് ഫീ യുടെ പരിധിയിൽ കൊണ്ടുവരാവുന്നതാണ് എന്നും കൂടാതെ പലവക ഹർജികളുടെ കോർട്ട് ഫീ ആയി 100 രൂപാ വരെ ചുമത്താമെന്നും അഡ്വ.സനോജ് ആർ നായർ അഭിപ്രായപ്പെട്ടു. കൂടാതെ അവർ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു

**(b) Bar association Neyyattinkara**

Bar association Neyyattinkara യെ പ്രതിനിധീകരിച്ച് പ്രസ്ഡന്റ് പി.സി പ്രദീപ് ഹാജരായി മേൽപ്പറഞ്ഞ പൊതുവായ നിർദേശങ്ങൾ ആവർത്തിച്ചു.

**(c). Attingal Bar Association**

ആറ്റിങ്ങൽ ബാർ അസോസിയേഷന് വേണ്ടി അഡ്വ. എസ്. ബെൻസി (പ്രസിഡന്റ്) അഡ്വ.ദിലീപ് വി.എൽ (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സാരമായി കുറയുന്നു എന്നും, അഭിഭാഷകരുടെ നിലനിൽപ്പുതന്നെ ഭീഷണിയിൽ ആണെന്നും അറിയിച്ചു, ആളുകൾ കോടതി സംവിധാനത്തിൽനിന്നും അകലുന്നതിനും ഇതു കാരണമാകുന്നു, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണ്ണമായും ഒഴിവാക്കുകയും. വിധിതീർപ്പായ N.I Act കേസുകളിൽ പുതിയ നിരക്കിൽ അടച്ച കോർട്ട് ഫീ തിരിച്ചുകിട്ടാനുള്ള മാർഗം ഉണ്ടാക്കണമെന്നും ആവശ്യപ്പെട്ടു. N.I Act പോലെയുള്ള ക്രിമിനൽ ഹർജികളിൽ കോർട്ട് ഫീസ് ചുമത്തുന്നതിന്റെ സാധുത പരിശോധിക്കപ്പെടേണ്ടതാണ് എന്നും അഭിപ്രായപ്പെട്ടു. അത്യാവശ്യമാണെങ്കിൽ ന്യായമായ വർദ്ധനവാകാമെന്നും അവർ പറഞ്ഞു. സംഘടനയുടെ നിവേദനവും സമിതി മുമ്പാകെ സമർപ്പിച്ചു.

**2.അഭിഭാഷക സംഘടനകൾ**

**(a). Senior Advocate Forum – Vanchiyoor, Trivandrum**

സംഘടനയക്കു വേണ്ടി അഡ്വ.വഞ്ചിയൂർ ശിവശങ്കരൻ നായർ,(സെക്രട്ടറി) അഡ്വ. കൊല്ലങ്കോട് ജയചന്ദ്രൻ (ഖജാൻജി ), എന്നിവർ ഹാജരായി. ഫാമിലി കോർട്ട് നെ

പൂർണമായും വർദ്ധനവിൽനിന്നും ഒഴിവാക്കണം, N.I Act കളുടെ ഫയലിംഗ് വളരെ കുറവാണ എന്നും കൂടിയ ഫീസ് നിരക്ക് കാരണം ആളുകൾ കോടതിയെ സമീപിക്കാതെ മറ്റുമാർഗങ്ങളിൽ കേസുകൾ തീർപ്പാക്കുന്നതു നീതിന്യായ വ്യവസ്ഥക്കുതന്നെ ഗുരുതര പ്രത്യാഘാതങ്ങൾ സൃഷ്ടിക്കുമെന്നും കൂട്ടിച്ചേർത്തു.

ആർട്ടിക്കിൾ 39A പ്രകാരമുള്ള legal welfare സർക്കാരിന്റെ ഉത്തരവാദിത്വമാണെന്നും അതിനു വിഘാതമായ ഈ നടപടിയിൽനിന്നും സർക്കാർ പിന്മാറണമെന്നു ആവശ്യപ്പെടുകയും, കൂടാതെ ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**(b). ADVOCATES INTEGRITY AND WELFARE ASSOCIATION, THIRUVANANTHAPURAM**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.ജി.ഗോപിനാഥ് (സെക്രട്ടറി), അഡ്വ.വള്ളക്കടവ് ജി മുരളീധരൻ (പ്രസിഡന്റ്) അഡ്വ.എസ്.എസ് ശ്രീജിത്ത് നായർ (ജോയിന്റ് സെക്രട്ടറി) അഡ്വ.അഭിജിത് എ.എസ് (ജോയിന്റ് സെക്രട്ടറി) അഡ്വ.രാഹുൽ കെ നാരായണൻ, (എക്സിക്യൂട്ടീവ് മെമ്പർ), അഡ്വ.രേഷ്മ രവി (എക്സിക്യൂട്ടീവ് മെമ്പർ) എന്നിവർ ഹാജരായി.

കുടുംബകോടതി വ്യവഹാരങ്ങളിൽ പരിഷ്കരിച്ച കോർട്ട്ഫീ നടപ്പിൽ വരുത്തുന്നത് അനുചിതവും അനീതിയുമാണ്. കുടുംബ തർക്ക വ്യവഹാരങ്ങളെ കോർട്ട്ഫീ വർദ്ധനവിന്റെ പരിധിയിൽ വരുത്തുന്നത് അംഗീകരിക്കാൻ കഴിയില്ല. ആയത് ഭരണഘടന ഉറപ്പുവരുത്തുന്ന സ്വഭാവിക നീതിയുടെയും അടിസ്ഥാനതത്വങ്ങളുടെയും ലംഘനമാണ്.

ചെക്കു കേസുകൾ സ്വഭാവംകൊണ്ടും നടപടിക്രമം കൊണ്ടും ക്രിമിനൽ ജസ്റ്റീസിന്റെ ഭാഗമായിരിക്കെ ക്രിമിനൽ സ്വഭാവമുള്ള പരാതിയുടെ പരിഹാരങ്ങൾക്കായി കോർട്ട്ഫീ ഈടാക്കുന്നത് ഭരണഘടന വിരുദ്ധവുമാണ്. സെക്ഷൻ 138 കേസുകളിൽ സിവിൽ കേസുകളിലെ പോലെ ഫയലിംഗ് സമയത്തു 1/10th കോർട്ട് ഫീസ് അടയ്ക്കുവാനും അന്തിമ വിധിയുടെ സമയത്തു ബാക്കിയുള്ള കോർട്ട് ഫീ ഈടാക്കുന്ന വിധത്തിൽ provision വേണമെന്നും കൂടാതെ ഇപ്പോൾ ഫിക്സ് ചെയ്തിരിക്കുന്ന കോർട്ട് ഫീ കുറയ്ക്കണമെന്നും ആവശ്യപ്പെട്ടു.

നിർദ്ദിഷ്ട കോർട്ട്ഫീ പരിഷ്കരണം വ്യവഹാരങ്ങളിൽ ഏർപ്പെടുന്ന കക്ഷികളുടെയും അവർക്ക് പരിഹാരങ്ങൾ നേടിക്കൊടുക്കാൻ സന്നദ്ധരായ അഭിഭാഷകരെയും കൂടുതൽ ബുദ്ധിമുട്ടിലാക്കിയിരിക്കുകയാണ് എന്നും അഭിപ്രായപ്പെട്ടു.

ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**(c). Bharatheeya Abhibhashaka Parishath. Trivandrum, District Committee.**

സംഘടനക്കു വേണ്ടി അഡ്വ. ജോബിൻ, (മെമ്പർ, വർക്കല ബാർ അസോസിയേഷൻ) ഹാജരായി. ഇവരുടെ നിർദ്ദേശമനുസരിച്ച് നിയമ ഭേദഗതികൾ സാധാരണക്കാരന് ഒപ്പമാകണമെന്നും, ഫാമിലി കോർട്ട് കേസ്സിലും സെക്ഷൻ 138 കേസുകളിലും ഫീസിന്റെ കാര്യത്തിൽ ഒരു വർദ്ധനവും പാടില്ല എന്നും, അങ്ങിനെ ചെയ്യുന്നത് ആളുകളെ മറ്റ് സംസ്ഥാനങ്ങളിൽ, ഉദാഹരണത്തിന് കർണാടക, തമിഴ് നാട് അതു പോലെ മാഹിയിലും മറ്റും കേസ് ഫയൽ ചെയ്യുന്നതിന് പ്രേരിപ്പിക്കുമെന്നും ഇത്തരം സാഹചര്യം കേരളത്തിലെ അഭിഭാഷകർക്ക് വളരെ ദോഷകരമായി ഭവിക്കുമെന്നും, കൂടാതെ കക്ഷികൾ കോടതി സംവിധാനത്തിൽ നിന്നും അകലുന്നതിനും കേസുകൾ തീർക്കുന്നതിന് മറ്റ് നിയമ,സാമൂഹിക വിരുദ്ധ ഉപാധികളെ അവലംബിക്കുന്നതിനു കാരണമാവുകയും അത് സമൂഹത്തിന് തന്നെ ഭീഷണിയായിത്തീരുകയും ചെയ്യുമെന്നും അഭിപ്രായപ്പെട്ടു. ഈക്കാര്യങ്ങൾ എല്ലാം പറഞ്ഞുകൊണ്ട് കേരള ഹൈക്കോടതിയിൽ WPC-15172/2024 ഫയൽ ചെയ്തിട്ടുണ്ടെന്നും ആയതു ഹൈക്കോർട്ടിന്റെ പരിഗണനയിൽ ആണെന്നും അദ്ദേഹം പ്രസ്താവിക്കുകയുണ്ടായി. മേൽപ്പറഞ്ഞ കാര്യങ്ങൾ എല്ലാം തന്നെ നിവേദന രൂപത്തിൽ കമ്മിറ്റി മുമ്പാകെ സമർപ്പിച്ചിട്ടുമുണ്ട്.

**(d). BJP LEGAL CELL, THIRUVANANTHAPURAM DISTRICT COMMITTEE**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.വി.എസ്.അനിൽകുമാർ, അഡ്വ.ഡാനി.ജെ.പോൾ അഡ്വ.പ്രകാശ് ആർ.സി എന്നിവർ ഹാജരായി. നീതി തേടി കോടതികളെ

സമീപിക്കുന്നവർക്ക് ഭരണഘടനാസിദ്ധമായ അവകാശങ്ങളെ ഏകപക്ഷീയമായി റദ്ദുചെയ്യുന്ന നടപടിയാണ് കോർട്ട്ഫീ വർദ്ധനവ്. ഇത്തരം സാഹചര്യങ്ങൾ സമൂഹത്തിൽ നിയമവാഴ്ച തകരാനും സമൂഹത്തെ അരാചകത്വത്തിലേയ്ക്ക് നയിക്കുവാനും ഇടവരുത്തും അതിനാൽ യാതൊരുനിലയ്ക്കും കോർട്ട്ഫീ വർദ്ധനവ് അംഗീകരിക്കാൻ കഴിയില്ല. അഡ്വ.പ്രകാശ് ആർ.സി സെക്ഷൻ 138 പരാതികളിന്മേൽ കോർട്ട് ഫീ ഈടാക്കിയതുവഴി പല ധനകാര്യ സ്ഥാപനങ്ങളിൽനിന്നും വ്യക്തികൾക്കു പണം loan ആയി ലഭിക്കുന്ന അവസ്ഥ ഇല്ലാതായി മാറിയിരിക്കുന്നു എന്ന് അഭിപ്രായപ്പെട്ടു. ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനവും സമർപ്പിച്ചു.

**(e). INDIAN ASSOCIATION OF LAWYERS, TRIVANDRUM DISTRICT COMMITTEE**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.ബി.ജയമോഹൻ (ജനറൽ സെക്രട്ടറി), അഡ്വ.സലാഹുദ്ദീൻ, അഡ്വ.ആശ, അഡ്വ.പ്രജീഷ്, അഡ്വ.സത്യരാജ്, അഡ്വ.രാജീവ്, അഡ്വ.കെ.രാജേന്ദ്രൻ എന്നിവർ ഹാജരായി. കുടുംബകോടതികളിൽ വ്യവഹാരങ്ങളിൽ പരിഷ്കരിച്ച കോർട്ട്ഫീ നടപ്പിൽ വരുത്തുന്നത് അനുചിതവും അനീതിയുമാണ്. കുടുംബ തർക്ക വ്യവഹാരങ്ങളെ കോർട്ട്ഫീ വർദ്ധനവിന്റെ പരിധിയിൽ വരുത്തുന്നത് അംഗീകരിക്കാൻ കഴിയില്ല. ആയത് ഭരണഘടന ഉറപ്പുവരുത്തുന്ന സ്വഭാവിക നീതിയുടെയും അടിസ്ഥാനതത്വങ്ങളുടെയും ലംഘനമാണ്. ചെക്കുകേസുകൾ സ്വഭാവംകൊണ്ടും നടപടിക്രമം കൊണ്ടും ക്രിമിനൽ ജസ്റ്റീസിന്റെ ഭാഗമായിരിക്കെ ക്രിമിനൽ സ്വഭാവമുള്ള പരാതിയുടെ പരിഹാരങ്ങൾക്കായി കോർട്ട്ഫീ ഈടാക്കുന്നത് ഭരണഘടന വിരുദ്ധവുമാണ്. നെഗോഷ്യബിൾ ഇൻസ്ട്രുമെന്റ് ആക്ട് പ്രകാരമുള്ള ക്രിമിനൽ കേസുകൾ മജിസ്ട്രേറ്റ് കോടതികളിൽ ഫയൽ ചെയ്യുമ്പോഴും ഈ കേസുകളുടെ തുടർനടപടികൾക്കും കോർട്ട്ഫീ നൽകണമെന്നത് നീതി പൂർവ്വകമല്ല. ചെക്കു കേസുകളിൽ കോർട്ട്ഫീ ചുമത്തുന്നതുമൂലം പ്രതിയായി വരുന്നവർക്ക് നാമമാത്രമായ സംഖ്യ നൽകി കേസ് തുടർന്നു കൊണ്ട് പോകാവുന്നതും എന്നാൽ വാദിയായി വരുന്നവർക്ക് തുടർനടപടികൾക്കും മറ്റും കൂടുതൽ സംഖ്യ കോർട്ട്ഫീയായി നൽകേണ്ടിയും വരുന്നു. ലോക് അദാലത്ത് എന്ന

സംവിധാനം ദുരുപയോഗം ചെയ്ത് വൻകിടകമ്പനികൾ ഒരു രൂപ പോലും കോർട്ട്ഫീ അടക്കാതെ വിധികൾ നേടുന്ന അത്തരം കേസ്സുകൾക്ക് കോർട്ട് ഫീസ് കൂട്ടുന്നതും ആലോചിക്കാവുന്നതാണ് എന്നും അഭിപ്രായപ്പെട്ടു . കൂടാതെ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**(f). INDIAN LAWYERS CONGRESS, DISTRICT COMMITTEE, THIRUVANANTHAPURAM**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ. കുറ്റിയാണി സുധീർ (സംസ്ഥാന സെക്രട്ടറി), അഡ്വ.ആർ.അജയകുമാർ (പ്രസിഡന്റ്) ഹാജരായി. ചെക്കുകേസുകൾ സ്വഭാവംകൊണ്ടും നടപടിക്രമം കൊണ്ടും ക്രിമിനൽ ജസ്റ്റീസിന്റെ ഭാഗമായിരിക്കെ ക്രിമിനൽ സ്വഭാവമുള്ള പരാതിയുടെ പരിഹാരങ്ങൾക്കായി കോർട്ട്ഫീ ഈടാക്കുന്നത് ഭരണഘടന വിരുദ്ധവുമാണ്. നെഗോഷ്യബിൾ ഇൻസ്ട്രമെന്റ് ആക്ട് പ്രകാരമുള്ള ക്രിമിനൽ കേസുകൾ മജിസ്ട്രേറ്റ് കോടതികളിൽ ഫയൽ ചെയ്യുമ്പോഴും ഈ കേസുകളുടെ തുടർനടപടികൾക്കും കോർട്ട്ഫീ നൽകണമെന്നത് നീതി പൂർവ്വകമല്ല. തന്റെ കൈവശമുള്ള സകല സമ്പാദ്യങ്ങളും അന്യാധീനപ്പെടുത്തി വാങ്ങി നൽകിയ സ്വർണ്ണവും, വസ്തുവകകളും തിരികെ കിട്ടാൻ നിയമസംവിധാനത്തിന്റെ സഹായം ആവശ്യപ്പെട്ടുവരുന്ന സാധാരണക്കാരോട് അവരാവശ്യപ്പെടുന്ന നിവൃത്തിയിൽ ഉൾപ്പെട്ട തുക കണക്കാക്കി ആയതിന്റെ ശതമാന കണക്കിൽ കോർട്ട് ഫീസ് ആവശ്യപ്പെടുന്നത് നിതീ നിർവ്വഹണ സംവിധാനത്തിന്റെ കടയ്ക്കൽ കത്തി വയ്ക്കുന്നതിനു തുല്യമാണ്.

അഭിഭാഷകർക്ക് പെൻഷൻ ഏർപ്പെടുത്തുന്നതിനുള്ള ശുപാർശകൾ, അഭിഭാഷക സംരക്ഷണനിയമം നടപ്പിലാക്കാനുള്ള ശുപാർശയും കൂടി ഉൾപ്പെടുത്തേണ്ടതാണ്. എന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**(g). ALL INDIA LAWYERS UNION THIRUVANANTHAPURAM DISTRICT COMMITTEE**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.എ.എ.ഹക്കിം (സെക്രട്ടറി), അഡ്വ.കെ.ഒ.അശോകൻ (പ്രസ്ഡന്റ്), അഡ്വ. ആനാവൂർ വേലായുധൻ നായർ (സ്റ്റേറ്റ് കമ്മിറ്റി മെമ്പർ) എന്നിവർ

ഹാജരായി. ഹൈക്കോടതികളിൽ ഫയൽ ചെയ്യുന്ന റിട്ട് പെറ്റീഷനുകളിൽ ഹർജിയിൽ ആവശ്യപ്പെടുന്ന നിവൃത്തികൾ അനുസരിച്ച് പ്രത്യേക ഫീസ് ഏർപ്പെടുത്തുക പ്രത്യേകിച്ച് മൾട്ടിനാഷണൽ കമ്പനികളുടെ ഹർജികളിൽ. കുടുംബകോടതികളിൽ വ്യവഹാരങ്ങളിൽ പരിഷ്കരിച്ച കോർട്ട്ഫീ നടപ്പിൽ വരുത്തുന്നത് അനുചിതവും അനീതിയുമാണ്. കുടുംബ തർക്ക വ്യവഹാരങ്ങളെ കോർട്ട്ഫീ പരിധിയിൽ വരുത്തുന്നത് അംഗീകരിക്കാൻ കഴിയില്ല. ആയത് ഭരണഘടന ഉറപ്പുവരുത്തുന്ന സ്വഭാവിക നീതിയുടെയും അടിസ്ഥാനതത്വങ്ങളുടെയും ലംഘനമാണ്. ചെക്കുകേസുകൾ സ്വഭാവംകൊണ്ടും നടപടിക്രമം കൊണ്ടും ക്രിമിനൽ ജസ്റ്റീസിന്റെ ഭാഗമായിരിക്കെ ക്രിമിനൽ സ്വഭാവമുള്ള പരാതിയുടെ പരിഹാരങ്ങൾക്കായി കോർട്ട് ഫീസ് ഈടാക്കുന്നത് ഭരണഘടന വിരുദ്ധവുമാണ്. PLA, DLSA എന്നിവ കോർപ്പറേറ്റുകൾ മുതലെടുക്കുകയാണ് Legal Service Authority Act, Section 12 ന്റെ പരിധിയിൽ കോർപ്പറേറ്റുകൾ വരുന്നില്ല അതിനാൽ കോർപ്പറേറ്റുകൾക്കുള്ള ഫീസ് ഇളവ് ന്യായീകരിക്കാനാവാത്തതാണ്, അതുപോലെ 5 ലക്ഷം രൂപ വരെയുള്ള ചെക്കു കേസുകൾക്ക് ഫീസ് ഒഴിവാക്കണം, I.A കൾക്ക് മിനിമം 50 രൂപ വരെ ഫീസ് ഈടാക്കാം. KAT, Arbitration നടപ്പാക്കൽ, LSG Tribunal, RCRA, എന്നിവയിൽ കോർട്ട് ഫീസ് ചുമത്താമെന്നും, അവർ സമിതിയെ അറിയിച്ചു. തുടർന്നു ഭാരവാഹികൾ രേഖാമൂലമുള്ള നിവേദനവും സമിതി മുമ്പാകെ സമർപ്പിച്ചു.

**(h). Kerala Lawyers Forum – Trivandrum District Committe.**

സംഘടനക്കു വേണ്ടി അഡ്വ.ഇസ്മായിൽ സേട്, (സെക്രട്ടറി) അഡ്വ. നസിം ഹരിപ്പാട് (സ്റ്റേറ്റ് വർക്കിങ് കമ്മിറ്റി മെമ്പർ), അഡ്വ.ബുഷ്റ ഹാരിസ് (സ്റ്റേറ്റ് വർക്കിങ് കമ്മിറ്റി മെമ്പർ) എന്നിവർ ഹാജരായി. സംഘടനാ ഭാരവാഹികൾ എല്ലാം തന്നെ കുടുംബ കോടതികളിലെയും, Negotiable Instrument കേസുകളിലെയും ഫീസുകൾ കൂട്ടിയതിനോട് ശക്തമായ വിയോജിപ്പുരേഖപ്പെടുത്തി. സെക്ഷൻ 138 പ്രകാരമുള്ള കേസുകൾ കോടതികളിൽ തന്നെ ഫയലിങ് വളരെകുറഞ്ഞു എന്നും കക്ഷികൾ കോടതിക്കുപുറമെ ഉള്ളമാർഗങ്ങൾ അവലംബിക്കുന്നുണ്ടെന്നും അത് സമൂഹത്തിലെ നീതിയുടെ നിലനില്പിനെ തന്നെ ഭാവിയിൽ ചോദ്യം ചെയ്യുമെന്നും അഭിപ്രായപ്പെട്ടു. കൂടാതെ

കാലനുസ്രുതമായി ഫീസ് റിവിഷൻ നടത്താത്തതിനെ തുടർന്നാണ് ഇപ്പോൾ കൊണ്ടുവന്ന വർദ്ധനവ് വിമർശന വിധേയമാക്കുന്നതെന്നും അവർ ചൂണ്ടിക്കാട്ടി. ആയതിനാൽ ഫീസുവർധിപ്പിച്ചത് പിൻവലിക്കണം എന്നും ആവശ്യപ്പെട്ടു. കൂടാതെ കമ്മിറ്റി മുമ്പാകെ നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**3. മറ്റു സംഘടനകൾ**

**(a). SAKHI, THIRUVANANTHAPURAM**

സംഘടനയ്ക്കു വേണ്ടി ശ്രീമതി.മേഴ്സി അലക്സാണ്ടർ ഹാജരായി. സ്വത്തുതർക്കവുമായി ബന്ധപ്പെട്ട ഹർജികൾ ഫയൽ ചെയ്യുമ്പോൾ നിശ്ചിത ശതമാനം ഫീസ് ഈടാക്കാനുള്ള തീരുമാനം നീതിയുക്തമല്ല.

വിവാഹത്തോടനുബന്ധിച്ച് വരന്റെ ബന്ധുക്കൾ കൈക്കലാക്കിയ സ്വർണ്ണവും, വസ്തുവകകളും തിരികെ കിട്ടാൻ നിയമസംവിധാനത്തിന്റെ സഹായം ആവശ്യപ്പെട്ടുവരുന്ന സാധാരണക്കാരോട് അവരാവശ്യപ്പെടുന്ന നിവൃത്തിയിൽ ഉൾപ്പെട്ട തുക കണക്കാക്കി ആയതിന്റെ ശതമാന കണക്കിൽ കോർട്ട് ഫീസ് ആവശ്യപ്പെടുന്നത് നിതീ നിർവ്വഹണ സംവിധാനത്തിന്റെ പവിത്രതയും ഉദ്ദേശ്യശുദ്ധിയും നശിപ്പിക്കലാണ് എന്ന് ബോധിപ്പിച്ചു.

**(b). KERALA LAWYERS CLERKS ASSOCIATION, DISTRICT COMMITTEE, THIRUVANANTHAPURAM.**

സംഘടനയ്ക്കു വേണ്ടി ശ്രീ.കെ.രാജമാണിക്യം (ജനറൽ സെക്രട്ടറി) ഹാജരായി. ഇ-ഫയലിംഗ്, ഇ-സ്റ്റാംപിംഗ് എന്നിവയ്ക്ക് ഏർപ്പെടുത്തിയ പരിഷ്കരണങ്ങൾ കേസ് നടത്തിപ്പിന്റെ ചെലവുകൾ ഇപ്പോൾതന്നെ ക്രമാതീതമായി വർദ്ധിപ്പിച്ചിരിക്കുകയാണ്. സാധാരണക്കാരായ ആളുകൾക്ക് നീതി ലഭ്യമാകാനുള്ള ഏക പോംവഴി ഇപ്പോൾ നീതിന്യായ കോടതികളെ സമീപിക്കുക മാത്രമാണ്. അതിനു ആവശ്യമായ ചിലവുകൾ

സാധാരണക്കാർക്ക് വഹിക്കാൻ കഴിയാത്ത നിലയിലേയ്ക്ക് വർദ്ധിപ്പിക്കുന്നത് നീതി നിഷേധിക്കുന്നതിനു തുല്യമാണ്.

കേരള അഡ്മിനിസ്ട്രേറ്റീവ് ട്രൈബ്യൂണലുകളിലും അതുപോലുള്ള മറ്റ് ട്രൈബ്യൂണലുകളിലും ഫീസ് വർദ്ധിപ്പിക്കുന്ന പക്ഷം പൊതുജനങ്ങൾക്കുള്ള പ്രയാസങ്ങൾ ഒഴിവാക്കാവുന്നതാണ്. കുടുംബകോടതിയിലെ ഫീസ് വർദ്ധനവും കൂടാതെ ചെക്ക് കേസുകളുടെ ഫീസ് വർദ്ധനവും സമൂഹത്തിനും കക്ഷികളായ പൊതുജനങ്ങൾക്കും വളരെയധികം ബുദ്ധമുട്ട് ഉണ്ടാക്കുന്നതിന് ഇടയാക്കുന്നു എന്നും അഭിപ്രായപ്പെട്ടു. ഭാരവാഹികൾ കമ്മിറ്റി മുമ്പാകെ നിവേദനവും സമർപ്പിച്ചു.

**(c). KERALA ADVOCATES CLERKS ASSOCIATION, THIRUVANANTHAPURAM DISTRICT COMMITTE**

സംഘടനയ്ക്കു വേണ്ടി ശ്രീ.ജയചന്ദ്രനാഥ്.കെ.വി (പ്രസിഡന്റ്), ശ്രീ.സി.സതീഷ് (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. കുടുംബകോടതികളിൽ ഫയലാക്കുന്ന കേസുകളിൽ സെക്ഷൻ 7(1)(സി) പ്രകാരം നടപ്പിലാക്കിയ പുതിയ കോർട്ട്ഫീ പരിഷ്കരണം അപ്രായോഗികമാണ്. തന്റെ കൈവശമുള്ള സകല സമ്പാദ്യങ്ങളും അന്യാധീനപ്പെടുത്തി വാങ്ങി നൽകിയ സ്വർണ്ണവും, വസ്തുവകകളും തിരികെ കിട്ടാൻ നിയമസംവിധാനത്തിന്റെ സഹായം ആവശ്യപ്പെട്ടുവരുന്ന സാധാരണക്കാരോട് അവരാവശ്യപ്പെടുന്ന നിവൃത്തിയിൽ ഉൾപ്പെട്ട തുക കണക്കാക്കി ആയതിന്റെ ശതമാന കണക്കിൽ ആവശ്യപ്പെടുന്നത് നീതി നിർവ്വഹണ സംവിധാനത്തിന്റെ പവിത്രതയും ഉദ്ദേശ്യശുദ്ധിയും നശിപ്പിക്കലാണ്. 138

NI Act section 138 അനുസരിച്ച് ഫയൽ ചെയ്യുന്ന പരാതികളിൽ പരിഹാരം കിട്ടുന്നില്ല എന്നു മാത്രമല്ല ഇതൊരു ക്രിമിനൽ നടപടി മാത്രമാണ്. പണം നൽകി കബളിപ്പിക്കപ്പെട്ട വാദി ഇയാളെ കബളിപ്പിച്ച പ്രതിക്കെതിരെ ഒരു ക്രിമിനൽ നടപടിയായാണ് തുടങ്ങുന്നത്. ആയതിന് കോർട്ട്ഫീ ഈടാക്കുന്നത് നിയമവിരുദ്ധവും നിതിക്ക് നിരക്കാത്തതുമാണ്. ഇതേ വാദി നഷ്ടപ്പെട്ട തുക ഈടാക്കുന്നതിലേക്ക് സിവിൽ നടപടിയുമായി പോകുമ്പോൾ സിവിൽ കോടതികളിൽ കോർട്ട് ഫീ കെട്ടിവെയ്ക്കാൻ ബാധ്യസ്ഥനുമാണ്. NI Act 138

proceedings-ൽ കോർട്ട്ഫീ പൂർണ്ണമായും ഒഴിവാക്കേണ്ടതാണ്. ഈ മേഖലയിൽ ജോലി ചെയ്യ ജീവിക്കുന്ന അഭിഭാഷകരും, ക്ലാർക്കുമാരും ഉൾപ്പെടെയുള്ളവരുടെ തൊഴിൽ നഷ്ടപ്പെടുന്നതിനും അത് അവരെ ദോഷകരമായി ബാധിക്കുന്നതിനും ഇടയാക്കും. തുടർന്ന ഭാരവാഹികൾ രേഖാമൂലമുള്ള നിവേദനവും കമ്മിറ്റി മുമ്പാകെ സമർപ്പിച്ചു.

**4. വ്യക്തികൾ**

**(a). അഡ്വ.അനിത**

ഫാമിലി കോർട്ടിലെ ഫീസ് വർദ്ധനവ് നിലവിലുള്ള കേസുകളെ സാരമായി ബാധിച്ചെന്നും ഇത് ഭാവിയിൽ കേസുകൾ കുറയുന്നതിന് കാരണമാകുമെന്നും, അതുപോലെ pre litigation booth സമ്പ്രദായം അവസാനിപ്പിക്കണമെന്നും, വളരെ nominal ആയ ഒരു ഫീസ് വർദ്ധന മാത്രമേ നടപ്പിലാക്കാവുള്ളു എന്നും ഫാമിലി കോർട്ടുകളുടെ കാര്യത്തിൽ fees exemption വേണമെന്നും കമ്മിറ്റി മുമ്പാകെ ആവശ്യപ്പെട്ടു.

**(b). അഡ്വ.സന്ധ്യ കെ നായർ**

ഫാമിലി കോടതികളെ എല്ലാത്തരത്തിലും ഉള്ള ഫീസ് വർദ്ധനയിൽനിന്നും ഒഴിവാക്കണം, നിലവിലെ ഫീസ് വർദ്ധനവ് ഏകപക്ഷീയമായ നടപടിയാണെന്നും അത് പിൻവലിക്കണമെന്നും ആവശ്യപ്പെട്ടു. 50 മുതൽ 2000 വരെയുള്ള slab system ഏർപ്പെടുത്തുന്നതായിരിക്കും നല്ലതെന്നും അവർ കമ്മിറ്റി മുമ്പാകെ അഭിപ്രായപ്പെട്ടു.

**(c). അഡ്വ.ആനയറ ഷാജി**

പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സരമായികുറയുന്നു എന്നും, അഭിഭാഷകരുടെ നിലനിൽപ്പുതന്നെ ഭീഷണിയിൽ ആണെന്നും അറിയിച്ചു, ആളുകൾ കോടതി സംവിധാനത്തിൽനിന്നും അകലുന്നതിനും ഇത് കാരണമാകുന്നു. ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണ്ണമായും ഒഴിവാക്കുകയും. വിധിതീർപ്പായ N.I Act കേസുകളിൽ അടച്ച കോർട്ട് ഫീ തിരിച്ചുകിട്ടാനുള്ള മാർഗ്ഗം ഉണ്ടാക്കണമെന്നും,ചെക്കുമായി ബന്ധപ്പെട്ട സിവിൽ കേസുകളിൽ 1/10 അടച്ചാൽ മതി എങ്കിൽ അത് സെക്ഷൻ 138 കേസുകളിലും ബാധകമാക്കണമെന്നു ആവശ്യപ്പെട്ടു. N.I Act

പോലെയുള്ള ക്രിമിനൽ ഹർജികളിൽ കോർട്ട് ഫീസ് ചുമത്തുന്നതിന്റെ സാധുത പരിശോധിക്കപ്പെടേണ്ടതാണ് എന്നും അദ്ദേഹം അഭിപ്രായപ്പെട്ടു.

സർക്കാർ ഇതിനുവേണ്ടി പാസ്സാക്കിയ ഫിനാൻസ് ബിൽ യാതൊരുവിധ പഠനവുമില്ലാതെ നടപ്പാക്കിയതാണെന്നും കോർട്ട് ഫീ സംബന്ധിച്ച എല്ലാ ഭേദഗതികളും പിൻവലിക്കണമെന്നും അദ്ദേഹം ആവശ്യപ്പെട്ടു. ബില്ലിൽ തന്നെ അത് താല്കാലികമാണെന്നു പറഞ്ഞിട്ടുള്ളതിനാൽ അത് പിൻവലിക്കുവാൻ യാതൊരു തടസ്സവുമില്ല എന്ന് അദ്ദേഹം ചൂണ്ടിക്കാണിച്ചു.

**(d). Submission Pukaitha Sreekumar (Advocate Clerk, Civil Court, Neyyattinkara)**

കോടതി ഫീസ് പരിഷ്കരണം ഏറ്റവും കൂടുതൽ ബാധിച്ചിരിക്കുന്നത് കീഴ് കോടതികളിൽ കേസുമായി വരുന്ന കക്ഷികളെയാണ്. കുടുംബകോടതികളിൽ വിവാഹമോചന കേസുമായി വരുന്നവർ അതിദരിദ്ര കുടുംബങ്ങളിൽ നിന്നുള്ള സ്ത്രീകളാണ്. തന്റെ കൈവശമുള്ള സകല സമ്പാദ്യങ്ങളും അന്യാധീനപ്പെടുത്തി വാങ്ങി നൽകിയ സ്വർണ്ണവും, വസ്തുവകകളും തിരികെ കിട്ടാൻ നിയമസംവിധാനത്തിന്റെ സഹായം ആവശ്യപ്പെട്ടുവരുന്ന സാധാരണക്കാരോട് അവരാവശ്യപ്പെടുന്ന നിവൃത്തിയിൽ ഉൾപ്പെട്ട തുക കണക്കാക്കി ആയതിന്റെ ശതമാന കണക്കിൽ ആവശ്യപ്പെടുന്നത് നിതീ നിർവ്വഹണ സംവിധാനത്തിനു തന്നെ എതിരാണ്. ഇ-ഫയലിംഗ്, ഇ-സ്റ്റാംപിംഗ് എന്നിവയ്ക്ക് ഏർപ്പെടുത്തിയ പരിഷ്കരണങ്ങൾ കേസ് നടത്തിപ്പിന്റെ ചെലവുകൾ ഇപ്പോൾതന്നെ ക്രമാതീതമായി വർദ്ധിപ്പിച്ചിരിക്കുകയാണ്. സാധാരണക്കാരായ ആളുകൾക്ക് നീതി ലഭ്യമാകാനുള്ള ഏക പോംവഴി ഇപ്പോൾ നീതിന്യായ കോടതികളെ സമീപിക്കുക മാത്രമാണ്. അതിനു ആവശ്യമായ ചിലവുകൾ സാധാരണക്കാർക്ക് വഹിക്കാൻ കഴിയാത്ത നിലയിലേയ്ക്ക് വർദ്ധിപ്പിക്കുന്നത് നീതി നിഷേധിക്കുന്നതിനു തുല്യമാണ്. ചെക്കു കേസുകളിൽ കോർട്ട്ഫീ ചുമത്തുന്നതുമൂലം പ്രതിയായി വരുന്നവർക്ക് നാമമാത്രമായ സംഖ്യ നൽകി കേസ് തുടർന്നു കൊണ്ട് പോകുവാൻ കഴിയും എന്നാൽ വാദിയായി വരുന്നവർക്ക് തുടർനടപടികൾക്കും മറ്റും

കൂടുതൽ സംഖ്യ കോർട്ട്ഫീയായി നൽകേണ്ടിയും വരുന്ന വിരോധാഭാസമാണ് ഫീസ് വർദ്ധനവിലൂടെ വരുത്തി വച്ചിരിക്കുന്നത്.

**(e). Submission by Sri.Sam (self representation)**

വ്യക്തി എന്ന നിലയിൽ ഹാജരായ ശ്രീ.സാമിന്റെ സമർപ്പണം ഊന്നൽ നൽകുന്നത് വർദ്ധിപ്പിച്ച കോർട്ട് ഫീ കാരണം മേൽ കോടതിയിൽ അപ്പീൽ പോകാൻ ബുദ്ധിമുട്ടുന്ന സാധാരണക്കാരന്റെ ബുദ്ധിമുട്ടിനെക്കുറിച്ചാണ്, ഒരു തവണ മാത്രം ഫീസ് നൽകുന്ന സംവിധാനം വേണം എന്ന് സാം കമ്മിറ്റി മുമ്പാകെ ആവശ്യപ്പെട്ടു. അതായത് വ്യവഹാരം ആരംഭിക്കുന്ന സമയത്ത് ഒടുക്കുന്ന കോർട്ട് ഫീസിന്റെ അടിസ്ഥാനത്തിൽ പരാജിതനായ വാദിക്ക് അപ്പീൽ സമർപ്പിക്കാൻ കഴിയണം

**5. സ്റ്റാറ്റ്യൂട്ടറി അസോസിയേഷൻ**

**(a). State Police Complaint Authority, Trivandrum, Represented by its secretary**

ശ്രീ. അൻസാരി യുടെ സമർപ്പണപ്രകാരം Police Complaint Authority യുടെ പരിഗണയിൽവരുന്ന യാതൊരു വിധ പരാതികൾക്കും കോർട്ട് ഫീ ഏർപ്പെടുത്തരുതെന്നും അങ്ങനെ ചെയ്യുന്നത് സാധാരണ ജനങ്ങൾക്ക് പോലീസിനെതിരെയുള്ള പരാതിക്ക് പരിഹാരം കാണുന്നതിനു തടസ്സമാകുമെന്നും അത് നീതി നിഷേധമായിരിക്കുമെന്നും തന്റെ സമർപ്പണത്തിലൂടെ കമ്മിറ്റി മുമ്പാകെ ബോധ്യപ്പെടുത്തി. തുടർന്ന് രേഖാമൂലം നിവേദനം സമർപ്പിക്കുകയും ചെയ്തു.

**K. കൊല്ലം ജില്ല**

**1. ബാർ അസ്സോസിയേഷൻ**

**(a). Kollam Bar Association**

സംഘടനക്കു വേണ്ടി അഡ്വ.ബോറിസ് പോൾ (പ്രസിഡന്റ്), അഡ്വ. മഹേന്ദ്ര.കെ.ബി (സെക്രട്ടറി), ഓച്ചിറ അനിൽ (മുൻ പ്രസിഡന്റ്), അഡ്വ.പ്രമോദ് പ്രസന്നൻ എന്നിവർ ഹാജരായി. കോർട്ട് ഫീ യെ സർക്കാർ ഒരു വരുമാനമാർഗമായി കാണരുതെന്നും,

ഫാമിലി കോർട്ടി നെ പൂർണമായും കോർട്ട് ഫീസ് വർദ്ധനവിൽനിന്നും ഒഴിവാക്കണം എന്നും, ഫാമിലി കോടതികളിലെ നിലവിലെ വർദ്ധനവ് മുൻകാല പ്രാബല്യത്തോടെ എടുത്തുകളയുകയും ചെയ്യണമെന്നും ആവശ്യപ്പെട്ടു. ഒരു slab system ആയിരിക്കും നല്ലതെന്നു ഇവർ കമ്മിറ്റി മുമ്പാകെ ബോധിപ്പിക്കുകയും ആയത് രേഖാമൂലം സമർപ്പിക്കുകയും ചെയ്തു.

**(b) Bar Association - Paravur.**

പരവൂർ ബാർ അസോസിയേഷന് വേണ്ടി അഡ്വ.ബൈജുരാജ്, (സെക്രട്ടറി) അഡ്വ.അനിൽകുമാർ (എക്സിക്യൂട്ടീവ് മെമ്പർ) എന്നിവർ ഹാജരായി. സെക്ഷൻ 138 കേസുകൾ, Gold O.P കൾ ഇവയിൽ നിന്നും കോർട്ട് ഫീ പൂർണമായും ഒഴിവാക്കണം എന്നും നിലവിൽ കുറവായ കോർട്ട് ഫീസുകൾ നാമമാത്രമായി വർദ്ധിപ്പിക്കണമെന്നും, ക്രിമിനൽ നിയമസംവിധാനം കോടതി ഫീസ് ഈടാക്കി നൽകേണ്ട ഒന്നല്ല എന്നും. കുടുംബ കോടതികളിലെ വർധിപ്പിച്ച ഫീസ് പിൻവലിക്കണമെന്നും പ്രസ്തുത കോടതികളിൽ വരുന്നതിൽ ഭൂരിപക്ഷവും നിർധനരായ ആളുകൾ ആണെന്നും അതിനാൽ തന്നെ അവരെയൊക്കെ കാര്യമായി തന്നെ ഇതുബാധിക്കുമെന്നും കക്ഷികൾ കോടതിയിലേക്കുവരാത്ത സാഹചര്യങ്ങൾ ഉണ്ടാകുമെന്നും. അവർ കമ്മിറ്റി മുമ്പാകെ ചൂണ്ടിക്കാട്ടി കൂടാതെ രേഖാമൂലം നിവേദനവും കമ്മിറ്റി മുമ്പാകെ സമർപ്പിച്ചു.

**(c). KOTTARAKKARA BAR ASSOCIATION**

സംഘടനയ്ക്ക വേണ്ടി അഡ്വ.സാജൻ കോശി (ജോയിന്റ് സെക്രട്ടറി), അഡ്വ.ജോയൽ, അഡ്വ.ഗോകുൽ.എ.ആർ. എന്നിവർ ഹാജരായി. കുടുംബകോടതികളെ ആശ്രയിക്കുന്നത് നിരാലംബരായ സ്ത്രീകളാണ്. ഭർത്താക്കൻമാർ ഉപേക്ഷിച്ച സ്ത്രീകളും അവരുടെ കുട്ടികളും ജീവനാംശത്തിനും മറ്റുമായി കുടുംബകോടതികളെ ആശ്രയിക്കുന്നത് അവരുടെ നിത്യചിലവിനുപോലും കഴിയാത്ത സാഹചര്യത്തിലാണെന്ന് പ്രത്യേകം പറയേണ്ടതില്ല. Negotiable Instrument Act, 1881 ലെ 138-ാം വകുപ്പ് പ്രകാരം മജിസ്ട്രേറ്റ് കോടതികളിൽ ബോധിപ്പിക്കുന്ന അന്യായങ്ങൾക്ക് കോടതി ഫീസ് വർദ്ധിപ്പിക്കുന്നത് നീതിയുക്തമല്ല.

Criminal Procedure Code, 1973, 190-ാം വകുപ്പ് പ്രകാരം ബോധിപ്പിക്കുന്ന പ്രൈവറ്റ് അന്യായമെന്ന നിലയിലാണ് ചെക്ക് കേസുകൾ ബോധിപ്പിക്കുന്നത്. ഇത്തരം കേസുകളിൽ കോർട്ട്ഫീ വർദ്ധിപ്പിച്ചിരിക്കുന്നത് ക്രിമിനൽ കുറ്റങ്ങളിൽ ശിക്ഷ വാങ്ങി കൊടുക്കേണ്ട സ്റ്റേറ്റിന്റെ അധികാരവകാശങ്ങളെ ബാധിക്കുന്നതാണ്. മേൽപ്പറഞ്ഞ കാര്യങ്ങൾ ഉൾപ്പെടുത്തിക്കൊണ്ട് രേഖാമൂലം നിവേദനവും കമ്മിറ്റി മുമ്പാകെ സമർപ്പിച്ചു.

**(d). THE PUNALUR BAR ASSOCIATION, PUNALUR**

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.അനിൽമോൻ (സെക്രട്ടറി), അഡ്വ.അബിജയ്, അഡ്വ.പിങ്കിൾ ശശി, അഡ്വ.ഗ്രീഷ്മ പ്രകാശ്, അഡ്വ.ദീപ.പി.ജി. എന്നിവർ ഹാജരായി. NI Act 138 അനുസരിച്ച് ഫയൽ ചെയ്യുന്ന പരാതികളിൽ പരിഹാരം കിട്ടുന്നില്ല എന്നു മാത്രമല്ല ഇതൊരു ക്രിമിനൽ നടപടിയാണ്. പണം നൽകി കബളിപ്പിക്കപ്പെട്ട വാദി ഇയാളെ കബളിപ്പിച്ച പ്രതിക്കെതിരെ ഒരു ക്രിമിനൽ നടപടിയായാണ് തുടങ്ങുന്നത്. ആയതിന് കോർട്ട്ഫീ ഈടാക്കുന്നത് നിയമവിരുദ്ധവും നീതിക്ക് നിരക്കാത്തതുമാണ്. ഇതേ വാദി നഷ്ടപ്പെട്ട തുക ഈടാക്കുന്നതിലേക്ക് സിവിൽ നടപടിയുമായി പോകുമ്പോൾ സിവിൽ കോടതികളിൽ കോർട്ട് ഫീ കെട്ടിവെയ്ക്കാൻ ബാധ്യസ്ഥനുമാണ്. NI Act 138 proceedings-ൽ കോർട്ട്ഫീ പൂർണ്ണമായും ഒഴിവാക്കേണ്ടതാണ്.

തന്റെ കൈവശമുള്ള സകല സമ്പാദ്യങ്ങളും അന്യാധീനപ്പെടുത്തി വാങ്ങി നൽകിയ സ്വർണ്ണവും, വസ്തുവകകളും തിരികെ കിട്ടാൻ നിയമസംവിധാനത്തിന്റെ സഹായം ആവശ്യപ്പെട്ടുവരുന്ന സാധാരണക്കാരോട് അവരാവശ്യപ്പെടുന്ന നിവൃത്തിയിൽ ഉൾപ്പെട്ട തുക കണക്കാക്കി ആയതിന്റെ ശതമാന കണക്കിൽ ആവശ്യപ്പെടുന്നത് നിതീ നിർവ്വഹണ സംവിധാനത്തിന്റെ പവിത്രതയും ഉദ്ദേശശുദ്ധിയും നശിപ്പിക്കലാണ് എന്നും അറിയിക്കുകയും, ആയത് എഴുതി സമർപ്പിക്കുകയും ചെയ്തു.

## 2. അഭിഭാഷക സംഘടനകൾ

### (a). Indian Association of Lawyers, Kollam Unit

സംഘടനക്കു വേണ്ടി അഡ്വ.ബോറിസ് പോൾ (പ്രസിഡന്റ്), അഡ്വ.പ്രമോദ് പ്രസന്നൻ (സെക്രട്ടറി) എന്നിവർ ഹാജരായി. CMP, I.A എന്നിവയുടെ ഫീസ് കാലാനുസൃതമായി പരിഷ്കരിക്കാവുന്നതാണ്, ഫാമിലി കോർട്ടിൽ ഫീസിന്റെ കാര്യത്തിൽ ഒരു Fixed amount system നടപ്പാക്കണം, സെക്ഷൻ 138 കേസുകളിൽ ചെക്ക് തുക പരിഗണിക്കാതെ Fixed Court fee നടപ്പാക്കണം, ആർബിട്രേഷൻ കേസ്സുകളിൽ കൂടിയ കോർട്ട് ഫീസ് ഈടാക്കാം എന്നിങ്ങനെയുള്ള കാര്യങ്ങൾ ഉന്നയിക്കുകയും, മേൽപ്പടി കാര്യങ്ങൾ രേഖാമൂലം എഴുതി സമർപ്പിക്കുകയും ചെയ്തു.

### (b). BJP LEGAL CELL, KOLLAM DISTRICT COMMITTEE

സംഘടനയ്ക്കു വേണ്ടി അഡ്വ.കെ.വി.അജയ് കുമാർ വാഴപ്പള്ളി (കൺവീനർ), അഡ്വ.രഞ്ജിത്ത് രാജേന്ദ്രൻ എന്നിവർ ഹാജരായി. നീതിതേടി കോടതികളെ സമീപിക്കുന്നവർക്ക് താങ്ങാനാവാത്ത വിധത്തിലുള്ള നിരക്ക് വർദ്ധനവാണ് ഇപ്പോൾ പ്രഖ്യാപിച്ചിട്ടുള്ളത്. നിതി നിഷേധിക്കുമ്പോഴാണ് ജനങ്ങൾക്ക് കോടതികളെ സമീപിക്കേണ്ടിവരുന്നത്. നീതിനിർവ്വണത്തിന് വിലയിടുക എന്ന സമീപനം ജനാധിപത്യവിരുദ്ധമാണ്.

വിധിസംഖ്യ വസൂൽ ചെയ്തു കിട്ടുന്നതിനുവേണ്ടി വിധി ഉടമകളെ റവന്യൂറിക്കവറി നിയമത്തിലെ ബന്ധപ്പെട്ട വകുപ്പുകൾ പ്രകാരം നടപടി സ്വീകരിക്കുവാൻ അനുവദിച്ചുകൊണ്ട് റവന്യൂറിക്കവറി നിയമം ഭേദഗതി വരുത്തുകയാണ് വേണ്ടത്.

ചെക്കു കേസുകൾ ഫയൽ ചെയ്യുന്ന അവസരത്തിൽ ചെക്ക് തുകയുടെ 5% കോർട്ട്ഫീ ഇനത്തിൽ അടയ്ക്കണമെന്നുള്ള നിയമഭേദഗതി ജനങ്ങളെ ദുരിതത്തിലാഴ്ത്തി സർക്കാരിന് പണസമാഹരണം നടത്തുന്നതിന് വേണ്ടിയുള്ള നടപടിയാണ്. ഇതേ കാര്യങ്ങൾ തന്നെ ഉന്നയിച്ചു കൊണ്ട് രേഖാമൂലം നിവേദനവും സമർപ്പിക്കുകയുണ്ടായി.

## (4) വ്യക്തികൾ

### (a) അഡ്വ.പി.സജീവ് ബാബു (മെമ്പർ കേരള ബാർ കൗൺസിൽ)

ബാർ കൗൺസിൽ കേരളയുടെ കൊല്ലം ജില്ലാ പ്രതിനിധിയായ അഡ്വ.പി.സജീവ് ബാബു ഹാജരായി. പുതിയ ഫീസുകൾ കോടതിയിൽ നടപ്പാക്കിയതുമൂലം കേസുകൾ സരമായികുറയുന്നു എന്നും, അഭിഭാഷകരുടെ നിലനിൽപ്പതന്നെ ഭീഷണിയിൽ ആണെന്നും അറിയിച്ചു, ആളുകൾ കോടതി സംവിധാനത്തിൽനിന്നും അകലുന്നതിനുമിതു കാരണമാകുന്നു, ഫാമിലി കോർട്ടുകളിലെ ഫീസുകൾ പൂർണമായും ഒഴിവാക്കുകയും. വിധിതീർപ്പായ N.I Act കേസുകളിൽ അടച്ച പുതിയ കോർട്ട് ഫീ തിരിച്ചുകിട്ടാനുള്ള മാർഗം ഉണ്ടാക്കണമെന്നും ആവശ്യപ്പെട്ടു. N.I Act പോലെയുള്ള ക്രിമിനൽ ഹർജികളിൽ കോർട്ട്L ഫീസ് ചുമത്തുന്നതിന്റെ സാധുത പരിശോധിക്കപ്പെടേണ്ടതാണ്എന്നും അഭിപ്രായപ്പെട്ടു. വാചാലുള്ള മേൽ വാദഗതികൾ രേഖാ മൂലവും അദ്ദേഹം സമർപ്പിക്കുകയുണ്ടായി.

## L. പത്തനംതിട്ട ജില്ല (22.06.2024)

### 1. ബാർ അസ്സോസിയേഷൻ

### (a). PATHANAMTHITTA BAR ASSOCIATION

പത്തനംതിട്ട ബാർ അസോസിയേഷന് വേണ്ടി അഡ്വ.അജിത് പ്രഭവ്, അഡ്വ.അരവിന്ദ് എന്നിവർ ഹാജരായി. നിലവിലത്തെ ഫീസ് വർദ്ധിപ്പിക്കൽ അനാവശ്യമാണെന്നും ഇത് സാധാരണക്കാർക്ക് വളരെ ബുദ്ധിമുട്ടുണ്ടാക്കുന്നു എന്നും അവർ ചൂണ്ടിക്കാട്ടി.

അഡ്വ. അജിത് പ്രഭവ് ട്രാവൻകൂർ -കൊച്ചിൻ ചാരിറ്റബിൾ സൊസൈറ്റീസ് ആക്ട് പ്രകാരമുള്ള കേസുകളിൽ ഫീസ് കുറവാണു ഇതൊക്കെ വർദ്ധിപ്പിക്കാവുന്നതാണ് അതുപോലെ തന്നെ rent control petition, rent control appeal, fixation of boundary,

arbitration, സെക്ഷൻ 37 പ്രകാരമുള്ള partition suit, സെക്ഷൻ 28 പ്രകാരമുള്ള Trust property യുമായി ബന്ധപ്പെട്ട സ്യൂട്ടുകൾ എന്നിവയിലൊക്കെ ഫീസ് പുതിയതായി ഏർപ്പെടുത്താവുന്നതോ വർദ്ധിപ്പിക്കാവുന്നതോ ആണ്, ഇവയൊന്നും സാധാരണക്കാരെ നേരിട്ട് ബാധിക്കുന്നതായ പ്രശ്നങ്ങൾ അല്ല ഇവയിലൊക്കെ വർദ്ധിപ്പിച്ചു കൊണ്ട് ഫാമിലി കോർട്ടുകൾ,N.I Act എന്നിവയിൽ നിന്നും കോർട്ട് ഫീസ് വർദ്ധനവ് നീക്കുകയാണ വേണ്ടതെന്നും അഡ്വ.അജിത് പ്രഭവ് അഭിപ്രായപ്പെട്ടു. കൂടാതെ court fee Act section 52 പ്രകാരമുള്ള അപ്പീലുകളിൽ കോർട്ട് ഫീ പകുതിയായി കുറയ്ക്കണമെന്നും, LAR കേസുകളിൽ കോർട്ട് ഫീ ഈടാക്കാവുന്നതാണെന്നും അദ്ദേഹം ആവശ്യപ്പെട്ടു. Victim compensation കോർട്ട് ഫീ കുറവുചെയ്യണം എന്നും അതിനു ഒരു special provision ഉണ്ടാക്കണമെന്നും ബഹു.ചെയർമാനോട് അഭ്യർത്ഥിച്ചു, Arbitration case കൾക്കായി കോർട്ട് ഫീ ഏർപ്പെടുത്തി ഒരു നിശ്ചിത slab system നടപ്പിൽ വരുത്തുന്നത് അഭികാമ്യമായിരിക്കും എന്നും അദ്ദേഹം അറിയിച്ചു. Electricity, telegraph എന്നീ ആക്ടുകൾ പ്രകാരം ഫയൽ ചെയ്യുന്ന കേസുകൾക്ക് കുറഞ്ഞത് 5% കോർട്ട് ഫീ ഈടാക്കാവുന്നതാണ് എന്നും, SARFAESI Act നും ഇതുപോലെ നിലവിലെ തുക വർദ്ധിപ്പിക്കാവുന്നതാണെന്നും തന്റെ നിർദേശമായി അദ്ദേഹം കമ്മിറ്റി മുമ്പാകെ അറിയിച്ചു. അതുപോലെ തന്നെ ഒരു കേസിൽ നിരവധി ചെക്കുകൾ ഉണ്ടെങ്കിൽ തുക ഒരുമിച്ചു കണക്കാക്കി കോർട്ട് ഫീ കണക്കാക്കണമെന്ന നിർദ്ദേശവും അദ്ദേഹം ഉന്നയിച്ചു. കൂടാതെ defamation മായി ബന്ധപ്പെട്ട സിവിൽ,ക്രിമിനൽ കേസുകളിൽ കോർട്ട് ഫീ കുറയ്ക്കണമെന്ന ആവശ്യവും അദ്ദേഹം ഉന്നിപ്പറഞ്ഞു അതുപോലെ തന്നെ LAR കേസുകളിൽ കോർട്ട് ഫീസ് ഈടാക്കാവുന്നതാണെന്നും അദ്ധേഹം നിർദ്ദേശിച്ചു.

അടുത്തതായി അഡ്വ.അരവിന്ദ് തന്റെ നിർദ്ദേശങ്ങളായി, കോടതികളിലെ pending case കളിലെ stamp കളുടെ തുക വർദ്ധിപ്പിക്കുകയാണ്എങ്കിൽ അത് നല്ലൊരു വരുമാന മാർഗമാണ് എന്നും. ഒരു നല്ല പഠനം നടത്തി ഇതുവരെ വർദ്ധിപ്പിക്കാത്ത വിഭാഗങ്ങളിൽ വളരെ ചെറിയതോതിൽ കാലാനുസൃതമായി കോർട്ട് ഫീ ഏർപ്പെടുത്തുകയോ വർദ്ധിപ്പിക്കുകയോ ചെയ്യുന്നതാണു നല്ലതെന്നു ബഹു.ചെയർമാൻ സമക്ഷം ബോധിപ്പിച്ചു.

**(b). BAR ASSOCIATION, THIRUVALLA**

തിരുവല്ല ബാർ അസോസിയേഷനു വേണ്ടി അഡ്വ.മനോജ് മാത്യു (പ്രസിഡന്റ്), അഡ്വ.രമേശ്.എ (സെക്രട്ടറി), അഡ്വ.ഉണ്ണികൃഷ്ണൻ (വൈസ് പ്രസിഡന്റ്) എന്നിവർ ഹാജരായി. കുടുംബകോടതിയിലെ ഹർജികളിലും മജിസ്ട്രേറ്റ് കോടതിയിൽ ബോധിപ്പിക്കുന്ന ചെക്ക് കേസുകളിലും കോർട്ട് ഫീ ഇനത്തിൽ വരുത്തിയിട്ടുള്ള മാറ്റങ്ങൾ പിൻവലിക്കണമെന്ന് അവർ ആവശ്യപ്പെട്ടു. 138 കേസുകളിൽ കോർട്ട് ഫീസ് നഷ്ടപരിഹാര തുകയിൽ നിന്നോ അതല്ലെങ്കിൽ MACT കേസുകളിലെ സംവിധാനത്തിലെന്നപോലെ, ഈടാക്കാവുന്നതാണ് Advocate Act ലെ പോലെ കോർട്ട് ഫീസ് ചുമത്തുന്നതും സ്വാഗതാർഹമാണ്. മറ്റ് വ്യവഹാര മേഘലകളിലെ ഫിക്സഡ് കോർട്ട് ഫീസ് വർദ്ധിപ്പിക്കാവുന്നതാണെന്നും അവർ പറഞ്ഞു, അതു പോലെ ഇ-ഫയലിംഗ്, ഇ-സ്റ്റാംപിംഗ് എന്നിവയ്ക്ക് ഏർപ്പെടുത്തിയ പരിഷ്കരണങ്ങൾ കേസ് നടത്തിപ്പിന്റെ ചെലവുകൾ ഇപ്പോൾതന്നെ ക്രമാതീതമായി വർദ്ധിപ്പിച്ചിരിക്കുകയാണ്. സാധാരണക്കാരായ ആളുകൾക്ക് നീതി ലഭ്യമാകാനുള്ള ഏക പോംവഴി ഇപ്പോൾ നീതിന്യായ കോടതികളെ സമീപിക്കുക മാത്രമാണ്. അതിനു ആവശ്യമായ ചിലവുകൾ സാധാരണക്കാർക്ക് വഹിക്കാൻ കഴിയാത്ത നിലയിലേയ്ക്ക് ഫീസ് വർദ്ധിപ്പിക്കുന്നത് നീതി നിഷേധിക്കുന്നതിനു തുല്യമാണ്. മേൽപ്പറഞ്ഞ വസ്തുതകൾ രേഖാമൂലം നിവേദനമായി സമർപ്പിക്കുകയും ചെയ്തു.

വൈകുന്നേരം 5 മണിയ്ക്ക് ഹിയറിങ്ങ് അവസാനിച്ചു.

ഇപ്രകാരം ജൂൺ **19** മുതൽ **22** വരെയുള്ള സിറ്റിങ് അവസാനിച്ചു.

**ചെയർമാൻ::**

ജസ്റ്റിസ് വി.കെ.മോഹനൻ (റിട്ട.)

**അംഗങ്ങൾ:**

1. ഡോ.എൻ.കെ.ജയകുമാർ
2. അഡ്വ.സി.പി.പ്രമോദ്
3. ഡോ.എ.ജയതിലക്
   (പ്രിൻസിപ്പൽ സെക്രട്ടറി, നികുതി വകുപ്പ്, കേരള സർക്കാർ)

**കൺവീനർ:**

കെ.ജി.സനൽ കുമാർ,
(നിയമ സെക്രട്ടറി, കേരള സർക്കാർ)